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Tuesday,
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29 Agrahayana, 1944 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

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[P.T.O]

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Website: <http://rajyasabha.nic.in>

<http://parliamentofindia.nic.in>

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RAJYA SABHA

Tuesday, the 20th December, 2022/29 Agrahayana, 1944 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

- I. Notifications of the Ministry of Corporate Affairs**
- II. Report (2021-22) of NFRA, New Delhi and related papers**
- III. Report (2021-22) on the Working and Administration of the Companies Act, 2013**
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- V. Report (2021-22) of NSC, New Delhi and Report and Accounts (2021-22) of NILERD, Delhi and related papers**

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; THE MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAOINDERJIT SINGH): Sir, I lay on the Table —

I.(i)A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (1) G.S.R. 262 (E), dated the 22nd March, 2018, publishing the National Financial Reporting Authority (Manner of Appointment and other Terms and Conditions of Service of Chairperson and Members) Rules, 2018, along with Delay Statement.

[Placed in Library. See No. L.T. 7920/17/22]

- (2) G.S.R. 400 (E), dated the 30th May, 2022, publishing the National Financial Reporting Authority appointment of Part-time members (Amendment), Rules, 2022, along with Delay Statement.
- (3) G.S.R. 2433 (E), dated the 30th May, 2022, appointing Dr. Ajay Bhushan Prasad Pandey as the chairperson of the National Financial Reporting Authority, with effect from the 1st April, 2022, along with Delay Statement.
- (4) G.S.R. 2434 (E), dated the 30th May, 2022, appointing Shri Praveen Kumar

Tiwari as the full-time member of the National Financial Reporting Authority, with effect from the 28th March, 2022, along with Delay Statement.

- (5) G.S.R. 602 (E), dated the 26th July, 2022, publishing the National Financial Reporting Authority appointment of Part-time members (Amendment), Rules, 2022, along with Delay Statement.
- (6) G.S.R. 3376 (E), dated the 26th July, 2022, appointing Ms. Smita Jhingran as the full time member of the National Financial Reporting Authority, with effect from the 19th April, 2022, along with Delay Statement.

[Placed in Library. For (2) to (6) See No. L.T. 8292/17/22]

- (7) G.S.R. 624 (E), dated the 11th August, 2022, publishing the Companies (Accounts) Forth Amendment Rules, 2022.
- (8) G.S.R. 643 (E), dated the 18th August, 2022, publishing the Companies (Incorporation) Third Amendment Rules, 2022.
- (9) G.S.R. 658 (E), dated the 26th August, 2022, publishing the Companies (Removal of Names of Companies from the Register of Companies) Second Amendment Rules, 2022.
- (10) G.S.R. 662 (E), dated the 29th August, 2022, publishing the Companies (Appointment and Qualification of Directors) Third Amendment Rules, 2022.
- (11) G.S.R. 663 (E), dated the 29th August, 2022, publishing the Companies (Acceptance of Deposits) Amendment Rules, 2022.
- (12) G.S.R. 664 (E), dated the 29th August, 2022, publishing the Companies (Registration of Charges) Second Amendment Rules, 2022.
- (13) G.S.R. 700 (E), dated the 5th September, 2022, publishing the Companies (Specification of definition details) Amendment Rules, 2022.
- (14) G.S.R. 715 (E), dated the 20th September, 2022, publishing the Companies (Corporate Social Responsibility Policy) Amendment Rules, 2022, under sub-section (4) of Section 469 of the Companies Act, 2013.
- (15) G.S.R. 831 (E), dated the 22nd November, 2022, publishing the Companies (Registered Valuers and Valuation) Amendment Rules, 2022.

[Placed in Library. For (7) to (15) See No. L.T. 7920/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification. No. A-12015/01/2022-HR/CCI, dated the 12th September, 2022, publishing the Competition Commission of India (Procedure for Engagement of Experts and Professionals) Amendment Regulations, 2022, under sub-section (3) of Section 64 of the Competition Act, 2002.

[Placed in Library. See No. L.T. 7919/17/22]

II. A copy each (in English and Hindi) of the following papers, under sub-section (15) of section 132 of the Companies Act, 2013:—

- (a) Annual Report of the National Financial Reporting Authority (NFRA) New Delhi, for the year 2021-22 and the Audit Report thereon.
- (b) Statement by Government accepting the above Authority.

[Placed in Library. See No. L.T. 7921/17/22]

III. A copy (in English and Hindi) of the Eighth Annual Report on the Working and Administration of the Companies Act, 2013, for the year ending 31st March, 2022, under Section 461 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 7922/17/22]

IV. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 53 and under sub-section (4) of section 52 of the Competition Act, 2002:—

- (a) Annual Report of the Competition Commission of India (CCI), New Delhi, for the year 2021-22.
- (b) Annual Accounts of the Competition Commission of India (CCI), New Delhi, for the year 2021-22, and the Audit Report thereon.
- (c) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 7922/17/22]

V. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report of the National Statistical Commission (NSC), New Delhi, for the year 2021-22.
- (b) Action Taken Report on the recommendations contained in the above-said Report.

[Placed in Library. See No. L.T. 7924/17/22]

- (ii) (a) Annual Report and Accounts of the National Institute of Labour Economics Research and Development (NILERD), Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 7923/17/22]

- I. **Notifications of the Ministry of Power**
- II. **Reports and Accounts (2021-22) of various Corporations and related papers**
- III. **Reports and Accounts (2021-22) of CERC, New Delhi; BEE, New Delhi; CPRI, Bengaluru; and NPTI, Faridabad and related papers**

विद्युत मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003:-

- (1) G.S.R. 690 (E), dated the 9th September, 2022, publishing the Distribution of Electricity Licence (Additional Requirements of Capital Adequacy, Creditworthiness and Code of Conduct) (Amendment) Rules, 2022.

[Placed in Library. See No. L.T. 8201-A/17/22]

- (2) G.S.R. 691 (E), dated the 9th September, 2022, publishing the Forum of Regulators (Amendment) Rules, 2022.

[Placed in Library. See No. L.T. 8202/17/22]

- (3) G.S.R. 852 (E), dated the 28th November, 2022, publishing the Distribution of Electricity Licence (Additional Requirements of Capital Adequacy, Creditworthiness and Code of Conduct) (Second Amendment) Rules, 2022.

[Placed in Library. See No. L.T. 8203/17/22]

- (4) G.S.R. 857 (E), dated the 29th November, 2022, publishing the Appellate Tribunal for Electricity Salary, Allowances and other Conditions of Service of the Officers and Employees (Amendment) Rules, 2022.

[Placed in Library. See No. L.T. 8204/17/22]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Annual Report and Accounts of the NHPC Limited Faridabad, Haryana, for the year 2021-22, together with the Auditor's Report on the Accounts

and the comments of the Comptroller and Auditor General of India thereon.

- (b) Performance Review on the working of the above Corporation, for the year 2021-22.

[Placed in Library. See No. L.T. 7851/17/22]

- (ii) (a) Annual Report and Accounts of the Power Grid Corporation of India Limited (POWERGRID), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 7848/17/22]

- (iii) (a) Annual Report and Accounts of the SJVN Limited, Shimla, Himachal Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 7849/17/22]

- (iv) (a) Eleventh Annual Report and Accounts of the Chenab Valley Power Projects (P) Ltd., Jammu, Jammu & Kashmir, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review note on the performance of above corporation.

[Placed in Library. See No. L.T. 8201/17/22]

- (v) (a) Thirty-fourth Annual Report and Accounts of the THDC India Limited, Tehri, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 7855/17/22]

- (vi) (a) Annual Report and Accounts of the North Eastern Electric Power Corporation Limited (NEEPCO), Shillong, Meghalaya, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Performance Review on the working of the above Corporation, for the year 2021-22.

[Placed in Library. See No. L.T. 7854/17/22]

- (vii) (a) Twenty-Second Annual Report and Accounts of the NHDC Limited, Bhopal, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 7850/17/22]

- (viii) (a) Second Annual Report and Accounts of the TUSCO Limited, Gomti Nagar, Lucknow, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 7853/17/22]

- (ix) (a) Forty-sixth Annual Report and Accounts of the National Thermal Power Corporation Limited (NTPC), New Delhi, along with that of its subsidiary companies, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 7857/17/22]

III.(A) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 100 and sub-section (2) of Section 101 of the Electricity Act, 2003:-

- (a) Annual Report and Accounts of the Central Electricity Regulatory Commission (CERC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Commission.

[Placed in Library. See No. L.T. 8205/17/22]

(B) A copy each (in English and Hindi) of the following papers, under Section 24 and sub-section (4) of Section 25 of the Energy Conservation Act, 2001:—

- (a) Annual Report and Accounts of the Bureau of Energy Efficiency (BEE), New Delhi, for the year 2021-22, together with the Auditor's Report on the

Accounts.

- (b) Review by Government on the working of the above Bureau.

[Placed in Library. See No. L.T. 7861/17/22]

(C) A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Central Power Research Institute (CPRI), Bengaluru, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 7860/17/22]

- (ii) (a) Annual Report and Accounts of the National Power Training Institute (NPTI), Faridabad, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 7858/17/22]

I. Notifications and Circular of the Ministry of Finance

II. Report (2022) on the Action Taken on the recommendations of JPC on Stock Market Scam

III. Reports and Accounts (2021-22) of various organisations and related papers

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I.(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999:-

- (1) G.S.R. 646 (E), dated the 22nd August, 2022, publishing the Foreign Exchange Management (Overseas Investment) Rules, 2022.

- (2) No. FEMA 400/2022-RB, dated the 22nd August, 2022, publishing the Foreign Exchange Management (Overseas Investment) Regulations, 2022.

[Placed in Library. For (1) and (2) See No. L.T. 7937/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (1) No. SEBI/LAD-NRO/GN/2022/88, dated the 25th July, 2022, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fifth Amendment) Regulations, 2022.
- (2) No. SEBI/LAD-NRO/GN/2022/89, dated the 25th July, 2022, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Third Amendment) Regulations, 2022.
- (3) No. SEBI/LAD-NRO/GN/2022/90, dated the 25th July, 2022, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Third Amendment) Regulations, 2022.
- (4) No. SEBI/LAD-NRO/GN/2022/91, dated the 1st August, 2022, publishing the Securities and Exchange Board of India (Intermediaries) (Amendment) Regulations, 2022.

[Placed in Library. For (1) to (4) See No. L.T. 7940/17/22]

- (5) No. SEBI/LAD-NRO/GN/2022/92, dated the 3rd August, 2022, publishing the Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2022.
- (6) No. SEBI/LAD-NRO/GN/2022/98, dated the 9th November, 2022, publishing the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2022.
- (7) No. SEBI/LAD-NRO/GN/2022/99, dated the 9th November, 2022, publishing the Securities and Exchange Board of India (Payment of Fees) (Amendment) Regulations, 2022.
- (8) No. SEBI/LAD-NRO/GN/2022/100, dated the 9th November, 2022, publishing the Securities and Exchange Board of India (Real Estate Investment Trusts) (Amendment) Regulations, 2022.
- (9) No. SEBI/LAD-NRO/GN/2022/101, dated the 9th November, 2022, publishing the Securities and Exchange Board of India (Infrastructure Investment Trusts) (Second Amendment) Regulations, 2022.
- (10) No. SEBI/LAD-NRO/GN/2022/102, dated the 9th November, 2022, publishing the Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) (Second Amendment) Regulations, 2022.
- (11) No. SEBI/LAD-NRO/GN/2022/103, dated the 14th November, 2022,

publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Sixth Amendment) Regulations, 2022.

- (12) No. SEBI/LAD-NRO/GN/2022/105, dated the 15th November, 2022, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Fourth Amendment) Regulations, 2022.
- (13) No. SEBI/LAD-NRO/GN/2022/106, dated the 16th November, 2022, publishing the Securities and Exchange Board of India (Mutual Funds) (Third Amendment) Regulations, 2022.
- (14) No. SEBI/LAD-NRO/GN/2022/107, dated the 22nd November, 2022, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Fourth Amendment) Regulations, 2022.
- (15) No. SEBI/LAD-NRO/GN/2022/108, dated the 24th November, 2022, publishing the Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2022.
- (16) No. SEBI/LAD-NRO/GN/2022/109, dated the 5th December, 2022, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Seventh Amendment) Regulations, 2022.

[Placed in Library. For (5) to (16) See No. L.T. 7940/17/22]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2021/104, dated the 15th November, 2022, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Second Amendment) Regulations, 2022, under sub-section (3) of the Section 31 of the Securities Contract (Regulations) Act, 1956.

[Placed in Library. See No. L.T. 7940/17/22]

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2022/93, dated the 12th August, 2022, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Amendment) Regulations 2022, under Section 31 of the Securities and Exchange Board of India Act, 1992 and sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library. See No. L.T. 8293/17/22]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 29 of the

International Financial Services Centres Authority Act, 2019:-

- (1) No. IFSCA/2022-23/GN/REG027, dated the 12th October, 2022, publishing the International Financial Services Centres Authority (Setting up and Operation of International Branch Campuses and Offshore Education Centres) Regulations, 2022.
- (2) IFSCA/2022-23/GN/GL001, dated the 31st October, 2022, publishing the International Financial Services Centres Authority (Anti Money Laundering, Counter-Terrorist Financing and Know Your Customer) Guidelines, 2022.
- (3) S.O. 5160 (E), dated the 4th November, 2022, publishing certain provisions of the Companies Act, 2013 applicable with exceptions, modifications and adaptations, to financial products, financial services or financial institutions in an international Financial Services Centre.
- (4) IFSCA/2022-23/GN/REG021, dated the 28th November, 2022, publishing the International Financial Services Centres Authority (Maintenance of Website) Regulations, 2022.

[Placed in Library. For (1) to (4) See No. L.T. 7939/17/22]

(vi) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. G.S.R. 869 (E), dated the 9th December, 2022, publishing the Coinage (Issue of commemorative coin on the occasion of 150TH BIRTH ANNIVERSARY OF SRI AUROBINDO) Rules, 2022, under Section 25 of the Coinage Act, 2011.

[Placed in Library. See No. L.T. 8294/17/22]

(vii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memoranda:-

- (1) G.S.R. 860 (E), dated the 1st December, 2022, amending the Principal Notification No. G.S.R. 584 (E), dated the 19th July, 2022, by substituting certain entries in that Notification.
- (2) G.S.R. 861 (E), dated the 1st December, 2022, amending the Principal Notification No. G.S.R. 492(E), dated the 30th June, 2022, by substituting certain entries in that Notification.

[Placed in Library. For (1) and (2) See No. L.T. 7936/17/22]

(viii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 853 (E), dated the 28th November, 2022, amending the Notification No. G.S.R. 296 (E), dated the 9th April, 2019, by substituting certain entries in that Notification, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 7936-A/17/22]

(ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda:-

- (1) G.S.R. 610 (E), dated the 1st August, 2022, publishing the Income-tax (Twenty Third Amendment) Rules, 2022.
- (2) G.S.R. 622 (E), dated the 10th August, 2022, publishing the Income-tax (24th Amendment) Rules, 2022.
- (3) G.S.R. 632 (E), dated the 17th August, 2022, publishing the Income-tax (25th Amendment) Rules, 2022.
- (4) G.S.R. 634 (E), dated the 17th August, 2022, publishing the Income-tax (26th Amendment) Rules, 2022.
- (5) G.S.R. 636 (E), dated the 18th August, 2022, publishing the Income-tax (27th Amendment) Rules, 2022.
- (6) G.S.R. 647 (E), dated the 22nd August, 2022, publishing the Income-tax (Twenty Eighth Amendment) Rules, 2022.
- (7) G.S.R. 677 (E), dated the 1st September, 2022, publishing the Income-tax (29th Amendment) Rules, 2022.
- (8) G.S.R. 697 (E), dated the 14th September, 2022, publishing the Income-tax (30th Amendment) Rules, 2022.
- (9) G.S.R. 709 (E), dated the 20th September, 2022, publishing the Income-tax (31st Amendment) Rules, 2022.
- (10) G.S.R. 733 (E), dated the 28th September, 2022, publishing the Income-tax (32nd Amendment) Rules, 2022.
- (11) G.S.R. 769 (E), dated the 7th October, 2022, publishing the Income-tax (Thirty Third Amendment) Rules, 2022.

[Placed in Library. For (1) to (11) See No. L.T. 7935/17/22]

(x) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Circular Number 18 of 2022, dated the 13th September, 2022, publishing

the additional Guidelines for removal of difficulties arisen due to insertion of a new Section 194R in the Income-tax Act, 1961, under sub-section (3) of that Section of the Act, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 7951/17/22]

(xi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 849 (E), dated the 25th November, 2022, amending the Principal Notification No. G.S.R. 1004(E), dated the 8th October, 2018, under Section 24 of the Union Territory Goods and Services Tax Act, 2017 and Section 166 of Central Goods and Services Tax Act, 2017 by substituting certain entries in that Notification along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 7950/17/22]

(xii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:-

- (1) G.S.R. 645 (E), dated the 22nd August, 2022, publishing the Customs (Compounding of Offences) Amendment Rules, 2022.
- (2) G.S.R. 692 (E), dated the 10th September, 2022, publishing the Customs (Import of Goods at Concessional Rate of Duty or for Specified End Use) Rules, 2022.
- (3) G.S.R. 848 (E), dated the 25th November, 2022, amending certain Notifications mentioned therein.
- (4) G.S.R. 876 (E), dated the 13th December, 2022, amending the Principal Notification No. G.S.R. 1318(E), dated the 1st October, 1977, by substituting certain entries in that Notification.

[Placed in Library. For (1) to (4) See No. L.T. 7934/17/22]

(xiii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 468 (E), dated the 24th June, 2022, publishing the Goods and Services Tax (Period of Levy and Collection of Cess) Rules, 2022, under Section 13 of the Goods and Services Tax (Compensation to States) Act, 2017, along with an Explanatory Memorandum and a Delay Statement.

[Placed in Library. See No. L.T. 7941/17/22]

(xiv) A copy (in English and Hindi) of the Ministry of Finance (Department of

Revenue) Notification No. G.S.R. 575 (E), dated the 14th July, 2022, publishing the Prevention of Money-laundering (Maintenance of Records) Amendment Rules, 2022, under Section 74 of the Money-laundering Act, 2002.

[Placed in Library. See No. L.T. 8295/17/22]

II. A copy (in English and Hindi) of the Thirty-ninth Progress Report on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee (JPC) on Stock Market Scam and matters relating thereto, 2022.

[Placed in Library. See No. L.T. 7942/17/22]

III. A copy each (in English and Hindi) of the following papers:—

(i) (a) Forty-sixth Annual Report and Accounts of the National Institute of Public Finance and Policy (NIPFP), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 7949/17/22]

(ii) (a) Twenty-ninth Annual Report and Accounts of the Centre for Development Economics (CDE), Delhi School of Economics, Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 7943/17/22]

(iii) (a) Annual Report and Accounts of the Centre for Policy Research (CPR), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 7944/17/22]

(iv) (a) Thirty-fourth Annual Report and Accounts of the Institute for Studies in Industrial Development (ISID), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 7948/17/22]

(v) (a) Annual Report and Accounts of the National Council of Applied Economic Research (NCAER), New Delhi, for the year 2021-22, together with the

Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 7947/17/22]

- (vi) (a) First Annual Report and Accounts of the Madras School of Economics (MSE), Chennai, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above School.

[Placed in Library. See No. L.T. 7945/17/22]

- (vii) (a) Annual Report and Accounts of the Institute for Social and Economic Change (ISEC), for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 7946/17/22]

Reports and Accounts (2021-22) of IREDA, New Delhi; HOCL, Navi Mumbai; NIWE, Chennai; and NISE, Gurugram and related papers

नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री भगवंत खूबा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Thirty-fifth Annual Report and Accounts of the Indian Renewable Energy Development Agency Limited (IREDA), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Performance Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 7622/17/22]

- (ii) (a) Sixty-first Annual Report and Accounts of the Hindustan Organic Chemicals Limited (HOCL), Navi Mumbai, Maharashtra, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 7891/17/22]

(B) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the National Institute of Wind Energy (NIWE), Chennai, Tamil Nadu, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Performance Review of the above Institute, for the year 2021-22.

[Placed in Library. See No. L.T. 8253/17/22]

(ii) (a) Annual Report and Accounts of the National Institute of Solar Energy (NISE), Gurugram, Haryana for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 8254/17/22]

I. Report (2021-22) of the IRDAI, Hyderabad and related papers

II. Report and Accounts (2021-22) of the United India Insurance Company Ltd., Chennai; and Reports on voluntary winding up of IIBI Limited, Kolkata for various periods and related papers

III. Report and Accounts (2021-22) of PFRDA, New Delhi and related papers

IV. Reports and Accounts (2021-22) of various Regional Rural Banks and related papers

V. Review of Performance of RRBs for the year ended 31st March, 2022

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KISHANRAO KARAD): Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 20 of the Insurance Regulatory and Development Authority Act, 1999:-

(a) Annual Report of the Insurance Regulatory and Development Authority of India (IRDAI), Hyderabad, for the year 2021-22.

(b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L.T. 8021/17/22]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Annual Report and Accounts of the United India Insurance Company Ltd., Chennai, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 8296/17/22]

(ii) (a) One Hundred and Fifteenth Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, for the period from 01.01.2022 to 31.03.2022, together with the Auditor's Report on the Accounts.

(b) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.01.2022 to 31.03.2022.

[Placed in Library. See No. L.T. 8023/17/22]

(iii) (a) One Hundred and Eighteenth Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, for the period from 01.04.2022 to 30.06.2022, together with the Auditor's Report on the Accounts.

(b) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.04.2022 to 30.06.2022.

[Placed in Library. See No. L.T. 8024/17/22]

(iv) (a) One Hundred and Twenty First Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, for the period from 01.07.2022 to 30.09.2022, together with the Auditor's Report on the Accounts.

(b) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.07.2022 to 30.09.2022.

[Placed in Library. See No. L.T. 8025/17/22]

III. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 46 of the Pension Fund Regulatory and Development Authority

(PFRDA) Act, 2013:—

- (a) Annual Report and Accounts of the Pension Fund Regulatory and Development Authority (PFRDA), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L.T. 8022/17/22]

IV. A copy each (in English and Hindi) of the Annual Reports and Accounts of the following Regional Rural Banks, for the year 2021-22, together with the Auditor's Report on the Accounts, under Section 20 of the Regional Rural Banks Act, 1976 :—

1. Andhra Pradesh Grameena Vikas Bank, Hanumakonda, Telangana;
2. Andhra Pragathi Grameena Bank, Kadapa, Andhara Pradesh;
3. Arunachal Pradesh Rural Bank, Naharlagun, Arunachal Pradesh;
4. Aryavart Bank, Lucknow, Uttar Pradesh;
5. Assam Gramin Vikash Bank, Guwahati, Assam;
6. Bangiya Gramin Vikash Bank, Murshidabad, West Bengal;
7. Baroda Gujarat Gramin Bank, Vadodara, Gujarat;
8. Baroda Rajasthan Kshetriya Gramin Bank, Ajmer, Rajasthan;
9. Baroda U.P. Bank, Gorakhpur, Uttar Pradesh;
10. Chaitanya Godavari Grameena Bank, Guntur, Andhra Pradesh;
11. Chhattisgarh Rajya Gramin Bank, Raipur, Chhattisgarh;
12. Dakshin Bihar Gramin Bank, Patna, Bihar;
13. Ellaquai Dehati Bank, Srinagar, Kashmir;
14. Himachal Pradesh Gramin Bank, Mandi, Himachal Pradesh;
15. J&K Grameen Bank, Jammu, UT of Jammu & Kashmir;
16. Jharkhand Rajya Gramin Bank, Ranchi, Jharkhand;
17. Karnataka Gramin Bank, Ballari, Karnataka;
18. Karnataka Vikas Grameena Bank, Dharwad, Karnataka;
19. Kerala Gramin Bank, Malappuram, Kerala;
20. Madhya Pradesh Gramin Bank, Indore, Madhya Pradesh;
21. Madhyanchal Gramin Bank, Sagar, Madhya Pradesh;
22. Maharashtra Gramin Bank, Aurangabad, Maharashtra;
23. Manipur Rural Bank, Imphal, Manipur;
24. Meghalaya Rural Bank, Shillong, Meghalaya;
25. Mizoram Rural Bank, Aizawl, Mizoram;

26. Nagaland Rural Bank, Kohima, Nagaland;
27. Odisha Gramya Bank, Bhubaneswar, Odisha;
28. Paschim Banga Gramin Bank, Howrah, West Bengal;
29. Prathama U.P. Gramin Bank, Moradabad, Uttar Pradesh;
30. Puduvai Bharathiar Grama Bank, Muthialpet, Puducherry;
31. Punjab Gramin Bank, Kapurthala, Punjab;
32. Rajasthan Marudhara Gramin Bank, Jodhpur, Rajasthan;
33. Saptagiri Grameena Bank, Chittoor, Andhra Pradesh;
34. Sarva Haryana Gramin Bank, Rohtak, Haryana;
35. Saurashtra Gramin Bank, Rajkot, Gujarat;
36. Tamil Nadu Grama Bank, Salem, Tamil Nadu;
37. Telangana Grameena Bank, Hyderabad, Telangana;
38. Tripura Gramin Bank, Abhoynagar, Agartala, Tripura;
39. Utkal Grameen Bank, Bolangir, Odisha;
40. Uttarbanga Kshetriya Gramin Bank, Coochbehar, West Bengal;
41. Uttar Bihar Gramin Bank, Muzaffarpur, Bihar;
42. Uttarakhand Gramin Bank, Dehradun, Uttarakhand;
43. Vidharbha Konkan Gramin Bank, Nagpur, Maharashtra;

[Placed in Library. For (1) to (43) See No. L.T. 8026/17/22]

V. A copy each (in English and Hindi) of the Review of Performance of Regional Rural Banks (RRBs), for the year ended 31st March, 2022.

[Placed in Library. See No. L.T. 8297/17/22]

I. Notifications of the Ministry of Health and Family Welfare

II. Reports and Accounts (2019-20 & 2020-21) of various AIIMS and related papers

III. Reports and Accounts (2021-22) of RIPANS, Aizawl, Mizoram; and various PRCs and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): Sir, I lay on the Table—

I.(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947:-

(1) No. 11-1/2019-INC, dated the 24th December, 2021, publishing the Indian

Nursing Council (Nurse Practitioner in Critical Care Post Graduate Residency Program-Corrigendum), Regulations 2021, along with Delay Statement.

- (2) No. 11-1/2022-INC, dated the 19th April, 2022, publishing the Indian Nursing Council {Revised Regulations and Curriculum for B.Sc. (Nursing) Program - Corrigendum}, Regulations, 2022.
- (3) No. 11-1/2022-INC, dated the 24th June, 2022, publishing the Indian Nursing Council (Post Basic Diploma in Critical Care Specialty Nursing - Residency Program) Regulations, 2022.

[Placed in Library. For (1) to (3) See No. L.T. 7896/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 38 of the Drugs and Cosmetics Act, 1940, along with Extracts of Rules:-

- (1) G.S.R. 623 (E), dated the 10th August, 2022, publishing the Drugs (Sixth Amendment) Rules, 2022.
- (2) G.S.R. 654 (E), dated the 24th August, 2022, publishing the Drugs (Seventh Amendment) Rules, 2022.
- (3) G.S.R. 754 (E), dated the 30th September, 2022, publishing the Medical Devices (Fifth Amendment) Rules, 2022.
- (4) G.S.R. 777 (E), dated the 14th October, 2022, publishing the Medical Devices (Sixth Amendment) Rules, 2022.
- (5) G.S.R. 778(E), dated the 14th October, 2022, publishing the New Drugs and Clinical Trials (Third Amendment) Rules, 2022.

[Placed in Library. For (1) to (5) See No. L.T. 7898/17/22]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 93 of the Food Safety and Standards Act, 2006, along with Extracts of the Regulations:-

- (1) No. Std/EC/T (NSF-01), dated the 12th October, 2022, publishing the Food Safety and Standards (Approval for Non-Specified Food and Food Ingredients) First Amendment Regulations, 2022.
- (2) No. STD/FA/A-1.30/No.1/2020-FSSAI (P-1), dated the 27th October, 2022, publishing the Food Safety and Standards (Food Products

Standards and Food Additives) Second Amendment Regulations, 2022.

[Placed in Library. For (1) and (2) See No. L.T. 7899/17/22]

(iv) A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification No. S.O. 5322 (E), dated the 16th November, 2022, publishing the National Commission for Allied and Healthcare Professions 4th (Removal of Difficulties) Order, 2022, under sub-section (2) of Section 69 of the National Commission for Allied and Healthcare Professions Act, 2021.

[Placed in Library. See No. L.T. 7897/17/22]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956 (as amended in 2012):—

(i) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Bathinda, Punjab for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 7911/17/22]

(ii) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Bibinagar, Telangana, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 8298/17/22]

(iii) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Bibinagar, Telangana, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 7909/17/22]

(iv) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Deoghar, Jharkhand, for the years 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 7907/17/22]

- (v) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Patna, Bihar, for the years 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 7908/17/22]

- (vi) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Rajkot, Gujarat, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) to (vi) above.

[Placed in Library. See No. L.T. 7910/17/22]

III. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Regional Institute of Paramedical and Nursing Sciences (RIPANS), Aizawl, Mizoram, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7906/17/22]

- (ii) (a) Annual Report and Accounts of the Population Research Centre (PRC), University of Lucknow, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 7900/17/22]

- (iii) (a) Annual Report and Accounts of the Population Research Centre (PRC), Patna University, Patna for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 7901/17/22]

- (iv) (a) Annual Report and Accounts of the Population Research Centre (PRC), University of Kerala, Thiruvananthapuram, for the year 2021-22, together

with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 7902/17/22]

- (v) (a) Annual Report and Accounts of the Population Research Centre (PRC), Himachal Pradesh University, Shimla, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 7903/17/22]

- (vi) (a) Annual Report and Accounts of the Population Research Centre (PRC), Gokhale Institute of Politics and Economics, Pune, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 7904/17/22]

- (vii) (a) Annual Report and Accounts of the Population Research Centre (PRC), Andhra University, Visakhapatnam, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 7905/17/22]

I. Notifications of the Ministry of Ports, Shipping and Waterways

II. Reports and Accounts (2021-22) of various Port Authorities and related papers

III. Accounts (2021-22) of TAMP, Mumbai and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Sir, I lay on the Table—

I.(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Ports, Shipping and Waterways, under Section 51 of the Marine Aids to Navigation Act, 2021, along with Delay Statement and Statement of Objects and Reasons:-

- (1) S.O. 1202 (E), dated the 17th March, 2022, appointing the 31st day of March, 2022, as the date on which the provisions of the said Act shall

come into force.

- (2) G.S.R. 330 (E), dated the 2nd May, 2022, publishing the Marine Aids to Navigation (Central Advisory Committee Procedural) Rules, 2022.
- (3) G.S.R. 390(E), dated the 24th May, 2022, publishing the Marine Aids to Navigation (Accounting and Financial Powers) Rules, 2022.
- (4) G.S.R. 443 (E), dated the 13th June, 2022, publishing the Marine Aids to Navigation (Duties of Director General) Rules, 2022.
- (5) G.S.R. 512 (E), dated the 5th July, 2022, publishing the Marine Aids to Navigation (Development of Heritage Lighthouses) Rules, 2022.
- (6) S.O. 3641 (E), dated the 2nd August, 2022, notifying the rates of marine aids to navigation dues, as mentioned therein.
- (7) S.O. 5055 (E), dated the 27th October, 2022, notifying the restriction on activities that may interfere with or obstruct the operation of aid to navigation, as mentioned therein.

[Placed in Library. For (1) to (7) See No. L.T. 8299/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Ports, Shipping and Waterways, under sub-section (1) of Section 113 of the Inland Vessels Act, 2021 along with the Delay Statements:-

- (1) S.O. 743 (E), dated the 16th February, 2022, appointing the 16th February, 2022 as the date on which the provisions of Section 1 and 106 of the said Act shall come into force.
- (2) G.S.R. 420 (E), dated the 7th June, 2022, publishing the Inland Vessels (Survey and Certification) Rules, 2022.
- (3) G.S.R. 421 (E), dated the 7th June, 2022, publishing the Inland Vessels (Registration and other technical issues) Rules 2022.
- (4) G.S.R. 422 (E), dated 7th June, 2022, publishing the Inland Vessels (Manning) Rules, 2022.
- (5) G.S.R. 423 (E), dated 7th June, 2022, publishing the Inland Vessels (Crew and Passenger Accommodation) Rules, 2022.
- (6) G.S.R. 424 (E), dated 7th June, 2022, publishing the Inland Vessels (Safe Navigation, Communication and Signals) Rules, 2022.
- (7) G.S.R. 425 (E), dated 7th June, 2022, publishing the Inland Vessels (Life Saving Appliances) Rules, 2022.

- (8) G.S.R. 426 (E), dated the 7th June, 2022, publishing the Inland Vessels (Fire Fighting Appliances) Rules, 2022.
- (9) G.S.R. 427 (E), dated the 7th June, 2022, publishing the Inland Vessels (Prevention and Containment of Pollution) Rules, 2022.
- (10) S.O. 2604 (E), dated the 7th June, 2022, appointing the 7th June, 2022 as the date on which the provisions of Section 2 to 105 and 107 to 114 of the Inland Vessels Act, 2021 shall come into force.
- (11) G.S.R. 449 (E), dated the 14th June, 2022, publishing the Inland Vessels (Insurance, Limitation of Liability and Obligations of Service Providers and Service Users) Rules, 2022.

[Placed in Library. For (1) to (11) See No. L.T. 8300/17/22]

(iii) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. G.S.R. 727 (E), dated the 26th September, 2022, publishing the Major Port Authorities (Chairperson, Deputy Chairperson and Board Members) Rules, 2022, under Section 73 of the Major Port Authorities Act, 2021.

[Placed in Library. See No. L.T. 8301/17/22]

II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 44 of the Major Port Authorities Act, 2021:—

- (i) (a) Administration Report of the Deendayal Port Authority, Kutch, Gujarat, for the year 2021-22.
- (b) Annual Accounts of the Deendayal Port Authority, Kutch, Gujarat, for the year 2021-22, and the Audit Report thereon.
- (c) Review by Government on the working of the above Port Authority.
- (d) Review by Government of the Annual Accounts of the above Port Authority.

[Placed in Library. See No. L.T. 8302/17/22]

- (ii) (a) Administration Report of the New Mangalore Port Authority, Mangalore, Karnataka, for the year 2021-22.
- (b) Annual Accounts of the New Mangalore Port Authority, Mangalore, Karnataka, for the year 2021-22.
- (c) Review by Government on the Administration Report of the above Port Authority.
- (d) Review by Government on the Annual Accounts of the above Port

Authority.

[Placed in Library. See No. L.T. 8303/17/22]

(iii) (a) Forty-third Administration Report and Accounts of the V. O. Chidambaranar Port Authority, Tuticorin Tamil Nadu for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Port Authority.

[Placed in Library. See No. L.T. 8304/17/22]

III. A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 103 of the Major Port Trusts Act, 1963:—

(a) Annual Accounts of the Tariff Authority for Major Ports (TAMP), Mumbai, Maharashtra, for the year 2021-22, and the Audit Report thereon.

(b) Review by Government of the Annual Accounts of the above Authority.

[Placed in Library. See No. L.T. 8305/17/22]

I. Notification of the Ministry of Ayush

II. Reports and Accounts of CCRUM, New Delhi and CCIM, New Delhi for various years and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. MUNJAPARA MAHENDRABHAI): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of AYUSH Notification No. 18-12/2022-BUSS (SOWA-RIGPA-UG-MSE), dated the 17th November, 2022, publishing the National Commission for Indian System of Medicine (Minimum Standard of Undergraduate Sowa-Rigpa Education) Regulations, 2022, under Section 56 of the National Commission for Indian System of Medicine Act, 2020.

[Placed in Library. See No. L.T. 7912/17/22]

II. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Central Council for Research in Unani Medicine (CCRUM), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 7913/17/22]

(ii) (a) Annual Report and Accounts of the Central Council of Indian Medicine

(CCIM), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 8306/17/22]

I. Various Reports of the Comptroller and Auditor General of India

II. Finance Accounts and Appropriation Accounts (2021-22)- Government of Union Territory of Jammu and Kashmir

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं संविधान के अनुच्छेद 151 के खंड (1) के अधीन निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- I. (i) Report of the Comptroller and Auditor General of India - Performance Audit on Working of Customs Bonded Warehouses (CBWs) and Free Trade Warehousing Zones (FTWZs) - Union Government (Department of Revenue - Indirect Taxes - Customs) - Report No. 19 of 2022;
- (ii) Report of the Comptroller and Auditor General of India for the year ended March, 2019 - Union Government (Defence Services) - Air Force and Navy - Report No. 20 of 2022;
- (iii) Report of the Comptroller and Auditor General of India for the year ended March, 2021 - Union Government - Scientific and Environmental Ministries/Departments - Report No. 21 of 2022 (Compliance Audit);
- (iv) Report of the Comptroller and Auditor General of India for the years ended March, 2020 and March, 2021 - Union Government (Civil) - Compliance Audit Observations - Report No. 24 of 2022;
- (v) Report of the Comptroller and Auditor General of India for the years ended March, 2020 and March, 2021 - Union Government (Civil) - Central Autonomous Bodies - Report No. 26 of 2022; and
- (vi) Report of the Comptroller and Auditor General of India on Compliance of the Fiscal Responsibility and Budget Management Act, 2003 for the year 2020-21 - Union Government - Department of Economic Affairs (Ministry of Finance) - Report No. 32 of 2022

[Placed in Library. For (i) to (vi) See No. L.T. 8045/17/22]

- II. Finance Accounts for the year 2021-2022, Volume - I & II and Appropriation Accounts for the year 2021-2022 - Government of Union Territory of Jammu and Kashmir.

[Placed in Library. See No. L.T. 8046/17/22]

MESSAGES FROM LOK SABHA

MR. CHAIRMAN: Now, Message from Lok Sabha; Secretary-General.

The Constitution (Scheduled Tribes) Order (Fourth Amendment) Bill, 2022

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha.

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Constitution (Scheduled Tribes) Order (Fourth Amendment) Bill, 2022, as passed by Lok Sabha at its sitting held on the 19th December, 2022."

Sir, I lay a copy of the Bill on the Table.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

SHRI VINAY DINU TENDULKAR (Goa): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture:-

- (i) Three Hundred Thirty Third Report on the action taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Eleventh Report on 'Creation of Regulatory Framework for Protection of Historical Sites and Monuments';
- (ii) Three Hundred Thirty Fourth Report on the action taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Fourteenth Report on Demands for Grants (2022-23) of Ministry of Civil Aviation;

- (iii) Three Hundred Thirty Fifth Report on the action taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Sixteenth Report on Demands for Grants (2022-23) of Ministry of Ports, Shipping and Waterways; and
- (iv) Three Hundred Thirty Sixth Report on the action taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Twenty Second Report on 'Issues related to Security in Civil Aviation Sector'.

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON AGRICULTURE, ANIMAL HUSBANDRY AND FOOD
PROCESSING**

श्रीमती रमिलाबेन बेचारभाई बारा (गुजरात) : महोदय, मैं विभाग-संबंधित कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी संसदीय स्थायी समिति (2022-23) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ :-

- (i) Forty-third Report on the action taken by the Government on the Observations/Recommendations contained in the Twenty-ninth Report of the Committee on 'Pradhan Mantri Fasal Bima Yojana - An Evaluation', pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare);
- (ii) Forty-fourth Report on the action taken by the Government on the Observations/Recommendations contained in the Forty-first Report of the Committee on 'Demands for Grants (2022-23)', pertaining to the Ministry of Food Processing Industries;
- (iii) Forty-fifth Report on the action taken by the Government on the Observations/Recommendations contained in the Thirtieth Report of the Committee on 'Status of Veterinary Services and Availability of Animal Vaccine in the Country', pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying);
- (iv) Forty-sixth Report on the action taken by the Government on the Observations/Recommendations contained in the Thirty-seventh Report of the Committee on 'Demands for Grants (2022-23)', pertaining to the

Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare);

- (v) Forty-seventh Report on the action taken by the Government on the Observations/Recommendations contained in the Thirty-eighth Report of the Committee on 'Demands for Grants (2022-23)', pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education);
- (vi) Forty-eighth Report on the action taken by the Government on the Observations/Recommendations contained in the Thirty-ninth Report of the Committee on 'Demands for Grants (2022-23)', pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries);
- (vii) Forty-ninth Report on the action taken by the Government on the Observations/Recommendations contained in the Fortieth Report of the Committee on 'Demands for Grants (2022-23)', pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying); and
- (viii) Fiftieth Report on the action taken by the Government on the Observations/Recommendations contained in the Forty-second Report of the Committee on 'Demands for Grants (2022-23)', pertaining to the Ministry of Cooperation.

**STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY
STANDING COMMITTEE ON AGRICULTURE, ANIMAL HUSBANDRY AND FOOD
PROCESSING**

श्रीमती रमिलाबेन बेचारभाई बारा (गुजरात) : महोदय, मैं खाद्य प्रसंस्करण उद्योग मंत्रालय की अनुदान मांगों (2021-22) संबंधी छब्बीसवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी तैंतीसवें प्रतिवेदन पर सरकार द्वारा की गई अंतिम कार्रवाई को दर्शाने वाले विभाग-संबंधित कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी संसदीय स्थायी समिति के विवरण की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ।

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY

DR. SUDHANSHU TRIVEDI (Uttar Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Energy (2022-23):-

- (i) Thirty-first Report on 'action taken by the Government on the recommendations contained in the Twenty-fifth Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants (2022-23) of the Ministry of Power'; and
- (ii) Thirty-second Report on 'action taken by the Government on the recommendations contained in the Twenty-sixth Report (Seventeenth Lok Sabha) of the Committee on 'Review of Power Tariff Policy — Need for uniformity in tariff structure across the Country'.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

श्री रामचंद्र जांगड़ा (हरियाणा) : महोदय, मैं "मेट्रो रेल परियोजनाओं का कार्यान्वयन - एक मूल्यांकन" के संबंध में तेरहवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में विभाग संबंधित आवासन और शहरी कार्य संबंधी संसदीय स्थायी समिति (2021-22) के सोलहवें प्रतिवेदन (सत्रहवीं लोक सभा) की एक प्रति (अंग्रेजी और हिन्दी में) सभा पटल पर रखता हूँ।

STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

श्री रामचंद्र जांगड़ा (हरियाणा) : महोदय, मैं "प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (प्रधानमंत्री स्वनिधि)" के संबंध में समिति के दसवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में, विभाग संबंधित आवासन और शहरी कार्य संबंधी संसदीय स्थायी समिति (2021-22) के चौदहवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई अंतिम कार्रवाई को दर्शाने वाले विवरण की एक प्रति (अंग्रेजी और हिन्दी में) सभा पटल पर रखता हूँ।

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY
STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL DEVELOPMENT**

MS. DOLA SEN (West Bengal): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development:-

- (i) Thirty-eighth Report on action taken by Government on the Observations/Recommendations of the Committee contained in its Thirtieth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Ministry of Labour and Employment;
- (ii) Thirty-Ninth Report on action taken by Government on the Observations/Recommendations of the Committee contained in its Thirty-First Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Ministry of Textiles; and
- (iii) Fortieth Report on action taken by Government on the Observations/Recommendations of the Committee contained in its Thirty-second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Ministry of Skill Development and Entrepreneurship.

**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON WATER RESOURCES**

DR. KIRODI LAL MEENA (Rajasthan): Sir, I lay on the Table, a copy (in English and Hindi) of the Eighteenth Report of the Department-related Parliamentary Standing Committee on Water Resources (2022-23) on the action taken by the Government on the Observations/Recommendations contained in its Fifteenth Report on 'Demands for Grants (2022-23)' of the Ministry of Jal Shakti (Department of Water Resources, River Development and Ganga Rejuvenation).

**REPORTS OF THE COMMITTEE ON WELFARE OF SCHEDULED CASTES AND
SCHEDULED TRIBES**

SHRI NEERAJ DANGI (Rajasthan): Sir, I to lay on the Table, a copy each (in English and Hindi) of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2022-23):-

- (i) Twentieth Report on "Reservation for Scheduled Castes and Scheduled Tribes in Public Sector Oil Companies and Status of allotment of Petrol and Gas agencies (CNG, PNG, LPG etc) and other related Agencies/Units to Scheduled Castes and Scheduled Tribes"; and
- (ii) Twenty-first Report on action taken by the Government on the recommendations contained in the Ninth Report (Seventeenth Lok Sabha) of the Committee on "Study of atrocity cases against Scheduled Castes and Scheduled Tribes with respect to implementation of the Prevention of Atrocities Act, 1989 with special reference to cases related to withholding of pensions and retirement benefits of SC/ST Employees".

REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

डा. अनिल जैन (उत्तर प्रदेश) : महोदय, मैं नियंत्रक और महालेखापरीक्षक के 2019 के प्रतिवेदन सं. 5 के आधार पर एनएमडीसी लिमिटेड के प्रचालनात्मक निष्पादन पर समिति के अठारहवें प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

STATEMENTS BY MINISTERS

Status of implementation of recommendations/observations contained in the One Hundred and Thirty-Fourth, One Hundred and Fortieth, One Hundred and Thirty-Fifth and One Hundred and Forty-First Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND THE MINISTER OF CHEMICALS AND FERTILIZERS (DR. MANSUKH MANDAVIYA): Sir, I lay the following Statements regarding:—

- (i) Status of implementation of recommendations/observations contained in the One Hundred and Thirty-fourth and One Hundred and Fortieth Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare on Demands for Grants (2022-23) (Demand No. 46) pertaining to the Department of Health and Family Welfare, Ministry of Health and Family Welfare.

- (ii) Status of implementation of recommendations/observations contained in the One Hundred and Thirty-fifth and One Hundred and Forty-first Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare on Demands for Grants (2022-23) (Demand No. 47) pertaining to the Department of Health Research, Ministry of Health and Family Welfare.

Status of implementation of recommendations contained in the Forty-First Report of the Department-related Parliamentary Standing Committee on Finance

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं राजस्व विभाग, वित्त मंत्रालय की अनुदानों की मांगों (2022-23) के संबंध में विभाग-संबंधित वित्त संबंधी संसदीय स्थायी समिति के इकतालीसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य देता हूँ।

PANEL OF VICE-CHAIRMEN

MR. CHAIRMAN: I have to inform hon. Members that Shri V. Vijayasai Reddy and Shrimati P.T. Usha have been nominated on the Panel of Vice-Chairmen with effect from 19th December, 2022. This is the first time that a Nominated Member of the House has been entrusted with this responsibility.

REGARDING NOTICES UNDER RULE 267 AND VARIOUS ISSUES

डा. लक्ष्मीकांत बाजपेयी (उत्तर प्रदेश): मान्यवर, अलवर की एक घटना, ...(व्यवधान)... नेता प्रतिपक्ष ने भाजपा को ...(व्यवधान)...

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, यह सत्ता पक्ष है! ...(व्यवधान)... यह ट्रेजरी बेंच है! ...(व्यवधान)... ...(व्यवधान)...

MR. CHAIRMAN: Hon. Members, take your seat. ...*(Interruptions)*... Please, Leader of the House. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... Take your seat. ...*(Interruptions)*... Take your seat. ...*(Interruptions)*... I want everyone to resume their seats. ...*(Interruptions)*... One

second. ...*(Interruptions)*... Resume your seats. ...*(Interruptions)*... Hon. Members, resume your seats. ...*(Interruptions)*... Resume your seats. ...*(Interruptions)*... Hon. Members, resume your seats. ...*(Interruptions)*... Resume your seats. ...*(Interruptions)*... Resume your seats. ...*(Interruptions)*... Resume your seats. ...*(Interruptions)*... Hon. Members, please take your seats. ...*(Interruptions)*... Take your seats. ...*(Interruptions)*... Take your seats. ...*(Interruptions)*... Take your seats first. ...*(Interruptions)*... Take your seats. ...*(Interruptions)*... Please go to your seats. ...*(Interruptions)*... Please go to your seats. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... Take your seats. ...*(Interruptions)*... Take your seats. ...*(Interruptions)*... I direct every Member to take his and her respective seat. ...*(Interruptions)*... Take your seats. ...*(Interruptions)*... Take your seats. ...*(Interruptions)*... Take your seats. ...*(Interruptions)*... Take your seats. ...*(Interruptions)*... Hon. Members, please take your seats. ...*(Interruptions)*... Hon. Leader of the House, persuade your Members. ...*(Interruptions)*... Persuade your Members. ...*(Interruptions)*... Persuade your Members. ...*(Interruptions)*... Now, the Leader of the House. ...*(Interruptions)*...

सभा के नेता (श्री पीयूष गोयल) : माननीय सभापति महोदय, कल एक भाषण में लीडर ऑफ दि अपोज़िशन और कांग्रेस पार्टी के अध्यक्ष ...*(व्यवधान)*...

MR. CHAIRMAN: Hon. Members, I do not appreciate such unruly scenes and chaotic behaviour in the House. ...*(Interruptions)*... This House, either side, is a platform of expression. This House has to reflect and take note of everything that happens outside. This House is a very august House. Everything spoken here carries a great weight. Anyone wants to say anything should take recourse to rules. If you have a point to make, I have already indicated that there is a special category of the Leader of the House and the Leader of Opposition and two of them represent their respective voices. I advise the Members on this side and that side to articulate, if there is an issue of grave urgency which cannot wait, through the respective leaders. And, we have the floor leaders also. They can put it to me between 10.00 am and 11.00 am. Now, hon. Leader of the House.

श्री पीयूष गोयल : सभापति महोदय, कल माननीय मल्लिकार्जुन खरगे जी, जो नेता प्रतिपक्ष हैं, उन्होंने अलवर में इतना अभद्र भाषण दिया है और इतने बुरे तरीके से ...*(व्यवधान)*...

MR. CHAIRMAN: Hear your leader. Can't you hear your leader even?

श्री पीयूष गोयल : बहुत दुर्भाग्य है, जिस प्रकार की भाषा का उपयोग किया गया है, ...(व्यवधान)...

MR. CHAIRMAN: Everyone will be heard with rapt attention. The voice of the Leader of the House and the Leader of the Opposition must be heard. Hear your leader. ...*(Interruptions)*... You can't even hear your leader. ...*(Interruptions)*... Please sit down ...*(Interruptions)*...

श्री पीयूष गोयल : बहुत दुर्भाग्य है, जिस प्रकार की भाषा का उपयोग किया गया।...(व्यवधान)...

MR. CHAIRMAN: Everyone -- the Leader of the House and the Leader of the Opposition -- will be heard in rapt attention. ...*(Interruptions)*... Their voice must be heard. ...*(Interruptions)*...

श्री पीयूष गोयल : जिस प्रकार से श्री खरगे जी ने अभद्र भाषा का प्रयोग किया, जिस प्रकार से श्री खरगे जी ने पूरे तरीके से बेबुनियाद बातें रखीं और देश के सामने असत्य को रखने की कोशिश की, मैं उसकी घोर निन्दा करता हूँ और उनसे माफी की मांग करता हूँ। ...(व्यवधान)... उनको भारतीय जनता पार्टी से माफी मांगनी चाहिए। ...(व्यवधान)... उनको सदन से माफी मांगनी चाहिए, जिसके अधिकांश मेम्बर्स भारतीय जनता पार्टी के हैं। ...(व्यवधान)... उनको भारतीय जनता पार्टी से माफी मांगनी चाहिए। ...(व्यवधान)... उनको इस देश की जनता से भी माफी मांगनी चाहिए, जिन्होंने आज भाजपा के सदस्यों को चुन कर एब्सोल्यूट मेजॉरिटी की सरकार बनाई है। ...(व्यवधान)... आज विश्व की सबसे बड़ी पार्टी - भारतीय जनता पार्टी है।...(व्यवधान)... जिस प्रकार से उन्होंने अभद्र भाषा का उपयोग किया, इससे उन्होंने अपनी सोच का दर्शन दिया।...(व्यवधान)... उन्होंने अपनी अत्यंत ईर्ष्या का दर्शन दिया।...(व्यवधान)... यह उनकी ईर्ष्या हो सकती है या हमसे मतभेद हो सकता है। ...(व्यवधान)... शायद उनको जेलसी हो सकती कि उनको मात्र 50 सीटें मिलीं और हमें 303 सीटें मिलीं। ...(व्यवधान)... उनको ईर्ष्या और दुख हो सकता है कि उनकी पार्टी को कोई स्वीकार नहीं कर रहा है।...(व्यवधान)... लेकिन इस प्रकार का अभद्र भाषण देना, मैं समझता हूँ कि सभी का अपमान है। ...(व्यवधान)... यह इस सदन का अपमान है और देशवासियों का, देश के हर वोटर का भी अपमान है। ...(व्यवधान)... मैं उनके खंडन, उनके बिहेवियर और उनकी लैंग्वेज, तीनों की निन्दा करता हूँ। ...(व्यवधान)... इसके लिए उनको माफी मांगनी चाहिए। ...(व्यवधान)...

MR. CHAIRMAN: Please be brief. ...*(Interruptions)*... Please be brief. ...*(Interruptions)*...

श्री पीयूष गोयल : मुझे, गांधी जी ने जो कहा था, वह याद आता है।...(व्यवधान)... आज़ादी के बाद गांधी जी ने कहा था कि कांग्रेस पार्टी को ही वाइंडअप कर देना चाहिए।...(व्यवधान)... खरगे जी इसका जीता-जागता प्रतीक हैं।...(व्यवधान)... वे देश को दिखा रहे हैं कि शायद गांधी जी ने सत्य कहा था।

MR. CHAIRMAN: Please be brief. ...*(Interruptions)*...

श्री पीयूष गोयल : वे एक पार्टी के ऐसे अध्यक्ष हैं, जिनको भाषण देना नहीं आया।...(व्यवधान)...

MR. CHAIRMAN: You have made your point. ...*(Interruptions)*...

श्री पीयूष गोयल : उनको माफी मांगनी चाहिए।...(व्यवधान)... जब तक वे माफी नहीं मांगें, तब तक उनको यहां पर रहने का कोई अधिकार नहीं है।...(व्यवधान)...

MR. CHAIRMAN: You have made your point. All right. ...*(Interruptions)*... Leader of the House, control your people. ...*(Interruptions)*... Control your people. ...*(Interruptions)*... Hon. Members, the Leader of the House represents the House. He is the leader of your party. Everyone heard you in as much attention as could be possible. That indulgence is entitled to every Member of the House. Please maintain decorum. Now, the Leader of the Opposition. ...*(Interruptions)*...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : सर, मैं आपका...(व्यवधान)...

MR. CHAIRMAN: Khargeji, please be brief on this point only. ...*(Interruptions)*... Please limit yourself on this point. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे : मैं वही बोल रहा हूं।...(व्यवधान)...

MR. CHAIRMAN: It is a request. You are a very senior man. Be kind to the Chair.

श्री मल्लिकार्जुन खरगे : अभी तो मैंने मुंह भी नहीं खोला।...(व्यवधान)...

MR. CHAIRMAN: Khargeji, if anyone has been kind to the Chair, it has been Khargeji, before anyone else ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे : सर, मैंने जो ..(व्यवधान)...

MR. CHAIRMAN: Leader of the House, control your people. ...*(Interruptions)*... Control your people. ...*(Interruptions)*... What is this? ...*(Interruptions)*... This is not the way. ...*(Interruptions)*... We have to lend our ears to the Leader of the Opposition. His statement has been in public domain. Let him have his say. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे : सर, एक तो राजस्थान के अलवर में, भारत जोड़ो यात्रा के दौरान वहां जो सभा आयोजित की गई थी,...*(व्यवधान)*... उसमें जो कहा गया, वह आउटसाइड दि हाउस था।...*(व्यवधान)*... वहां पर मैंने जो अपनी बातें कहीं, that was politically outside the House, not in the House. ...*(Interruptions)*... इसलिए यहां पर उनको डिस्कस करने की आवश्यकता नहीं है।...*(व्यवधान)*...

दूसरी चीज़, मैं अभी भी कह सकता हूं कि आज़ादी के वक्त, फ्रीडम मूवमेंट में इन लोगों का कोई रोल नहीं था।...*(व्यवधान)*... इनका उसमें कोई रोल नहीं था।...*(व्यवधान)*...

MR. CHAIRMAN: Please, please. ..*(Interruptions)*... The Leader of the House,...*(Interruptions)*.. The Leader of the House,...*(Interruptions)*.. Settle down. ...*(Interruptions)*.. Settle down. ...*(Interruptions)*.. Hon. Members, we are setting a very bad example. And, I can tell you, people outside are disillusioned. This kind of display of conduct and behaviour gives us a very, very bad name. ...*(Interruptions)*..

SOME HON. MEMBERS: Right, Sir.

MR. CHAIRMAN: And, this side and that side, both must have.....*(Interruptions)*... One second...*(Interruptions)*.. I can understand. Even the observations of the Chair that are wholesome are indigestible. What a painful scenario we are having! Trust me, 135 करोड़ जनता हम पर हँस रही है, 135 करोड़ जनता आज के दिन चिंतित है, वह चिंतन कर रही है, मंथन कर रही है ...*(व्यवधान)*... प्लीज़, ऑनरेबल मिनिस्टर, क्या हमारा यह स्तर हो गया है कि हम एक-दूसरे की बात नहीं सुन सकते? हो सकता है कि किसी के विचारों से कोई सहमत न हो, हो सकता है कि आवेश में बाहर कोई बात कह दी गई हो, हो सकता है कि बात का आधार हो या वह निराधार हो, हो सकता है कि बात के ऊपर दो मत हों, परंतु उसका मतलब यह नहीं है कि नेता बोलें, तो इधर से डिस्टर्बेंस, प्रतिपक्ष के नेता बोलें, तो उधर से डिस्टर्बेंस, क्या यह टिट फॉर टैट है? We are not children. ..*(Interruptions)*..

SOME HON. MEMBERS: Right, Sir.

MR. CHAIRMAN: So, I would take a very strong view of every Member. And, in the last few working days, hon. Members, I have seen two things. Very senior Members,

in spite of my direction, have failed to put their document on record. I give every Member, who was directed by me during the course of his speech, referring to a document or a video, a last opportunity during the course of the day to make available that document on the Table of the House. Any such failure will visit the Member, and I can tell you, with exemplary consequences. In performing my constitutional duties, I will neither look at this side nor at that side, I will look only to the Constitution.

SOME HON. MEMBERS: Right, Sir.

MR. CHAIRMAN: Therefore, please hear the Leader of the Opposition. He has already made one point, that anything made by him by way of a statement outside the House should not be discussed here. This is one point he has made. Yes, please.

श्री मल्लिकार्जुन खरगे : थैंक यू सर, मैंने बाहर जो कहा, अगर मैं उसे फिर से यहां रिपीट करूंगा, तो इन लोगों के लिए बहुत मुश्किल हो जाएगी। ...**(व्यवधान)**... क्योंकि आज़ादी के वक्त... माफी मांगने के लिए कहने वाले लोग, जो आज़ादी के लिए लड़े हैं, उनको कह रहे हैं कि आप माफी मांगो। ...**(व्यवधान)**...

दूसरी बात यह है कि वहां पर ऐसे बात आई कि देश की एकता रखने के लिए कांग्रेस पार्टी भारत तोड़ो यात्रा कर रही है, उन्होंने ऐसे क्लिटिसाइज़ किया ...**(व्यवधान)**... तब मैंने यह कहा कि कांग्रेस पार्टी हमेशा देश को जोड़ने की बात करती है ...**(व्यवधान)**... इसके लिए श्रीमती इंदिरा गांधी जी ने अपनी जान दी, श्री राजीव गांधी जी ने अपनी जान दी। ...**(व्यवधान)**... आपमें से किन लोगों ने इस देश की एकता के लिए अपनी जान दी? ...**(व्यवधान)**... मैंने यह कहा, क्या यह सच नहीं है? ...**(व्यवधान)**... आपने क्या किया है? ...**(व्यवधान)**... आपने क्या किया है? ...**(व्यवधान)**... उन्होंने तो अपनी जान दी। ...**(व्यवधान)**... उन्होंने देश को बचाया। ...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Members, I have received ...**(Interruptions)**... Okay, Khargeji. ...**(Interruptions)**...

श्री मल्लिकार्जुन खरगे : देश को एक रखा। ...**(व्यवधान)**... ये बार-बार बोलते हैं। ...**(व्यवधान)**... इसमें अनपार्लियामेंटरी क्या है? ...**(व्यवधान)**... ...**(समय की घंटी)**... मैं ऐसे लोगों से सुनना नहीं चाहता। ...**(व्यवधान)**...

श्री पीयूष गोयल : सर, मुझे लगता है कि विपक्ष के नेता को शायद इतिहास बहुत ज्यादा याद नहीं है। इनको यह याद नहीं है कि कांग्रेस की वजह से जम्मू-कश्मीर की क्या हालत हुई।

...(व्यवधान)... इनको यह याद नहीं है कि कैसे पाकिस्तान ने आज भी भारत की टेरिटरी ऑक्युपाई करके रखी है। ...(व्यवधान)...

MR. CHAIRMAN: Hon. Members, I have received ...(*Interruptions*)...

श्री पीयूष गोयल : इनको यह याद नहीं है। ...(व्यवधान)... इन्हीं के समय चाइना ने 38,000 किलोमीटर भारत की जमीन हड़प ली थी। ...(व्यवधान)... ये भूल रहे हैं कि कैसे इन्होंने बाबा साहेब अम्बेडकर का अपमान किया। ...(व्यवधान)... ये भूल रहे हैं कि इन्होंने किस प्रकार से सरदार वल्लभ भाई पटेल को रोका कि वे कश्मीर में कुछ कर सकें। ...(व्यवधान)...

MR. CHAIRMAN: Hon. Members, ...(*Interruptions*)....

श्री पीयूष गोयल : ये श्यामा प्रसाद मुखर्जी जी का बलिदान भूल गये हैं। ...(व्यवधान)...

MR. CHAIRMAN: Take your seat. ...(*Interruptions*)...

श्री पीयूष गोयल : मुझे लगता है कि इनको माफी माँगनी चाहिए। ...(व्यवधान)... ऐसा बेबुनियाद बयान देने का इनको कोई अधिकार नहीं है। ...(व्यवधान)...

MR. CHAIRMAN: Hon. Members, I have received(*Interruptions*)... Hon. Members, I have received six notices. ...(*Interruptions*)... Hon. Members, I have received ...(*Interruptions*)... Hon. Members, in spite of my ruling, we continue to use a rarest of rare mechanism very frequently. Even today, I have six notices under Rule 267. In one of the notices, Prof. Ram Gopal Yadav has done homework. It is good for the Professor but the Professor has to get some guidance from the student. Professor has made reference diligently but, in the process, has committed two big errors. One, the Professor was in hot haste and, therefore, submitted his notice before Rajya Sabha rose for the day yesterday. His notice was received at 4.46 p.m. on 19th December and that Session was in progress. Number two, the best way to learn a subject, Professor, is to teach it. So, I will be teaching Rule 267 now, in the process, learning it. Professor has indicated very fairly, and I am grateful to him that one of the distinguished Members has followed the Rule proviso and has indicated, 'यद्यपि सदन की नियमावली में महत्वपूर्ण विषय पर चर्चा कराये जाने के सम्बन्ध में नियम 176 व 180 उपलब्ध है', क्योंकि 267 cannot be raised if you can raise an issue in another rule. परन्तु प्रोफेसर साहब ने आगे कहा है, 'कि इन नियमों के तहत सम्बन्धित मंत्री की सहमति की आवश्यकता है।' प्रोफेसर साहब, मंत्री की सहमति की आवश्यकता नहीं है। This House will not transact any Business with the permission of any Member or a Minister. परमिशन मेरी

है। आपको सजेस्ट किया जाता है और मेरी आदत बदलनी पड़ रही है। प्रोफेसर साहब, अब तक जितनी राय दी है, that has always been followed by a Memo, a fee Memo. यह राय बिना फी मेमो के है। Follow the rules, it will be raised. Other than this, none of the notices merit attention because they are in outrageous disregard of the requirements of the rules. Proviso to Rule 267 is required to be exhausted. ...(*Interruptions*)...

SHRI DEREK O'BRIEN (West Bengal): Sir, I have a point of order on Rule 267. ...(*Interruptions*)... It is a point of order on the ruling. ...(*Interruptions*)...

MR. CHAIRMAN: Please take your seat. Mr. Derek O'Brien, please.

SHRI DEREK O'BRIEN: Thank you, Sir. I am actually very grateful for bringing Rule 267 into focus. It is important and you have shared your thoughts today as well as yesterday. I am only on the Rules, Rules 266 and 267. ...(*Interruptions*)... I am referring today to two points. Please hear me out, Sir. Let us begin with page 95 of 'Rajya Sabha at Work'. I would quickly read the relevant point. I quote -- "The Chairman's rulings constitute precedents which are of a binding nature. The Chairman's rulings cannot be questioned or criticised and to protest against the ruling of the Chairman is contempt of the House and the Chairman." I have referred to page 95, Sir. They constitute precedents. Coming to my second reference, may I take you to page 320?

MR. CHAIRMAN: Hon. Member, they constitute binding precedents to be complied in all situations. When your attention was drawn by the hon. Deputy Chairperson on the last occasion, you continued making the point in spite of my ruling. So, it is binding precedents. Please go ahead.

SHRI DEREK O'BRIEN: Sir, I am on the point of binding precedents. Please refer to page 320 of 'Rajya Sabha at Work'. I am quoting from page 320 -- "Rulings are given by the Chair according to precedents of the House and where there is no precedent, the usual parliamentary practice is followed." A similar point, on page 131 of 'Rajya Sabha at Work', has to do with precedents. So, now that we have got precedents out of the way, I want to get to the precedents of Rule 267. Yesterday, the hon. Chairman quite correctly said that your predecessor, the honourable and much loved, Shri Venkaiah Naidu, did not accept a single notice under Rule 267.

MR. CHAIRMAN: He is much loved by all and highly respected by me.

SHRI DEREK O'BRIEN: Sir, while that was true for the period from 2016 to 2022, I would like to draw your attention, very humbly, to the precedence of Rule 267 notices.

MR. CHAIRMAN: What is your point of order?

SHRI DEREK O'BRIEN: Sir, I am talking about the precedence of notices. Dr. Shankar Dayal Sharma, 1990-92, accepted four Rule 267 notices, Shri Bhairon Singh Shekhawat, Vice-President of India and Chairman, Rajya Sabha, accepted three Rule 267 notices and Shri Hamid Ansari, Vice-President of India and Chairman, Rajya Sabha, accepted four Rule 267 notices. Sir, I humbly beseech you, your predecessors, not the predecessor -- that is the guidance we are looking from you, Sir -- accepted Rule 267 notices. I agree with you, it can't be accepted every week. I agree with you that it can't be every month, but Rule 267 is a living Rule which can be accepted twice or three times every year. That is my limited point, Sir.

MR. CHAIRMAN: Hon. Members, the 'Quiz Master' has given us certain statistics. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Please, Sir, I must make a point here. ...*(Interruptions)*... I am the Parliamentary Party Leader of the All India Trinamool Congress. I retired from being a Quiz Master in 2011. Treat me for who I am and what I do. Thank you, Sir.

MR. CHAIRMAN: Hon. Members, I have started my tenure as Chairman. It has been the track record of my very distinguished predecessors that during their entire tenure they did not get into double-digit intervention. I have enough time to take note of the gravity of the situation, and you can trust me, if there is an occasion to invoke Rule 267 every day, I would not hesitate to invoke it and if there is no occasion to invoke it even once during my entire tenure, I would not. It will be examined on its own merits. Hon. Members, 'Matters of Urgent Public Importance' ...*(Interruptions)*... Shri A.A. Rahim ...*(Interruptions)*... Please go ahead. ...*(Interruptions)*... Hon. Members, what I find is that we have used a known mechanism of disruption. One disruption is Rule 267 and the second disruption is point of order. Now, Shri A.A. Rahim ...*(Interruptions)*...

MATTERS RAISED WITH PERMISSION

Falling Index of Industrial Production and declining economic parameters in the country

SHRI A.A. RAHIM (Kerala): Sir, I thank you for this opportunity. Now, I am standing here in this august House on behalf of young men, women and the entire youth. ...*(Interruptions)*... I am standing here; I am trying to speak here on behalf of entire job aspirants in the country. ...*(Interruptions)*... I would like to draw your attention to a data. The data released by the Government's National Statistics Office (NSO) shows that the Index of Industrial Production (IIP) slumped to a 26-month low of -4 per cent in October on the back of a contraction in manufacturing and consumer goods. ...*(Interruptions)*...

श्री राम नाथ ठाकुर (बिहार): सर, मुझे आपका संरक्षण चाहिए। ...*(व्यवधान)*...

SHRI A.A. RAHIM: Sir, this is an alarming indication. ...*(Interruptions)*... This is a composite indicator. This slump in IIP is extremely alarming as it means that the industrial sector is facing a major crisis. We know that the industrial sector is capable of providing gainful long-term employment. Otherwise for this, how can we provide the employment for the youth? Now, I would like to come to 'Make in India'. The Treasury Benches, the hon. Prime Minister and the BJP Party have been trying to propagate the 'Make in India' first and then the 'Atmanirbhar Bharat'. 'Make in India' is there; 'Atmanirbhar Bharat' is there, but the indication provided by the NSO very clearly showed that the IIP, the Index of Industrial Production, slumped to an extremely alarming situation. These statistics are clear indicator of unemployment. Otherwise, much of these jobs would be considered as under-employment. So, I urge the Government of India to interfere in this matter to control unemployment and under-employment in the country.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI AJIT KUMAR BHUYAN (Assam): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

श्री जावेद अली खान (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

† **اُجناب جاوید علی خان** (اترپردیش): مہودے، میں بھی خود کو اس موضوع سے سمبڈ کرتا ہوں۔

MR. CHAIRMAN: Dr. Fauzia Khan ...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Kindly allow him. ...*(Interruptions)*... Listen to him for two minutes. ...*(Interruptions)*...

MR. CHAIRMAN: Dr. Fauzia Khan ...*(Interruptions)*... Only the listed Business ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... I have called Dr. Fauzia Khan. ...*(Interruptions)*...

प्रो. मनोज कुमार झा : *

श्री संजय सिंह : *

MR. CHAIRMAN: Sanjayji, please settle down. ...*(Interruptions)*... Dr. Fauzia Khan, please take the floor. ...*(Interruptions)*..

Rising incidents of acid attacks in the country due to easy availability of corrosive substances

DR. FAUZIA KHAN (Maharashtra): Sir, the matter of urgent public importance that I want to raise is on acid attacks. ...*(Interruptions)*...

MR. CHAIRMAN: I have understood. I have to control the proceedings. ...*(Interruptions)*... We have to take up the Listed Business. You take your seat. ...*(Interruptions)*... आप बैठ जाइए। ...**(व्यवधान)**...

PROF. MANOJ KUMAR JHA (Bihar): Sir, please allow me for 30 seconds. ...*(Interruptions)*...

MR. CHAIRMAN: No; please sit down. ...*(Interruptions)*...

† Transliteration in Urdu script.

* Not recorded.

DR. FAUZIA KHAN: Sir, all it takes is a bit of acid to cause irreparable damage and transfer her body into a mangled heap of bones and flesh charred beyond recognition. ...*(Interruptions)*...

MR. CHAIRMAN: Please...*(Interruptions)*... Prof. Manoj Jha will see me in my Chamber. ...*(Interruptions)*... आप बैठ जाइए। ...*(व्यवधान)*... Dr. Fauzia Khan...*(Interruptions)*... Prof. Jha, please see me in my Chamber. ...*(Interruptions)*...

DR. FAUZIA KHAN: Sir, please put the House in order. I would like to make my submission.

MR. CHAIRMAN: Yes, please. ...*(Interruptions)*...

श्री राम नाथ ठाकुर (बिहार): सभापति महोदय, यह क्या हो रहा है? ...*(व्यवधान)*...

MR. CHAIRMAN: Please take your seat. ...*(Interruptions)*...

DR. FAUZIA KHAN: Sir, all it takes is a bit of acid to cause irreparable damage and to transform a face or a body into a heap of bones and flesh charred beyond recognition. ...*(Interruptions)*... It is a heinous crime driven by the most malicious intents. A majority of reported cases of acid attacks are against young women of marriageable age, most of them who refuse a proposal for marriage or who refuse to enter into a relationship or withdraw from a relationship.

Despite the existence of laws, the crime of acid attacks continues unabated. The reason is that acids can be procured easily, as there is laxness in implementation of the regulations. It is the implementation that is important. There is high prevalence of illegal sale of acid. Recently, on the 14th of December, a girl in Delhi was attacked by three assailants in Dwarka on her way to school by some acid-like substance. The accused have been arrested. They had allegedly procured the substances through *Flipkart*, an e-commerce website, paying for it through e-wallet. The nature of crime remains the same but the modes are changing. While browsing for hydrochloric acid on e-commerce website, the search shows a brownish plastic substance, a bottle containing toilet cleaner acid for merely Rs.189. On another e-commerce website, a 500 ML hydrochloric acid bottle is being sold for Rs.600. Hence, I request the Government to implement the regulations strictly.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI AJIT KUMR BHUYAN (Assam): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI A.A. RAHIM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

SHRI N.R. ELANGO (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JAVED ALI KHAN (Uttar Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

SHRIMATI SULATA DEO (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA: Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Shri Rajmani Patel. ...*(Interruptions)*...

श्री राजमणि पटेल (मध्य प्रदेश) : माननीय सभापति जी, मैं बहुत ही ...**(व्यवधान)**...

PROF. MANOJ KUMAR JHA: Sir, please allow me for 30 seconds. ...*(Interruptions)*...

MR. CHAIRMAN: Take your seat. ...*(Interruptions)*...

श्री राजमणि पटेल : सर, लाठीचार्ज वगैरह हुआ है। ...**(व्यवधान)**...

MR. CHAIRMAN: I have already asked the hon. Member to see me in my Chamber. ...*(Interruptions)*... There are ways to find a way out. ...*(Interruptions)*... Shri Rajmani Patel. ...*(Interruptions)*... Please maintain order in the House. We are all dignified people. ...*(Interruptions)*... I have given my stand.

PROF. MANOJ KUMAR JHA: Sir, I am begging for 30 seconds.

MR. CHAIRMAN: I quite appreciate. I have noted it. ...*(Interruptions)*...

PROF. MANOJ KUMAR JHA: I want to express my opinion on behalf of people of Bihar. ...*(Interruptions)*...

MR. CHAIRMAN: I have yielded... ...*(Interruptions)*...

श्री राम नाथ ठाकुर: सर, हम राज्य सभा में नहीं बोलेंगे तो कहाँ बोलेंगे? ...*(व्यवधान)*... हम सदन में नहीं बोलेंगे तो फिर बोलेंगे कहाँ? ...*(व्यवधान)*...

PROF. MANOJ KUMAR JHA: The National Human Rights Commission...*(Interruptions)*...human rights...*(Interruptions)*... This cannot be accepted. This House is the Council of States. ...*(Interruptions)*...

MR. CHAIRMAN: Prof. Jha, you are misusing the platform of this House now. ...*(Interruptions)*... Please don't do it. ...*(Interruptions)*... Shri Rajmani Patel. ...*(Interruptions)*...

श्री राम नाथ ठाकुर : सर, यह अन्याय हो रहा है। ...*(व्यवधान)*... गुजरात नहीं गया, हरियाणा नहीं गया, उत्तर प्रदेश नहीं गया, तो बिहार में ही क्यों? ...*(व्यवधान)*...

श्री सभापति: आप बैठिए, बैठिए। ...*(व्यवधान)*... श्री राजमणि पटेल। ...*(व्यवधान)*...

Appointment of Vice-Chancellor of Allahabad University

श्री राजमणि पटेल (मध्य प्रदेश) : माननीय सभापति जी, मैं इलाहाबाद विश्वविद्यालय में की गई अयोग्य नियुक्तियों को निरस्त किए जाने के संबंध में एक महत्वपूर्ण मुद्दा उठाना चाहता हूँ।

इलाहाबाद केन्द्रीय विश्वविद्यालय भारत का एक प्रमुख शिक्षा-केन्द्र है, जिसकी गुणवत्ता एवं मेरिट की एक पहचान है। इलाहाबाद विश्वविद्यालय में कुलपति पद के लिए एक विज्ञापन जारी किया गया था, जिसमें प्रोफेसरशिप के कार्य का 10 वर्ष का अनुभव माँगा गया था। इसमें तीन प्रत्याशी जो सभी अर्हताओं को पूरा करते थे, उनको न लेकर अर्हता पूरी नहीं करने वाली प्रत्याशी प्रोफेसर संगीता श्रीवास्तव की नियुक्ति उप कुलपति के पद पर इलाहाबाद विश्वविद्यालय में की गई, जो पूर्णतः अवैध है, उनके पास 10 वर्ष का अनुभव नहीं है। महोदय, 10 वर्ष का अनुभव नहीं होने के कारण सरदार पटेल विश्वविद्यालय, गुजरात तथा उत्तराखंड विश्वविद्यालय के उप कुलपतियों को हटाया गया है, लेकिन इलाहाबाद के कुलपति को नहीं हटाया गया।

माननीय सभापति महोदय, उच्च न्यायालय में विक्रम नाथ जी न्यायाधीश हैं, उन्हीं की पत्नी प्रोफेसर संगीता श्रीवास्तव हैं। इस वजह से उनको अयोग्य होने के बावजूद नहीं हटाया गया। यह बहुत गम्भीर प्रकरण है। इलाहाबाद विश्वविद्यालय के छात्र इसको लेकर और छात्र संघ की बहाली को लेकर अनवरत आंदोलन कर रहे हैं। उनके ऊपर लाठी चार्ज किया गया है, गोली चार्ज

किया गया है। महोदय, हमारे भारत के जो भविष्य हैं, उन नौजवानों के साथ खिलवाड़ किया जा रहा है। मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि प्रोफेसर संगीता श्रीवास्तव को अयोग्य होने के बावजूद क्यों नहीं हटाया गया? बिजली विभाग के 10 दस वर्ष से कम अनुभव रखने वाले कर्मचारियों को जिस न्यायाधीश के आदेश से हटाया गया हो, उसी न्यायाधीश की पत्नी की उप कुलपति के पद पर नियुक्त की गई हो, यह सरकार के लिए शर्म की बात है। उनको तत्काल हटाया जाना चाहिए और छात्रों के ऊपर से मुकदमा वापस लेना चाहिए तथा छात्र संघ की बहाली की जानी चाहिए। महोदय, उन नौजवानों के साथ बहुत अन्याय हुआ है।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करती हूँ।

श्री जावेद अली खान (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

† جناب جاوید علی خان (اترپردیش): مہودے، میں بھی معزز ممبر کے ذریعہ اٹھائے گئے موضوع کے ساتھ خود کو سمبڈ کرتا ہوں۔

श्री रामजी (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

† Transliteration in Urdu script.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI A.A. RAHIM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI AJIT KUMAR BHUYAN (Assam): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

Need to establish medical colleges in Tribal Aspirational Districts

डा. सुमेर सिंह सोलंकी (मध्य प्रदेश) : माननीय सभापति महोदय, नर्मदे हर। महोदय, मैं आपके माध्यम से सदन एवं सरकार का ध्यान एक विशेष और महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। सभापति महोदय, मध्य प्रदेश के आदिवासी बाहुल्य जिलों में बड़वानी, धार, अलीराजपुर, झाबुआ, खरगोन आदि जिले आते हैं। मध्य प्रदेश के इन जिलों में वर्तमान समय में भौगोलिक स्थिति एवं जनसंख्या अनुपात को देखते हुए एक भी शासकीय मेडिकल कॉलेज नहीं है, जिससे इन क्षेत्रों के मेरे आदिवासी गरीब भाइयों और बहनों को आधुनिक चिकित्सा का लाभ नहीं मिल पा रहा है।

माननीय सभापति महोदय, मैं निमाड़ क्षेत्र के आदिवासी जिले से आता हूँ, यहां के मेरे आदिवासी भाई-बन्धु पहाड़ी इलाकों में निवास करते हैं, जिनका जीवन पूर्णतः कृषि व कृषि मजदूरी पर निर्भर करता है। वर्तमान समय में इस क्षेत्र के लोग कुछ गम्भीर अनुवांशिक बीमारियों, सिकल सेल आदि से प्रभावित हैं। आज़ादी के अमृतकाल के 75 वर्ष हो चुके हैं। इन आदिवासी बाहुल्य जिलों में एक भी शासकीय मेडिकल कॉलेज नहीं है, जिससे यहां पर उत्पन्न होने वाली गम्भीर बीमारियों की रोकथाम के लिए शोधकार्य नहीं हो पा रहे हैं। गम्भीर बीमारियों के उपचार के लिए अन्य महानगरों की ओर जाना पड़ता है, जो इन गरीब आदिवासी लोगों के लिए कष्टदायी और पीड़ादायी होता है। कई बार पैसों की कमी एवं समय पर उपचार न मिलने के कारण जान से हाथ धोना पड़ता है। जनजातीय क्षेत्र में मेडिकल कॉलेज एवं रिसर्च सेंटर नहीं होने के कारण न जाने कितने ही भाई-बन्धु अनुवांशिक बीमारी का इलाज समय पर प्राप्त नहीं कर पा रहे हैं।

माननीय सभापति महोदय, क्षेत्रीय ग्रामीण जनता द्वारा लम्बे अरसे से उक्त शासकीय चिकित्सा महाविद्यालयों की मांग निरंतर की जा रही है, जो अभी तक लम्बित है। महोदय, माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी के नेतृत्व में आदिवासी भाइयों और बहनों का विकास हो रहा है। मुझे आशा है कि इन आदिवासी जिलों को मेडिकल कॉलेजेज़ मिलेंगे। मध्य प्रदेश में बड़वानी जैसे अन्य आकांक्षी जिले भी हैं। मैं वहां पर भी मेडिकल कॉलेज की मांग करता हूँ। महोदय, यदि इन आदिवासी जिलों में नवीन शासकीय मेडिकल कॉलेजेज़ खोले जाएंगे तो आम

जनता के लिए परिणाम बहुत लाभकारी होंगे तथा ये स्वास्थ्य एवं चिकित्सा की दृष्टि से वरदान भी साबित होंगे।...(समय की घंटी)...

महोदय, आम जनता की मांग को आपके समक्ष रखते हुए मैं आपके माध्यम से मध्य प्रदेश के निमाड़ क्षेत्र के इन आदिवासी जिलों सहित मध्य प्रदेश के आदिवासी जिलों में भाइयों और बहनों के लिए मेडिकल कॉलेज खोलने का निवेदन करता हूँ, धन्यवाद। नर्मदे हर।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करती हूँ।

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI SULATA DEO (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

Need to address delay in disbursal of funds under various Central Schemes

MS. DOLA SEN (West Bengal): Thank you, Mr. Chairman, Sir, for giving me this chance to speak on 'urgent need to address delay in disbursal of funds under various Central Schemes' as zero-hour submission.

Sir, there is an urgent need for intervention from the Union Government for the disbursal of funds under the MGNREGA, the PM Awas Yojana, and the PM Gram Sadak Yojana. सर, एमजीएनआरईजीए पर वेज भी बाकी है, जो गैर-कानूनी है। अभी भी बंगाल गवर्नमेंट का एक लाख करोड़ से ज्यादा का डेवलपमेंट फंड बाकी है, वह भी मिनिस्ट्रीज़ को देना चाहिए। हर एक अपोज़ीशन गवर्नमेंट की यही हालत है। मैं एक बात और कहना चाहती हूँ कि सेंट्रल गवर्नमेंट और स्टेट गवर्नमेंट को इन स्कीम्स पर प्रपोर्शनली कंट्रीब्यूट करना पड़ता है, तो क्यों हम इसको ऐसे नेम नहीं करेंगे कि - प्रधान मंत्री-मुख्य मंत्री योजना और केन्द्र-राज्य स्कीम। मैं बोलना चाहूंगी कि यह दुख की बात है कि हम नेशनल ह्यूमन राइट्स कमीशन (एनएचआरसी) को बिहार जाते देखते हैं, बंगाल जाते देखते हैं, लेकिन वे कभी यू.पी. और गुजरात में नहीं जाते हैं।...**(व्यवधान)**... इसलिए, on protest, while laying my papers on Zero Hour submission, we are walking out during the zero-hour submission.

(At this stage, some hon. Members left the Chamber.)

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I associate myself with the mention made by the hon. Member.

SHRIMATI MAUSAM NOOR (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRIMATI PHULO DEVI NETAM (Chhattisgarh): Sir, I also associate myself with the mention made by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the mention made by the hon. Member.

SHRIMATI SULATA DEO (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

Need to highlight start-up revolution generating employment for youth of the country

श्रीमती संगीता यादव (उत्तर प्रदेश) : सभापति महोदय, स्टार्टअप के द्वारा कैसे युवाओं के लिए रोजगार के अवसर खुल रहे हैं और किस तरह से हमारा देश आत्मनिर्भर बन रहा है। इन स्टार्टअप्स में महिलाओं के लिए और क्या किया जाए, इस पर आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपका बहुत-बहुत धन्यवाद करती हूँ।

महोदय, स्टार्टअप एक नवाचार और उद्यमशीलता का पुनर्जागरण है। यह युवाओं की एक नई सोच है, जिसने यह बताया कि हम रोज़गार मांगेंगे नहीं, रोज़गार देंगे।

(उपसभापति महोदय पीठासीन हुए।)

पहले हम लोग सुनते थे कि दरवाज़े पर अवसर की जो आहट होती है, उसको बहुत ध्यान से सुनना चाहिए, लेकिन स्टार्टअप ने यह बताया है कि यदि आप आहट न सुन पाएं, तो नया दरवाज़ा ही बना लें। स्टार्टअप एक प्लेटफॉर्म है, जो युवाओं की उद्यमिता को आगे बढ़ाने के रूप में कार्य करता है। यह एक चुनौती भी है, जो उद्यमियों को अपना सर्वश्रेष्ठ प्रदर्शन करने और एक समस्या को हल करने में मदद करती है। स्टार्टअप एक सहायता है, जो नए उद्यमियों को उनके शुरुआती दौर में बुनियादी सहयोग प्रदान करता है - चाहे वह फाइनेंशियल हो या मैनेपावर हो। आज भी जब हम रितेश अग्रवाल, ओयो के संस्थापक, विजय शेखर शर्मा, पेटीएम के संस्थापक, बायजू के संस्थापक, बायजू रविंद्रन को ग्लोबल इकोनॉमिक फोरम में भारत का प्रतिनिधित्व करते हुए सुनते हैं, तो लोगों के दिल में गर्व की भावना पैदा होती है और हर भारतीय यह चाहता है कि इस सूची में अगला नाम मेरा भी हो।

माननीय उपसभापति महोदय, मैं आपके माध्यम से कुछ अधिकारिक आंकड़ों के बारे में सदन को बताना चाहूंगी। वर्ष 2014 में भारत में 70 हजार ट्रेड मार्क पंजीकृत किए गए थे, 2020 में ढाई लाख से अधिक ट्रेड मार्क पंजीकृत किए गए हैं। 2015 में वर्ल्ड इनोवेशन में भारत 81वें स्थान पर था, अब यह 46वें पर है। जैसा कि हमारे माननीय प्रधान मंत्री जी कहते हैं कि भारत अभी लर्निंग मोड पर है, लेकिन उसके बावजूद भी भारत 2016 में महज 500 स्टार्टअप्स से बढ़कर 2021 में 61 हजार स्टार्टअप्स तक पहुंच गया है, जो 55 क्षेत्रों और 635 जिलों में फैला हुआ है। चूंकि मैं एक महिला सांसद हूं, तो महिलाओं के स्टार्टअप के बारे में सदन को कुछ अवगत कराना चाहूंगी और उनकी मांग भी रखना चाहूंगी। महिलाओं के लिए स्टार्टअप और उद्यमिता के आंकड़ों से अवगत कराना चाहूंगी कि राष्ट्रीय नमूना सर्वेक्षण के अनुसार भारत में 14 परसेंट व्यवसाय महिला उद्यमियों द्वारा चलाए जाते हैं। जब उन्होंने इसकी शुरुआत की थी, तब लगभग 58 परसेंट महिला उद्यमियों की उम्र तो मात्र 20 और 30 वर्ष के बीच थी। उसमें से लगभग 73 परसेंट एक वित्तीय वर्ष में 10 लाख रुपये के राजस्व की रिपोर्ट भी कर रही हैं। इनमें से 57 परसेंट महिलाओं ने अकेले यानी बिना किसी अन्य सदस्य के काम की शुरुआत की है और 35 परसेंट महिलाओं के सहस्थापक हैं। ...(समय की घंटी)... मैं एक लाइन कहना चाहूंगी। जो लोग रोज़गार के बारे में कहते रहते हैं, उसमें एक कविता कहकर अपनी बात समाप्त करूंगी। रोज़गार बहुत ज्यादा है...

श्री उपसभापति: आपका समय खत्म हो गया है। अब रिकॉर्ड पर नहीं जाएगा।

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

श्री उपसभापति: श्री अजय प्रताप सिंह। आपके पास एक मिनट का समय है।

Persons affected due to delay in Rewa-Sidhi-Singrauli railway line project

श्री अजय प्रताप सिंह (मध्य प्रदेश): उपसभापति महोदय, रेवा-सिधी-सिंगरौली में जो रेल लाइन का निर्माण किया जा रहा है, उसमें भूअर्जन का काम बहुत धीमी गति से चल रहा है। 12 सालों से रेल लाइन का निर्माण हो रहा है, लेकिन अभी तक एक भी गांव में शत-प्रतिशत रूप से भूअर्जन का कार्य पूरा नहीं हुआ है। मैं सरकार से मांग करता हूं कि किसी कमिश्नर लेवल के अधिकारी की नियुक्ति करके इसकी मॉनीटरिंग कराए। रेल विभाग ने 11.11.2019 को एक आदेश जारी करके इसके प्रभावितों को नौकरी देने से इंकार कर दिया है। यह ब्रीच ऑफ ट्रस्ट है। मेरा आग्रह कि 11.11.2019 से पूर्व जिनकी जमीनें ली गई हैं, उनको नौकरी दी जाए। जिनका मेडिकल हो चुका है और सारे डॉक्यूमेंट्स जमा हो गए हैं, उनकी पदस्थापना की जाए।

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

12.00 NOON

ORAL ANSWERS TO QUESTIONS**Cess collected by Government and its sharing with States**

*136. DR. JOHN BRITTAS: Will the Minister of FINANCE be pleased to state:

- (a) the percentage of cess and surcharges in gross tax revenue of the Centre during the last three years;
- (b) the details thereof;
- (c) whether Government will include revenues from cesses and surcharges as a part of the divisible pool, as per the recommendations of 15th Finance Commission; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): (a) to (d) A statement is placed on the Table of the House.

Statement

(a) and (b) The percentage of cess and surcharges in gross tax revenue of the Centre during the last three years;

(Rs. In Lakh Crore)

Year	Gross Tax Revenue	Percentage of Cess and Surcharge in Gross Tax Revenue
2019-20	20.10	18.2%
2020-21	20.27	25.1%
2021-22 (RE)	25.16	28.1%

Source: Receipt Budget

(c) and (d) As per provision under Article 270 of the Constitution of India, all taxes and duties referred to in the Union List, except the duties and taxes, surcharge on taxes and duties and any cess levied for specific purposes under any law made by Parliament shall be levied and collected by the Government of India and shall be distributed between the Union and the State. The aforesaid Constitutional provision forms the basis for cess collection and utilization by Union Government.

MR. DEPUTY CHAIRMAN: I would request Members and Ministers to be brief in questions and replies.

DR. JOHN BRITTAS: Sir, why is it that when it comes to me, it is brief?

MR. DEPUTY CHAIRMAN: No, it is for all.

DR. JOHN BRITTAS: Sir, the answer given by the Finance Ministry is shockingly revealing. It shows the way in which our federal fiscal is managed. In two years' time, cess and surcharge collected by the Centre has almost doubled. In two years' time, it has gone up to Rs.7 lakh crore. No wonder the States are left starved. My question to the hon. Finance Minister is a specific one. Is it a fact that the Fifteenth Finance Commission had recommended that cesses and surcharges should be made part of the divisible pool? If so, why is the Government of India not heeding to or implementing the recommendation of the Finance Commission?

श्री पंकज चौधरी : उपसभापति महोदय, माननीय सदस्य ने कहा है कि सेस बहुत बढ़ गया है। सेस संविधान के अनुसार लगाया जा रहा है और पिछली सरकारें भी सेस, सरचार्ज लगाती रही हैं। इसके बढ़ने का जो प्रश्न है और जो बढ़ा हुआ है, उसमें आप देखें कि एक बड़ी मात्रा में जीएसटी कॉम्पनसेशन सेस है और जो सेस लगता है, वह कहीं न कहीं पूरे देश की जनता के विकास के लिए खर्च हो रहा है। सेस की अपनी एक मद होती है और वह उस मद में ही खर्च हो पाता है। आपने कहा कि 15वें फाइनेंस कमीशन में जो टर्म्स ऑफ रेफरेन्स है, विचार के लिए विषय में सेस के सरचार्ज को बांटना शामिल नहीं था। फाइनेंस कमीशन ने इस विषय में कोई डिटेल्ड रिकमंडेशन नहीं की है। पूर्व की सरकारों ने भी ऐसी रिकमंडेशन को फॉलो नहीं किया है।

DR. JOHN BRITTAS: Sir, the Minister is saying that the Finance Commission has not given a detailed recommendation. There is a specific recommendation as to this. I didn't say that it is detailed. It is a specific recommendation and that is what pertains to my question. Though it is not very satisfactory, I would urge upon the hon. Finance Minister to explain to the House.

Nevertheless, I am going to the second supplementary. Is it a fact that the States were not given the 41 per cent of the gross tax revenue, as recommended by the Finance Commission? Moreover, various assistances which were available to the States when the Planning Commission was there like Normal Central Assistance, Special Central Assistance, Central Plan Assistance, etc. were done away with and the segregation of revenue as cesses and surcharges have made the State finances

precarious. In this context, I would urge upon the Minister and seek response as to whether the Government of India would review its stand on cesses and surcharges.

श्री पंकज चौधरी : माननीय उपसभापति महोदय, अगर आप देखें, तो मोदी जी की सरकार आने से पहले जहां लगभग 30 परसेंट हिस्सा ही राज्यों को जाता था, लेकिन मोदी जी चूंकि एक प्रदेश के मुख्य मंत्री रह चुके हैं, वे प्रदेश की चिंताओं को ठीक से समझते हैं, इसलिए और उनके आने के बाद अगर आप देखें, तो 14वें वित्त आयोग में 42 परसेंट और अब 41 परसेंट के शेयर का राज्यों के साथ बंटवारा किया जाता है। जहां तक सेस और सरचार्ज का सवाल माननीय सदस्य ने पूछा है, तो निश्चित तौर से अगर आप देखें कि जो एक विशेष मद में सेस लिया जाता है, वह मद योजनाओं के माध्यम से सभी प्रदेशों में ही जाता है और उसको सभी जगह आम जनता के विकास के लिए खर्च किया जाता है।

श्रीमती संगीता यादव : मैं माननीय मंत्री जी से जानना चाहती हूं कि उत्तर प्रदेश सरकार का जीएसटी कॉम्पनसेशन का बकाया कितना है और इसे कब तक दिया जाएगा?

श्री पंकज चौधरी : माननीय उपसभापति जी, मैं जीएसटी कॉम्पनसेशन के संबंध में बताना चाहता हूं कि कॉम्पनसेशन कोष में जितना पैसा आता है, वह सभी स्टेट्स को दिया जाता है। जहां तक उत्तर प्रदेश का सवाल है, तो लगभग 1,214 करोड़ रुपया बकाया है और निश्चित तौर से भारत सरकार उसको देने के लिए तत्पर है।

SHRI JAWHAR SIRCAR: Sir, cesses and surcharges have been converted into an alternate source of revenue. Why should the division not be formally announced between the States and the Centre? It is an alternate source of revenue going up from 15 to 28 per cent.

श्री पंकज चौधरी : माननीय उपसभापति महोदय, केन्द्र सरकार द्वारा उद्गृहीत और संगृहीत सभी सेस को भारत के संविधान के अनुच्छेद 270 के संदर्भ में सबसे पहले संचित निधि, सीएफआई में जमा किया जाता है। सेस को संविधान के प्रावधान के अनुसार राज्य से शेयर नहीं किया जा सकता है। इसके अतिरिक्त केन्द्र सरकार जो सेस इकट्ठा करती है, उसे कहीं न कहीं योजनाओं के माध्यम से प्रदेशों में खर्च करती है।

SHRI SUBHASISH CHAKRABORTY: Sir, the total amount of cess returned by the Union Government is not transferred to the designated reserve fund. What is the amount of benefits from all cesses devolved to the States in the past five years?

श्री पंकज चौधरी : माननीय उपसभापति जी, मैंने पहले ही बताया है कि यह राज्यों से शेयर नहीं किया जाता है।

श्री उपसभापति : माननीय सदस्य, आप बैठ जाइए।

श्री पंकज चौधरी : बल्कि योजनाओं के माध्यम से देश के सभी राज्यों में इसका लाभ पहुंचाया जाता है।

श्री उपसभापति : प्रश्न संख्या 137

Usage of regional languages in banking sector

*137. SHRI SANT BALBIR SINGH: Will the Minister of FINANCE be pleased to state:

- (a) whether all the forms of banks are either in English or in Hindi, and the reasons as to why some banks do not provide Account Opening Forms, Loan Application Forms, ATM services and customer interface services in regional/vernacular languages;
- (b) the reasons as to why these are not made available and what difficulties banks encounter in offering such services despite the fact that software vendors for banks have vernacular language modules available; and
- (c) what impact the absence of services in vernacular language in financial institutions like banks/MFI, etc., have on Jan Dhan Aadhaar Yojana and Financial Inclusion?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KISHANRAO KARAD): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) Reserve Bank of India (RBI) *vide* its master circular on “Customer Service in Banks”, dated 1st July, 2015, has issued instructions to all Scheduled Commercial Banks, regarding the usage of trilingual forms i.e., English, Hindi and regional languages in all printed material used by the retail customers, including, *inter alia*, account opening forms, loan application forms, in order to ensure that banking facilities percolate to the vast sections of the population.

RBI has also advised the banks to have a Board approved policy for general management of the branches including, *inter alia*, the following aspects:

- (i) Displaying indicator boards at all the counters in English, Hindi as well as in the concerned regional language.
- (ii) Availability of booklets consisting of all details of service and facilities in Hindi, English and concerned regional language.
- (iii) Availability of the customer usage options in multi-languages in ATMs.
- (iv) Availability of customer redressal in Hindi, English and concerned regional language.

RBI has informed that compliance to said RBI guidelines issued to banks is examined on sample basis during the Supervisory Assessment of the banks and any non-compliance observed is taken up for rectification apart from initiating supervisory/enforcement action against the bank, as deemed fit. RBI has advised their Senior Supervisory Managers to examine the compliance and appropriately factor in the inspection report of the bank. Also, RBI officials during *incognito* visits of bank branches, verify whether deposit slips/cash withdrawals slips/passbooks etc. are printed in trilingual forms.

Further, engagement of locally settled Business Correspondents (BCs)/ Bank Mitras (BMs), who are conversant in local language, has facilitated customers' awareness of bank products, and of their easy access to services. The adoption of vernacular languages in customer interface through technology/digital based channels like mobile/Internet banking, ATMs, etc. has led to significant improvement in digital adoption, Jan Dhan Aadhar Yojna and Financial Inclusion.

SHRI SANT BALBIR SINGH: *Hon'ble Chairman Sir, through you, I would like to put this question. In all the banks situated in agricultural areas, the forms are given only in English and Hindi for being filled up. People in the villages are illiterate. They neither know English nor Hindi. Especially in Punjab, we see that they then have to get their forms filled by someone else and they have to share that OTP number also with others. It is therefore, a question of their privacy also. They should therefore, get those forms in Punjabi, their mother tongue, which is their right as well."

डा. भागवत किशनराव कराड : माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूँ कि प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में फाइनेंशियल इन्क्लूजन, फाइनेंशियल लिटरेसी एंड प्रमोशन ऑफ डिजिटल ट्रांजेक्शन्स महत्वपूर्ण चीजें हैं, जिनमें से बैंक के अल्टीमेट एंड तक यानी गरीब से गरीब लोगों तक, रूरल एरिया तक पैसा

*English translation of the original speech delivered in Punjabi.

पहुँचे। माननीय सदस्य ने जो क्वेश्चन पूछा है, यह लैंग्वेज के बारे में पूछा है। As per the Reserve Bank of India's master circular और बैंक बोर्ड की पॉलिसी के हिसाब से every bank is directed to have trilingual forms. डिपॉजिट करने का फार्म है, पैसा भरने का फार्म है, ईवन पासबुक्स हैं, इन्हें ट्राइलिंग्वल लैंग्वेज में किया है, जिसमें एक रीजनल लैंग्वेज रहती है। अगर कोई बैंक ऐसा नहीं कर रहा है, तो आरबीआई के माध्यम से अचानक विजिट भी हो सकती है और वे देख सकते हैं। यह प्रोसीजर चल रहा है। इसके माध्यम से सभी लोगों को इसका फायदा मिल रहा है। इसका एग्जाम्पल है, चाहे जैम ट्रिनिटी हो या जनधन अकाउंट हो, तो percolation is going up to the periphery.

श्री उपसभापति : आप दूसरा सवाल पूछिए।

SHRI SANT BALBIR SINGH: * "I wish to say that in our State, people are not getting it. What are they doing regarding that?"

श्री उपसभापति : माननीय मंत्री जी।

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): Sir, I just want to add a bit more to the hon. MoS's answer and as hon. Member Sant Balbir Singhji comes from Punjab, I just want to say that this order and guidance given by RBI in 2015 itself, that is, of trilingual -- English, Hindi and a relevant local language -- is being followed by most banks. Nine public sector banks have already fully complied with it except three. I, therefore, understand where the hon. Member coming from Punjab has a concern. The three public sector banks, which are in the process of doing it are Indian Bank, Punjab National Bank and Punjab and Sind Bank. As Punjab National Bank and Punjab and Sind Bank, probably, are more widely prevalent in Punjab, he is expressing a genuine concern, but the work is in process. It would be done in Punjabi.

श्री उपसभापति : आप दूसरा सवाल पूछिए।

SHRI SANT BALBIR SINGH: * "Sir, I am satisfied with the reply."

MR. DEPUTY CHAIRMAN: Thank you.

* English translation of the original speech delivered in Punjabi.

SHRI DHANANJAY BHIMRAO MAHADIK: Sir, I would like to know, through you, from the Finance Minister as we all are aware that 80 per cent of Indian population rest in rural India, what are the steps taken by the Government of India to provide quality services in rural periphery of India? Thank you, Sir.

डा. भागवत किशनराव कराड : माननीय उपसभापति महोदय, मैं आपके माध्यम से सदन को यह बताना चाहता हूँ कि ग्रामीण एरिया में अच्छी से अच्छी बैंकिंग सेवा मिले, इसके लिए बैंक्स कॉरस्पॉण्डेंट्स रखे हुए हैं। इनका दायरा पाँच किलोमीटर तक रहता है।

उपसभापति महोदय, मुझे सदन में यह बताते हुए हर्ष होता है कि ईवन रूरल एरिया में बैंक की 96.6 परसेंट कवरेज है। इतने एरिया में बैंक की एक्टिविटीज़ चलती हैं। महोदय, मैं इसी के साथ यह भी कहना चाहता हूँ कि हम सभी लोगों को पता है कि जैम एक्टिविटी के माध्यम से डायरेक्ट बेनिफिशियरी ट्रांसफर सभी को मिलता है। मैं यहाँ पर यह बात पार्टिकुलरली बताना चाहता हूँ कि जो 'प्रधानमंत्री किसान सम्मान योजना' है, केवल इसी योजना के माध्यम से ही 11.5 करोड़ किसानों को इसका फायदा मिलता है।

महोदय, मैं इसी के साथ यह भी बताना चाहता हूँ कि बैंक के माध्यम से अलग-अलग, वह चाहे पार्टिकुलरली सेल्फ हेल्प ग्रुप्स हों, क्रेडिट आउटरीच प्रोग्राम भी लिए जाते हैं। मैं सदन को बताना चाहता हूँ कि बैंक लिटरेसी के लिए नाबार्ड के माध्यम से - पार्टिकुलरली जो एस्पिरेशनल डिस्ट्रिक्ट्स हैं, वहाँ पर भी नाबार्ड के माध्यम से फाइनेंशियल लिटरेसी के लिए वेन्स दी जाती हैं।

उपसभापति महोदय, मैं यह भी बताना चाहता हूँ कि इनके साथ एक एग्रीकल्चर ऑफिसर और एक बैंक ऑफिसर रहता है। वे हर गाँव और देहात में जाकर यह प्रयास करते हैं कि वहाँ फाइनेंशियल इन्क्लूजन हो, फाइनेंशियल लिटरेसी हो और डिजिटल ट्रांजेक्शन भी हो। महोदय, वहाँ पर इन्हीं चीज़ों के बारे में पढ़ाया जाता है।

SHRIMATI SHANTA CHHETRI: Sir, I would like to know from the hon. Minister as to how does the Government plan to include more women in the Business Correspondents network, considering only 10 per cent of BC workforce is female.

MR. DEPUTY CHAIRMAN: *Shantaji*, this question relates to regional languages in banking sector. यदि माननीय मंत्री जी जवाब देना चाहें, तो ठीक है, नहीं तो आप छोड़ सकते हैं।

डा. भागवत किशनराव कराड : माननीय उपसभापति महोदय, बैंक के द्वारा जो कॉरस्पॉण्डेंट्स होता है, उसमें सेक्स में कोई डिवीजन नहीं रहता है। मेल और फीमेल में से जो भी सेलेक्ट होते हैं, वे उनको दे देते हैं। कुछ स्टेट्स में बैंक सखी नाम से भी महिला को एपॉइंट किया गया है। महोदय, बैंक सखी भी पार्टिकुलर सेल्फ हेल्प ग्रुप में बहुत अच्छी तरह से काम करती है।

SHRI SUJEET KUMAR: Sir, I will certainly compliment the Government for doing quite a bit of activities to include financial inclusion. I have a specific question. Will the Government consider opening up more brick-and-mortar branches because banking correspondent is good but more brick-and-mortar branches in the...

MR. DEPUTY CHAIRMAN: This question relates to regional languages in the banking sector.

SHRI SUJEET KUMAR: It is coming. Sir, in the tribal pockets of aspirational districts because in one of the interventions in the House, I mentioned that...

MR. DEPUTY CHAIRMAN: *Mananiya* Sujeet *Kumarji*, this question relates, specifically, to regional languages in the banking sector.

SHRI SUJEET KUMAR: Sir, this is related...

MR. DEPUTY CHAIRMAN: If you have any question. No; please. Now, Question No. 138; Dr. V. Sivadasan.

GST Compensation Cess

*138. DR. V. SIVADASAN: Will the Minister of FINANCE be pleased to state:

- (a) the amount collected as GST Compensation Cess by the Union Government since 2019, the details thereof, State-wise and year-wise since 2019; and
- (b) the amount disbursed to the States as GST Compensation since 2019, the details thereof, State-wise and year-wise since 2019?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) and (b) The details of cess collected State wise and year wise (including cess on import of goods) is shown in **Annexure-I** and the details of compensation released State-wise and year-wise is shown in **Annexure-II**. In addition, Central Government has taken loan of ₹ 1.1 lakh crore and ₹ 1.59 lakh crore in the year 2020-21 and 2021-

22 respectively and release it to States on a back-to-back loans in lieu of Compensation, details of which is shown in **Annexure-III**.

Annexure-I

State wise/Financial Year wise CESS Collection (Rs. in Crores)					
State Cd	State	CESS			
		2019-20	2020-21	2021-22	2022-23*
1.	Jammu and Kashmir	42.07	59.14	54.31	55.40
2.	Himachal Pradesh	19.49	10.25	16.90	15.24
3.	Punjab	211.06	173.86	222.19	245.08
4.	Chandigarh	12.74	11.36	15.16	12.29
5.	Uttarakhand	189.54	90.27	87.00	81.14
6.	Haryana	3,671.20	3,816.33	4,977.31	4,044.47
7.	Delhi	1,093.03	887.67	1,022.38	644.90
8.	Rajasthan	1,470.49	1,507.61	1,872.47	1,071.94
9.	Uttar Pradesh	12,761.91	10,910.03	12,648.73	9,289.57
10.	Bihar	2,062.91	1,676.87	1,940.40	1,271.16
11.	Sikkim	1.71	0.95	0.94	0.58
12.	Arunachal Pradesh	2.39	1.77	2.05	1.48
13.	Nagaland	10.39	5.61	14.14	26.59
14.	Manipur	1.58	1.59	1.68	1.31
15.	Mizoram	0.78	0.59	0.47	0.32
16.	Tripura	2.05	2.87	2.18	2.50
17.	Meghalaya	5.37	4.44	8.98	14.53
18.	Assam	478.89	308.75	402.66	380.99
19.	West Bengal	3,994.61	3,254.43	3,494.02	2,783.20
20.	Jharkhand	5,211.19	4,571.33	5,430.70	3,697.93
21.	Odisha	5,722.58	6,197.87	7,839.78	5,832.65
22.	Chhattisgarh	6,171.25	5,869.17	6,861.31	4,457.32
23.	Madhya Pradesh	5,525.57	5,529.65	6,280.20	4,588.87
24.	Gujarat	4,587.69	4,820.81	6,263.20	4,237.56
25.	Daman and Diu	0.14	0.05	-	-
26.	Dadra and Nagar Haveli	1.19	1.60	4.01	8.52
27.	Maharashtra	11,513.04	8,952.50	14,092.33	13,002.14
29.	Karnataka	9,445.96	7,521.41	9,468.17	8,740.29

30.	Goa	32.83	18.50	21.34	24.63
31.	Lakshadweep	-	-	-	-
32.	Kerala	120.35	78.72	80.40	43.08
33.	Tamil Nadu	5,893.82	5,586.06	7,075.60	5,569.95
34.	Puducherry	7.13	3.61	5.37	3.73
35.	Andaman and Nicobar Islands	1.22	0.57	0.25	0.61
36.	Telangana	6,500.31	5,160.66	6,309.86	4,181.47
37.	Andhra Pradesh	1,537.00	2,112.75	2,360.77	2,505.35
38.	Ladakh	3.21	2.48	0.67	0.65
97.	Other Jurisdiction	0.01	0.02	0.01	0.01
99.	Center Jurisdiction	-	-	-	-
	Grand Total	88,306.70	79,152.14	98,877.92	76,837.45

*upto 30th November 2022 — Above data derived based on challan payment and by payment date.

Annexure-II

Details of GST Compensation released during the year (FY-wise)

(Rs. in crore)

S.No	Name of State/UT	FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23
(1)	(2)	(3)	(4)	(5)	(6)
1	Andhra Pradesh	1,841	3,527	3,117	3,881
2	Arunachal Pradesh	0	6	0	0
3	Assam	879	1,370	1,014	424
4	Bihar	3,525	4,359	1,945	91
5	Chhattisgarh	3,081	3,212	1,217	1,934
6	Delhi	7,436	5,522	6,446	9,212
7	Goa	819	813	911	1,410
8	Gujarat	10,647	11,335	8,329	7,091
9	Haryana	5,453	5,066	2,909	1,947
10	Himachal Pradesh	1,877	1,764	1,168	1,064
11	J & K	2,279	2,171	893	208
12	Jharkhand	1,532	1,958	1,526	1,723
13	Karnataka	14,497	13,789	8,976	10,548
14	Kerala	5,575	6,721	3,856	6,465
15	Madhya Pradesh	4,531	5,293	3,095	3,842

16	Maharashtra	15,018	17,423	17,834	22,018
17	Manipur	0	22	0	0
18	Meghalaya	101	172	163	0
19	Mizoram	0	11	0	0
20	Nagaland	0	14	0	0
21	Odisha	3,929	4,362	2,465	524
22	Puducherry	862	607	329	649
23	Punjab	8,805	9,694	4,442	6,874
24	Rajasthan	4,440	5,633	3,746	3,445
25	Sikkim	0	26	9	0
26	Tamil Nadu	8,922.0339	11,141.9066	6,696.7180	10,790
27	Telangana	2,263	3,103	2,006	2,248
28	Tripura	171	277	101	0
29	Uttar Pradesh	5,180	9,324	8,299	10,076
30	Uttarakhand	2,477	2,496	1,475	1,791
31	West Bengal	4,359	5,776	4,531	7,405
	Total	120,498	136,988	97,500	115,662

Annexure-III

Details of back to back loan released in lieu of GST compensation

(Rs. In Crore)

S. No.	Name of State/UT	During FY 2020-21	During FY 2021-22
(1)	(2)	(3)	(4)
1	Andhra Pradesh	2311	3272
2	Arunachal Pradesh	0	0
3	Assam	994	1774
4	Bihar	3905	6816
5	Chhattisgarh	3109	4965
6	Delhi	5865	6193
7	Goa	840	847
8	Gujarat	9222	13040
9	Haryana	4352	7394
10	Himachal Pradesh	1717	2695
11	J & K	2272	3845

12	Jharkhand	1689	2484
13	Karnataka	12407	18109
14	Kerala	5766	8739
15	Madhya Pradesh	4542	7011
16	Maharashtra	11977	13782
17	Manipur	0	0
18	Meghalaya	112	141
19	Mizoram	0	0
20	Nagaland	0	0
21	Odisha	3822	6430
22	Puducherry	742	1096
23	Punjab	8359	12132
24	Rajasthan	4604	7268
25	Sikkim	0	0
26	Tamil Nadu	6241	8095
27	Telangana	2380	4569
28	Tripura	226	401
29	Uttar Pradesh	6007	8140
30	Uttarakhand	2316	3333
31	West Bengal	4431	6425
	Total	110208	159000

DR. V. SIVADASAN: Sir, after the implementation of GST, State Governments are facing huge financial crisis. It is because they are unable to change the tax tariff and they are unable to change the method of tax collection. The autonomy of the States in the taxation is the most valuable asset of the States. It has gone, that means financial stability of the States has gone.

MR. DEPUTY CHAIRMAN: Please, please question.

DR. V. SIVADASAN: It has created a new crisis. The major share of financial assistance is received by the LSGs from the State Governments.

MR. DEPUTY CHAIRMAN: Question, question, Sivadasanji.

DR. V. SIVADASAN: If State Governments are facing the crisis, that will affect the LSGs also. After the implementation of GST...

MR. DEPUTY CHAIRMAN: Please put your question, otherwise I have...

DR. V. SIVADASAN: Sir, I am coming to the question. I am coming to the question.

MR. DEPUTY CHAIRMAN: Please.

DR. V. SIVADASAN: Local Self Governments also have lost their tax collection right on entertainment and advertisement tax. I would like to know whether the Union Government will support the move to restore the autonomy of the Panchayati Raj Institutions specifically in the taxation on entertainment and advertisement tax collection.

MR. DEPUTY CHAIRMAN: Before I invite for answer, माननीय मंत्री जी, एक मिनट रुकिए। मैं माननीय सदस्यों से ऐसा आग्रह इसलिए करता हूँ, क्योंकि कल हमें अनेक वरिष्ठ मेम्बर्स मिले थे और उन्होंने हमसे कहा था कि हमारे क्वेश्चन पर प्रश्न पूछने का मौका आ सकता था, लेकिन आया नहीं, इसलिए कृपया सुनिश्चित करें कि क्वेश्चन पूछने वाले मेम्बर्स ब्रीफ़ हों और माननीय मंत्री जी भी ब्रीफ़ली जवाब दें, ताकि सभी को मौका मिले। इसलिए, we have to take care of all those things. इसलिए मैं अनप्लेजेंट रिमाइंडर देता हूँ। Please. ...*(Interruptions)*... Please; no. ...*(Interruptions)*... Yes. ...*(Interruptions)*...

DR. JOHN BRITTAS: It is primarily because of the Ministers.

MR. DEPUTY CHAIRMAN: To all. ...*(Interruptions)*... To all. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN (contd.): No cross-talking, please.

श्री पंकज चौधरी : माननीय उपसभापति महोदय, जी.एस.टी. एक्ट बनाते समय ...*(व्यवधान)*... 2015-16 से वैट में 14 परसेंट ग्रोथ के हिसाब से राज्यों की क्षतिपूर्ति तय की गई थी। इसमें हानि की स्थिति में केन्द्र को पांच साल तक क्षतिपूर्ति करनी था। इन्होंने कहा कि अब भारत सरकार प्रदेशों की मदद नहीं करती है, मैं माननीय सदन को बताना चाहता हूँ कि अगर कोविड काल में भी आप देखें तो कोविड काल में जब कम्पनसेशन सेस इकट्ठा नहीं हो रहा था, उस समय भी भारत सरकार ने 1,10,000 करोड़ रुपये और 1,59,000 करोड़ रुपये, लगभग 2,70,000 करोड़ रुपये लोन लेकर, ताकि राज्यों पर संकट न आये, देने का काम किया है और अभी जून, 2022 में जब पांच साल की अवधि समाप्त हो रही है तो हमने जो अनुमान लगाया है कि मार्च तक सेस का जो

पैसा इकट्ठा होगा, उतना भुगतान कर दिया गया है। बाकी सेस के माध्यम से पूरे देश में अगर देखें तो 17,176 करोड़ रुपया बकाया है। चूंकि बहुत से प्रदेशों से अभी AG रिपोर्ट नहीं आई है, इसलिए उनका फाइनल हिसाब नहीं हो सकता है। जैसे-जैसे उनकी AG रिपोर्ट आएगी, उनका भुगतान कर दिया जायेगा।

DR. V. SIVADASAN: Sir, the State Governments are spending a major share of the expenditure in welfare sectors like education and health. According to a reply given to me in this House, in education sector, the share of the State is 74 per cent and the share of the Union Government is only 24 per cent. In the health sector, expenditure of the State is 60-70 per cent and the share of the Union Government is only 30-40 per cent. The State Governments are facing a shortfall in the revenue due to...

MR. DEPUTY CHAIRMAN: Please put your question.

DR. V. SIVADASAN: My question is: Has the Government the data of the States which have faced the shortfall of revenue; if yes, would you share the data with us?

श्री पंकज चौधरी : माननीय उपसभापति महोदय, सेस के माध्यम से जो भारत सरकार द्वारा योजनाएं चलाई जाती हैं, उसमें शिक्षा भी है और स्वास्थ्य भी है। उसमें कहीं न कहीं सभी प्रदेशों को उनका जो हिस्सा है, उसे देने का काम भारत सरकार करती है।

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): Sir, I would like to add one more point. In this Budget of 2022-23, education received more than Rs. 1 lakh crore like never before. So, education has been given a higher priority and we have given that kind of an allocation. I humbly submit, through you, that the question is related to GST compensation and if there is any number of questions, the MoS and myself are willing to answer. But, in the process of asking questions, let us remember that the Finance Commission actually has asked for devolution directly to the local bodies, Panchayats. We have given that. When the hon. Prime Minister took over, since he had the experience as a Chief Minister, he readily agreed to the Fourteenth Finance Commission Report. Directly the money goes to the local Governments, local bodies and urban local bodies. They are now sitting on the money which can be used for the developmental expenditure. Other than that, any programme which is being undertaken by the State Government or the Central Government, through the cess that is being collected, sometimes, much more than what is collected is given by the Central Government and is being spent on education, health, agricultural infrastructure, roads, etc. Each of the cess is collected for a particular purpose. That

particular purpose is obviously served through the States. So, I would humbly say to you that cesses are being collected by the Centre, no doubt; but they can't be kept by the Centre; they have to be immediately, in that year, spent also on long-term projects which happens only through the States. Obviously, cess and surcharges, which are collected, are going only to the States.

DR. AMAR PATNAIK: Sir, through you, I would like to raise this question. The GST compensation for 2021-22 in respect of Odisha is Rs.1,167.50 crore. For 2022-23, it is Rs.2,084.03 crore. Approximately, Rs.3,251.53 crore are pending. In the month of June and September, the State Government had approached the Central Government. My question is: When can we expect to get this money?

श्री पंकज चौधरी : माननीय उपसभापति जी, मैंने पहले ही कहा कि भारत सरकार कहीं न कहीं सभी राज्यों को पांच साल तक कॉम्पेंसेशन देने के लिए तत्पर है और चूंकि कहीं न कहीं बहुत से प्रदेशों से ए.जी. रिपोर्ट नहीं आई है, इसलिए फाइनल हिसाब नहीं हुआ है। जिन भी राज्यों से ए.जी. रिपोर्ट आ रही है, उसका हिसाब चुकता कर दिया जायेगा।

श्री सुशील कुमार मोदी : माननीय उपसभापति महोदय, कॉम्पेंसेशन सेस को तीन साल के लिए बढ़ा दिया गया है। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि जो इसे तीन साल के लिए एक्सटेंड किया गया है, उससे जो राशि प्राप्त होगी, उसका क्या इस्तेमाल होगा और किस प्रकार से उस राशि से राज्यों की मदद की जाएगी?

श्री पंकज चौधरी : माननीय उपसभापति महोदय, मैंने पहले बताया कि कोविड काल में जब सेस कलेक्शन नहीं हो रहा था, तो उस समय भारत सरकार ने बाजार से लोन लेकर प्रदेशों को कॉम्पेंसेशन देने का काम किया था। उस कॉम्पेंसेशन के लिए जो लोन लिया गया है, उस लोन को भी चुकता करना है और उसका जो ब्याज है, उसको भी चुकता करना है। जब तक वह चुकता होगा, तब तक यह चलता रहेगा।

श्री उपसभापति : माननीय पी. विल्सन जी।

SHRI P. WILSON: I would like to ask this question in Tamil. *"Hon. Minister of Finance, will you pay the GST dues to Tamil Nadu, which amount to Rs.10,870 crore? This is the due amount for the year 2022-2023."

* English translation of the original speech delivered in Tamil.

SHRIMATI NIRMALA SITHARAMAN: Since the hon. Member asked the question in Tamil, I wish to reply in Tamil. Incidentally, even in the Lok Sabha during the Supplementary Demands for Grants, this question was raised. About Rs. 4,200 and odd amount for which... *... (Interruptions) ...*

SHRI SUJEET KUMAR: Sir, we would like to know what the question is.

SHRIMATI NIRMALA SITHARAMAN: The question was, there is approximately Rs. 10,000 crores due, under GST compensation cess grounds for Tamil Nadu and the hon. Member is asking as to when the Ministry will give it for them. First of all, Sir, this Rs. 10,000 crores is an amount which I want to say cannot be treated as a due even if they have a number to say that this is how it is. I say because as regards Rs. 4,244 crores lumpsum amount for which utilization reached only ten days ago, I will have to double check on the utilization, and then the moment it is all done, it will be cleared. But for 2021-22, if I know it right, the Utilization Certification from Tamil Nadu has not yet come to us, subject to correction, Sir; I remember, and I am saying from the answer I have given in the Lok Sabha also. And for the year 2022-23, April 1st onwards till June, when claims are being made, even for that, the Utilization Certificate has not come. So, strictly speaking, as of now, since we have somewhat cleared all the dues up to June and about Rs. 17,000 crores is pending to be given, I will just say that the details of GST compensation pending for June 2022 for Tamil Nadu is Rs. 1,200 crores. If I want to give it in decimals, I will say, Rs. 1200.6148 crores only. So, Utilization Certificate from a particular State, be it any State has not reached. That cannot be treated as a pending one. Sir, I said I will start with Tamil, but of course, as MPs wanted it in English, I spoke in English. * "The same question was raised in Lok Sabha also. Compensation of cess amount of Rs.10,000 crore is pending for Tamil Nadu, as per your contention. But, I don't know where the figure of Rs.10,000 crore comes from? The State Government of Tamil Nadu submitted Utilization Certificate for Rs.4000 crore, just ten days ago. After I check the Utilisation Certificate, funds will be released from the Ministry. But, if you have not submitted the Utilization Certificate, which should have been done earlier, I can't release the fund. If you submit the Utilization Certificate soon, we will release the fund as early as possible. But, the approximate amount quoted by you, that is Rs.10,000 crore can not be considered. I don't have such a number. Thank you."

* English translation of the original speech delivered in Tamil.

MR. DEPUTY CHAIRMAN: Now, Question No. 139. Shri Kanakamedala Ravindra Kumar.

Revival of defunct fertilizer plants

*139. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the details of the fertilizer plants that are hitherto lying closed for years and were recently made operational;
- (b) the details of the quantity of fertilizers that are expected to be produced on the revival of these hitherto closed fertilizer plants; and
- (c) the details of the funds spent, if any, in reviving these fertilizer plants?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI BHAGWANTH KHUBA): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) Government of India has mandated revival of Talcher, Ramagundam, Gorakhpur and Sindri plants of Fertilizer Corporation of India Ltd (FCIL) and Barauni plant of Hindustan Fertilizer Corporation Ltd (HFCL) by forming Joint Venture Company of nominated PSUs as per details given below: -

Sl. No.	Name of the Joint Venture Companies & Location	State	Capacity (in LMTPA)	Commissioning date	Cost incurred in reviving of these fertilizer plants (Rs in crore)
1	Ramagundam Fertilizers & Chemicals Ltd (RFCL), Ramagundam,	Telangana	12.7	22.03.2021	6338
2	Hindustan Urvarak & Rasayan Ltd (HURL), Gorakhpur,	Uttar Pradesh	12.7	07.12.2021	8603

3	HURL, Sindri,	Jharkhand	12.7	Started urea production on 05.11.2022	8130
4	HURL, Barauni,	Bihar	12.7	Started urea production on 18.10.2022	8388

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, from the perusal of the answer it can be seen that the production capacity of all the four revived plants have similar production capacity. I would like to know from the hon. Minister whether there has been any substantial increase in the production capacity in all the revived plants or the production capacity is still the same as it was before the revival.

श्री भगवंत खूबा : डिप्टी चेयरमैन सर, माननीय सदस्य ने जो प्रश्न पूछा है, अभी तक चार फर्टिलाइजर कम्पनीज़ का प्रारम्भ हो चुका है - रामागुंडम, गोरखपुर, सिंदरी और बरौनी। इन चारों कारखानों में हर साल 12.7 लाख मीट्रिक टन उत्पादन की क्षमता है। अभी इसी क्षमता के अन्दर इनमें काम चल रहा है। स्टार्टिंग में जो भी कम्पनी चालू होती है, उसमें कुछ टीथिंग प्रॉब्लमस रहती हैं, लेकिन उनको रिज़ॉल्व करके, सालाना 12.7 लाख मीट्रिक टन के हिसाब से उत्पादन शुरू हो चुका है।

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, on perusal of the reply, one can easily understand that heavy cost has been incurred in reviving these four plants. I would like to know from the hon. Minister, in view of revival of these four plants, whether import of fertilizers and urea has reduced to a considerable extent or not.

श्री भगवंत खूबा : डिप्टी चेयरमैन सर, कोरोना की वजह से एवं अन्य कई कारणों की वजह से प्लांट की लागत बढ़ चुकी है। अभी माननीय सदस्य यूरिया के ऊपर आने वाले एक्सपेंडिचर की जो बात पूछ रहे हैं, इंटरनेशनल मार्केट में यूरिया के भाव में बहुत अप-डाउन होने और गैस के इम्पोर्ट की कीमत बढ़ने के कारण किसानों के ऊपर कीमत को लेकर ज्यादा बोझ न बढ़े, हमारा यह प्रयास है। देश के किसानों को जो 260 रुपये प्रति बैग यूरिया देने का हमारा कमिटमेंट है, उसी कीमत में आज भी नरेन्द्र मोदी सरकार उनको दे रही है। निश्चित रूप से अन्तरराष्ट्रीय स्तर पर इसके रेट्स बढ़ने की वजह से बजट में इसके ऊपर लगने वाला खर्च बढ़ चुका है।

रसायन और उर्वरक मंत्री (डा. मनसुख मांडविया) : माननीय उपसभापति महोदय, यूरिया फर्टिलाइजर का प्रश्न बहुत महत्वपूर्ण है। सम्माननीय सदस्य ने प्रश्न पूछा है कि यूरिया फर्टिलाइजर की रिक्वायरमेंट के अनुसार प्रोडक्शन हो रहा है या नहीं। माननीय उपसभापति महोदय, मैं आपके माध्यम से सदन को और देश को बताना चाहूंगा कि हमारे देश में प्रति वर्ष

यूरिया फर्टिलाइज़र का कंजम्पशन 325 से 350 लाख मीट्रिक टन होता है। 240 से 245 लाख मीट्रिक टन इंडिजिनस प्रोडक्शन होता है और 70 से 80 लाख मीट्रिक टन हमें इम्पोर्ट करना पड़ता है। इम्पोर्ट पर हमारी डिपेंडेंसी कम हो, इसलिए प्रधान मंत्री मोदी जी ने यह तय किया कि उर्वरक का, यूरिया का प्रोडक्शन देश में ही हो। इसके लिए 2016 में पांच प्लांट्स के रिवाइवल का डिस्मिशन लिया गया और इनमें से दो प्लांट्स का इन्ऑगरेशन किया गया। रामागुंडम फर्टिलाइज़र्स एंड कैमिकल्स लिमिटेड, रामागुंडम और हिन्दुस्तान उर्वरक एंड रसायन लिमिटेड, गोरखपुर को राष्ट्र को समर्पित किया गया। एचयूआरएल, सिंदरी और एचयूआरएल, बरौनी, इन दोनों में प्रोडक्शन चालू हो चुका है, थोड़े दिन में इनका भी इन्ऑगरेशन किया जाएगा। तालचर प्लांट का काम भी बहुत तेज़ी से चल रहा है, जो 2022 तक पूरा हो जाएगा।

माननीय उपसभापति महोदय, मैं विशेष तौर पर आपके माध्यम से यह बताना चाहता हूँ कि मोदी गवर्नमेंट किसानों के प्रति कमिटेड गवर्नमेंट है। 2022 के फर्स्ट क्वार्टर और सेकंड क्वार्टर में फर्टिलाइज़र्स के प्राइस एकदम बढ़ गए थे। इंटरनेशनल प्राइस बढ़ने की वजह से, इसके एक डीएपी बैग का प्राइस 4,000 रुपये हो गया था, लेकिन किसानों को हम यह बैग 1,350 रुपये में देते थे। इसी तरह यूरिया के प्राइस भी बढ़ गए थे और उनकी कीमत 4,000 रुपये प्रति डीएपी बैग हो गई थी, लेकिन किसानों को हम यह 266 रुपये प्रति डीएपी बैग पर बेचते थे। यानी ऐसा समय आ गया था, जब हमें देखना था कि अब हम किसानों के लिए इनके प्राइस बढ़ाएं या सब्सिडी बढ़ाएं। ऐसी स्थिति में, प्रधान मंत्री जी ने हमें आदेश दिया कि हमें किसान के ऊपर कोई अतिरिक्त बोझ नहीं डालना है, हमें किसानों की मदद करनी है, इसलिए सालाना सवा लाख रुपये ... (व्यवधान) ..

MR. DEPUTY CHAIRMAN: Please be brief.

डा. मनसुख मांडविया : सर, एक मिनट, यह इम्पोर्टेंट प्रश्न है।

श्री उपसभापति : माननीय मंत्री जी, सारे सवाल ही इम्पोर्टेंट हैं।

डा. मनसुख मांडविया : मैं आपके माध्यम से सदन को यह बताना चाहता हूँ कि इस पर हमारी सब्सिडी पहले सवा लाख करोड़ रुपये थी, लेकिन प्रधान मंत्री जी ने इस सब्सिडी को सवा लाख करोड़ रुपये से बढ़ा कर, ढाई लाख करोड़ रुपये कर दिया। इस तरह हमने किसानों पर बोझ नहीं आने दिया। आज किसानों को पर्याप्त मात्रा में खाद मिल रही है और यह सब माननीय प्रधान मंत्री जी के एफर्ट्स से सम्भव हुआ।

डा. अशोक बाजपेयी : माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि हिन्दुस्तान उर्वरक एंड रसायन लिमिटेड, गोरखपुर कारखाने को चलते हुए लगभग एक वर्ष हो गया है। इस एक वर्ष में वहां यूरिया का कितना उत्पादन हुआ है? मान्यवर, इन चारों कारखानों के चलने के बाद कितनी विदेशी मुद्रा की बचत हुई है?

श्री उपसभापति : माननीय बाजपेयी जी, आपका एक सवाल हो गया है।

डा. अशोक बाजपेयी : मान्यवर, दोनों सवाल एक-दूसरे से जुड़े हुए हैं, मैं जानना चाहता हूँ कि इससे कितनी विदेशी मुद्रा की बचत हुई है?

श्री उपसभापति : नहीं, प्लीज़, दूसरों को भी अपॉर्चुनिटी मिलनी चाहिए।

डा. मनसुख मांडविया : महोदय, गोरखपुर प्लांट की क्षमता 12 लाख मीट्रिक टन की है और यह एक साल से निरंतर चल रहा है। इसका 6 लाख मीट्रिक टन से अधिक प्रोडक्शन ऑलरेडी आ चुका है। इसका एक सिस्टम होता है, बीच में तीन महीने के बाद उसे बंद करना पड़ता है, उसके बाद उसको फिर चालू करना पड़ता है। यह नया प्लांट है, अभी यह रेग्युलर चालू हो गया है और इसमें प्रोडक्शन चल रहा है।

SHRI JOSE K. MANI: Sir, fertilizer import from Russia has seen a sharp increase this year, making Russia India's top supplier. However, the Russian plan to make the supply costly by setting export tax at 23.5 per cent, thus, making the price more than 450 dollars, per tonne, is worrying. My question to the hon. Minister is this. How does the Government plan to ensure adequate supply of fertilizer to farmers at an affordable price?

डा. मनसुख मांडविया : महोदय, सरकार का कमिटमेंट है कि किसानों को खाद मिलनी चाहिए और सस्ती मिलनी चाहिए। इस बार जैसी स्थिति पैदा हुई, उसमें डेवलपड कंट्रीज़ में भी फर्टिलाइज़र राशन से मिलना चालू हो गया था। दुनिया में कहीं भी फर्टिलाइज़र उपलब्ध नहीं था। वैसी स्थिति में भी देश में हमने फर्टिलाइज़र की कमी नहीं होने दी और किसानों को फर्टिलाइज़र उपलब्ध कराया।

दूसरी बात यह है कि किसानों को सस्ता फर्टिलाइज़र मिले, फर्टिलाइज़र में इनोवेशन हो और ऑल्टरनेट फर्टिलाइज़र भी उपलब्ध हो, इसलिए माननीय प्रधान मंत्री जी की प्रेरणा से देश के ही साइंटिस्ट्स ने नैनो फर्टिलाइज़र की रिसर्च की, उसका आविष्कार किया, उसका कमर्शियलाइज़ेशन चालू हुआ और एक आज one 500 ml. bottle of nano urea is equivalent to one bag of urea. मैंने सभी सम्माननीय सांसदों को एक चीज भेजी है। आप अपने-अपने क्षेत्रों में उसे किसानों को दीजिए, इसके लिए अवेयरनेस कैम्पेन चलाइये, यह ईको-फ्रेंडली है, इसमें केमिकल्स नहीं हैं। केमिकल्स फर्टिलाइज़र का कंजम्प्शन कम करके उसका प्रोडक्शन कम न हो और किसानों को सस्ता फर्टिलाइज़र मिले, इसलिए नैनो-यूरिया ऑलरेडी आ चुका है। अभी नैनो-डीएपी पर रिसर्च चल रही है। ऐसे ऑल्टरनेट फर्टिलाइज़र लाकर किसान अपनी फसल भी बढ़ा पायें, किसानों का खर्च भी कम हो और वे ईको-फ्रेंडली होने के साथ-साथ हेल्थ के लिए भी अच्छा हो, इस दिशा में सरकार प्रयास कर रही है।

श्रीमती सुलता देव : उपसभापति महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देती हूँ। मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहती हूँ कि भारतवर्ष में जो पहला यूरिया प्लांट डस्ट एंड कोल गैसिफिकेशन टेक्नोलॉजी बेस्ड है, वह हमारे डिस्ट्रिक्ट में तालचेर फर्टिलाइजर प्लांट के नाम से स्थित है, यह बहुत दिनों से बंद पड़ा है। इस बारे में अभी मंत्री जी बोल रहे थे कि काम चल रहा है। हम पिछले दस सालों से अधिक समय से सुनते आ रहे हैं कि इस पर काम चल रहा है। मैं जानना चाहती हूँ कि यह काम कब खत्म होगा और वह काम पूरा होने पर इसका बेनिफिट ओडिशा के लोगों के साथ-साथ सारे भारतवर्ष को मिलेगा, क्योंकि इस जगह कोल गैसिफिकेशन से जो यूरिया का उत्पादन हो रहा है, यह जगह कोल माइन्स से भरी हुई है, धन्यवाद।

डा. मनसुख मांडविया : महोदय, यूरिया प्लांट में 70 परसेंट गैस होती है या कोल गैस होती है। ज्यादातर दुनिया में गैस बेस्ड प्लांट्स हैं। यह एक नया प्रयोग है, क्योंकि देश में कोयला खूब उपलब्ध है, तो कोयले का उपयोग करके कोल बेस्ड गैसिफिकेशन प्लांट हम तालचेर में बना रहे हैं। यह एक नई टेक्नोलॉजी का प्लांट है, इस पर ऑलरेडी तेज गति से काम चल रहा है। बीच में कोल क्राइसेज की वजह से लगभग डेढ़ साल तक काम रुका था, लेकिन हमने अब बहुत तेज गति से काम चालू कर दिया है। हमारी प्लानिंग है कि सितम्बर, 2024 तक हम इस प्लांट का काम पूरा कर देंगे और वहां से खाद का उत्पादन होकर वह इस क्षेत्र में मिलना शुरू हो जाएगा।

श्री उपसभापति : प्रश्न संख्या 140.

*140. [*The questioner was absent.*]

Health data of patients

*140. SHRI MUKUL BALKRISHNA WASNIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that under the Health Data Management Policy, patients' health data is shared with Insurance and pharmaceutical companies;
- (b) whether any limitations are imposed on the use of the data shared; and
- (c) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) Health Data Management Policy (HDM Policy) was released on 14th December, 2020, by the Ministry of Health and Family Welfare, Government of India. It is a guidance document which sets out the minimum standards for privacy and data protection that should be followed by all the participants/stakeholders of the Ayushman Bharat Digital Mission (ABDM) ecosystem.

‘Privacy by Design’ is one of the key guiding principles of ABDM and implemented following the principles of federated digital architecture. There is therefore no centralised repository of data. ABDM facilitates secure data exchange between the intended stakeholders on ABDM network after the patient’s consent. Health Data Management Policy specifies that no data shall be shared with any other entity including insurance and pharmaceutical companies without consent of the individual.

Under the HDM Policy, various limitations have been imposed on sharing of health data so as to ensure that the privacy and data protection principles are adhered to at all times during the course of sharing of such health data.

A purpose-based limitation on sharing of data has been imposed on the Health Information Users (HIUs). Also, the entity to which data is shared (Health Information User) would not further disclose the data without obtaining the consent of the data principal (the individual).

The data shared would also not be stored beyond the period necessary for the purpose specified while obtaining the prior consent of the individual. In addition, principle of data minimisation will also have to be adhered to by the entity which has received the shared data.

MR. DEPUTY CHAIRMAN: Question No. 140, Shri Mukul Balkrishna Wasnik. ...(*Interruptions*)... माननीय सदस्य, आपको रोज मौका नहीं मिल सकता, बाकी लोगों को भी मौका मिलने दीजिए, प्लीज़। माननीय मुकुल वासनिक जी - नॉट प्रेज़ेन्ट, माननीय मंत्री जी...(व्यवधान)... नेक्स्ट, श्री हरनाथ सिंह यादव।

श्री हरनाथ सिंह यादव : माननीय उपसभापति जी, स्वास्थ्य बीमा कंपनियां बीमा करते समय नागरिकों को अनेक प्रकार के सब्जबाग दिखाती हैं, परंतु जब कोई बीमा धारक अपने उपचार हेतु कोई दावा पेश करता है, तो स्वास्थ्य कंपनियां बीमा धारक के भुगतान में अनेक प्रकार की अड़चनें खड़ी करती हैं। महोदय, मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या देश में स्वास्थ्य बीमा धारकों के दावों के सापेक्ष वास्तविक भुगतान की स्थिति अत्यन्त कम है?

श्री उपसभापति : कृपया संक्षिप्त सवाल पूछिए।

श्री हरनाथ सिंह यादव : यदि हाँ, तो क्या सरकार बीमा धारकों के दावों के सापेक्ष शत-प्रतिशत भुगतान कराने के लिए आवश्यक कार्रवाई करेगी?

डा. भारती प्रवीण पवार : उपसभापति महोदय, मैं आपके माध्यम से माननीय सदस्य को यह अवगत कराना चाहती हूँ कि यह सवाल हमारी हेल्थ डेटा मैनेजमेंट पॉलिसी से रिलेटेड है। इनका सवाल इंश्योरेंस कम्पनीज को लेकर है। जो भी प्रावधान रहते हैं, टर्म्स एंड कंडीशंस पर, वे पहले बताये जाते हैं और उनके कंसेंट के आधार पर ही उन्हें वह इंश्योरेंस दिया जाता है।

MR. DEPUTY CHAIRMAN: Thank you. Shri Sandosh Kumar P.

SHRI SANDOSH KUMAR P: Sir, the Clinical Establishments (Registration and Regulation) Act, 2010 was a progressive registration in accordance with the mandate of the Article 47. So, I would like to know the status of the implementation of the said Act.

डा. भारती प्रवीण पवार : आदरणीय उपसभापति महोदय, जैसा कि सवाल हेल्थ डेटा मैनेजमेंट पॉलिसी के तहत है और आदरणीय सदस्य का सवाल क्लिनिकल एस्टैब्लिशमेंट एक्ट के तहत है, सर, क्लिनिकल एस्टैब्लिशमेंट एक्ट के तहत अलग-अलग जो रूल्स हैं, वे हरेक स्टेट को दिये जाते हैं। स्टेट्स अपने हिसाब से उन्हें मैनडेटरी करती हैं, अदरवाईज अपना खुद का भी बनाती हैं।

सर, माननीय सदस्य ने जैसी चिन्ता जतायी कि क्या ये फॉलो करते हैं या नहीं, तो यह स्टेट की रिस्पॉसिबिलिटी है। उसमें जो भी प्रावधान दिये गये हैं, जैसे डॉक्टर्स के, उस हॉस्पिटल के कुछ ऑपरेशंस हैं, कुछ प्रोसीजर्स हैं, उनको मैनडेटरी करना है, उसके रेट्स तय करने हैं, ये सारे प्रावधान उस क्लिनिकल एस्टैब्लिशमेंट एक्ट में आते हैं और उसके तहत स्टेट्स उन्हें मॉनिटर करते हैं।

स्वास्थ्य और परिवार कल्याण मंत्री (डा. मनसुख मांडविया) : सर, हमारी भारती बहन ने बहुत अच्छा रिप्लाय दिया है। क्लिनिकल एस्टैब्लिशमेंट एक्ट भारत सरकार ने पास किया था। सभी स्टेट गवर्नमेंट्स क्लिनिकल एस्टैब्लिशमेंट एक्ट का इम्प्लीमेंटेशन करें, इसके लिए सभी स्टेट गवर्नमेंट्स को अपनी असेम्बली से इसको पास करना होता है। कई स्टेट्स ने उसको किया है और कई स्टेट्स ने उसका इम्प्लीमेंटेशन नहीं किया है। मेरा सुझाव है कि यह एक बहुत महत्वपूर्ण एक्ट है। सभी सम्माननीय सदस्य अपनी-अपनी स्टेट में उसका इम्प्लीमेंटेशन करायें, तो देश के लिए अच्छा होगा।

श्री राघव चड्ढा : सर ...(व्यवधान)...

श्री उपसभापति : आपका माइक ऑन है, आपके सामने वाला ऑन है।

श्री राघव चड्ढा : सर, कभी यह ऑन हो रहा है, तो कभी उधर वाला ऑन हो रहा है।

श्री उपसभापति : आपके सामने वाला माइक ऑन है। आप प्लीज सवाल पूछिए।

श्री राघव चड्ढा : सर, अभी कुछ दिन पहले ही हमने देखा कि एम्स में एक बहुत बड़ा डेटा ब्रीच हुआ। एम्स वह संस्था है, जिसमें तमाम नेताओं के, यहाँ बैठे कई नेताओं के, जजों के, सबके हेल्थ रिकॉर्ड्स हैं। उस एफआईआर में यह बताया गया कि चीन द्वारा वह डेटा ब्रीच किया गया। सर, अभी हमने गलवान से लेकर तवांग तक चीन का दुस्साहस देखा।

श्री उपसभापति : आप सवाल पूछिए। ...**(व्यवधान)**...

श्री राघव चड्ढा : सर, आपके माध्यम से माननीय मंत्री जी से मेरा सवाल यह है कि माननीय मुख्य मंत्री अरविंद केजरीवाल जी द्वारा एक सुझाव रखा गया है..

श्री उपसभापति : आप सवाल पूछिए। ...**(व्यवधान)**...

श्री राघव चड्ढा : कि हमें * ...**(व्यवधान)**...

श्री उपसभापति : आप सीधा सवाल पूछिए। ...**(व्यवधान)**... आप क्वेश्चन नहीं पूछ रहे हैं। ...**(व्यवधान)**... No. Please. ...**(Interruptions)**...

श्री राघव चड्ढा : सर, * ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: No; not allowed. ...**(Interruptions)**... Next Question. Please. ...**(Interruptions)**... श्री राघव चड्ढा, यह क्वेश्चन नहीं है। I am not allowing it. This is not going on record. ...**(Interruptions)**...

श्री राघव चड्ढा : *

MR. DEPUTY CHAIRMAN: Question No. 141.

* Not recorded.

Nano fertilizers

*141. SHRI S. NIRANJAN REDDY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the benefits of strategic application of nano fertilizers;
- (b) whether it is a fact that at present, the only approved nano fertilizer is IFFCO Nano Urea;
- (c) If so, the production capacity of nano urea in the IFFCO plant in Kalol, Gujarat;
- (d) whether Government has considered any other chemical fertilizers to be converted into nano fertilizer for future use; and
- (e) if so, the details thereof, and if not, the reasons therefore?

THE MINISTER OF CHEMICALS AND FERTILIZERS (DR. MANSUKH MANDAVIYA):

(a) to (e) A Statement is laid on the table of the house.

Statement

(a) to (c) IFFCO has set up first manufacturing facility with a production capacity of 1,50,000 bottles per day (500 ml size) of Nano Urea (Liquid) fertilizers at its Kalol unit in Gujarat and the commercial production has commenced w.e.f. 1st August, 2021. Nano Urea developed by IFFCO has been provisionally included in Fertilizer Control Order (FCO)-1985, based on the preliminary experimental trials undertaken in several Indian Council of Agricultural Research (ICAR)/state agricultural Universities.

Nano-Urea spray on different crops gave comparable yields to those obtained under fully recommended doses of fertilizers with 50% savings in top dressed urea. Nano Urea (liquid) when sprayed on the leaves easily enters through stomata and other openings and fulfils nitrogen requirement of crops. Because of its unique size and higher surface area to volume ratio, it effectively addresses crop nutrient requirement. It results in reduced nutritional stress, better growth, and yield attributes of crops.

(d) and (e) Keeping in view the importance of Nano fertilizers, Government of India has notified guidelines for inclusion of these fertilizers in Fertilizer Control, 1985. Any proposal, as and when received from manufacturers of Nano fertilizers, would be considered for inclusion of specification of these fertilizers based on these guidelines.

SHRI S. NIRANJAN REDDY: Sir, as nano fertilizers represent a major breakthrough in terms of efficiency, the question I have for the hon. Minister is this. Since this is stated to be based on preliminary experimental trials, is further research study being continued for confirming the results of the beneficial use of nano fertilizers, I would like to know whether increased production of nano fertilizers is going to be linked to such confirmation from further studies.

डा. मनसुख मांडविया : माननीय उपसभापति महोदय, नैनो फर्टिलाइजर्स का रिसर्च हुआ और उसके कमर्शियल प्रोडक्शन पर आने के पहले उसके अनेक टाइप के पल्स, बायोसेप्टी एंड टॉक्सिसिटी स्टडी की गयी है। डिटेल्ड अध्ययन के बाद डिपार्टमेंट ऑफ बायोटेक्नोलॉजी द्वारा उसको अनुमति दी गयी है। हमारी सारी बॉडीज़, जो रिसर्च को अनुमोदित करती हैं, उनके द्वारा अनुमोदन के बाद यह रिसर्च हुई है।

महोदय, मैं आपके माध्यम से माननीय सदस्य को यह बताना चाहता हूँ कि यह इन्डिजनस रिसर्च है। यह देश के किसानों के लिए है और दुनिया भी इसकी तरफ देख रही है। हम बिना कारण के अपने देश में इसके प्रति कोई ऐसा प्रश्न न खड़ा करें, जिससे दुनिया की किसी लॉबी को यह अपॉर्चुनिटी मिले कि वह नैनो-फर्टिलाइजर के प्रति उँगली उठाए और हमारी रिसर्च अप्रूवल बॉडीज़ के सामने उँगली उठाए। इसके ऊपर ह्यूमन, एनिमल, बडर्स तथा ऑर्गेनिज़्म पर इसका क्या इफेक्ट होता है, इन सब पर डिटेल्ड स्टडी करके इसको मार्केट में लाया गया है।

एक बार एक बॉडी के द्वारा मुझसे इस तरह का प्रश्न पूछा गया कि माननीय मंत्री जी, आप नैनो यूरिया ला रहे हैं, तो यह नैनो यूरिया क्या है, नैनो यूरिया का स्मॉल पार्टिकल हवा में उड़ता-उड़ता जाएगा, दस किलोमीटर दूर तक जाएगा और वहाँ पर इफेक्ट करेगा। मैंने कहा कि वह क्या है? उसने कहा कि वह नाइट्रोजन है। इस पर मैंने कहा कि हवा में क्या होता है, हवा में भी तो नाइट्रोजन ही होती है, इसलिए नाइट्रोजन कहाँ उड़ेगी, कहाँ जाएगी, उससे क्या फर्क पड़ेगा?

महोदय, इस तरह के प्रश्न करने वाले बहुत लोग आएँगे, लेकिन यह देश के किसानों के लिए बहुत बड़ी इन्डिजनस रिसर्च है। दुनिया भी इसकी स्टडी कर रही है और दुनिया डिमांड कर रही है कि आप हमें इसका सप्लाई कीजिए। आप नैनो फर्टिलाइजर के प्लांट हमारी कंट्री में लगाइए। आज विकसित देश भी हमारी नैनो रिसर्च की ओर देख रहे हैं। हमारी यह इन्डिजनस रिसर्च हमारे देश की संपदा है।

SHRI S. NIRANJAN REDDY: Sir, I did not want to raise any doubts or questions. I would want to compliment the Government on this major breakthrough. I used the word 'major breakthrough'.

MR. DEPUTY CHAIRMAN: Please put your question.

SHRI S. NIRANJAN REDDY: I just want to clarify that. Having clarified it, now since this is such an important breakthrough that India has achieved, I want to ask the hon.

Minister: Do we intend to diversify and use this technology for other fertilizers other than urea, and are we increasing the stepping up of this nano fertilizer usage in the country?

डा. मनसुख मांडविया : माननीय उपसभापति महोदय, माननीय सदस्य ने जो प्रश्न पूछा है, वह सही है कि क्या हम दूसरे फर्टिलाइजर के लिए नैनो टेक्नोलॉजी का इस्तेमाल कर सकते हैं। मैं इस संबंध में यह बताना चाहता हूँ कि हमने उसका प्रयोग करना शुरू किया है। कई इंडियन कंपनीज़ और इंडियन साइंटिस्ट्स उसके पीछे लगे हुए हैं। अभी नैनो डीएपी बन कर इंस्पेक्शन की स्टेज पर है। उसकी ऑलरेडी रिसर्च हो चुकी है। उसको फर्टिलाइजर कंट्रोल ऑर्डर में लाने के लिए जिन-जिन पैरामीटर्स में से पास होना है, उसकी स्टडी चल रही है। मेरा ऐसा मानना है कि आने वाले दिनों में नैनो डीएपी भी आएगा, नैनो जिंक भी आएगा, नैनो सल्फर भी आएगा और भारत के फर्टिलाइजर सेक्टर में बहुत बड़ी क्रांति आएगी तथा विश्व के फर्टिलाइजर सेक्टर में बहुत बड़ी क्रांति इंडिया से होगी।

SHRI R. GIRIRAJAN: Sir, I want to know whether the Union Government has any plan to operate new fertilizer plant near Delta districts which is useful to the Cauvery Delta Agricultural Zone in Tamil Nadu. This is what I would like to know from the hon. Minister, through you.

डा. मनसुख मांडविया : माननीय उपसभापति महोदय, वहाँ पर ऑलरेडी भारत सरकार का एक फर्टिलाइजर प्लांट, मद्रास फर्टिलाइजर लिमिटेड चल रहा है और हम नैनो यूरिया का प्लांट भी मद्रास फर्टिलाइजर लिमिटेड में लगाना चाहते हैं, ताकि वहाँ भी नैनो यूरिया का प्रोडक्शन हो।

डा. अनिल सुखदेवराव बोंडे : माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह पूछना चाहता हूँ कि इफको ने नैनो यूरिया का प्रोडक्शन किया, उसका तो मैं अभिनंदन करता हूँ, लेकिन राष्ट्रीय केमिकल फर्टिलाइजर और इतर पीएसयूज़ तथा जो प्राइवेट कंपनीज़ हैं, उनके माध्यम से नैनो यूरिया का प्रोडक्शन बढ़ा कर सभी किसानों को उसका लाभ मिले तथा उसका एक्सपोर्ट भी हो सके - इस संबंध में क्या पॉलिसी है?

डा. मनसुख मांडविया : माननीय उपसभापति महोदय, इफको ने नैनो यूरिया का रिसर्च की और उन्होंने उसका प्रोडक्शन एक प्लांट, इफको कलोल से चालू किया है। उसके अलावा इफको के द्वारा ही फूलपुर, यूपी में ऑलरेडी प्लांट तैयार हो चुका है। वह 6 करोड़ बोतल प्रति वर्ष बनाएगा। इसके अलावा इफको एक दूसरा प्लांट आँवला में लगा रहा है, पंजाब में भी लगा रहा है, झारखंड में भी लगा रहा है, असम में भी लगा रहा है और विदेश से भी इसके लिए कई कंट्रीज़ की ओर से डिमांड आई है, लेकिन उसके ऊपर विचार चल रहा है। आरसीएफ और एनएफएल, दोनों भारत सरकार की कंपनीज़ हैं और दोनों कंपनियों ने भी नैनो यूरिया का प्लांट लगाना शुरू कर दिया। मैंने इफको के साथ एक मीटिंग कोऑर्डिनेट की और मैंने कहा कि अगर कोई प्राइवेट सेक्टर भी

नैनो यूरिया का प्रोडक्शन करना चाहे, तो आप उससे रॉयल्टी लेकर उसको प्रोडक्शन करने की अनुमति दे दीजिए। इफको ने तय किया है कि भारत सरकार के पीएसयूज़ प्लांट लगाएंगे, उनके पास कोई रॉयल्टी नहीं ली जाएगी, लेकिन अगर कोई प्राइवेट सेक्टर में प्लांट लगाना चाहेगा, तो रॉयल्टी लेकर वह भी प्रोडक्शन कर सकता है। ऐसी दो कंपनीज़ के साथ 'इफको' ने ऑलरेडी एमओयू कर लिया है, ताकि प्राइवेट सेक्टर प्रोडक्शन कर सके। आज के दिन में उनमें से एक प्लांट चालू हो चुका है और वर्ष 2025 तक ऐसे आठ प्लांट्स चालू करने की तैयारी हो चुकी है। वर्ष 2025 के अंत तक 44 करोड़ बॉटल्स का उत्पादन देश में ही होगा, जो हमारे देश के यूरिया को रिप्लेस करेगा।

श्री इमरान प्रतापगढ़ी : उपसभापति महोदय, मैं आपके माध्यम से रसायन और उर्वरक मंत्रालय के माननीय मंत्री जी से एक प्रश्न पूछना चाहता हूँ। यहाँ पर यूरिया की बात हो रही है, लेकिन क्या आपके संज्ञान में यह है कि 20 नवंबर, 2022 को सिहोर के ढाबला में शिवनारायण मेवाडा, 24 नवंबर, 2022 को छतरपुर, मध्य प्रदेश की बीजावर कृषि मंडी में दयाराम अहीरवार और बुन्देलखंड में भोगी पाल और महेश कुमार बुनकर, इन सब की मौत खाद की लाइनों में लगने के कारण हुई? खाद के लिए इतनी लंबी लाइन है कि लाइन में लगे-लगे इन लोगों की मौत हो गई। बुन्देलखंड का पूरा इलाका, मध्य प्रदेश का पूरा इलाका और खास तौर से, उत्तर प्रदेश में खाद की इतनी ज्यादा किल्लत है कि लोग लाइनों में लगे-लगे मर रहे हैं। मैं जानना चाहता हूँ कि इसे दूर करने के लिए क्या प्लान है?

MR. DEPUTY CHAIRMAN: Be brief, please. नहीं, नहीं। ...**(व्यवधान)**... आप बैठकर आपस में बात न करें। ...**(व्यवधान)**...

डा. मनसुख मांडविया : माननीय उपसभापति महोदय, माननीय सदस्य से मेरी रिक्वेस्ट है कि सभी जगहों पर किसान को राजनीति का केन्द्र न बनाएं। किसान को राजनीति का केंद्र बनाकर राजनीति करना उचित नहीं है। हम और आप रेलवे स्टेशन पर जाते हैं, एयरपोर्ट पर जाते हैं, तो वहाँ बोर्डिंग के लिए लाइन होती है या नहीं? आप रेलवे स्टेशन पर जाएंगे, वहाँ पर लाइन होगी या नहीं? अगर किसी जगह पर खाद उपलब्ध है, तो क्या पूरा टोला एक साथ अंदर घुस जाएगा और खाद ले लेगा? खाद लेने के लिए लाइन में खड़ा रहना ही पड़ेगा। यह तो शिष्टाचार होता है। ...**(व्यवधान)**... हाँ, यह हो सकता है कि किसी गोदाम में एक दिन के लिए खाद न हो। अगर रेक आ रही होती है, तो वह उपलब्ध हो जाती है। चाहे कोई भी स्टेट हो, हमने इसमें कभी राजनीति नहीं की है। अभी भी यहाँ पर सम्माननीय सदस्य उपस्थित हैं, जो मेरे पास आए कि मंत्री जी, हमारे यहाँ खाद की थोड़ी किल्लत है और उन्होंने तुरंत ही कहा कि 24 घंटे में रेक पहुंच जाएगी और पहुंच रही है। किसानों को उर्वरक उपलब्ध कराने के लिए हर रोज 70 रेक चल रही हैं। देश में खाद की कोई कमी नहीं है। हाँ, यह हो सकता है कि कभी किसी जगह पर एक-दो दिन के लिए खाद नहीं पहुंची हो, लेकिन इसका मतलब यह नहीं है कि देश में खाद की कमी है।

दूसरी बात, आप मुझे कॉल करना चाहें, तो कर सकते हैं, लेकिन आप सभी माननीय सदस्यों से मेरी रिक्वेस्ट है कि हमने एक उर्वरक डैशबोर्ड बनाया हुआ है और वह इतना रोबस्ट

और सरल डैशबोर्ड है कि आप उसमें जाकर देख सकते हैं कि देश के कौन से डिस्ट्रिक्ट में कितनी खाद पड़ी हुई है। यूरिया, डीएपी और एनपीके, ये सब कौन से गोदाम में पड़े हुए हैं। उस पर डिटेल्ड डेटा है, आपको यह वहीं मिल जाएगा। मेरे पास किसी स्टेट से कॉल आती है, तो मैं तुरंत ही माननीय कृषि राज्य मंत्री जी से कहता हूँ कि साहब, आपके यहाँ पर डैशबोर्ड ओपन करके देख लीजिए। आप जिस डिस्ट्रिक्ट की बात कर रहे हैं, वहाँ पर इतनी खाद ऑलरेडी पड़ी हुई है। इसका ओपन एक्सेस है, आप भी देख सकते हैं और आप इसके आधार पर तय करें कि किसी स्टेट में खाद है या नहीं।

माननीय उपसभापति महोदय, मैंने तो यह बहुत क्लीयर रखा है कि मैं स्टेट में हर समय लाख-दो लाख मीट्रिक टन खाद एक्सेस रखता हूँ, लेकिन इंटरनल डिस्ट्रिब्यूशन की व्यवस्था करने की जिम्मेदारी स्टेट गवर्नमेंट की होती है। अगर मुझे कहा जाएगा कि आप इस रेक प्वाइंट पर रेक पहुंचाइए, तो मैं उस रेक प्वाइंट पर रेक पहुंचा देता हूँ, सरकार रेक प्वाइंट पर रेक पहुंचा देती है, लेकिन इंटरनल डिस्ट्रिब्यूशन और इंटरनल सेल करने की जिम्मेदारी स्टेट गवर्नमेंट की होती है। स्टेट गवर्नमेंट और हमारी मिनिस्ट्री के बीच में बहुत रोबस्ट सिस्टम बना हुआ है, इसलिए चाहे कोई भी गवर्नमेंट हो, हमारी रूलिंग पार्टी की गवर्नमेंट हो, अपोज़िशन की गवर्नमेंट हो, लेकिन किसान, किसान है और किसान के लिए खाद उपलब्ध कराना हमारे लिए कभी पोलिटिकल नहीं होता है। यह डिमांड पर आधारित होता है और हम लोग उसे उपलब्ध कराते हैं।

MR. DEPUTY CHAIRMAN: Question No. 142, Shri Luizinho Joaquim Faleiro; not present. Shri G.K. Vasan.

**142. [The questioner was absent.]*

Benefits for Seafarers

*142. SHRI LUIZINHO JOAQUIM FALEIRO: Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

- (a) the progress made to alleviate the hardships and difficulties of Seafarers and their families;
- (b) whether Government or Directorate of Shipping prepared any scheme for the Seafarers so that they can live a life with honour and dignity after having contributed immensely for the country's economy; and
- (c) whether Government or Directorate of Shipping has received any demands from the Seafarers or their association, if so, the details thereof and action proposed thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHRIPAD YESSO NAIK): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) Sir, the Government of India is very conscious of the need for continuous upskilling and welfare of the seafarers to alleviate the hardships and difficulties of seafarers and their families. The Government has taken various measures from time to time for the welfare of seafarers.

The Government has received representations from some of the unions/associations viz. Goan Seamen Association of India (GSAI), National Union for Seafarers of India (NUSI), Sailors Union of India (SUI) Retired Merchant Navy Sailors Association of India (RMNSAI) and Mr. Luizinho Faleiro, Hon'ble Member of Parliament (Rajya Sabha) suggesting welfare measures.

The measures taken by the Government to alleviate the hardships and difficulties of seafarers and their families are as below;

- Ratification of Maritime Labour Convention, 2006 (MLC):

India has implemented the International Maritime Labour Convention of International Labour Organisation (ILO) which is tripartite Convention of Government, Seafarers and employers by framing the Merchant Shipping (Maritime Labour) Rules, 2016 (ML Rules) and Merchant Shipping (Recruitment and Placement of Seafarers) Rules, 2016, (RPS Rules), providing for regulatory framework for manning and labour matters including Seafarers' employment agreements, wages, hours of work and rest, leave, repatriation, manning levels, career and skill development opportunities for seafarers, accommodation and recreational facilities, food and catering, Health protection, Medical care, Welfare and Social protection, flag state and port state obligations and complaint procedures etc.

- Schemes for welfare of seafarers:

The Central Government through its organizations such as Seamen Provident Fund Organisation (SPFO) and Seafarers Welfare Fund Society (SWFS) has implemented various schemes for the welfare of seafarers and to ease the hardships faced by the seafarers and their families. These two organisations work for the welfare of seafarers and their families.

The various schemes being implemented by these organizations include Provident Fund Scheme, Survival Benefit Scheme, Invalidity Benefit Scheme, Maternity Benefit Scheme for female seafarer, The Old age benefit Welfare Scheme, Family Benefit Welfare Scheme, SWFS-Novel Corona-virus (Covid-19) Assistance Scheme, & Ex-Gratia Assistance on Death.

In addition, various Seafarer's hostel/club / Welfare centres have been established and functioning at the various port cities across the country like Mumbai, Kolkata, Chennai, Cochin, Port Blair, Haldia, Kandla, Kakinada, Gangavaram and Paradip which function under the supervision of the Mercantile Marine Departments (MMDs)/Ports.

For enhancement of skill of the seafarers and to make them more competent, there are various schemes that have been implemented through the Maritime Training Trust (MTT) under the Directorate General of Shipping including, the Skill enhancement program of GP Rating and cadets, E-Learning for Certificate of Competencies Courses, E-Learning for Modular Courses, Conduct of online Course on English Communication & Soft Skill for faculty, and Providing of enhanced financial support of Rs 1 lakh per annum for women seafaring candidates. So far, Rs. 28.94 Crore has been spent by the MTT has resulting in the issuance of 14.88 lakh training certificates to seafarers and scholarship for 1170 women cadets.

- Other measures:

The Directorate vide DGS Circular No.23 of 2021 dated 11.08.2021 has launched three 24 x7 helplines for psychological assistance to seafarers in need.

Directorate has set up 24x7 DG Communication Centre (DG Commcentre) to act as a Maritime Assistance Service (MAS) and to receive the messages from the distressed seafarers.

Several measures have been taken to ease the hardship faced by the seafarers due to COVID 19 pandemic including steps for combat corona virus on board ships, pre-board screening, vaccination of seafarers, e-pass facility, controlled crew change, crew change through chartered flights, extension of validity of certificates and continuation of training and examination system through e-mode etc.

Due to the continuous reformative and progressive steps taken by the Government, the number of Indian seafarers employed in the calendar year 2022 has reached the level of 2,44,063 on national and international fleet as

compared to 1,17,090 in the calendar year 2014. The tonnage under Indian flag has also reached over 13.6 Million Tons with 1516 ships under Indian flag as compared to tonnage of 10.4 Million Tons with 1213 ships in the year 2014 which led to increase in number of employment opportunities for seafarers.

SHRI G.K. VASAN: Sir, I am happy to note that the number of seafarers employed in both national and international fleet has gone up to 2,44,063 in the year 2022. Also, the tonnage of Indian flagships has reached 13.6 million tonnes. This would have surely helped seafarers get more employment opportunities. I congratulate the Ministry and the hon. Minister for that.

MR. DEPUTY CHAIRMAN: Please put your question.

SHRI G.K. VASAN: Sir, I have a very pointed question for the hon. Minister. Psychological assistance is very much needed during times of distress for the seafarers. Also important is the enhancement of skill development of the seafarers. What are the steps being taken by the hon. Minister in this important matter?

पत्तन, पोत परिवहन और जलमार्ग मंत्री (श्री सर्वानंद सोनोवाल): आदरणीय उपसभापति महोदय, जो सवाल नाविकों के सिलसिले में इस हाउस में लाया गया है, उसके लिए मैं सबसे पहले माननीय सांसद जी को धन्यवाद देता हूँ, क्योंकि सीफ़ेअरर्स हमारे लिए बहुत महत्वपूर्ण हैं और हमारे मैरिटाइम ट्रेड को आगे बढ़ाने में वे बहुत ही महत्वपूर्ण भूमिका निभाते हैं। उनके कल्याण के लिए जो योजना बनाई गई है, उसको भारत सरकार के द्वारा निष्ठापूर्वक लागू किया गया है। हमारे आदरणीय सांसद जी ने जो सवाल किया है, वह यह है कि उन नाविकों के मोटिवेशन और स्किल डेवलपमेंट के लिए हम लोगों ने क्या प्रोग्राम चला रखा है। मैं उनको यही बताना चाहता हूँ कि skill-building or motivational programme conducted for cadets in Pre-Sea MTIs, the amount spent is nearly Rs.20 lakhs. The estimated number of seafarers and faculties benefited are 100. This is how we impart the training. Psychologically, we motivate them so that they always feel fresh and energetic. There are other programmes for skill development; I want to mention two or three, namely, Skill Enhancement Programme, Certificate of Competency, Contribution for National Maritime Day Celebration, e-learning for competency with the help of different agencies and e-learning for modular courses. This is how we impart training to seafarers.

MR. DEPUTY CHAIRMAN: Q. No. 143.

Recovery of loans by the Banks

*143. SHRI A. A. RAHIM: Will the Minister of FINANCE be pleased to state:

- (a) the number of loans above ₹ 100 crore that have been given annually by each of the Public Sector Banks over the past three years;
- (b) the number of these loans that have become non-performing in the same period by each bank and the recovery status of these loans;
- (c) how many cases invoking SARFAESI Act, are there in each of the Public Sector Banks involving loans above ₹ 100 crore annually over the last three years; and
- (d) how many cases invoking SARFAESI Act are there in each of the Public Sector Banks involving loans below ₹ 100 crore annually over the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KISHANRAO KARAD): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) As per inputs received from Public Sector Banks (PSBs), the information on number of loans sanctioned above Rs. 100 crore along with number of such loans which turned into non-performing asset (NPA), and the information on number of loans Rs. 100 crore and above and below Rs. 100 crore where SARFAESI action was invoked, for the period from 1.4.2019 to 30.9.2022, are attached at Annexure 1 and 2, respectively. Further, PSBs have informed that total amount of Rs. 297 crore was recovered from one NPA amounting Rs. 297 crore, which turned into NPA out of loans sanctioned above Rs. 100 crore during the period from 1.4.2019 to 30.9.2022.

Annexure 1

Banks	Number of loans sanctioned above Rs. 100 crore				of which, number of loans which turned NPA			
	FY 19-20	FY 20-21	FY 21-22	H1 FY 22-23	FY 19-20	FY 20-21	FY 21-22	H1 FY 22-23
Bank of Baroda	622	615	679	243	0	0	0	0
Bank of India	80	59	47	27	0	0	0	0
Bank of Maharashtra	44	53	52	24	0	0	0	0
Canara Bank	275	212	182	279	0	0	0	0

Central Bank of India	26	41	53	35	0	0	0	0
Indian Bank	138	115	118	92	0	0	0	0
Indian Overseas Bank	58	21	54	31	0	0	0	0
Punjab National Bank	110	95	117	63	0	0	0	0
Punjab & Sind Bank	35	27	49	46	0	1*	0	0
State Bank of India	564	1217	1290	1279	0	0^	0	0
UCO Bank	45	60	61	42	0	0	0	0
Union Bank of India	87	60	78	50	0	0	0	0

Source: Public Sector Banks

*stands fully recovered

^1 account which slipped into NPA stands upgraded to regular in FY21-22

Annexure 2

Banks	Number of loans of Rs. 100 crore or more where the SARFAESI Act was invoked				Number of loans of below Rs. 100 crore where the SARFAESI Act was invoked			
	FY 19-20	FY 20-21	FY 21-22	H1 FY 22-23	FY 19-20	FY 20-21	FY 21-22	H1 FY 22-23
Bank of Baroda	17	13	10	4	17,515	12,609	15,357	7,194
Bank of India	1	1	1	1	2,550	124	864	990
Bank of Maharashtra	2	1	0	1	776	570	832	820
Canara Bank	0	0	0	0	12,740	18,784	24,623	21,603
Central Bank of India	5	2	4	1	13,469	4,125	10,148	438
Indian Bank	2	0	0	0	2,726	3,880	5,025	10,970
Indian Overseas Bank	1	1	1	1	1,174	1,059	902	1,156
Punjab National Bank	7	2	3	2	18,069	20,236	30,623	29,194
Punjab & Sind Bank	2	0	0	0	1,448	1,824	2,426	1,521
State Bank of India	2	0	0	0	15,459	7,876	15,670	10,422
UCO Bank	0	0	0	0	9,324	6,748	6,273	5,959
Union Bank of India	6	5	5	0	5,387	21,539	13,685	5,286

Source: Public Sector Banks

SHRI A.A. RAHIM: Sir, my question is regarding SARFAESI Act. Section 31(1) provides that the provisions of the Act shall not apply to any security interest created in agricultural land and the Courts have subsequently held that plantations will not come under the purview of agricultural land. The cases of taking possession of the only house of the marginal creditor have been reported recently. In these circumstances, my question is: Would the Government consider amending the provisions of the Act in this spirit to exempt security interest created upon sole dwelling place?

डा. भागवत किशनराव कराड : माननीय उपसभापति महोदय, मैं आपके माध्यम सभागृह को यह बताना चाहता हूँ कि एग्रीकल्चर लैंड के लिए सरफेसी एक्ट नहीं लगता है। दूसरा, सरफेसी एक्ट में यह प्रावधान है कि अगर एक लाख रुपये के नीचे लोन है, तो उस पर वह नहीं लगता है। माननीय सदस्य ने जो एग्रीकल्चर के लिए अथवा और पौधे लगाने के संबंध में क्वेश्चन पूछा है, तो मैं बताना चाहता हूँ कि अभी गवर्नमेंट का इस संबंध में कोई भी नया अमेंडमेंट करने का विचार नहीं है।

SHRI A.A. RAHIM: Sir, the Government may kindly consider this amendment. This is my request. My second supplementary is this. There are many reports forthcoming on many defaulters resorting to death by suicide due to their disability in servicing the debts. In the light of Covid-19 related financial struggle of many of the citizens in the country, is there any proposal to increase the number of months under the SARFAESI Act to declare one's account as NPA?

डा. भागवत किशनराव कराड : सर, मैं आपके माध्यम से यह बताना चाहता हूँ कि माननीय प्रधान मंत्री के नेतृत्व में हमारी माननीय फाइनेंस मिनिस्टर मैडम ने कोविड-19 के दौरान 'आत्मनिर्भर भारत' के अंदर अलग-अलग सुविधाएँ डिक्लेयर की थीं। जो सुविधाएं दी गई हैं, मैं particularly बताना चाहता हूँ। एमएसएमई के लिए साढ़े तीन लाख करोड़ या चार लाख करोड़ रुपये तक की सुविधा दी थी। वैसे ही हॉस्पिटल सेक्टर के लिए भी कोविड के अंदर 50 हजार करोड़ रुपये रखे थे। अलग-अलग सुविधाओं के माध्यम से कोविड में मदद की गई है।

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): Sir, I would like to add that any Covid-related issue, which led to any kind of problem in the repayment, was addressed at that time itself, by having very clearly brought about the announcement of a moratorium, and also action was not be taken for problems which had exclusively arisen out of Covid. Prior to that, if there had been an NPA, or, if there was a claim which was being picked, or, well after the moratorium was lifted, if there has been an action being taken, which is not due to Covid, it cannot be covered

here. But, the fact remains that the problems, which arose during the Covid and action taken during the Covid phase, were all covered by the moratorium which was issued. No action has been taken on Covid-driven problem or during the Covid phase. The suggestion made by the hon. Member, therefore, I would think, is null and void.

श्रीमती रंजीत रंजन : उपसभापति महोदय, मैं आपके माध्यम से मंत्री जी से पूछना चाहती हूँ कि विगत तीन वर्षों में सार्वजनिक क्षेत्र में 1 हजार करोड़ रुपये से ऊपर के कितने ऋण दिए गए और कितने ऋण की वसूली हुई है, क्या आप इसका ब्यौरा देंगे?

डा. भागवत किशनराव कराड : महोदय, यह जो प्रश्न है यह सिर्फ 100 करोड़ रुपये तक कितना लोन दिया गया है और उसकी रिकवरी कितनी हुई, इससे संबंधित है। अगर माननीय सदस्या 1 हजार करोड़ रुपये से ऊपर की जानकारी चाहती हैं तो मैं उनको उसकी सूची उपलब्ध करा दूंगा।

श्री उपसभापति : प्रश्न संख्या 144.

Financial assistance for Pradhan Mantri Jan Aushadhi Kendras

†*144. SHRIMATI GEETA ALIAS CHANDRAPRABHA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the total number of Pradhan Mantri Jan AushadhiKendras set up in the country, during the last two years;
- (b) whether Government is providing a financial assistance up to ₹ five lakhs, if the Pradhan Mantri Jan AushadhiKendras are set up within the hospital premises;
- (c) the total number of the Jan AushadhiKendras targeted to be set up in the country, by the year 2024; and
- (d) the details of benefits being extended to the common people of the country through Pradhan Mantri Jan AushadhiKendras?

THE MINISTER OF CHEMICALS AND FERTILIZERS (DR. MANSUKH MANDAVIYA):

(a) to (d) A Statement is laid on the Table of the House.

† Original notice of the question was received in Hindi.

Statement

(a) Under Pradhan Mantri Bhartiya Janaushadhi Pariyojana, about 2,304 Pradhan Mantri Bhartiya Janaushadhi Kendras (PMBJKs) were opened during last two Financial years (2020-21 and 2021-22).

(b) All Pradhan Mantri Bharitya Janaushadhi Kendra owners are eligible to receive financial assistance up to a limit of Rs. 5.00 lakh @ 15% of monthly purchases made, subject to a ceiling of Rs. 15,000/- per month as incentive. Further, one-time additional incentive of Rs. 2.00 lakh (as reimbursement for IT & infrastructure expenditure) is provided to the PMBJP Kendras opened in North-Eastern States, Himalayan areas, Island territories and backward areas mentioned as aspirational district by NITI Aayog or opened by women entrepreneur, Divyang and SC & ST.

(c) It is targeted to have a total of 10,000 PMBJKs in the country by March, 2024.

(d) The scheme has made an impact on common masses by providing quality generic medicines at affordable prices to all, especially the poor and the deprived ones. Further, it provides self-employment with sustainable and regular earnings and generate employment at various levels. Till 30.11.2022, about 8,916 PMBJKs have been opened across the country.

About 1,759 medicines and 280 surgical devices have been brought under the product basket covering all major therapeutic groups. Further, Jan AushadhiSuvridha Oxo-biodegradable Sanitary Napkins are also being made available for sale @ Rs.1/ per pad only.

During financial year 2021-22, Pharmaceuticals & Medical Devices Bureau of India (PMBI) had made sales of Rs. 893.56 crore which led to estimated savings of approximately Rs. 5,300 crore to the citizens. During the current financial year 2022-23 till 30.11.2022, PMBI has already made sales to the tune of about Rs. 758 crore which has led to estimated savings of approximately Rs. 4,500 crore to the citizens.

श्रीमती गीता उर्फ चंद्रप्रभा : माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूँ कि क्या ग्रामीण क्षेत्रों में विशेष रूप से जन-औषधि केंद्र खोले जा रहे हैं?

डा. मनसुख मांडविया : माननीय उपसभापति महोदय, यह बहुत महत्वपूर्ण प्रश्न है। मोदी जी ने कहा था कि हमारे देश में किसी भी गरीब के यहां दवा न होने के कारण मृत्यु की नौबत नहीं आनी चाहिए। यह उसमें से निकली हुई एक स्कीम है। जन-औषधि केंद्र के माध्यम से देश में सस्ती और

क्वालिटीपूर्ण जेनरिक मेडिसिन उपलब्ध करायी जाती है। आज देश में 8,900 से अधिक जन-औषधि केंद्र खोले गए हैं। इन जन-औषधि केंद्रों पर प्रतिदिन 20 लाख से अधिक लोग आते हैं और सस्ती दवाई लेते हैं, जिससे उनका बहुत सारा खर्च बच जाता है।

माननीय सदस्य ने जो प्रश्न पूछा है, उसके संबंध में मैं बताना चाहूंगा कि हमने एक ऐसा मॉडल बनाया है, जिस मॉडल में अगर कोई प्राइवेट व्यक्ति जन-औषधि केंद्र खोलना चाहे तो उसके पास फार्मासिस्ट हो और प्रिमाइसेज हो, हम रूल्स और रेगुलेशन के मुताबिक उसको अप्रूवल देते हैं और 20 परसेंट कमीशन भी देते हैं। यदि कोई भी व्यक्ति जन-औषधि केंद्र खोलना चाहे तो वह अवश्य अप्लाई करे। जन-औषधि केंद्र खोलने से उसको 20 परसेंट आमदनी होगी, यानी उसकी इन्कम भी होगी, गरीब और मध्यम वर्ग के लोगों की सेवा भी होगी, इस दृष्टि से देश में जन-औषधि केंद्र बहुत महत्वपूर्ण हैं।

श्रीमती गीता उर्फ चंद्रप्रभा : महोदय, मैं माननीय मंत्री जी से जानना चाहती हूं कि क्या महिलाओं को जन-औषधि केंद्र खोलने हेतु वित्तीय सहायता उपलब्ध करायी जा रही है?

डा. मनसुख मांडविया : महोदय, यदि कोई जन-औषधि केंद्र ओपन करे, तो एकदम सस्ती दवा दवा होने के नाते उसकी इन्कम भी कम होती है। उदाहरण के तौर पर मार्केट में कैलपॉल की एक स्ट्रिप 10 रुपये में मिलती है तो वहां 2 रुपये में मिलती है, तो दवा सस्ती होने से स्वाभाविक तौर पर उसका कमीशन भी कम होता है, क्योंकि वह तो परसेंटेज के आधार पर होता है। हमने तय किया है कि किसी जन-औषधि केंद्र को अप्रूवल दिया जाए तो 5 लाख रुपये तक जो सेल करेगा, उसको प्रति माह 15 या 20 हजार रुपये मिलते हैं, ताकि जब तक उसकी इन्कम बढ़े, तब तक वह सरवाइव कर जाए। हमने यह निर्णय लिया है कि कोई महिला जन-औषधि केंद्र ओपन करना चाहे, कोई एस.सी./एस.टी. कैंडिडेट जन-औषधि केंद्र ओपन करना चाहे या कोई हिमालयन रेंज या जो हिमालयन रेंज स्टेट्स हैं, वहां जन-औषधि केंद्र ओपन करना चाहे, तो हम 5 लाख रुपये देते हैं, साथ ही 2 लाख रुपये तक एडिशनल देते हैं, ताकि ऐसे लोगों को भी जन-औषधि केंद्र ओपन करके अपनी इन्कम करने का अवसर मिले और गरीबों की सेवा करने का अवसर मिले।

MR. DEPUTY CHAIRMAN: Now, it is 1'o clock. The House stands adjourned to meet at 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House then adjourned for lunch at one of the clock.

*The House reassembled after lunch at two of the clock,
MR. DEPUTY CHAIRMAN in the Chair.*

GOVERNMENT BILLS

***(i) The Appropriation (No.5) Bill, 2022[#]**

***(ii) The Appropriation (No.4) Bill, 2022[#]**

MR. DEPUTY CHAIRMAN: We shall now continue the discussion on the Appropriation (No.5) Bill, 2022 and the Appropriation (No.4) Bill, 2022. Shrimati Ranjeet Ranjan; not present. Shrimati Amee Yajnik.

DR. AMEE YAJNIK (Gujarat): Thank you, Sir, for giving me this opportunity to speak on the Appropriation Bills (No.4) and (No.5). Through these Bills, the approval of Parliament is sought for an amount of Rs. 4,35,938 crores as additional expenditure. It is a big amount. Out of this amount, Rs. 3,25,000 crore is only for revenue expenditure. So, the moot question that arises is how come there was so much error in planning. I would like to know from the hon. Finance Minister: Was it devoid of any priorities or was there any misplaced focus when the monies were allocated? Whatever it is or whatever it may be, it definitely indicates a gross miscalculation of expended expenditure. I would like to definitely request the hon. Finance Minister to respond on the points which I am highlighting today. If we look at the MNREGA scheme, the allocation that was done seems to have been under allocated because the demand of MNREGA still is there; it was there during Covid times and post-Covid times also it continues to be there. This scheme, which was brought in by the UPA Government, is one of the best schemes for rural employment in the world. It is rated as such. It provides employment to unemployed people in the rural areas for unskilled or skilled labour. The important part is that the women get employment. This scheme, that was brought during the UPA time along with other Acts that were brought, the Food Security Act, the Right to Education Act and other empowering right-based Acts, has lifted almost 27 crores of people from below the poverty line. They moved to the middle class. But if we look at what has happened in the current situation, 23 crores have been pushed below the poverty line. It is very difficult to understand why these schemes have failed. Have they failed because of non-

* Discussed together.

[#] Further consideration continued on the motions moved on the 19th December, 2022.

allocation of proper funds or is it because of poor implementation of these schemes? Whatever has happened along the way, today, when we are here to see that the Appropriation Bills get the desired supplementary allocation of funds, I am just here to show that the Government has continually grossly undermined or under-estimated the importance of MNREGA. Today also at the rural level, we have not recovered from the pandemic. If we look at the workforce, the women who have lost their jobs, I also find it from the data of the corporate sector, it has become difficult for women to enter or re-enter the workforce in comparison to men. This is also happening in MNREGA sector. Madam Minister, I would just like to see that you give a little importance to this women aspect or gender budgeting as far as MGNREGA is concerned and also look at the re-entry of women into the workforce. It is very difficult to see the data. I do not want to quote any studies today or bring out the data. But the fact remains that the women who lost their jobs also faced domestic violence within the domestic spheres and they could not get whatever help they could by way of counseling or by way of economic help or by way of food security. I think there has been some kind of mismanagement at a certain level. But this is what has happened along with MGNREGA and gender budgeting too. I would like to have some response on that.

Sir, because of this particular fund not having been given to MGNREGA, the current levels of demand due to this continued distress in rural India continues and this requires more funds, so I think more funds should be allocated to MGNREGA. Here, I would like to emphasise what MGNREGA actually is and why this fund crisis is creating so much problem.

Sir, the Mahatma Gandhi National Rural Employment Guarantee Scheme was launched by the Congress-led UPA Government in 2006. And it came to the rescue of Indian citizens who were left stranded by the sudden imposition of the unplanned Covid-19 lockdown and whose incomes have been hit by the ill-conceived economic policies of the present Government. Instead of enhancing its implementation amidst the pandemic, the Government has pushed this lifeline for rural India into a crisis. Madam, I do not want to go into the details and the data. But it is a sincere request that in order to see that the women get empowered at the rural level, MGNREGA needs a boost; MGNREGA needs more allocation of funds. And this will have to be planned and it will have to be planned properly. With the economic slowdown that hit India even before the pandemic and the subsequent Covid-19 lockdown wiping out jobs, there has been a sharp increase in the number of people dependent on MGNREGA.

Madam, I would like to tell you that it is estimated that out of 6.77 crore people who demanded work under the MGNREGS this year or the last year, 5.87 crore got

employment leaving an unmet demand of 89.7 lakh or 13.25 per cent. There have been papers, research papers, analysis and data analysis that even as the Government failed to provide employment to all those in need, it also failed to give them employment allowance as mandated by the MGNREG Scheme. This is a fact which needs to be taken into consideration positively and in a constructive way. There should also be some kind of an unemployment allowance that has been mandated by the Act. It should be taken into consideration.

Sir, my other important point is on food security. The National Food Security Act was brought in 2013. Today, as we look at the Global Hunger Index, 2022, India's rank is 107 out of 121 countries with child wasting rate at 19.3 per cent being the highest in the world. This is very serious, Sir. Child wasting, child stunting, and malnourished children, they form a significant component of our society. And there are solutions. I am sure the Government knows what investments are required. But there seems to be a problem of policy implementation and lack of political will.

Sir, the hon. Member of Parliament, Shri P. Chidambaram *ji*, earlier put a pertinent question to the present Government: When will the hon. Prime Minister address real issues like malnutrition, hunger, stunting and wasting among children? Sir, 22.4 crore people in India are considered under-nourished. We are all waiting for that answer till today. Sir, we are forgetting our children, the children who are malnourished, who want proper nourishment, and that is why the Food Security Act of 2013 was brought in. We should not forget about the distribution of foodgrains, which is continuously referred to by saying that 80 crore people have been given 5 kg of food. It has come under the Centre's *Pradhan Mantri Garib Kalyan Ann Yojana* which provides this 5 kg of food. That is free of cost per month to 80 crore beneficiaries. Today, I also do not want to go into the issue of who these beneficiaries are. The terminology of beneficiaries is given in this particular Act. There also, there is a component of women empowerment because the head of the family should be woman; she should be having a ration card; and that is how these grains are distributed. But, these beneficiaries, who are listed on the portal, are as per the 2011 Census. Thereafter, there has not been any Census conducted. So, I would also like to ask the hon. Finance whether these portals are giving correct numbers and correct data. Where is this data of 80 crore people coming from? I would like to know whether there is going to be another data or whether there is going to be another Census or whether there is going to be a list of these beneficiaries who have got this five kilograms. Let us not forget this is again because of the Act that the UPA Government brought in. So, this is the second scheme that the UPA Government brought to lift out people from below the poverty line to some good income level. Sir,

the next point which I would like to bring to the notice of the hon. Finance Minister is that when we talk about allocation of funds, I think this five kilogram of foodgrains to 80 crore people somehow has not been able to lift them from below the poverty line. I think that needs to be taken care of. Whether the allocation of funds happens or does not happen, but when we are talking about supplementary allocation of funds, I think, there needs to be these priority areas or these areas which need focus for the economy to be boosted to see that our nation India stands about. This needs to be taken care of.

Sir, now, I come to the third point, which is very important for the growth of our country's economy. It is the MSME sector. Time and again, we hear that there are 6.3 crore micro, small and medium industrial units which employ 11 crore people. But where are those 11 crore people getting employment? Where are these units? We hear the Ministers, FICCI, ASSOCHAM, CII and industrial clusters speaking about industries but these are big industries. We are talking of small industries in MSME sectors. Were they allocated the right funds? We have the portals. Are these people in the cooperatives or collectives or women collectives at the village level and rural level, where they are coming out in small clusters, getting to the banks, the credit facilities and these portals? Do they have the digital platforms? Do they have the awareness? Sir, it is the MSME sector which we are talking about. This MSME sector needs immediate attention and allocation of funds. I think this priority or focus has been missed by the hon. Finance Minister. I would urge and request her to respond on this very important point because this MSME sector is the backbone of India's economy and it will be broken and it will not come up to the mark unless and until incentives are given to these people. A number of portals are made but where is that digital platform? Where is the access to these digital platforms? Where is the awareness among these people that yes, here, I qualify to be an MSME unit or, here, we are eight women collecting together to form a collective and we want to go for a micro industrial unit? How does she know about it? How are these portals working? Are these allocations of funds focussed? Are they having any priority? What are these funds doing? That is the moot question. Supplementary funds can be allotted; the House will not have any issue on that. But I would like to know where the focus is or where the priorities are lying. Woman again is a part of MSME and again she has to go to the banks for credit facilities. From the data we get, it is very difficult for her to access the banks or go to the banks to get the funds and to know how to go about with that fund, the wherewithal, the understanding, the awareness, etc. Ultimately, how to train them? There are issues of procurement from the industry where a

percentage is carved out that women can get this procurement. Where are these wherewithals? How do the women of this country know about them?

Sir, the third point is about gender budgeting. Gender budgeting also includes violence against women, taking care of that particular point. Women were pushed into the domestic spheres because of Covid. The Covid phase is over now but those women, who were pushed into those domestic spheres, the data shows that the women suffered domestic violence. There was no way they could get help from the helpline numbers. They are again in abundance. They could not reach counseling centres. They could not have economic independence. They could not get any help from family because there were isolation processes going on. This gender budgeting was meant at that time -- I remember very clearly -- to see to it that hon. Finance Minister's resolve that the women should be there as a part of the general development of economy in the country but, I think, it has failed in a sense. The crime record shows that there was 30 per cent rise in these kinds of crimes, the kidnapping, abduction etc. I do not want to go to the crime records right now or the data of that but women need this gender budgeting. The allocation has to be multi-fold. Not double, it has to be multi-fold because they are connected to education. Now, if you look at the education of women, there have been a very, very strong data on dropout of girl children, safety and security being the main reason why the girls are not sent to far off schools. The second thing is, we brought the Right to Education Act. Again, the third, a very, very laudable scheme and Act of the UPA Government which lifted the women out of under-educated societal strata to come to educational empowerment.

(MR. CHAIRMAN in the *Chair*.)

Education gives an empowerment and these women, you find them at every level. The fourth aspect, which is coupled with this particular aspect, is the political empowerment which, I think, Shri Rajiv Gandhi did his best to bring at the local *panchayat* level, and it has fructified today that we have got more than one lakh women *sarpanches* in the country in the last two-and-a-half decades. But that political empowerment alone would not happen unless you have allocation of funds for women, for women's education, for women's empowerment.

Another thing where gender budgeting is concerned is, when we want the women to have their children study online. Post-Covid, we want women to study. We want women to stand out and take decisions. All the time, I hear democracy, participatory democracy, but you do not want women in decision-making positions.

Unless and until you give them the education, they would not be able to empower themselves or take part in decision-making processes in a participatory democracy like India. This gender budgeting would go a long way, Madam Minister. Please see that this allocation is multi-fold. We want women at all the levels in the workforce whether it is political empowerment, whether it is education empowerment or whether it is digital empowerment because we continuously hear that we want 'Digital India', we want 'Make in India.' So, the earlier point, where I was talking about MSME sector, where women collectives want empowerment, that is where Make in India also comes into the picture. How are women going to do anything when they want to participate in Make in India but they do not have the funds, if they do not know the wherewithal, they do not have that education or they do not have that awareness? The second thing is that you need this empowerment in order to make them safe. So, these funds need to bring about women empowerment and gender budgeting needs more allocation. I think, it should have been prioritized, focused and should have been a major concern in order to see that India becomes an empowered nation.

The fifth point I want to talk about is Digital India. Everywhere, there are portals. You take MSME sector, it is Udyam portal, SAMBANDH portal, SAGE portal for senior citizens. I just discovered, senior citizens who are not able to go for a proper employment, for them also, there is a portal. Portals, portals, portals, everywhere but where is the digital access? Who is giving the digital access and to whom? The children, who get online education, find pornographic sites popup. Where is cyber security? So, where are the funds allocated going to if they are not for educating children, educating women, educating and empowering women? These are the issues that the funds need to be used for and that is why I want this gender budgeting and education budgeting to be multi-fold. So, if this supplementary expenditure, which has happened, has not taken this into account, it needs to be taken into account.

Sir, last and the most important point is that it was very sad for me. ...(*Time Bell rings.*)... Sir, just one point. It was very sad for me to learn from the data that 32 million Indian children have never been to any school. This is a topic that touches my heart all the time. I find Members of Parliament shouting and taking all kinds of digs and bits at previous Governments but these three Acts which I have talked about are by the UPA Government, the education part, the food security part and the employment part and yet, despite all this, our children are not being able to go to primary school. What is that which is holding them back in not seeing that the *Anganwadis* are furnished? There are more children and more facilities. I think, this last point I would like to urge to the hon. Minister that kindly look into this fund

allocation and see that our children as they are the future of the country and if they are not educated then, I think, this 'Make in India', 'Digital India', go to India and do this India will not work. It has to be the children who have to be given education and they have to be empowered.

MR. CHAIRMAN: There is one more speaker.

DR. AMEE YAJNIK: Thank you very much, Sir.

श्री सभापति : श्री अरुण सिंह।

श्री अरुण सिंह (उत्तर प्रदेश) : सभापति महोदय, मैं एग्रीप्रोप्रेशन बिल्स के द्वारा सप्लीमेंटरी डिमांड्स फॉर ग्रांट्स के संबंध में बोलने के लिए खड़ा हुआ हूँ। अगर आप पूरा का पूरा सप्लीमेंटरी डिमांड्स फॉर ग्रांट्स देखें, तो आपको इसमें सबसे अधिक देखने को मिलेगा कि जो डिमांड की गई है, वह किसानों और गरीबों के लिए है। इससे यह प्रतीत होता है कि प्रधान मंत्री, मोदी जी की सोच में यदि सबसे अधिक केन्द्र बिन्दु में कोई होता है, तो वह देश का गरीब होता है, देश का किसान होता है। फर्टिलाइजर सब्सिडी के संबंध में पहले ही 1.10 लाख करोड़ रुपये प्रोवाइड किए गए थे, अभी इसमें और 1.05 लाख करोड़ रुपये की माँग की गई है। किसानों के लिए प्रधान मंत्री जी की सोच कि समग्र रूप से किस प्रकार से उनका विकास हो, किस प्रकार से उनकी आमदनी बढ़े, 2014 में सरकार में आने के बाद निरंतर उस क्षेत्र में काम हो रहा है। सबसे पहले नीम कोटेड यूरिया की शुरुआत हुई, फिर प्रधान मंत्री फसल बीमा योजना की शुरुआत हुई। इसके साथ ही साथ पहले जब किसानों की फसल का नुकसान होता था, तो जब 50 परसेंट नुकसान होता था, तब जाकर उनको कॉम्पेंसेशन मिलता था, लेकिन इसके बाद वह 50 परसेंट की सीमा 33 परसेंट तक कम कर दी गई, ताकि अगर किसानों की फसल का नुकसान 33 परसेंट भी हो, तो भी उनको उतना ही मुआवजा मिले, जितना 50 परसेंट नुकसान होने पर मिलता है। यह प्रधान मंत्री जी की किसानों के लिए उनकी सोच का एक बिन्दु देखिए। फिर इसके बाद किसानों की आमदनी दोगुनी करने, एमएसपी का दाम बढ़ाने की बात हो, तो अगर एमएसपी को लागत से डेढ़ गुना करने का काम किसी ने किया है, तो देश के प्रधान मंत्री, नरेन्द्र मोदी जी ने किया है, जिसका सभी किसानों ने सम्मान भी किया है और उनका अभिनंदन भी किया है। जब यूपीए का समय था, तो छः दशक तक शासन करने के बाद भी किसानों के एकाउंट में एक रुपया भी नहीं जाता था। जब किसानों के बैंक एकाउंट्स ही नहीं खुले थे, तो किसानों के एकाउंट्स में पैसा कैसे जाता! किसानों को सीधे पैसा मिलना चाहिए। किसानों के बैंक एकाउंट्स खोलने के लिए, देश के गरीबों के बैंक एकाउंट्स खुलें, इसके लिए 2014 में लाल किले की प्राचीर से प्रधान मंत्री, मोदी जी ने बैंक के कर्मचारियों, बैंक के अधिकारियों का आह्वान किया कि देश के विकास में फाइनेंशियल इंकलूजन जरूरी है, देश का गरीब भी उसके अंदर आना चाहिए। जब तक गरीब का विकास नहीं होगा, वह फाइनेंशियल इंकलूजन में नहीं होगा, समावेशी विकास नहीं होगा, तो देश का विकास कैसे हो सकता है! वही बैंक के कर्मचारी, वही अधिकारी, लेकिन केवल सोच बदली थी, नीयत बदली थी

और प्रधान मंत्री बदले थे, फिर देखते-देखते 22 करोड़ बैंक एकाउंट्स खुले। आज 47 करोड़ लोगों के प्रधान मंत्री जन-धन एकाउंट्स खुले हैं। इसका मतलब पहले इतने लोगों के बैंक एकाउंट्स ही नहीं थे! यह सोच इस तरह से आती है। पहले हमने सुना था कि जब भाषण होते थे, तो प्रधान मंत्री बोलते थे कि देश के संसाधनों पर पहला अधिकार अल्पसंख्यक वर्ग का है। ऐसे भी प्रधान मंत्री होते थे! पहले के प्रधान मंत्री ऐसा बोलते थे कि अल्पसंख्यक वर्ग का देश के संसाधनों पर पहला अधिकार है, लेकिन आज के प्रधान मंत्री यह बोलते हैं कि देश के संसाधनों पर, देश के खजाने पर अगर किसी का पहला अधिकार है, तो देश के गरीबों का है, देश के किसानों का है। हमारी सोच बदली है और इसी सोच के कारण धीरे-धीरे समग्र रूप से सभी का विकास हुआ है। जब यूपीए का समय था, तब फर्टिलाइजर्स की जो कम्पनियां थीं, वे लगातार बंद हो रही थीं अथवा एक-एक करके बंद होने के कगार पर थीं। यह कैपिटल इंटेंसिव होता है, इसलिए उनके अंदर पैसा भी लगता था। जब मोदी जी ने देश की कमान संभाली, तो उन्होंने कहा कि जो फैक्टरीज़ बंद हैं, उन पर जितना भी पैसा लगे, हमें लगाना चाहिए और इन फैक्टरीज़ को फिर से शुरू करना चाहिए। अब आप देखेंगे कि गोरखपुर और रामगुंडम से लेकर पांचों की पांचों फैक्टरीज़ के अन्दर या तो तेज़ी से काम शुरू हो चुका है या शुरू होने के कगार पर है। इस तरह यूरिया और फर्टिलाइज़र का अधिक उत्पादन देश में ही शुरू हो गया है।

देश में, नैनो फर्टिलाइज़र के रूप में एक बहुत बड़ा रिवॉल्यूशन होने जा रहा है। इससे किसानों की बहुत बड़ी समस्या का समाधान होगा और साथ-साथ ट्रांसपोर्टेशन इत्यादि का पैसा भी बचेगा। पहले वित्त मंत्री जी और प्रधान मंत्री जी कहा करते थे कि हमारे हाथ में तो कुछ नहीं है, क्योंकि इंटरनेशनल प्राइस बढ़ रहे हैं, गैस के दाम बढ़ रहे हैं, इसलिए फर्टिलाइज़र के दाम बढ़ेंगे ही बढ़ेंगे, इसमें हम क्या करें। उनकी तरह हम भी फर्टिलाइज़र के दाम बढ़ा सकते थे, लेकिन अब सोच बदली है, प्रधान मंत्री बदले हैं। उन्होंने कहा कि चाहे इंटरनेशनल प्राइस बढ़ें, चाहे रशिया और यूक्रेन की लड़ाई हो, गैस के दाम बढ़ें या फिर कोई संकट हो, लेकिन जो सब्सिडी आज दी जा रही है, हम उस सब्सिडी को बढ़ा देंगे, लेकिन किसानों को हम फर्टिलाइज़र 266 रुपये में ही देंगे। इस तरह उन्होंने इसका दाम एक रुपया भी बढ़ाने का काम नहीं किया, इसीलिए आज किसान प्रधान मंत्री जी के साथ खड़े हुए हैं।

जब कोविड का संकट था, साथ ही यूक्रेन और रशिया की लड़ाई का संकट भी था, अगर हम उस समय की सभी देशों की इकोनॉमी को देखें, तो उसमें काफी बदलाव आए, काफी उथल-पुथल हुई, लेकिन भारत की इकोनॉमी एक तरीके से बिल्कुल स्टेबल रही। अगर उसमें थोड़ी-बहुत डिस्टर्बेंस आई भी, तो हमारी सरकार ने उसको संभालने का काम किया। मान्यवर, मैं बताना चाहूंगा, यह मॉर्गन स्टेनली की रिपोर्ट है, अगर आप उस समय की हाउसहोल्ड इन्फ्लेशन में हुई बढ़ोतरी को देखेंगे, तो जर्मनी में हाउसहोल्ड इन्फ्लेशन में एक साल में 20 प्रतिशत की बढ़ोतरी हुई, यूके में 23 प्रतिशत की बढ़ोतरी हुई, तो भारत में केवल 12 प्रतिशत की बढ़ोतरी हुई, जो सर्वाधिक कम थी।

इसी प्रकार से अगर आप फूड प्राइस की तरफ देखेंगे, तो जर्मनी में अगर 35 परसेंट प्राइस बढ़े, यूके में 18 परसेंट बढ़े, यूएस जैसी डेवलप्ड कंट्री में 25 परसेंट बढ़े, तो भारत में उस संकटकाल में भी केवल और केवल 15 परसेंट प्राइस बढ़े।

पूरे विश्व पर एनर्जी का जो संकट आया, एनर्जी मतलब पेट्रोल, डीजल इत्यादि, अगर हम एनर्जी के उस संकट की तरफ देखें, तो यूके जैसी डेवलप्ड कंट्री में इसके दामों में 93 प्रतिशत की बढ़ोतरी हुई, जर्मनी में 62 प्रतिशत की बढ़ोतरी हुई और भारत में केवल 16 प्रतिशत की बढ़ोतरी हुई। यह प्रधान मंत्री जी के मैनेजमेंट का नतीजा था। अगर हम ओवरऑल इन्फ्लेशन देखें, तो अमरीका का इन्फ्लेशन रेट 8.1 प्रतिशत रहा, यूके का इन्फ्लेशन रेट 8.0 प्रतिशत रहा और भारत का इन्फ्लेशन रेट सबसे कम, 6.9 प्रतिशत रहा और अब तो और अधिक गिर कर वह 5.8 प्रतिशत पर आ गया है। यह इसलिए सम्भव हुआ, क्योंकि हमारी जो इकोनॉमिक पॉलिसी थी, सोचने का तरीका था, वह अन्य देशों से बिल्कुल अलग था। यही कारण है कि उस समय में अमरीका का जीडीपी 1.7 प्रतिशत रहा, यूके का जीडीपी 4.4 प्रतिशत रहा और भारत का जीडीपी 7.0 प्रतिशत रहा। यह बात आईएमएफ भी कहता है और वर्ल्ड बैंक भी कहता है कि भारत का जीडीपी विश्व का हाइएस्ट जीडीपी है। यह हकीकत है कि सबसे तेज गति से आगे बढ़ने वाला देश भारत है। लोगों को लगता होगा कि ऐसा कैसे हुआ? यह प्रश्न सबके मन में आता है कि ऐसा क्यों हुआ और किस प्रकार से मैनेजमेंट किया गया। बाहर के देश भी सोचते हैं कि प्रधान मंत्री मोदी जी ने किस प्रकार से देश को संभाला और संवारा। जब संकट आया, तो यू.एस. और यू.के. ने कंज़मेशन पर अधिक ध्यान दिया और अधिक से अधिक पैसा देने का काम किया, जो ज्यादातर कंज़मेशन में चला गया। मोदी जी की यह पॉलिसी रही है कि कंज़मेशन के बजाय इंफ्रास्ट्रक्चर इन्वेस्टमेंट पर अधिक खर्च करो। जब इंफ्रास्ट्रक्चर इन्वेस्टमेंट पर पैसा खर्च करते हैं, तो उसका सर्कुलेशन तीन से चार गुणा होता है। मान लीजिए कि यदि रोड बना रहे हैं, तो सीमेंट खरीदेंगे, कंक्रीट खरीदेंगे और उसके बाद लेबर को भी पैसा मिलेगा, तो इस तरह से पैसे का सर्कुलेशन लगातार बढ़ता रहा और बाहर के देशों में सीधे कंज़मेशन को पैसा दे दिया। यह आईएमएफ की रिपोर्ट है - यदि भारत की पर कैपिटा इन्कम देखें, तो पिछले आठ सालों में सबसे अधिक पर कैपिटा इन्कम 57 परसेंट पर यदि जम्प हुई है, तो भारत में पर कैपिटा इन्कम जम्प हुई है, यह एक बड़ा अचीवमेंट है। **...(समय की घंटी)...** सर, अभी तो हमने शुरू ही किया है। मैं 5-6 मिनट में खत्म कर देता हूं। दूसरा इसलिए हुआ कि जो सरकार की पॉलिसी है, प्रोडक्टिविटी लिंकड स्कीम - जिसे 14 सेक्टर्स में लागू किया, उसके माध्यम से उत्पादन बढ़ा, डीबीटी के माध्यम जो 47 करोड़ बैंक अकाउंट्स खुले, उनमें 22 लाख करोड़ रुपये डीबीटी के थ्रू ट्रांसफर हुए, दो लाख करोड़ रुपये बचे। पीएम गति शक्ति योजना के राष्ट्रीय मास्टर प्लान के माध्यम से सौ लाख करोड़ रुपये खर्च करना, इंफ्रास्ट्रक्चर के क्षेत्र में तथा अन्य सभी क्षेत्रों में तेज गति से विकास होना, यूपीए के समय में जो 12 किलोमीटर हाईवे प्रतिदिन बनता था, आज अगर 38 किलोमीटर हाईवे बनता है, तो वह प्रधान मंत्री जी के नेतृत्व में संभव हुआ।

इसके अलावा केपेक्स में साढ़े सात लाख करोड़ रुपये खर्च करना, यानी 35 परसेंट खर्च बढ़ा। उसके अलावा आईबीसी का भी उसमें योगदान रहा है, जो एसेट है, यह प्रधान मंत्री, श्री नरेन्द्र मोदी जी के द्वारा 2016 में लाया गया, यह उसके कारण हुआ।

महोदय, मेरे पास बोलने के लिए तो बहुत कुछ था, लेकिन समय की कमी है। एनपीए में भी गिरावट आई है। पूरे देश की आर्थिक स्थिति और प्रगति बहुत तेजी से आगे बढ़ रही है। जो इकोनॉमिस्ट्स हैं, वे भी कह रहे हैं कि भारत एक उभरती हुई इकोनॉमी है। मॉर्गन स्टेनली की भी

रिपोर्ट आई है कि भारत 2030 तक थर्ड लार्जस्ट इकोनॉमी बनेगा। इस तरह से अगर हम देखें तो विश्व के सारे संगठन भारत की तारीफ ही कर रहे हैं।

अंत में, मैं एक बात कहना चाहूंगा कि इतने संकट के समय, जब पूरे विश्व के सभी देश और संगठन घबरा गये थे, चाहे कोविड-19 की वैश्विक महामारी रही हो या लड़ाई रही हो, उन संकटों के बीच से जिस तरह से प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने देश को संवारा, संभाला और देश को आगे बढ़ाने का काम किया, वह अत्यंत सराहनीय है। मैं श्री रामधारी सिंह दिनकर की एक कविता के माध्यम से अपनी बात समाप्त करूंगा :-

*"सच है, विपत्ति जब आती है, कायर को ही दहलाती है,
सूरमा नहीं विचलित होते, क्षण एक नहीं धीरज खोते,
विघ्नों को गले लगाते हैं, काँटों में राह बनाते हैं।"*

इस प्रकार से राह बनाने का कोई काम किया है, तो प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने किया है, धन्यवाद।

MS. DOLA SEN (West Bengal): Thank you, Chairman, Sir for this opportunity, हमारी पार्टी एआईटीसी, ऑल इंडिया तृणमूल कांग्रेस का भी मैं शुक्रिया अदा करना चाहती हूँ। आज मैं इस सदन में एप्रोप्रिएशन बिल नम्बर 4 एवं 5 डिमांड्स फॉर ग्रांट्स पर बोलना चाहती हूँ। सबसे पहले मैं हमारे अन्नदाता, जो किसान भाई-बहन हैं, उनके बारे में बोलूंगी कि बहुत दुख की बात है कि हमारे देश का Agriculture Expenditure Ratio (AER) of Crop Husbandry has dropped from 4.2 per cent to 2.8 per cent in the last few years and even expenditure on food storage fell from 5 per cent to 3.6 per cent during the same period. इसके अलावा दुख की बात यह भी है कि एग्रीकल्चर रिसर्च और सस्टेनेबल एग्रीकल्चर एक्सपेंडिचर भी बहुत कम होता जा रहा है, where sustainable agriculture is the need of the hour for climate crisis mitigation and survival for "we the people of India". हमारे राज्य में भी गोविंदोभोग राइस है, जो जीआई tagged है, उसके ऊपर 2022 में 20 परसेंट कस्टम ड्यूटी लगायी गयी है, हमारी मांग है कि इसे अभी हटाया जाना चाहिए। आलू बंगाल की मुख्य फसलों में से एक है, पिछले साल नवम्बर में रबी सीजन के समय 1.795 LMT फर्टिलाइजर का हमने इस्तेमाल किया है। इस साल सेंट्रल गवर्नमेंट के एग्रीकल्चर डिपार्टमेंट की तरफ से और कंसर्न्ड मिनिस्ट्री की तरफ से सिर्फ 0.595 एलएमटी फर्टिलाइजर ही हमें दिया गया है। हमें इसमें भी जस्टिस चाहिए। स्पेशियली जो नॉन-बीजेपी स्टेट गवर्नमेंट्स हैं, उनको फर्टिलाइजर देने में सेंटर की तरफ से इतनी कंजूसी नहीं होनी चाहिए, नहीं तो फिर "सबका साथ, सबका विकास" कैसे होगा?

सर, इसके बाद जो श्रमिक हैं, जो कर्मचारी देश को बनाते हैं, देश बनाने के कारीगर हैं, उनके और उनके काम करने की जो जगह है - वो प्रॉफिटेबल पब्लिक सेक्टर अंडरटेकिंग्स की हालत के बारे में बोलूंगी। 2019 में जब से ट्रेजरी बेंच को 303 एमपी सीट्स मिलने का घमंड आया, तब 1 लाख, 5 हजार करोड़ के डिसइन्वेस्टमेंट की बात उठी। उसके बाद 2021 में 1 लाख, 75 हजार करोड़ के डिसइन्वेस्टमेंट की बात और अभी 2022-23 में करीबन 70 हजार करोड़ का

डिसइन्वेस्टमेंट चल रहा है। Sir, demonetisation was bad. Now, the Centre has a new monetisation pipeline policy, जिसको डिसइन्वेस्टमेंट कहा जाता है। कोल सेक्टर में 100 परसेंट फॉरेन डायरेक्ट इन्वेस्टमेंट हुआ, डिफेंस जैसे इतने सेंसिटिव सेक्टर में 74 परसेंट कॉरपोरेटाइजेशन हुआ, रेल से भेल, सेल से बीएसएनएल, सभी बेचे जा रहे हैं। एलआईसी, जीआईसी, जनरल इंश्योरेंस, बैंक, इंडियन ऑयल, भारत पेट्रोलियम, स्टील अथॉरिटी ऑफ इंडिया, रेलवे, एयरलाइन्स, पोर्ट ट्रस्ट, बीएसएनएल, भारत हैवी इलेक्ट्रिकल्स लिमिटेड, कंटेनर कॉरपोरेशन, सीएलडब्ल्यू, रेलवे वर्कशॉप, बर्न स्टैंडर्ड, ब्रेथवेट, जेशॉप, डनलप, हिन्दुस्तान पेपर कॉरपोरेशन, सब कुछ बेचा जा रहा है। प्रॉफिटेबल पीएसयूज से लेकर अभी एआईसीटीई, यूजीसी का जो regional ऑफिस है, उसको भी बंद किया जा रहा है। सर, क्या यह मेक इन इंडिया है? यह तो सेल इंडिया हो गया!

सर, मैं जूट industry के बारे में बोलना चाहती हूँ। आपको पता होगा कि जूट इंडस्ट्री हमारे एग्रेरियन देश में एग्रो-बेस्ड इंडस्ट्री है। जूट बायो-डिग्रेडेबल है, नैचुरल फाइबर है, लेबर-इंटेंसिव है, ईको-फ्रेंडली है और एनवायरनमेंट-फ्रेंडली है। एग्रीकल्चर और इंडस्ट्री दोनों में हम सेल्फ-सफिशिएंट भी हैं। 1987 से फूड ग्रेन्स और शूगर पैक करने के लिए जूट पैकेजिंग मैटेरियल एक्ट मेन्डेटरी as per law है, लेकिन अभी उसको भी हटा कर, डायल्यूट करके जेम पोर्टल में डाला जा रहा है, ताकि वह ओपन मार्केट में जाए। अगर उधर प्लास्टिक वाला ही जीतेगा, तो क्या होगा - सिर्फ जूट इंडस्ट्रीज, जूट फार्मर्स और जूट वर्कर्स को ही प्रॉब्लम नहीं होगी, बल्कि उसके साथ-साथ सारे देशवासियों को सेहत का, सबका हैल्थ hazardous हो जाएगा और एनवायरनमेंट भी hazardous हो जाएगा।

सर, एमएसएमई का देखें, तो one out of four MSMEs in West Bengal is in the hands of female members. मैं कहना चाहूँगी कि एमएसएमई के साथ-साथ बहुत सारी चीजों में बंगाल आगे है, लेकिन 14.12.2022 का हिसाब है कि देश का 55,603 एमएसएमईज ने उद्यम पोर्टल से अपने आपको विद्‌ड्रॉ कर लिया है। इससे हम विकास की तरफ आगे कैसे जायेंगे?

सर, अनइम्प्लॉयमेंट के बारे में मैं कहूँगी कि कभी हमने 2014 और 2019 में सुना था कि हरेक साल में 2 करोड़ का इम्प्लॉयमेंट होगा। उसके बाद 2021 में सुना था कि एक साल में 10 लाख का इम्प्लॉयमेंट होगा। अभी दो दिन पहले एक मिनिस्टर साहब ने बताया कि हर साल 15 लाख का इम्प्लॉयमेंट अभी चल रहा है। सर, असत्य की भी एक हद होती है। असत्य और जुमला सदन में इतना अच्छा नहीं होता, शोभा नहीं देता। पिछले 45 सालों में, जैसा हमें मालूम है कि इंडिपेंडेंस के बाद सबसे बड़ा अनइम्प्लॉयमेंट अभी चल रहा है। It is a shame on them. ...**(समय की घंटी)**...

सर, मैं दो बातें और कहूँगी। नॉर्थ-ईस्ट इंडस्ट्रियल डेवलपमेंट स्कीम (एनईआईडीएस) 31.03.2022 को एक्सपायर हो गयी। उसका रिन्यूअल नहीं किया गया। सर, क्या इससे विकास होगा? बीआरजीएफ स्कीम में सेंटर ने फंडिंग स्टॉप कर दी, लेकिन स्टेट गवर्नमेंट उस स्कीम को चला रही है। अगर उसमें यहाँ से फंड नहीं मिलेगा, तो वह कहाँ से मिलेगा और फेडरलिज्म का क्या होगा?

सर, मैं लास्ट में एक बात बोलूँगी कि कल हमारे लीडर देरेक जी ने बीजेपी के मैनिफेस्टो को रेफर किया था। इस बुक से भी ज्यादा बड़ी एक बुक के बारे में मैं एक लाइन रेफर करूँगी। वह

है - हमारा कॉस्टीट्यूशन, जिसमें लिखा हुआ है- "We, the people of India" के लिए खाद्य, वस्त्र, वासस्थान, शिक्षा, स्वास्थ्य.. वह हरेक इंडिपेंडेंट सिटिज़न के लिए फंडामेंटल राइट है। ...**(समय की घंटी)**...

MR. CHAIRMAN: Thank you.

सुश्री दोला सेन : लेकिन हमने बंगाल में देखा है, जिसकी ममता जी की गवर्नमेंट की तरफ से प्रैक्टिस हो रही है, लेकिन लक्ष्मी भंडार का ...**(व्यवधान)**...

श्री सभापति : श्री एस. कल्याणसुन्दरम। ...**(व्यवधान)**...

सुश्री दोला सेन : सर, मैं चाहती हूँ कि फाइनेंस मिनिस्टर इसके ऊपर जवाब दें। ...**(व्यवधान)**... "We, the people of India" गूगल में है। ...**(व्यवधान)**... हम चाहते हैं कि इसका जवाब फाइनेंस मिनिस्टर की तरफ से आ जाए। ...**(समय की घंटी)**... थैंक यू चेयरमैन सर।

SHRI S. KALYANASUNDARAM (Tamil Nadu): *Hon'ble Chairman Sir, I thank you very much for giving me this opportunity. *Perarinar Anna*, founder of Dravida Munnetra Kazhagam (DMK) had delivered his speech in this august House of historical significance. In such a noble House, I am given the opportunity to deliver my speech. This has been possible because of our leader, *Thalapathi* M.K.Stalin, Hon. Chief Minister of Tamil Nadu who has given me the honour of becoming a Member of this House. First of all, I convey my thanks to him.

Thanthai Periyar, Perarinar Anna, Muthamil Aringar Kalaiingar and Inamana Perasiriyar (Professor) are esteemed leaders of Dravidian Movement. I have travelled with them in my political journey. It is my duty to once again thank the leader of our party for giving me this opportunity.

Sir, this is my maiden speech in Rajya Sabha. Hence I request you to permit me to complete my speech without interruption and give me additional time as per parliamentary conventions.

From the first day of the BJP Government, farmers have been given the assurance that their income would be doubled. But farming income has not doubled. This Government had enacted three farm laws with the fake contention that it would benefit farmers. Later, they had to repeal them. Thousands of farmers had to lose their lives due to these laws.

* English translation of the original speech delivered in Tamil.

Prices of fertilizers, Potash, Urea, DAP, Super Phosphate etc. have increased manifold, almost more than ten times after BJP has come to power. But the prices of agricultural produce, such as prices of rice, wheat, sugarcane and millets have not increased. The Union Government has not come forward to fix Minimum Support Price for agricultural produce as per the recommendations of Agricultural scientist M.S.Swaminathan-led committee.

Therefore, agricultural industry, which is the backbone of the nation, is severely affected. Thousands of farmers and agricultural labourers are forced into tragic situations. This Government has not brought out any clear, necessary scheme to provide relief to the farmers affected during natural disasters. On the whole, this Government has completely cheated Indian farmers.

It was said that fuel would be given to the downtrodden through Ujjwala Yojana. But, on the other hand, the price of cooking gas cylinder has increased from Rs.400 to Rs.1250. Now, this Ujjwala Yojana has become a question for the people.

Similarly, the prices of Petrol and diesel have been increased manifold. They are essential for people's day to day activities. Considering election for certain Legislative Assemblies, prices did not increase for a short span of time. Later, we were cheated and the price was doubled. As a result, transportation expenditure has increased which has further resulted in extreme price rise.

During UPA regime, cellphone facilities were made available to all people including the poor and the downtrodden. But, after this Government had come to power, they did not give either 4G connectivity or 5G connectivity to BSNL. Both these facilities are given only to private sector companies. During natural disasters, no private telecom company is functioning. It is BSNL only which functions during such crisis. But the Union Government has taken efforts to destroy BSNL completely. BSNL services are not available in Delhi, the capital of the country.

Sir, getting employment is the basic right of people. MGNREGA Scheme was implemented, guaranteeing 100 days of job to the poor people. Economists around the world have appreciated this scheme. They have recommended increasing allocation for the scheme. But, it has not been increased. Moreover, the wages are not released to the people at proper time. This Government has snatched away the rights of poor people. They do not have the heart to accept the demand of the people to increase the number of days of labour under MGNREGA Scheme from 100 days to 150 days.

Sir, Mahamaham festival is called the Kumbha Mela of South India. It is celebrated once in 12 years at Kumbakonam. Forthcoming Mahamaham festival is going to be celebrated in the year 2028. Lakhs of people will visit Kumbakonam during

the festival. People need to be given all kinds of basic facilities. Therefore, special funds have to be allocated for the development of Kumbakonam.

State Government of Tamil Nadu is renovating temples in Thanjavur district which were built during the age of Cholas. I reiterate that Union Government must allocate special funds for this purpose also.

Sir, I belong to Thanjavur District. The railway line between Villupuram and Thanjavur has been in use for many years. The demand to double the line has been pending for a longtime. There is a demand for the renewal of Mayiladuthurai-Tharangampadi railway line. There is also a demand for having an Intercity Express between Chennai and Thanjavur. All these demands are pending. I reiterate in this House to fulfill these demands immediately.

Moreover, Central Government Institutions which are functioning in Tamil Nadu, such as Railways, NLC at Neyveli, BHEL etc. should give employment to Tamils.

Sir, I submit these demands through you.

In Thanjavur, there are various kinds of handicraft products. If the Union Government supports the handicraft industry, it will give employment to thousands of artisans. It is like giving a bonus to them.

Integrated Thanjavur district is announced as 'Protected Agricultural Zone'. Therefore, there is no possibility of setting up of heavy industries. The industries based on agriculture such as cattle rearing, milk processing, fisheries, processing of food products, paddy grinding industries, oil mills for extracting oil from groundnut seeds, coconut, and sesame seeds etc. can be set up. The Union Government should assist the State Government in this matter. I am raising this issue as a Private Member's Resolution also on 29th of this month.

Sir, there are many Public Sector Undertakings and Private sector companies functioning from Tamil Nadu. They earn an income in crores from Tamil Nadu. Sir, I would like to point out that they have not given their contribution of Corporate Social Responsibility fund (CSR) in proper ratio to Tamil Nadu. When projects are implemented through CSR fund, an oversight committee, comprising people's representatives (such as MLAs, MPs) should be formed and the projects need to be implemented through them.

After the introduction of Goods and Services Tax, excise duty on sugarcane was removed. As a consequence, Sugarcane Development fund has also been scrapped. Sugarcane is cultivated as an alternative crop to paddy. Therefore, grants have to be given to sugarcane farmers, on the line of paddy growers. Sugarcane Development fund should be continued. Private sugarcane industries are shut down

in Thanjavur district. As a result, sugarcane farmers are severely affected. The Union Government has to give funds for the revival of sugarcane industries, by having due consultation with the State Government.

Sir, there are many plots of unutilised land near railways stations in Thanjavur district. Godown facilities can be set up at these lands. It can be used for storing procured paddy and for storage of goods produced in Kumbakonam. In such a situation, transportation of these items will become easier. Wastage of paddy can be avoided. It will give considerable income to the Department of Railways also.

Sir, I request that 20 villages in Thanjavur district should be announced as digital villages. A spiritual park has to be set up in Kumbakonam on the lines of Thirunallaru spiritual park. I reiterate that the Union Government has to consider my demands and should do the needful to address them. The Union Minister of Finance is from Tamil Nadu. I hope she would have understood my concerns and would address them in the forthcoming Budget. With these words, I conclude my speech. Thank you. Long live Tamil!"

MR. CHAIRMAN: Shri K. Keshava Rao.

DR. K. KESHAVA RAO (Telangana): Mr. Chairman, Sir, a lot of my good friends have already spoken on this. I don't want to run the risk of repetition. As a matter of fact, I have brought a lot of papers. I have started discarding each of them, including agriculture on which I thought I would concentrate. Anyhow, I would appeal to the hon. Finance Minister...

MR. CHAIRMAN: I should make a small correction.

DR. K. KESHAVA RAO: Tell me, Sir.

MR. CHAIRMAN: It is Dr. K. Keshava Rao.

DR. K. KESHAVA RAO: Sir, it makes no difference at all.

MR. CHAIRMAN: I have always been careful about 'doctors.' But, I am more careful after my wife became one in 2021.

DR. K. KESHAVA RAO: Sir, one should be careful about my suffix, rather than prefix. I continue to be known by suffix.

SHRI PRAMOD TIWARI (Rajasthan): Sir, may be some good experience when she became doctor.

DR. K. KESHA RAO: Sir, whatever we are trying to talk here, it is quite possible that we have the other side of the story as we have two different views on economic management. So, this kind of criticism has to be understood in a positive fashion, because, as I said, there are two schools of thought as far as Finance Ministry is concerned. We hold totally different view. So, the question is: We need not mistake, SDG has become a ritual for us. After the 'annual ritual', it is for us to talk about Supplementary Demands. There is a Budget which takes easily 6-7 months for preparation. It will be monitored. The hon. Finance Minister will go to experts and interact and interface with them. Then, the Budget is presented to both the Houses. But, there comes the Supplementary Demands! A revisit. This could either be due to our lack of, I would say, interest, or, some of us have missed the kind of control we should have in preparing budgetary proposals.

Now, Sir, today, I am welcoming these proposals, because these speak more about subsidies. The very bone of contention on welfare — you have had to take it as a bitter pill — till yesterday, you called them as 'Revis' or whatever name you gave. But, today, you think that the nation can only be saved through the so-called 'Revis.'

So, it is good that the Supplementary Budget has come with that kind of a thing. I would take that as a positive approach and rethinking on the part of the Government. Today, we have something like 75 Grants and 6 Appropriations, working out to Rs. 4.35 lakh crores. In this, Rs. 3.25 lakh crores is cash outflow, while another Rs. 1.10 lakh crores is additional expenditure matched by savings of the Ministries. In a Budget of Rs. 40 lakh crores, this is 10 per cent of the Budget which is coming under Supplementary. I want the hon. Finance Minister to revisit the figures. Ten per cent coming as supplementary demands in 8 months is something that is not palatable. Nonetheless, you have your own exigencies; you have your own needs. I would have agreed to these kinds of exigencies or these kinds of needs provided everything was fine and smooth, that is, if economic recovery would have been good; your promises have come through, or, your own things would have been good. But, as the hon. Members were talking yesterday and even today, everything went totally humpty dumpty. Mr. Derek O'Brien went into very roots of your policy formulations through your manifesto, doubting your good intentions, which failed. I am not repeating all those things. Then, Mr. Raghav Chadha really tore the calculations into pieces and punctured most of your claims. Now, I know that the Finance Minister would rather say that all this has not to be believed at all and these figures are

erroneous. You have criticised the international figures. But, at the same time, you have often quoted the same figures whenever these go in your favour. That is exactly kind of a, I would say, duplicity. Double talks should not be coming.

Now, I would talk on the issue of deficit. I would not go into statistics and would go by your advice. When, I am talking about deficit, which is 6.4 per cent, or, whatever it is, the price of petrol, which was Rs. 40 per litre during UPA regime, has today become Rs. 90 per litre. Diesel has also the same story. Hon. Member, Shri Raghav Chadha, had quoted eleven items. Everything has become costly. When we see that, we really lose our faith in your policy formulations -- whether it is inflation or it is economic recovery or it is development or it is increase in production or it is employment. Employment is very important. But what is the rate of unemployment today? It is the highest in the last forty-five years. We have not thought of any labour-oriented industrial policy. And, whatever labour-oriented is there, you are trying to sell them out. In the private sector, the employment always gets hit. Since I am talking about inflation, you have not talked about how you are going to cover up this Rs. 4.35 lakh crores or Rs. 3.25 lakh crores. Will it be through additional taxation or borrowings or anything else? It must be known, because that would add to inflation.

Sir, then, I am also concerned about the share that States are getting in taxes. I am going a little random because I am discarding some pages and jumping from one item to the other. Coming to States' share, Mr. Derek, indirectly, hinted at the cess and also the surcharges, which are eating into the very vitals of our resources. You will not be surprised that the share of cesses and surcharges in gross tax revenue has increased from 8.16 per cent in 2011-12 to 28.08 in 2021-22 - don't challenge these figures -- under your regime. While the FM may claim the reason for such surcharges as the imposition of GST compensation cess, the reasons are absolutely different. Sir, the States urged the Union Government to bring them into divisible pool and share them with States. The States' share in the Central GTR is around 29 per cent in 2021 due to increase in cesses and surcharges as against 41 per cent recommended by the Finance Commission. I think you have understood this; it has happened because of that. If the Centre shares the entire cess and surcharge for 2021-22, as part of divisible pool, the States would get an additional Rs. 1,53, 533 lakh crores. And, it is our due, according to me. During the UPA regime, the Central Government imposed 15 cesses and surcharges from 2010-11 to 2013-14. This was under the UPA regime. After the BJP led NDA came to power at the Centre, the number of cesses and surcharges increased to 24 by 2019-20. There could be a reason for that. But, at the same time, when there is a request pending with you,

that they should be shared with the States, this kind of a thing will certainly get a pointed criticism. However, many of them subsumed after the introduction of the GST, and, currently, 9 cesses and surcharges are being levied by the Centre. These 9 cesses and surcharges account for a revenue of Rs.3,74,471 crores in 2021-22,, -- in the nine you have left now -- compared to Rs.73,880 crores in 2013-14,-- that is, when the Congress gave you the power — registering a five-time surge. How the States are feeling, and how the States are managing their own finances, must be understood than told; you know this! About this, I can only refer you back to our Public Accounts Committee Report, which had warned you earlier on this. It provoked a criticism and concern of the Public Accounts Committee. In order to completely rule out the possibility of excessive spending, under-spending, and wrongful appropriation, the Public Accounts Committee reaffirmed the necessity for meticulous examination of the Budget proposal, rigorous monitoring of expenditure, and strict adherence to the financial laws. However, even after that, our fiscal system severely lacks sufficient planning and effective monitoring mechanism, making it impossible for our nation to establish a disciplined Budget system.

A disciplined Finance Minister has this to say. Very interestingly, one subject comes to me after taking out the things which I have referred, that is about Rs. 30 crores which you are granting for administrative building for what is known as ED, the Enforcement Directorate. One of my friends here said, 'why to give only Rs. 30 crores, you should have given Rs. 3,00,000 crores. We would not have objected because they are your gladiators.' Strengthen your own gladiators, I would rather say. I am not criticizing the Budgetary allocation of Rs. 30 crores. It is all right. But my comment on the eve of passing the Bill is, according to a news report, since 2014, there has been a four-fold jump in ED cases against politicians, out of whom 95 per cent are from Opposition parties. You may kindly check up this and find out. And the ED's conviction rate is as low as 0.5 per cent --and we are spending all that money thinking that their gladiators are winning the war for us -- even after the dramatic increase in raids. This is what is exactly happening. In the beginning itself, I said, I welcome supplementary demands only because you are appreciating the subsidies. Subsidy is reversing your own criticism of the *rewards*.

3.00 P.M.

Sir, I would rather go to Telangana. I would rather say that Telangana has been doing very well. Despite your total rejection and despite your total step-motherly attitude of closing all the funds to the State, we are today doing very well. The total

outstanding liabilities have witnessed a significant fall from 18.7 per cent to 16.7 per cent, again, as I said, despite your non-cooperation. In terms of the outstanding liabilities of the State Government against the Gross State Domestic Product, GSDP, Telangana recorded 27.4 per cent at the end of March, 2022, which is the fifth lowest in the country. ...*(Time-bell rings)*... Sir, I will take only one minute. The National Gross Domestic Product (GDP) has increased from Rs. 124.68 lakh crore in 2014-15 to Rs. 236.65 lakh crore while the country's total debt/liabilities have increased from Rs. 62.44 lakh crore in 2014-15 to Rs. 138.87 lakh crore in 2021-22. As a result, the total liabilities of the Centre are nearly 60 per cent because it is 58.7 per cent of the National GDP in 2021-22. And Telangana has not crossed their permitted FRBM limit. ...*(Time-bell rings)*...

I have two minutes more, Sir. That is why I wanted to first know from you what was the time allotted to me.

MR. CHAIRMAN: No time. 'Thirteen minutes' was the total time.

DR. K. KESHA RAO: Sir, I will take only two minutes more. Sir, I would like to tell you, I don't know about your doubling the GDP or doubling the income of the farmers, I don't know. But we in Telangana have more than doubled our per capita income within last seven years. Although the population is just two per cent, we are the fifth largest State which is adding to your GDP.

MR. CHAIRMAN: Thank you Dr. K. Keshava Rao. Thank you.

DR. K. KESHA RAO: Sir, I thought you gave me two minutes.

MR. CHAIRMAN: No. You said, 'Two minutes', I said, 'Time is over.'

DR. K. KESHA RAO: It is 14 minutes now. If you can give me ...

MR. CHAIRMAN: You have made your point very impactfully.

DR. K. KESHA RAO: Sir, I will conclude by saying that the figures of Telangana are with you because the statistics are there. The RBI Report which has come recently, puts us on the top as far as the financial management is concerned. I am not trying to claim big thing or finding fault with you. What I am trying to say is that we are managing very well despite the problems. We therefore, request you not to have this

kind of prejudicial attitude as far as our State is concerned, as far as the finances are concerned.

MR. CHAIRMAN: Prof. Manoj Kumar Jha. There are two speakers ...

PROF. MANOJ KUMAR JHA (Bihar): I know, Sir.

MR. CHAIRMAN: And the total time is 11 minutes.

प्रो. मनोज कुमार झा : सभापति महोदय,

*"मालिक तेरी रज़ा रहे और तू ही तू रहे,
बाकी न मैं रहूं न मेरी आरजू रहे।"*

सभापति महोदय, कई लोग आपको एक हजार साल पहले इतिहास में ले जाते हैं, पांच सौ साल पहले ले जाते हैं, लेकिन मैं आपका और सदस्यों का ध्यान 58 वर्ष पूर्व लोक सभा में जब श्री टी.टी. कृष्णामचारी, जो वित्त मंत्री थे और प्रो. हीरेन मुखर्जी इसी तरह के मसले पर बोलने के लिए खड़े हुए थे, तो जो उन्होंने कृष्णामचारी के समक्ष कहा, मैं वही मैडम फाइनेंस मिनिस्टर के समक्ष रखता हूँ। "The Finance Minister is a person with whom we are familiar -- all of us are - - we are very appreciative of her talents -- मैंने पैराफ्रेज़ किया है; 'he was his' -- but I feel she is too opinionated. Holding an opinion and being opinionated are two different things. Then he quotes, वे यह भी कहते हैं, "I ask the FM to discard perilous casuistries. Then he cites Prof. Tawney and says that you can peel an onion leaf by leaf but you cannot skin a live tiger paw by paw, and he is making this reference with respect to the softness of the Finance Minister for corporate houses, big capital, huge global capital.

सर, मेरा एक अकसर ...(व्यवधान)...

सभा के नेता (श्री पीयूष गोयल) : * इनका बस चले, तो देश को बिहार ही बना दें। ...(व्यवधान)...

प्रो. मनोज कुमार झा : सर, यह बिहार के अपमान का प्रश्न है। ...(व्यवधान)...

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): This is uncalled for.

* Withdrawn on 22nd December, 2022.

प्रो. मनोज कुमार झा : पीयूष जी, मैं हाथ जोड़ता हूँ कि आप मुझ पर टिप्पणी कर लें, लेकिन मेरे राज्य बिहार पर टिप्पणी न करें। बजट पर पहले भी माननीय वित्त मंत्री साहिबा से बात हुई है। अर्थशास्त्र का सामाजिक पहलू या दायित्व है या नहीं है, यह प्रश्न मैं सदन के लिए छोड़ता हूँ, क्योंकि अगर आसमान में टंगी ख्वाहिशों को जमीन के लोग नहीं देख पाएँ, तो बड़ा मुश्किल होगा। अब एक चीज़ मुझे समझ में नहीं आती है कि ये कौन महापुरुष लोग थे, जिन्होंने डबल इंजन शब्द का आविष्कार किया था। सर, अगर यह इतनी डिज़ायरेबल चीज़ होती, तो संविधान सभा की बैठकों में भी डबल इंजन की बात हुआ करती कि हां साहब, पूरे देश में डबल इंजन होना चाहिए। कांग्रेस की ह्यूज मेजॉरिटी थी, वह कभी डबल इंजन की पैरोकार नहीं बनी, लेकिन आजकल डबल इंजन चलता है। जहां डबल का एक इंजन बदल गया, उसे ट्रबल इंजन बनाने की कोशिश होती है। यह चिंता का विषय सिर्फ इस पक्ष को ही नहीं, किस पक्ष को नहीं है! मैं अभी बहुत इंटरेस्टिंग चीज़ें कहूंगा और अगर तंज भी करूंगा, तो प्यार से करूंगा।

सर, एयरपोर्ट से आते वक्त परसों इंदौर से मैंने देखा "Mother of Democracy to host G-20". मुझे यह बहुत अच्छा लगा और यह सबके लिए गर्व का क्षण है, लेकिन सर, यह मां बीमार चल रही है। हमारी यह मां बीमार चल रही है, दुखी भी चल रही है और उसके दुखी होने का कारण यह है कि इस मां के लिए, जिसके बच्चे किसान भी हैं और सरहद पर खड़े जवान भी हैं - न वह महफूज़ है, न किसान महफूज़ है, न देश का श्रमिक महफूज़ है और न युवा महफूज़ है। सर, मां तभी प्रसन्न होगी, जब बच्चे प्रसन्न रहें। ऐसा तो नहीं होगा कि बच्चे नाखुश हैं, बच्चे परेशानहाल हैं और मां खुश है। ...**(व्यवधान)**...

सर, मैडम फाइनेंस मिनिस्टर कार चलाती होंगी या कार में बैठती होंगी। कार में एक रियर व्यू मिरर होता है। इसमें अक्सर यह लिखा होता है - Objects in the mirror are closer than they appear, तो मैं अपने चार-पांच मिनट में अपने उन ऑब्जेक्ट्स का, जो सब्जेक्ट्स से हैं, मैं माननीय वित्त मंत्री साहिबा को आपके माध्यम से रियर व्यू मिरर में जो कुछ चीज़ें वे नहीं देख पा रही हैं या उन्हें देखने नहीं दिया जा रहा है, उन पर मैं सदन का ध्यान आकर्षित करूंगा। सर, गरीबी का आंकड़ा 2011 से हमारे पास नहीं है। गुरबत है कि बढ़ती जा रही है, गरीबी बढ़ती जा रही है। सर, अभी घड़ी मत देखिए, मैं हाथ जोड़ रहा हूँ। आप घड़ी देखते हैं और मेरी बुरी घड़ी आनी शुरू हो जाती है। सर, मैं गरीबी को लेकर यह कह रहा हूँ कि कल भी एक सदस्य, जो सीनियर सदस्य हैं, यहां भले सीनियर न हों, पर बिहार के बहुत सीनियर हैं, उन्होंने जब गरीबी से ऊपर उठाने की बात कही, तो वे सारे आंकड़े दिए, जो 2005-06 वाले थे। बहरहाल, मैं उस बात को छोड़ता हूँ। सर, कॉरपोरेट को रियायत से मुझे कोई विभेद नहीं है। हमारे कई साथियों ने उस पर तंज किया, व्यंग्य किया, लांछन लगाए, मैं वैसा कुछ नहीं करूंगा। मेरा मानना है कि अगर जिंदगी आंसुओं में सराबोर न हो, तो वित्त मंत्री कॉरपोरेट की उतनी ही चिंता करें, जितनी आम आदमी की होनी चाहिए। मेरा ताल्लुक आम आदमी से है, आम आदमी पार्टी से नहीं है। आजकल बहुत मुश्किल हो गया है कि आम आदमी बोलो, तो लोग पार्टी समझ लेते हैं। दोनों में बड़ा फर्क है। सर, मैं न्यूनतम मजदूरी के बारे में कुछ कहना चाहूंगा। आपने इतनी रियायतें दी, लाखों की रियायतें दीं, इससे मुझे कोई परेशानी नहीं है, लेकिन न्यूनतम मजदूरी 178 रुपये पर टिकी हुई है, दो डॉलर या सवा डॉलर, क्या यह इस देश में उचित है? क्या यह उचित है - यह मैं आपके और सदन की विज़डम पर छोड़ता हूँ। जब महंगाई के आंकड़े की बात होती है - तेरे वाले में ऐसा था,

मेरे वाले में ऐसा था - सर, यह नहीं होना चाहिए। महंगाई की चर्चा तेरा-मेरा की डिबेट में न हो। महंगाई की चर्चा हो कि गरीब की थाली में महंगाई का क्या असर है, रोटियां कितनी कम हो रही हैं, सब्जी कौन सी गायब हो रही है, दाल कितनी पतली हो रही है - यह होती है महंगाई की बात। यह नहीं होती है कि तुम्हारे टाइम में इन्फ्लेशन इतना था। साहब, थाली में इन्फ्लेशन ऐसे नहीं परोसा जाता है - 7.5 या 4.6 - सर, थाली में रोटियां जाती हैं और उसके नज़रिए से इन्फ्लेशन को देखना होगा।

सर, अब किसान की बात करते हैं। किसान आंदोलन हुआ, आप खुद उस पृष्ठभूमि से आते हैं। मैं तो साफ तौर पर कहूंगा कि किसान की चर्चा गाहे-बगाहे सिर्फ इसलिए होती है कि देश को यह एहसास रहे कि अभी भी यह मूलतः कृषि प्रधान देश है। कल कई लोगों ने आत्महत्या के आंकड़े दिए।

सर, यह सरकार आंकड़ा प्रबंधन में माहिर है। जो आंकड़ा पसंद आता है, वह उसे ले लेती है, बाकी कहती है कि यह तो गलत है, यह तो हमें बदनाम करने की साज़िश है। मैं उसमें नहीं जाना चाहता हूं। मैं मानता हूं कि आप आंकड़ा प्रबंधन में एमबीए का कोर्स शुरू कर सकते हैं। मैं सिर्फ इतना कहना चाहूंगा कि हर दो घंटे में किसान आत्महत्या करता है।

सर, अब हम बेरोजगारी की बात करते हैं। मैं यह कहूंगा कि आज के दिन मैं, वित्त मंत्री जी या माननीय सभापति महोदय, आप - अगर हम 20-22 की उम्र में होते, बेरोजगार होते, तो हमारी चिंता क्या होती? सर, हमारी चिंता रोजगार की होती, नौकरी की होती। सर, लम्बी-चौड़ी मस्जिद, मंदिर रोजगार का पर्याय नहीं हो सकता - यह कतई रोजगार का पर्याय नहीं हो सकता है। मेरी आस्था मेरा धर्म है, लेकिन मेरी जिंदगी रोज़ी-रोटी से चलेगी। उसके लिए आपने क्या व्यवस्था की है?

सर, मैं तो जान-बूझकर दो करोड़ वाले में जाना ही नहीं चाहता हूं, मैं उसे भुला दे रहा हूं, बिसरा दे रहा हूं, क्योंकि वह दर्द देता है। माननीय सभापति महोदय, मैं तो यह देखना चाहता हूं कि रोजगार को लेकर आपका ब्लू प्रिंट क्या है? मुझे बेहद अच्छा लगा कि बिहार से जो हवा चली, उसके बाद यहां भी नौकरियों के पत्र बंटने लगे। सर, उसकी निरंतरता बढ़नी चाहिए। युवा राष्ट्र को रोजगार चाहिए। सर, व्हाट्सएप पर फेक इन्फॉर्मेशन नहीं चाहिए। सर, मैंने रिअर व्यू मिरर में ये तीन-चार चीज़ें दिखाई हैं और अब मैं मनरेगा पर आता हूं। इस पर मेरी साथी बहुत बोल चुकी हैं, इस पर मैं ज्यादा नहीं बोलना चाहता हूं। मनरेगा ने आपके लिए सेफ्टी नेट का काम किया है, You had no safety net. You used MNREGA as a safety net. So, broaden the horizon of this safety net. उसमें न्यूनतम मजदूरी देने के लिए सुप्रीम कोर्ट ने कहा है, आप उसको बढ़ाइये। आप शहरी इलाकों में भी लोगों को एम्प्लॉयमेंट देने की कोशिश करिये, अगर मनरेगा सेफ्टी नेट है, तो आप उसका भरपूर फायदा उठाइये, यह मैं कहना चाहता हूं।

सर, मैं एक चीज़ कहना चाहूंगा। मुझे लगता है कि यह टाइपिंग एरर है। सर, आप पहली बार बैठे हैं, जब मैं बोल रहा हूं।

MR. CHAIRMAN: There are two speakers from your party and three minutes are left for both.

PROF. MANOJ KUMAR JHA: I know, Sir. मुझे दो मिनट और बोलने का मौका दे दीजिए। सर, आप इतनी तो नज़र-ए-इनायत करिए। सर, कोई हूटिंग भी नहीं हो रही है, इसलिए आप दो मिनट का समय दे दीजिए। सर, माइनॉरिटी मिनिस्ट्री का 8 दिसम्बर को एक रिस्पॉंस आया। मैं माननीय मंत्री साहिबा से आग्रह करूंगा कि वे भी देख लें। यह चौंकाने वाली रिपोर्ट है, आप सब सदमे में आ जायेंगे। इसमें 4,681 करोड़ रुपए का पूरा एलोकेशन था, इसमें से अभी दिसम्बर तक सिर्फ 494 करोड़ रुपए खर्च हुए हैं। क्या अगले तीन महीने में 4,000 करोड़ रुपए से ज्यादा खर्च हो सकते हैं? क्या कोई ब्लू प्रिंट है, कोई समझ है? हो सकता है कि यह टाइपिंग एरर हो, अगर यह टाइपिंग एरर है, तो अलग बात है।

सर, मैं काउंसिल ऑफ स्टेट्स में हूँ। मैं आपके माध्यम से अब बिहार के बारे में कुछ कहना चाहता हूँ। सर, अभी "दा इकोनॉमिस्ट" में एक रिपोर्ट आई थी, मैं टेबल पर ले करूंगा। उसने यह कहा कि क्षेत्रीय असंतुलन का आलम यह है कि गोवा और बिहार की कल्पना करें, तो सदरन यूरोप और सब-सहारन अफ्रीका वाली बात हो जाती है। मैं उसका उदाहरण दूसरी तरह से दूंगा, 'The average Goan is ten times richer than the average Bihari.' It was not always so. A few years back, it was the difference of only five times. तो पांच से दस बढ़ा दिया। Special Status to Bihar under the Centrally-Sponsored Schemes, उसमें स्टेट को 55 परसेंट तक जाना पड़ता है। क्या हो गया है केन्द्र को कि जहां डबल नहीं रहेगा, वहां ट्रबल होगा! सर, यह चिंता का विषय होना चाहिए था। जब नीति आयोग बना, तो सीएसएस को 64 से घटाकर 24 कर दिया गया। अब इसे फिर 100 कर दिया गया है। नाम की कमी नहीं है, प्रधान मंत्री फलां योजना है, प्रधान मंत्री फलां योजना है, लेकिन राज्यों पर बोझ बढ़ता जा रहा है। सर, उसकी चिंता होनी चाहिए। बिहार के स्पेशल स्टेटस के लिए कई दफा बात हुई है। **...(समय की घंटी)...** सर, आप आधा मिनट और दे दीजिए। सर, 30 सेकंड का समय और दे दीजिए। सर, **...(व्यवधान)...**

MR. CHAIRMAN: No cross-talks, please. *...(Interruptions)...* Hon. Member, please conclude.

प्रो. मनोज कुमार झा : सर, एक मिनट सुन लीजिए। वन नेशन-वन टैरिफ की बात है।

सर, स्पेशल स्टेटस की मांग हम ही ने नहीं की है, बल्कि सभी ने मिलकर कई दफा यह मांग की है। मैडम, स्टैंडिंग कमेटी की रिपोर्ट है, जिसमें कहा गया है कि वन नेशन-वन टैरिफ होना चाहिए। सर, सबसे महंगी बिजली हम खरीदते हैं और आज स्थिति यह है कि हमारे यहाँ जो पेंडिंग इश्यूज़ हैं, जिन्हें मैं आपके समक्ष रख रहा हूँ, आप उन्हें रिज़ॉल्व कर सकती हैं। One is 'non-receipt of grant for mechanization of agriculture.' National Siltation Policy is pending. Construction of high dam in the Kosi River in Nepal is still pending. Finally, increasing ceiling for the number of beneficiaries under the Indira Gandhi National Old Age Pension Scheme. I think these are troublesome, Sir.

Finally, before I say *Jai Hind* and thank you to you and to the House for normally listening to me, it is important that I say this. Sir, I just wish to say this. This

is the Council of States and these are rare occasions when we can reach out to the hon. Minister and convey our feelings, let us hope it gets resolved. Jai Hind, Sir.

MR. CHAIRMAN: Hon. Members, I have received request from several educational institutions. Students are volunteering. They wish to attend the proceedings of the House. I would greatly appreciate that also. When we have professors and experienced people speaking here, it will be a good idea to have their students also in the gallery. I am trying to devise a mechanism. Those students, both from schools and colleges, who see this House, will be able to share their impressions on a daily basis with the Sansad TV. That suggestion has come to me on a very well-meaning platform. Their presence, according to them, would act very wholesomely. Dr. John Brittas.

DR. JOHN BRITTAS (Kerala): Sir, I compliment you on taking the decision that we should allow school children also to witness the debates. At least, it will give an option to us to make sure that a section of the country comes to know what is actually happening in the House.

Sir, yesterday, you were kind enough to say that even while we are debating an issue, the ecosystem needs to be taken into consideration. I am very glad that we are debating two Bills, and not certain divisive issues like temple or mosque or even a movie or a movie star's costume. I am glad that we are deciding and discussing pertinent matters which are the concern of the people of this country.

Sir, yesterday, I saw a dream. I am telling you the truth. *Swapn.* Dr. Manmohan Singh came to me in my dream. He said, 'Brittas, if at all you speak on this Bill, you should remind the hon. Finance Minister about the speech I made with regard to demonetisation, the impact of demonetisation.' I am glad that the Supreme Court after an inordinate delay of six years has taken up the issue to adjudicate. And the Government is now scurrying for cover and has taken the alibi that this is only a matter of academic interest. Millions of lives were ruined, devastated. How can the Government submit before the Supreme Court that this is just a matter of academic interest?

Sir, I would come to the pertinent aspects of the impact of demonetisation as I see it. The pace of the growth of GDP, if it were to go, in 2019-20, the national revenue would have been Rs.151.12 lakh crore. In fact, it went down to Rs.145.16 lakh crore. The cumulative impact, the loss of revenue in current prices could be something like Rs.50 lakh crore. That is the impact of demonetisation that has happened.

Sir, for money circulation, the Government had come up with numerous explanations. Where is Dr. Sudhanshu Trivedi? टी.वी. में क्या-क्या बोला था - अभी देखो, फेक करेंसी खत्म हो गई, ब्लैक मनी खत्म हो गई, अब डिजिटल करेंसी आ गई, गांवों में देखो, लोग अब यह प्लास्टिक करेंसी यूज करेंगे। क्या-क्या बोला, सर! And a colleague of Mr. V. Muraleedharan told in Kerala that if the Government does not profit by, at least, Rs.4 lakh crore, they will quit politics. All those people who talked about it are still here and are occupying very high positions. सर, अभी देखो, क्या हुआ। On 4th November, 2016, Rs.17.74 lakh crore was the value of notes which were in circulation. अभी क्या है, आपको मालूम है न, 29.17 लाख करोड़, यह डीमॉनेटाइजेशन किसने किया? What was the benefit? Otherwise, there could have been anniversary celebrations and elephants would have been there. Why are you not holding demonetization anniversary? I have not seen anybody make a statement about demonetization. भूल गये क्या? There is one more thing, which is very important. ...*(Interruptions)*... Sir, any sensible administrator after committing a mistake will introspect, apologize, put things in correct perspective and, most importantly, create a game-plan for retrieval. इस गवर्नमेंट ने क्या किया? They did just the opposite. If there is stagnation, the Government spending should have gone up and the interest rates should have come down. This should have been the twin objectives of this Government. They did the contrary. The Government spending or Government expenditure came down. The just recently issued GDP data says that in Quarter-2, the Government Consumption Expenditure contracted by 4.4 per cent. But alarmingly, it is almost 20 per cent below the pre-Covid level. None of the newspapers or media will report it. Justice Ramana, the former Supreme Court Chief Justice, said that in this country, investigative journalism खत्म हो गया। Sir, do you know what investigative journalism is? There are interviews with Ministers and nothing else. Mr. Kartikeya Sharma knows it. He agrees with me.

Sir, the media only painted a rosy picture about the Government and there is not even a single critical piece. The media even does not show the critical comments you make. That is the point. ...*(Interruptions)*... You are bold enough to make some comments. ...*(Interruptions)*... I don't want to talk about the reduction in exports and the burgeoning imports. I don't want to talk about it. ...*(Interruptions)*... क्या-क्या वोकेबुलरी है सर! For the last two years, we have been fed with many vocabularies. ...*(Interruptions)*... Finance Minister, please. I need your indulgence. ...*(Interruptions)*... Yes, I am criticizing the media. ...*(Interruptions)*... Sir, I should be allotted this time. Two minutes because of this. ...*(Interruptions)*... I am from her alma mater. ...*(Interruptions)*... Sir, a couple of vocabularies have been fed.

MR. CHAIRMAN: I am so glad that you have indicated that you are from the same alma mater. I was worried that there is apparently nothing wrong between two of you and you were still gunning for her! I know now that it is the same alma mater. Please go ahead.

DR. JOHN BRITTAS: Sir, we have been fed with vocabularies in the last few years like आत्मनिर्भर, Make in India, etc.

MR. CHAIRMAN: I thought you were saying vocabulary has been fed in the alma mater. ...*(Interruptions)*...

डा. जॉन ब्रिट्टास : सर, आपका समर्थन मुझे चाहिए। Another day, I asked a question from Mr. Piyush Goyal. What about the trade deficit with China? बॉर्डर पर कुछ हंगामा होता है, we are all agitated about that. I asked him. A few years back, he was saying that we are going to finish off the deficit. It was said, "The UPA Government had lopsided policies which destroyed and the balance has been completely skewed." Yesterday, Mr. Chidambaram said that it is going to be 75 billion U.S. dollars. No, Sir. It is going to be 100 billion U.S. dollars. You know what was it? When this *atmanirbhar* Government took charge, the trade deficit was 48 billion U.S. dollars. Now, it is 100 billion U.S. dollars. The Minister did a somersault. The way in which they did a somersault, he suddenly says: "You should appreciate the Government. That shows the buoyancy of the economy. More imports means more buoyancy." How can these people talk like this? I do not want to talk about the write-offs of bank loans of ten lakhs crores, how the Finance Minister said. "Even if it is written off, I am going to chase." And about the *revadi* for the rich people, I do not want to speak about it. I want to come to important things. There is an issue here. They talk about three Ds, development, democracy and diversity. In effect, these three Ds in application are defame, disrupt and destabilize the opposition Governments. Only three Us are impractical, Sir, namely, unitary, unilateral and uniformity. They do not want to have a federal Government. They do not want to have a federal country here. ...*(Time Bell rings.)*... The powers of the States have been usurped day by day, day by night. Today, I asked a question to the hon. Minister. Only the Minister of State answered. The surcharge and cess collected this year is going to be 7.06 lakh crore. Ten years before, the surcharge and cess in this country was merely Rs.49,000 crore. There is an increase of 1500 per cent. This is of GST surcharge. ...*(Time Bell rings.)*... When the States are being starved, when the Finance Commission's

recommendations are not implemented, they say that they give us the surcharge and cess in the form of Centrally-sponsored schemes. हमको यह नहीं चाहिए, हमको पैसा चाहिए। You sit in Delhi and make schemes for the States. This is a federation. Ambedkarji said that both States and Union are products of this Constitution. Much of their Centrally-sponsored schemes are to trumpet their leaders. We do not require that. You give money to the States. We deserve the money. We would devise the scheme, we would implement it. That is the only way in which this country can be a true federation. राघव चड्ढा जी ने कहा है कि inflation is taxation without legislation. No, Sir. राघव जी अभी आए हैं, उनको पता नहीं है। सर, अभी क्या है कि inflation is a broad daylight robbery. They are doing broad daylight robbery. ...*(Interruptions)*... To do taxation with legislation, without legislation, they do it on a normal day. So, that is beyond that. My point is only this much. The country is passing through very critical times. We have to discuss on pertinent issues which affect the country. Propaganda has got a limit. Mr. Muraleedharan, at least, you should be patient to hear a Member from Kerala. ...*(Time Bell rings.)*... I know, the only intention you have is to disrupt Kerala. ...*(Interruptions)*... The only agenda! ...*(Interruptions)*... Sir, if you want to have a buoyant economy, please listen to the Opposition also. Listen to the people. We need people-centric policies rather than propaganda. The media cannot protect you for long. Please understand that. With these words, I conclude. Thank you very much, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members,....*(Interruptions)*... Hon. Members, while it is the prerogative of a Member to make a reflection, in his or her wisdom,... But, when we discuss serious issues of economics and we deal with technical terms, like inflation and then, we try to trivialise them in this manner, it doesn't send good signal. I would call upon the hon. Members that wisdom of this House has to be a guiding principle even for economists but if he starts using terminology, the shelf life of that terminology is not lasting. These are technical aspects, economic aspects. The House is required to enlighten the Government, generate public opinion and create a scenario whereby we can have wholesome outcomes. Now, Shri Abdul Wahab, five minutes.

SHRI ABDUL WAHAB (Kerala): Sir, I am speaking on the Appropriation Bill but I feel that this is disappropriation in the case of only one thing. I am not telling everything but in terms of *Khelo Kerala*. For *Khelo Kerala*, you have given enough to Keralite Shrimati P.T. Usha., those who were not given before, this Membership in Rajya Sabha, the Presidentship of the Indian Olympic Association and now in the Panel also. This is first time in the history. Okay, we all welcome that and we are honoured

with that. But, what is *Khelo* Kerala, it is *Khelo* Gujarat only. How much money has been given by hon. F.M. to Gujarat for the six projects and for our five projects? It shows the disappropriation of this Bill. I am not talking about that one. Everyone knows this that ten times of Kerala's in sports facilities, you have given to Gujarat. Regarding the students that are sitting here or tomorrow they will sit. But, what about the scholarship for them? They are looking at us asking for scholarship for research and for this and that and all. Everything is gone. If you invest any money in education and, even the private entrepreneurs also, when they are investing one rupee in education, it will multiply for you or for the country. But, here is the other way around. You are reducing the educational and allied funds. Enough is told by our friends about this, that and all. The Professor was telling and he has spoken in Hindi and the translation was taught by Dr. Brittas. So, we can hear both in translation. Okay, you are an eloquent speaker. You are also having a media and all the medias in Kerala, they are only ruling Kairali and he is the MD. Talking of media and just like our Muraleedharanji, who is our Kerala's Ambassador to Delhi. If he was not there, we will be completely blanked, Ambassador-less. So, he is taking care, not only of his party, he is taking care of Kerala. But, he is making some undue remarks about the Kerala Government and about the bridges they have made, which is not correct. But, everywhere they want 50 per cent of Kerala, 40 per cent of Kerala and 55 per cent of Kerala. Anyway, I don't know whether they are giving or taking. Anyway, Muraleedharanji is doing a wonderful job. I want to congratulate one Minister. I think, he is not here; Shri Rajeev Chandrasekhar who has taken over the Ministry of Skill Development. Actually, what is happening here which is laudable is skill development. They are seriously...

MR. CHAIRMAN: Please. ...*(Interruptions)*... No cross-talk. ...*(Interruptions)*... No cross-talk. ...*(Interruptions)*... Address the Chair. ...*(Interruptions)*...

SHRI ABDUL WAHAB: Whatever they do in skill development is laudable. I personally know it. The second thing is SAGY. It is the *Saansad Adarsh Gram Yojana*..

MR. CHAIRMAN: Hon. Member, address the Chair. It will help you.

SHRI ABDUL WAHAB: Everybody is looking at you and going there. People are talking between each other. Sir, this is happening in a good way, but the Budget allocation is less. That is the problem because the solution for unemployment is skilling the people. That is right. But whatever you are doing in other sector, you are

not taking care of the skill sector. You have to invest more so that you will get more from India. Instead of we going to Gulf and doing menial jobs, instead of that, let our kids study here and have job here itself. So I request our Minister to give more funds for skill development; that is what I told to Mr. Rajeev Chandrasekhar. He may be here or not, but, anyway, tomorrow onwards, I feel that for our projects, we will get some money because of praising him. ...(*Time-bell rings.*)... Just a second, Sir. Five minutes are not over. There is one more minute left. But people are talking after their three minutes. I am not like Dr. Brittas, speaking without any paper. He is a journalist, he can do. I talked about *Ujjwala Yojana*. It is a wonderful project. We also implemented it. But now, Rs.200 is not enough. People are selling all their cookers and cylinders. That is what is happening. When this price increases, you should give Rs.200, Rs.400, Rs.600 and all. Thank you, Madam Minister, for a wonderful hearing, at least. Nowadays, you are looking here; otherwise, you look elsewhere...(*Time-bell rings.*) Thank you.

MR. CHAIRMAN: Now Shri Kumar Ketkar. You have eight minutes.

SHRI KUMAR KETKAR (Maharashtra): Sir, the only point, at the outset, I want to make is about political economy and, I think, our Finance Minister knows this better than many here because she is from JNU. And, in JNU, it was political economy that determines not only the classes, but also the student movements. In fact, all economy is also class politics and class politics is what Joan Robinson says is economy about. In that situation, we have to understand what exactly is the benefit given to which classes by supplementaries or by the original Budget. Which classes benefit and which classes don't? When we discuss unemployment, when we discuss farmers, we are also discussing the class politics. Essentially, the price rise or unemployment is not in the upper classes which rule the society, which form the Governments and which define the economy, but the people below,--I am not talking about below poverty line or something like that, I am merely saying--those who are not even ready, and those who are not even given chance to work in factories or farms because the economy is down, and neither farming sector nor the industrial sector is growing. No investment coming from abroad, no investment coming from within the country and, therefore, the Finance Minister tries to show that, actually, it is a problem which is God given and not man given or Government given or class given. At present, the situation, essentially, is that the farming sector is being deprived of their essentials including the fertilizer subsidies, thereby, further depriving them. They are already deprived, and already the farmers have begun mobilization around Delhi

for the second time, and if the farming community suffers like this,--the essential unemployment comes from the farming sector because the pressure of population cannot be easily accommodated in the farming sector--if the population, that is, the working population, the working people cannot be accommodated in agriculture, they will be looking for industry. And, if industry is not coming, they become complete lumpen class. And if the lumpen class becomes the dominant class on the streets, we know, what happens is riots and crime. So, economy has a direct relationship with crime, with riots, with communal riots and with entire destabilization of social structure and destabilization of the families. My hon. colleagues have mentioned about the federalism. I just want to give one example of that federalism and how non-BJP Governments are not given the proper treatment. Maharashtra provides the highest amount; highest contribution comes from Maharashtra towards direct taxes and GST and, so far, at least, till May, when the data is available, Rs.15,000 crore have not been given to Maharashtra. Of course, it is possible with the change of Government in Maharashtra; now suddenly, they might give because it is not non-BJP Government any more in Maharashtra. The question is, the non-BJP Governments, when they are benefitted, they are looked upon as if they are doing some service, they are doing some gratitude towards them. It is not true. What they are trying to do is to form yet another different form of one nation one Government in the name of federalism. But, actually, it is not federalism. It is anti-federal politics and anti-federal economics. Unemployment and farming, as I said, are interrelated and industry and economy are interrelated, and education, industry and economy are interrelated. But, unfortunately, the Budget and the Appropriation Bill does not give adequate education to education, farmers and industry. I don't know who is the prime mover. Who is responsible for unemployment? Who is responsible for price rise? Why is there the price rise in the first place? Why is there the price rise in the essential commodities? Who is holding or who is not holding or what is actually happening? Why is there a price rise? You first identify, then it is the business of the Finance Department, Finance Ministry and the Government to find out why there is price rise and why there is unemployment. It is not enough to declare the figures of unemployment. CMI has clearly said that it is the highest ever unemployment in the country. And, when unemployment grows, we know what happens! It is the question of economy. Unemployment further affects the economy because productive workers, workers who are productive, are completely denied to contribute to the economy, to the wealth of the nation. And, when the wealth of the nation does not grow, what we see is the total collapse of the economy. And, when total collapse of the economy takes place, we know what happens is total collapse of politics. We

know how naxalism grew. Naxalism grew in the sixties when the economy was in crisis and naxalism grew not only in the naxalite or the agricultural areas, in Bengal and Bihar and Andhra Pradesh, but it also began to spread in the urban centres and in the universities. It was not because the universities were true and fair in the agriculture format and were angry like the naxals, but ideologically, they found that it is interrelated issue. Agricultural unemployment, agricultural crisis and economic crisis and political crisis are interrelated and naxalism grew. The point, therefore, is when you have a misappropriation Bill as my colleague said, or mismanaged economy, what happens is not only growth in general crime or general destabilization of families, it also generates a kind of naxalism that we are witnessing in many places because in many jungles, the tribals are being completely ignored, tribals' rights are completely ignored. That clearly shows the class politics because the tribal areas are being given to the big corporates and corporates are of particular class. And, when that area is handed over to a corporate, given to a certain capitalist class, naturally, adivasis get angry or adivasis take to arms and when they take to arms, we call them naxals and those who support them, we call them urban naxals and we try to crush them. But, by crushing the so-called urban naxals, or by crushing the actual naxals or by crushing the rural unemployed who are fed-up and want to change the system by wrong means, by anarchic means, we crush them and say that naxalism is growing and naxalism threat is all over the country. But, let us not forget that such threats come when the economy is mismanaged; and, currently we are seeing economy completely mismanaged and, therefore, the Appropriation Bill further shows how the economy is mismanaged. In fact, the fact that we have to bring Appropriation Bill with so much of amount required, clearly shows that the original Budget itself was mismanaged. And if such management grows, I am sure the crisis will further increase and that increase in crisis can create problems not only outside, but also outside the House, outside the colleges, outside the farms, more than 61 per cent of the population still depend on farming and that population is likely to grow further. And, if unemployment is likely to grow further and agriculture is going to be further deprived.

And, as my colleague said, every two hours there is one suicide. On the one hand there is suicide, on the other hand there is killing! Naxalism is killing, suicide is also killing. Therefore, we have to understand that when the people suffer, they suffer themselves or they make others suffer. So, economic mismanagement can create a multiple-level crisis. It is necessary that the Appropriation Bill or the original Budget takes care of the socio-political issues and understand that essentially, in all economics, class economics, unless you try to develop economics for the benefit of

the poor, benefit of the hapless and the helpless, it will not improve the economy and it will not improve politics. Thank you, Sir.

श्री सतीश चंद्र दूबे (बिहार) : सभापति महोदय, पहले तो मैं माननीय नरेन्द्र मोदी जी, जगत प्रकाश नड्डा जी और अमित शाह जी को बधाई देता हूँ कि उन्होंने मेरे जैसे एक साधारण परिवार के बच्चे, नौजवान को इस सदन में दोबारा भेजने का काम किया। मैं एक गरीब किसान का लड़का हूँ, एक साधारण परिवार का लड़का हूँ, फिर भी मुझे इस सदन में आने का सौभाग्य प्राप्त हुआ, इसलिए मुझे भारतीय जनता पार्टी का कार्यकर्ता होने का फ़ख़ और गर्व महसूस होता है।

आज मैं केन्द्रीय सरकार के 2022-23 के व्यय के लिए पूरक अनुदान माँगों के समर्थन में बोलने के लिए खड़ा हुआ हूँ। जब 2014 में आदरणीय प्रधान मंत्री जी को नेता चुना गया, तो उस समय उन्होंने कहा था कि यह सरकार गरीबों, मजदूरों, आम आवाम, किसानों की सरकार होगी और उसी को अपना रास्ता चुनते हुए उन्होंने एक 'प्रधानमंत्री सुकन्या समृद्धि योजना' शुरू की। यदि गरीब नौजवान को दो बच्चियाँ हो जाती थीं, तो उसके चेहरे की लाली समाप्त हो जाती थी, क्योंकि उनको पढ़ाना और उनकी शादी करना एक चिंता का विषय था, लेकिन मोदी जी की सरकार ने 'प्रधानमंत्री सुकन्या समृद्धि योजना' लाकर उन नौजवानों को खुशी का इज़हार करने का मौका दिया। आज समाज बेटी को लक्ष्मी के रूप में देख रहा है - यह मोदी जी की देन है।

पहले गाँव, देहात, शहर, बाजार में छोटे-मोटे बेरोजगार नौजवान ब्याज पर रुपया लेकर अपना रोजगार करते थे, लेकिन मोदी सरकार ने 'प्रधानमंत्री मुद्रा लोन योजना' के अंतर्गत 'किशोर लोन योजना' के तहत 50 हजार रुपए से लेकर पाँच लाख रुपए तक लोन देने का काम किया, जिसके माध्यम से आज वह नौजवान अपना रोजगार कर रहा है। 'तरुण लोन योजना' के तहत पाँच लाख रुपए से लेकर दस लाख रुपए तक लोन देने का प्रावधान है। इस लोन के माध्यम से बेरोजगार नौजवान को अपना रोजगार करने का अवसर प्राप्त हुआ है।

मान्यवर, देश की आजादी के वर्षों बीत जाने के बाद भी उन गरीबों का बैंक में अकाउंट नहीं हुआ करता था और कभी भी पूर्व की सरकारों ने इसकी चिंता नहीं की। इसी सदन में पूर्व सरकार के नेतागण बोला करते थे कि अगर हम यहाँ से एक रुपया भेजते हैं, तो 85 पैसे रास्ते में ही रह जाते हैं, लेकिन आज 'प्रधानमंत्री जनधन योजना' के माध्यम से अगर हम एक रुपया भेजते हैं, तो वह एक रुपया डायरेक्ट उनके खाते में पहुँचता है - यह प्रधान मंत्री मोदी जी की देन है।

(उपसभापति महोदय पीठासीन हुए)

महोदय, 'प्रधानमंत्री जनधन योजना' के तहत 47 करोड़ 5 लाख लोगों का खाता खुला है। बैंक के कर्मचारियों ने उन गरीबों के घर जाकर जीरो बैलेंस पर उनका खाता खोलने का काम किया है। इतना ही नहीं, बल्कि जिन गरीबों का जनधन खाता है, यदि उस खाताधारक की किसी प्रकार की दुर्घटना होती है, तो उसे एक लाख रुपए तक का दुर्घटना बीमा दिया जाता है और साथ ही उसका मुआवजा भी दिया जाता है। इसके साथ ही, उसका मुआवजा भी दिया जाता है। महोदय, जब गाँव के गरीब मजदूर का बेटा काम करने जाता था और उसे महीने के रुपये भेजने होते थे, तब वह उन्हें किसी दूसरे के खाते में भेजता था। उसे यह बाद में पता चलता था कि उसके

पैसे आए हैं, इतने में वह आदमी पैसा उठाकर अपना काम कर लेता था। आज 'प्रधान मंत्री जन-धन योजना' से इतना फायदा है कि आप बैंक में अभी पैसा डालिए, दो मिनट में यह खाते में शो भी हो जाता है और इससे गरीब मजदूर अपना काम कर लेता है। कोई भी सब्सिडी हो, चाहे भारत सरकार की हो, चाहे राज्य सरकार की हो, अगर किसी भी योजना का लाभ सब्सिडी के माध्यम से जाता है, तो आज वह 'प्रधान मंत्री जन-धन योजना' के माध्यम से जाता है। अगर पूर्ववर्ती सरकार ने 'जन-धन योजना' खोली होती, तो आज मोदी जी को कोई दूसरा काम करने का मौका मिला होता। कहीं-न-कहीं पूर्व की सरकारों ने गरीबों पर ध्यान नहीं दिया। अगर उन्होंने गरीबों पर ध्यान दिया होता, तो 'प्रधान मंत्री जन-धन योजना' 2014 में शुरू नहीं करनी पड़ती, बल्कि उससे पहले ही शुरू हो गई होती।

उपसभापति महोदय, जब इस देश पर कोरोना का संकट आया, तब गरीब के अंदर एक भावना जगी थी कि अब मेरे सामने क्या होगा, लेकिन मोदी जी के नेतृत्व में 80 करोड़ लोगों को पाँच किलो अनाज मुफ्त देकर उन गरीबों के चेहरों पर खुशहाली देने का काम किया गया और मुफ्त में वैक्सीनेशन देने का काम किया गया। अगर किसी ने वोक्ल फॉर लोकल के माध्यम से अपने देश की वैक्सीन को अपने देश के साथ-साथ अन्य देशों को भी मुफ्त में देने का काम किया है, तो भारत की मोदी सरकार ने किया है। महोदय, उस कोरोना काल में भी हमारी सरकारें डटी रहीं। मोदी जी ने नारा दिया था - 'जान है तो जहान है', लेकिन बहुत से डेवलप्ड प्रदेशों, बहुत से अन्य देशों ने कहा था कि 'जहान है तब जीव है'। मोदी जी ने एक-एक व्यक्ति को प्राथमिकता दी थी। अगर किसी ने अपने देश के लोगों को सुरक्षित रखने का काम किया है, तो मोदी सरकार ने किया है।

महोदय, मुझे वे दिन याद हैं, जब हम विधायक हुआ करते थे, तब किसी एमपी के पीछे दौड़ते थे कि एक गैस का कनेक्शन मिल जाए। उस समय का कल्चर होता था कि जिस घर में गैस कनेक्शन होता था, जिस घर में टेलीफोन होता था, जिस गाँव में सड़क होती थी, जिस गाँव में बिजली होती थी, जिस घर में शौचालय होता था, उसे एक वीआईपी कल्चर के रूप में देखा जाता था, लेकिन आज मोदी सरकार ने हर व्यक्ति को वीआईपी के रूप में दर्शाने का काम किया है। ...**(समय की घंटी)**... उपसभापति महोदय, मुझे थोड़ा और टाइम दिया जाए।

श्री उपसभापति : जी, नहीं। आपको पार्टी ने जो समय दिया है, मैं उसके अनुसार कह रहा हूँ कि आप कन्क्लूड करिए। ...**(व्यवधान)**...

श्री सतीश चंद्र दूबे : सर, टाइम मैनेज हो जाएगा। ...**(व्यवधान)**...

श्री उपसभापति : प्लीज़ कन्क्लूड करिए। ...**(व्यवधान)**...

श्री सतीश चंद्र दूबे : महोदय, देश की आजादी को इतने वर्ष बीत जाने के बाद भी हमारे हजारों-करोड़ों गरीबों के घरों में शौचालय नहीं हुआ करते थे, लेकिन मोदी सरकार ने हर घर में शौचालय दिया। ...**(समय की घंटी)**...

श्री उपसभापति : प्लीज़, प्लीज़। ...(व्यवधान)...

श्री सतीश चंद्र दूबे : 'प्रधान मंत्री आवास योजना', जो कल तक केवल गाँवों में लागू होती थी, लेकिन शहरों में भी गरीब रहते हैं, अगर उनके लिए कोई कदम उठाया, तो भाई नरेन्द्र मोदी जी ने उठाया। ...(समय की घंटी)...

श्री उपसभापति : अब आप कन्क्लूड करिए।

श्री सतीश चंद्र दूबे : अगर किसी ने शहर के गरीबों को भी अपनी छत देने का काम किया है, तो मोदी सरकार ने किया है।

श्री उपसभापति : धन्यवाद। अब आप कन्क्लूड करिए। ...(व्यवधान)... आप एक मिनट अधिक ले चुके हैं। ...(व्यवधान)...

श्री सतीश चंद्र दूबे : सर, मुझे एक मिनट और दीजिए। मेरे क्षेत्र से जुड़ी एक समस्या है, उसके लिए थोड़ा समय दीजिए।

श्री उपसभापति : आप कन्क्लूड करिए। ...(व्यवधान)... मैं दूसरे स्पीकर को बुलाऊँगा। ...(व्यवधान)... प्लीज़, प्लीज़। ...(व्यवधान)...

श्री सतीश चंद्र दूबे : मुझे दो मिनट जल संसाधन पर बोलना है। ...(व्यवधान)...

श्री उपसभापति : आप लास्ट बात बोलकर कन्क्लूड करिए, अदरवाइज़ मैं दूसरे स्पीकर को बुलाऊँगा। ...(व्यवधान)...

श्री सतीश चंद्र दूबे : महोदय, हमारे यहाँ तिरहुत कनाल है, जो उत्तर बिहार को सिंचाई उपलब्ध करवाती है। त्रिवेणी कनाल, जो घोड़ासहन, इनरवा होते हुए नेपाल को जाती है। Dun कनाल, जो चंपारण के कुछ भाग को जोड़ते हुए डायरेक्ट नेपाल जाती है। उसकी स्थिति जर्जर है। ...(समय की घंटी)... बिहार सरकार पनवट लेती है, लेकिन उचित सिंचाई नहीं दे पाती है।

सर, मैं आपके माध्यम से इस सदन से आग्रह करता हूँ कि उन नहरों पर भी ध्यान दिया जाए, ताकि किसानों का कल्याण हो सके, धन्यवाद।

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र) : ऑनरेबल डिप्टी चेयरमैन सर, आपने मुझे इस महत्वपूर्ण बिल के ऊपर बोलने का मौका दिया, इसके लिए मैं आपकी आभारी हूँ।

सर, जब हम एप्रोप्रिएशन बिल चार और पाँच की बात करते हैं, तो हम बार-बार कहते हैं कि जब एनुअल बजट पेश होता है, तो उसमें सरकार की जो भी माँग होती है, उसने बाकी सारे सेक्टर्स को जो भी बजट दिए होते हैं, उसके ऊपर आज हम फिर से माँग कर रहे हैं कि थोड़े और

फंड्स दिए जाएँ, जबकि फरवरी में अगला बजट आने वाला है। यह माँग किसलिए हो रही है? यह कहा जा रहा है कि रशिया-यूक्रेन की वॉर एवं कोविड के कारण जो इन्फ्लेशन बढ़ रहा है, उसके चलते हमारे एक्सपेंसेज़ ज्यादा हैं, इसलिए हमें और फंड्स की जरूरत है। सर, यहाँ पर कोविड और रशिया-यूक्रेन वॉर का हवाला देकर अपनी नाकामयाबियों को छुपाने का काम हो रहा है।

सर, हम पहले इसके की-इंडिकेटर्स को देखते हैं। जब हम किसी भी इकोनॉमिक ग्रोथ स्टोरी की बात करते हैं, तो उसके की-इंडिकेटर्स क्या होते हैं? उसका की-इंडिकेटर्स जीडीपी होता है, एम्प्लॉयमेंट होता है, इंडस्ट्रियल प्रोडक्शन होता है तथा पब्लिक इन्वेस्टमेंट और प्राइवेट इन्वेस्टमेंट होता है। सर, मैं इन सभी के आँकड़े आपको गिनाती हूँ, हालांकि मेरे से पहले बहुत से वक्ताओं ने इनको गिनाया है। अगर हम जीडीपी की बात करें, तो मुझे सिर्फ एक चीज़ ध्यान में आती है। यहाँ पर वर्ष 2016 में माननीय पूर्व प्रधान मंत्री जी और देश के जाने-माने अर्थशास्त्री, डा. मनमोहन सिंह जी ने एक बात कही थी- 'organized loot and legalized plunder' और वह आज 2022 तक साबित हो चुकी है। जीडीपी इंडिकेटर्स वर्ष 2016 से ही हमारे लिए एक रेड सिग्नल बनकर रह गए हैं कि जो आँकड़े आप पेश कर रहे हैं, उन आँकड़ों और हकीकत में जमीन-आसमान का अंतर है। आज आप Moody's, World Bank, IMF, OECD and S&P देख लीजिए। सभी जो हमारी जीडीपी ग्रोथ स्टोरी की बात करते हैं, उसको इन्होंने कम आँका है। वर्ल्ड बैंक ने तो यह भी कहा है कि we are staring at stagflation, जिसमें गवर्नमेंट स्पेंड बढ़ना चाहिए, जबकि गवर्नमेंट प्राइवेट सेक्टर की तरफ देख रही है और प्राइवेट सेक्टर गवर्नमेंट की तरफ देख रहा है। ये दोनों आपस में एक-दूसरे से बात कर रहे हैं, पर यहाँ पर देश में जो बेरोज़गारी बढ़ती जा रही है, उसके बारे में कोई चर्चा नहीं कर रहा है।

सर, अब हम IIP, इंडस्ट्रियल प्रोडक्शन की बात कर लें। मैं बताना चाहती हूँ कि इंडस्ट्रियल प्रोडक्शन का जो कॉन्ट्रैक्शन है, वह 26 महीने के औसत पर आ गिरा है, पर उसकी कोई चर्चा नहीं हो रही है। हम अर्बन अनएम्प्लॉयमेंट की तो बात कर रहे हैं, लेकिन जो रूरल अनएम्प्लॉयमेंट है, वह 8 प्रतिशत से अधिक जा चुका है, पर उसकी चर्चा करने को कोई तैयार नहीं है। हम यहाँ पर बार-बार युवाओं के एम्प्लॉयमेंट, युवाओं के रोज़गार के माध्यम की बात करते हैं और स्टार्ट-अप आदि की बात करते हैं, लेकिन आप देख रहे हैं कि सरकारी नौकरियों की भी किस तरह से कटौती होती जा रही है। इसी तरह, मिलिट्री में जो भर्ती होती थी, उसमें भी आपने 'अग्निपथ' स्कीम के अंतर्गत कटौती कर दी है। उसमें आपने चार साल की स्कीम कर दी है, जिसमें आप उनको पेंशन भी नहीं देंगे और उनको केवल चार साल के लिए ही रखेंगे। सर, 7 लाख सरकारी नौकरियाँ मिली हैं, जबकि अर्जियाँ 8 करोड़ थीं। यह देश के लिए दुर्भाग्य वाला माहौल है कि आज हम युवाओं को मार्गदर्शन नहीं दे पा रहे हैं।

सर, यहाँ पर बार-बार चाइना की बात होती है और सबने यह कहा कि यूएस के बाद चाइना हमारा ट्रेडिंग पार्टनर बन गया है। गलवान वैली की घटना के बाद डोकलाम की घटना हुई, लेकिन हमारे मुँह पर पट्टियाँ लगा दी गई हैं कि आप डोकलाम की चर्चा नहीं कर सकते। हमारे मुँह पर पट्टी लगा दी गई है कि आप गलवान की बात नहीं कर सकते।

श्री उपसभापति : प्लीज़, आप इस विषय पर बोलिए।

SHRIMATI PRIYANKA CHATURVEDI: I am very specific, Sir. This has to do with economy. I am not saying anything else. I am not going beside the point, Sir. So, please, I request you to respect that. जब हम गलवान के बारे में बोलते हैं, तो वे हमारे मुँह पर पट्टी लगा देते हैं। अगर आज हम तवांग के बारे में बात करना चाहते हैं, तो तवांग के लिए भी हमारे मुँह पर पट्टी लगा देते हैं, पर सच्चाई यह है कि गलवान की घटना के बाद अगर हमारा ट्रेड 29 प्रतिशत बढ़ा है, तो वह चाइना के साथ बढ़ा है। ...(व्यवधान)... एक सेकंड। ...(व्यवधान)... और उसमें अंतर है। ...(व्यवधान)... उसमें अंतर है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Priyankaji, follow Rule 110. अदरवाइज, आप जो बोलेंगी, वह रिकॉर्ड पर नहीं जाएगा। ...(व्यवधान)...

SHRIMATI PRIYANKA CHATURVEDI: Sir, I have got everything. That is why I am carrying all the documents. I do not need to makeup stories. There is enough data to prove myself. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You have to speak on the subject. ...(Interruptions)...

SHRIMATI PRIYANKA CHATURVEDI: I am speaking on the subject, Sir. ...(Interruptions)...

सर, मैं आपको यह बता रही हूँ कि इंडिया-यूएस ट्रेड और इंडिया-चाइना ट्रेड में क्या अंतर है। इंडिया-यूएस ट्रेड का जो सरप्लस ट्रेड है, वह 32.85 बिलियन डॉलर है। मैं यह वर्ष 2021-22 के आँकड़े दे रही हूँ, जो कि केन्द्र सरकार की ओर से ही आए हैं। परन्तु, चाइना के साथ जो ट्रेड डेफिसिट है, वह बढ़कर 73.31 बिलियन डॉलर हो चुका है। यह मैं नहीं कह रही हूँ, बहुत सारे वक्ताओं ने यह ऑलरेडी बोला हुआ है।

4.00 P.M.

महोदय, गम्भीर बात यह है कि जो हमारा ट्रेड डेफिसिट है, China is responsible for one-third of our trade deficit. हम उस पर कोई कार्यवाही नहीं कर रहे हैं। यहां एक सवाल ज़रूर उठता है कि अगर चाइना के बारे में हमें बात करनी है, जैसे ही मैंने चाइना ट्रेड की बात की, वहां दिक्कत होने लगी। क्या हम मुँह पर सैलो टेप बांध लें? हम यह भी नहीं बताएं चाइना के साथ आप 'आत्मनिर्भर भारत' की बात करते हैं, आप ऐप्स तो बैन कर देते हैं, पर उन्हीं के फाइनेंशियल ऐप्स आज हमारे लिए debt burden बनकर रह गए हैं, उस पर चर्चा होनी चाहिए।

सर, इंडिया का जो एक्सपोर्ट मूमेंटम है, मैं उसकी बात करती हूँ। वहां कहा गया कि डॉलर बढ़ रहा है, इंडिया का रुपया कमजोर हो रहा है, इसलिए हमारा एक्सपोर्ट प्रगति कर रहा

है। आप एक्सपोर्ट ग्रोथ देख लीजिए, पिछले माह में वह 0.5 परसेंट ही रही है। ...**(समय की घंटी)**... सर, मुझे एक मिनट का समय दे दीजिए। Just give me last one minute, Sir.

श्री उपसभापति : पांच मिनट का समय हो चुका है। प्लीज कन्क्लूड।

श्रीमती प्रियंका चतुर्वेदी : मैं ज्यादा समय व्यर्थ नहीं करूंगी। मैं इस बात से कन्क्लूड करूंगी। महोदय, इम्पोर्ट की डिमांड भी कम होती जा रही है, क्योंकि हमारी जो टाइटिंग मॉनिटरी पॉलिसीज़ हैं, वे इंटरनल डिमांड भी वीकेन कर रही हैं। सर, एक कहावत है-

*"झूठ आज से नहीं, अनंतकाल से रथ पर सवार है
और सच चल रहा है, पांव-पांव।"*

जिस तरह से फंड्स का मिसयूज हो रहा है, दुरुपयोग हो रहा है, फेडरल स्ट्रक्चर पर प्रहार हो रहा है ...**(समय की घंटी)**... मैं हैरान थी, किंतु शॉकड नहीं थी कि ED के दफ्तर के लिए भी यहां से फंड्स लिए जा रहे हैं।

MR. DEPUTY CHAIRMAN: Thank you. ...*(Interruptions)*... I am calling the next speaker.

श्रीमती प्रियंका चतुर्वेदी : मैं एक मिनट का समय लूंगी। आपने सबको मौका दिया है।

MR. DEPUTY CHAIRMAN: No, you will have to conclude, otherwise I will call other person. Madam, you have taken six minutes.

श्रीमती प्रियंका चतुर्वेदी : सर, लास्ट तीस सेकंड दे दीजिए। मैं तीस सेकंड में कन्क्लूड करूंगी।

MR. DEPUTY CHAIRMAN: Please. जिस तरीके से ईडी के दफ्तर के लिए फंड लिए जा रहे हैं...

MR. DEPUTY CHAIRMAN: I am calling Mr. G.C. Chandrashekhar. Nothing is going on record now.

श्रीमती प्रियंका चतुर्वेदी : *

MR. DEPUTY CHAIRMAN: Mr. G.C. Chandrashekhar, you please speak. ...*(Interruptions)*... You have already taken six minutes. ...*(Interruptions)*... I have

already given you one minute extra. ...(*Interruptions*)... No, we have to follow time. ...(*Interruptions*)... Mr. G.C. Chandrashekhhar. ...(*Interruptions*)...

श्रीमती प्रियंका चतुर्वेदी : *

SHRI G.C. CHANDRASHEKHAR (Karnataka): Thank you, Sir, for having given me this opportunity. I have only four minutes. So, through you, I request the hon. Members not to raise any point of order during my speech because I will not be raising any controversial thing. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: You speak on the subject, please. ...(*Interruptions*)...

SHRI G.C. CHANDRASHEKHAR: Sir, so far as Supplementary Demand for Grants is concerned, the Central Government needs additional grants mainly for subsidy on fertilizers.

As mentioned by most of the Members in this House, the Central Government had promised to double farmers' income by 2022. But, unfortunately, the problems of farmers have become double. Today, we have several schemes for farmers. But, unfortunately, many of them are not even benefitting fifty per cent for farmers. Here, I would like to quote one example. The Phasal Beema Yojana was launched in 2016-17. Thirteen private insurance companies received Rs. 69,697 crores as gross premium and paid Rs. 45,317 crores in claims; ten companies made a direct profit of Rs. 24,350 crores in just five years. Can you imagine this, Sir?

At the same time, all Government companies received Rs. 68,645 crore premium and paid back Rs. 56,728 crores, and made a profit of Rs. 11,917 crores, almost half of the private companies. ...(*Interruptions*)...

श्री उपसभापति : माननीय जी.सी. चन्द्रशेखर जी, आपकी पार्टी का समय समाप्त हो गया है, कृपया आप एक मिनट में कन्क्लूड कीजिए।

श्री जी.सी. चन्द्रशेखर : सर, कितना समय है?

श्री उपसभापति : आपकी पार्टी का समय समाप्त हो गया है, आप एक मिनट में कन्क्लूड कीजिए।

SHRI G.C. CHANDRASHEKHAR: Okay, Sir. For example, in last three years, for the sum assured of Rs. 22,951 crores, farmers were paid only Rs. 2,583 crores by the insurance companies, which is not even ten per cent of the sum assured, forget about the assured amount, they even did not get back their premium amount.

From 2019 to till date, about 53,94, 575 hectares of land, belonging to 38,31,749 farmers, got affected. But, the people have lost trust in this scheme and these money-making insurance companies. As per the guidelines of the Scheme, ...*(Time-Bell)*... Sir, please give me 5-6 minutes. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please see on the board. ...*(Interruptions)*... You please conclude. ...*(Interruptions)*... Please conclude. ...*(Interruptions)*...

SHRI G.C. CHANDRASHEKHAR: Sir, as per the guidelines of this scheme, 13,500 rupees per hectare of irrigated land, 6,800 rupees for dry land, 18,500 rupees for commercial crops, 4,800 to 6,000 rupees for sericulture, it means just 68 rupees per gunta of land has been fixed, but farmers are not getting even that amount properly. On the one side, the States are suffering, the common people are suffering, the farmers are suffering, but on the other side, the banks wrote off 10 lakh crores of rupees between 2017 and 2021-22. *(Time-bell rings)*

श्री उपसभापति : जी.सी. चन्द्रशेखर जी, आप खत्म कीजिए, नहीं तो मैं दूसरे स्पीकर को बुलाऊंगा।

SHRI G.C. CHANDRASHEKHAR: Sir, give me just two minutes.

MR. DEPUTY CHAIRMAN: No, no.

SHRI G.C. CHANDRASHEKHAR: Sir, we rarely get the opportunity.

MR. DEPUTY CHAIRMAN: Just conclude in one minute.

SHRI G.C. CHANDRASHEKHAR: Okay. Sir, the Government says that they are pro-poor people. In the last three years, Karnataka has faced severe floods due to which 54.32 lakh hectares of agricultural and horticultural crops and 2,27,408 houses have been destroyed, which NDRF has estimated at Rs. 78,000 crores. ...*(Time-bell rings)*

MR. DEPUTY CHAIRMAN: Nothing more is going on record. Now, Dr. Anil Agrawal. You have five minutes. डा. अनिल अग्रवाल, आपके पास पांच मिनट का समय है। चन्द्रशेखर जी, मैंने ऑलरेडी आपको दो मिनट का अधिक समय दिया है। अनिल जी, आप बोलें। आपके पास पांच मिनट का समय है।

डा. अनिल अग्रवाल (उत्तर प्रदेश) : उपसभापति महोदय, मैं एप्रोप्रिएशन बिल नंबर 4 एंड 5, 2022 के समर्थन में अपने विचार रखने के लिए खड़ा हुआ हूँ। महोदय, आज भारत विश्व की पांचवीं सबसे बड़ी अर्थव्यवस्था है, जो कुछ वर्ष पूर्व 9वें, 10वें स्थान पर आया करती थी। यह माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी के दृढ़ संकल्प का ही निश्चय है कि भारत आर्थिक रूप से प्रगति कर रहा है और आने वाले कुछ समय में भारत की अर्थव्यवस्था विश्व की तीसरी सबसे बड़ी अर्थव्यवस्था होगी। माननीय मोदी जी जहां अर्थव्यवस्था को बढ़ाने के लिए काम कर रहे हैं, वहीं गरीब कल्याण के लिए भी निरंतर काम कर रहे हैं।

उपसभापति जी, 80 करोड़ लोग जब क्राइसिस में थे, तब विश्व की सबसे बड़ी 'प्रधानमंत्री गरीब कल्याण योजना' के अंतर्गत उनको अनाज देना शुरू किया गया और आज भी दिया जा रहा है। सर, मेरे कुछ दोस्तों ने एक बहुत बड़ा प्रश्न उठाया था कि भारत का रुपया डॉलर के प्रति कमजोर हो रहा है। मैं आपको बताना चाहूंगा कि भारत की करेंसी बहुत सारे बड़े देशों की करेंसी में मजबूत हो रही है। साउथ कोरिया की करेंसी वॉन के मुकाबले रुपया मजबूत हुआ है। जैपनीज़ करेंसी येन के मुकाबले रुपया मजबूत हुआ है, इंडोनेशियन करेंसी रुपिया के सापेक्ष भारतीय रुपया मजबूत हुआ है, जो यह दर्शाता है कि भारत बहुत बड़ी अर्थव्यवस्था बनने जा रहा है। जिस प्रकार से कॉमर्स मिनिस्टर, माननीय प्रधान मंत्री जी के नेतृत्व में फ्री ट्रेड एग्रीमेंट बढ़ा रहे हैं, तो निश्चित रूप से आने वाले समय में यह अर्थव्यवस्था और बड़ी होगी।

मान्यवर, मैं आपको यह बताना चाहता हूँ कि माननीय प्रधान मंत्री जी और माननीय वित्त मंत्री जी के कठिन प्रयास से होलसेल प्राइस इंडेक्स 5.8 प्रतिशत बना हुआ है, जब कि पूर्ववर्ती सरकारों में यह डबल डिजिट हुआ करता था। जहां तक नॉन परफार्मिंग एसेट्स की बात है, यहां बहुत सारी बातें सुनने को मिलती हैं, लेकिन नॉन परफार्मिंग एसेट्स को लगभग 7.2 प्रतिशत तक कम किया गया है। फिजिकल डेफिसिट भी 6.4 प्रतिशत के अंतर्गत रखने में सरकार सफल हुई है। सर, मैं आपके समक्ष एक तथ्य रखना चाहता हूँ। आज भारत के इंडियन फॉरेक्स रिज़र्व दुनिया के रिज़र्व्स में सबसे बड़े हैं, जिससे कि अर्थव्यवस्था और मार्किट को कंट्रोल करने में बहुत सहायता मिलती है।

उपसभापति जी, माननीय प्रधान मंत्री जी के नेतृत्व में गरीब के लिए बहुत सारे काम हुए हैं, जिसमें 'उज्ज्वला योजना' के अंतर्गत गैस कनेक्शन दिया गया है, माताओं-बहनों को बिज़नेस करने के लिए उनको मार्किट उपलब्ध कराई जा रही है और डिजिटल माध्यम से उनको बहुत सारा बिज़नेस करने की सुविधा मिली है।

महोदय, मैं आपको यह भी बताना चाहता हूँ कि माननीय वित्त मंत्री जी ने जो अपना यह बजट प्रस्तुत किया है, उसमें लगभग 10 हजार करोड़ की जो राशि है, वह रेलवेज़ के लिए रखी गई है। इसी में हमारे बहुत सारे किसान भाइयों के लिए जो सब्सिडी है, उसका भी प्रावधान किया गया है।

माननीय उपसभापति महोदय, मैं आपके समक्ष यह भी रखना चाहता हूँ कि माननीय प्रधान मंत्री जी के नेतृत्व में आज भारत के किसान की आय दोगुनी करने का जो संकल्प उन्होंने लिया है, उसकी ओर हम लगातार बढ़ रहे हैं। जहां एक ओर फर्टिलाइज़र उसी दाम पर दिया जा रहा है, जिस दाम पर वह लगभग तीन वर्ष पूर्व दिया जा रहा था, वहीं दूसरी ओर किसान की आमदनी बढ़ गई है और उसकी फसल का मूल्य बेहतर हो गया है। आज किसान ट्रेन्स चलाई जा रही हैं, जिससे वह अपना सामान किसी भी जगह बेच सकता है। आज यह कोशिश की जा रही है कि किसान को एक बड़ी मार्किट दी जाए।

महोदय, मैं उत्तर प्रदेश से आता हूँ। मैं आपके समक्ष एक बहुत बड़ा तथ्य रखना चाहता हूँ कि आज लखनऊ का आम पूरे मिडल ईस्ट में जा रहा है और उसको एक बेहतर मार्किट मिल रही है, ...(समय की घंटी)... उसको बेहतर सुविधाएं मिल रही हैं। मैं पुनः अपनी बात आपके सामने रखता हूँ कि माननीय मोदी जी के नेतृत्व में देश मजबूत अर्थव्यवस्था की व्यवस्था कर रहा है और यह आने वाले समय में और भी मजबूत होगा, धन्यवाद।

MR. DEPUTY CHAIRMAN: Shri Jose K. Mani, five minutes.

SHRI JOSE K. MANI (Kerala): Sir, the Government had an ambitious target of doubling the farmers' income by the year 2022. Does the Government know where they are standing on their promise? Sir, as per the World Inequality Report of 2022, India is now among the most unequal countries in the world. The top one per cent of the population hold more than one-fifth of the national income in 2021.

Sir, due to paucity of time, I will go straight to the issues, especially, the farmers face in Kerala which directly affect the economy of Kerala. This is regarding the rubber farmers. The foreign price of natural rubber for the last ten years which, in 2012, was Rs. 250 per kg has come down to less than Rs. 140 per kg in 2022 now. Sir, during the year, 2012, about 2.14 lakh tonnes had been imported, and during the year, 2022, it has risen to 5.46 lakh tonnes. So, if you see, the price of natural rubber has come down, and it has a direct correlation with the import of natural rubber. If you take the statistics, 98 per cent of the rubber-growers are small-time growers having below 2 hectares of land. Sir, here, I would like to draw the attention to the main point. The main point is that during the year 2020, if the global price of natural rubber of one kilo was Rs. 129 and the rubber industry or the tyre industry imported natural rubber with 25 per cent import duty, that means, Rs. 129 plus import duty, it comes to Rs. 161. At the same time, in the domestic market, it is Rs. 129 or Rs. 130. It is very evident that it is to suppress the price of natural rubber domestically where the stocks are available. Now my point is that this import duty charged on the tyre industry or on the rubber industry is the sweat of the rubber farmers. It should be passed on to the rubber farmers so that they get a minimum price. You know the

Government of Kerala has a Minimum Support Price for rubber to the tune of Rs. 170 but that will not be enough. To meet the cost of production, it has to rise to Rs. 250 per kg.

So, my request is that the import duty which is collected by the Central Government should be passed on to the farmers, the rubber farmers, so that they get the Minimum Support Price of Rs. 250 per kg. Added to this, the NITI Aayog has suggested to the Ministry to close down and do away with the Rubber Board. Sir, there is a Rubber Act. You know that the Rubber Act was formulated in 1947 to help the rubber farmers, especially, with regard to research in rubber, teaching the farmers on how to tap. The issue of subsidy and all such things were coordinated by the Rubber Board. Now, to scrap the Rubber Board will be like striking the last nail in the coffin. As a result of this, the rubber production will go down, which, in turn, will affect the economy of Kerala.

Sir, there is one more point towards which I would like to draw the attention of the hon. Minister, and, this point is also related to the farmers and the economy of Kerala. Sir, recently, the Supreme Court directed to have one kilometre buffer zone near the national park and the wildlife sanctuary. In Kerala, there is 38,863 square kilometres of land. Out of that, 69.4 per cent area is regulated area under various environment protection provisions. That means, only the balance 30.6 per cent land is available for habitat, agriculture and development.

Sir, you know about the small strip of Kerala. On the one side, there are CRZ restrictions and on the other side, there is high range area. You have the Kasturirangan issue. ...(*Time-bell rings*)... Sir, please give me two more minutes. I am summing up.

Sir, Kasturirangan issue is there. Buffer zone issue is there. Only thirty per cent of land is available for people to live and cultivate. My point is, with regard to forest area, we have 28 per cent of it. The national average is much low. Also, regarding the forest cover, the Government of India is aiming to make it 33 per cent and we are at 54 per cent. ...(*Time-bell rings*)... As Supreme Court said, we are not trying to increase the forest but trying to regulate and control the forest. Our only request is that the buffer zone should be inside one kilometre of forest, which will help the farmers of Kerala and its economy. Thank you.

डा. अनिल सुखदेवराव बोंडे (महाराष्ट्र) : उपसभापति महोदय, यह मेरी मेडन स्पीच है। आज वित्त मंत्री निर्मला सीतारमण जी, जो सप्लीमेंटरी डिमांड के लिए एप्रोप्रिएशन बिल लेकर आई हैं, मैं उसके समर्थन में बोलने के लिए खड़ा हुआ हूँ। मैं इसका समर्थन इसलिए कर रहा हूँ कि सप्लीमेंटरी डिमांड की राशि किसानों के लिए, जवानों के लिए और गरीबों के कल्याण के लिए

मांगी गई है। हमारे यहां बुजुर्ग कहते थे और कहते भी हैं, वे अपने नहीं होते, जो रोने पर आते हैं, वे अपने होते हैं, जो रोने ही नहीं देते और वे हमारे प्रधान मंत्री श्री नरेन्द्र मोदी जी हैं, जिन्होंने गरीबों को अनाज देने का अपना कर्तव्य निभाया। उनमें अहंकार नहीं है, उन्होंने कभी अहंकार नहीं जताया, लेकिन लोग ही आज बोल रहे हैं, 'धन्यवाद मोदी जी'। हमारे महाराष्ट्र से डेढ़ लाख से ज्यादा पत्र मोदी जी को गये - धन्यवाद मोदी जी। अभी अक्टूबर से दिसम्बर तक उसका एक्सटेंशन देने के लिए जो बिल आया है, उसमें जो राशि मांगी गई है, हम उसका समर्थन न करें, तो क्या करें! मैं समर्थन इसलिए कर रहा हूँ कि मैं इमैजिन नहीं कर सकता कि किसानों को खाद के ऊपर सब्सिडी नहीं दी होती, तो किसान कैसे यूरिया डाल सकता था, किसान कैसे डीएपी डाल सकता था, क्या किसान 3,500 रुपए का डीएपी अफोर्ड कर सकता था, क्या वह 2,000 रुपए का यूरिया अफोर्ड कर सकता था? पहले ही किसानों का उत्पादन खर्च दस गुना होने की संभावना थी, तब किसी ने डिमांड नहीं की थी, कहीं स्ट्राइक नहीं हुई थी, कहीं किसानों का आंदोलन नहीं हुआ था, सुओ-मोटो प्रधान मंत्री जी ने यह सब्सिडी जारी की और कहा कि किसानों के खाद की कीमत नहीं बढ़ेगी, वही रहेगी, अगर 250 रुपए है, तो 250 रुपए में यूरिया का बैग मिलेगा। प्रधान मंत्री जी ने यह तय किया है, इसलिए मैं इसका समर्थन कर रहा हूँ। 1 लाख करोड़ रुपये की सब्सिडी और देनी है, यानी टोटल 2 लाख करोड़ होने वाले हैं, इसलिए मैं इसका समर्थन कर रहा हूँ। मुझे तो इस बात पर आश्चर्य होता है कि हमारे महाराष्ट्र से श्री कुमार केतकर, जो सांसद हैं, सीनियर पत्रकार हैं, वे बोल रहे थे कि यह मिसएप्रोप्रिएशन बिल है, मिसमैनेजमेंट बिल है। जो गरीबों के लिए ऐसा एप्रोप्रिएशन बिल ला रहे हैं, यदि उस बिल पर कांग्रेस पार्टी ऐसा बोलती है कि यह मिसएप्रोप्रिएशन बिल है, इसकी वजह से कांग्रेस पार्टी का बाहर क्या मैसेज जाएगा, वे इसकी भी फिक्र नहीं करते हैं। यह सच में बड़े आश्चर्य की बात है।

उपसभापति जी, मुझे याद है कि जब कोरोना का काल शुरू हुआ था, तो मैं टी.वी. के सामने बैठा था। वित्त मंत्री, श्रीमती निर्मला सीतारमण ने 20 लाख करोड़ रुपये का पैकेज जारी किया था। वह पैकेज जारी करने के दूसरे दिन बाद - मुझे लगता है कि वह दूसरा या तीसरा दिन होगा, उसमें एग्रीकल्चर के लिए 3 लाख, 10 हजार करोड़ रुपये का पैकेज जारी किया गया। महोदय, उसमें से एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड के लिए 1 लाख करोड़ रुपये की राशि चिह्नांकित की गई। मैं आज आपको बताना चाहता हूँ कि यह सभी राज्यों के माध्यम से इम्प्लिमेंट हो रहा है।

सर, सेंट्रल गवर्नमेंट गारंटी स्कीम में पोस्ट सर्विस के लिए, जैसे कोल्ड स्टोरेज करनी हो, गोडाउन करना हो, पोस्ट सर्विस की ग्रेडिंग करनी हो, इनके लिए 2 करोड़ रुपये की सेंट्रल गवर्नमेंट गारंटी मिल रही है, 3 परसेंट का इंटरेस्ट सब्वेंशन मिल रहा है।

महोदय, महाराष्ट्र जैसे राज्य में, जहाँ अभी डबल इंजन की सरकार है, वहाँ पर 'स्मार्ट योजना' है। इस 'स्मार्ट योजना' का भी उससे कन्वर्जन किया गया। महोदय, 'पोकरा योजना' में उसका कन्वर्जन किया गया। यानी किसानों की फसल का हारवेस्ट सीज़न निकलने के बाद, उसकी स्टोरेज होनी चाहिए - माननीय प्रधान मंत्री जी ने यह बात तय की।

महोदय, प्राइम मिनिस्टर एनिमल हज्बैंडरी इन्फ्रास्ट्रक्चर डेवलपमेंट फंड 15 हजार करोड़ रुपये का था। आपको पता है कि बरसात के दिनों में जानवरों को फुट एंड माउथ डिज़ीज़ होती है।

इसको खुरी रोग कहते हैं। प्रधान मंत्री जी के इस फंड से उन सभी जानवरों का फ्री वैक्सिनेशन किया गया।

महोदय, इतना ही नहीं, मैं बीज के लिए भी एक सबसे इम्पोर्टेंट बात बताना चाहता हूँ कि पं० दीनदयाल उपाध्याय जी बोलते थे कि हर खेत को पानी और हर हाथ को काम मिलना चाहिए। हर खेत को पानी देने के लिए जब 'प्रधान मंत्री कृषि सिंचाई योजना' लाई गई, तब उसका 100 लाख हेक्टेयर भूमि का टारगेट रखा गया था। मैं खुशी से यह बताना चाहता हूँ कि आज इस योजना के माध्यम से 75 लाख हेक्टेयर भूमि का सूक्ष्म सिंचन हुआ है।

महोदय, जब किसान के खेत को पानी मिलता है, तो वह सोना पैदा करता है। किसान के खेत को पानी देने के लिए प्रधान मंत्री जी जो योजना लाए हैं, वह 'अमृत सरोवर योजना' है। महोदय, सभी सांसद, वे किसी भी पार्टी के हों, जिस किसी भी एरिया के हों, यदि वे किसानों का भला चाहते होंगे, तो उनके अपने गाँव में एक अमृत सरोवर का निर्माण होना चाहिए। महोदय, इसकी वजह से वॉटर पर्कोलेशन से पानी अच्छी तरह से जमीन में जाता है और उसके माध्यम से ड्रिप इरिगेशन भी कर सकते हैं।

महोदय, मैं वित्त मंत्री जी से एक महत्वपूर्ण बात कहना चाहता हूँ कि विदर्भ के दो पार्ट हैं। एक पार्ट पूर्वी विदर्भ है और दूसरा पार्ट पश्चिमी विदर्भ है। मैं सच में यह बोलना चाहता हूँ कि किसानों के बारे में कांग्रेस की नीति ऐसी थी कि पश्चिमी विदर्भ पीछे रह गया। पश्चिमी विदर्भ में सिर्फ 8 परसेंट इरिगेशन हुआ, जिसकी वजह से 1991 के बाद से पश्चिमी विदर्भ में सबसे ज्यादा आत्महत्याएं होनी शुरू हो गईं। ये आत्महत्याएं इसलिए हुई, क्योंकि वहाँ इरिगेशन बहुत कम था। लेकिन आज इस पश्चिमी विदर्भ में परिवर्तन हो रहा है। मैं वित्त मंत्री जी के माध्यम से सरकार को एक सुझाव देना चाहता हूँ कि पश्चिमी विदर्भ के किसानों को सिंचाई का लाभ दिलाने के लिए वैनगंगा-पैनगंगा प्रकल्प - जो नदी जोड़ प्रकल्प है, उसमें पूर्वी विदर्भ का जो वॉटर सरप्लस एरिया है और पश्चिमी विदर्भ का जो वॉटर डेफिसिट एरिया है, इसके लिए एक डीपीआर जल विद्युत प्राधिकरण ने तैयार की है। इसके माध्यम से पश्चिमी विदर्भ की 3 लाख, 71 हजार, 277 हेक्टेयर जमीन सिंचित हो सकती है और 1,884 मेगावॉट हाइड्रो इलेक्ट्रिसिटी निर्मित हो सकती है। महोदय, इस प्रोजेक्ट की वजह से 18 हजार, 799 करोड़ रुपये के एग्रीकल्चर प्रोडक्शन में इज़ाफ़ा हो सकता है। 20 लाख रोज़गार निर्मित हो सकते हैं और 38 गांवों में इसके वॉटर स्टोरेज निर्मित हो सकते हैं। इस प्रोजेक्ट की कॉस्ट 60 हजार करोड़ रुपये है। उसका बेनिफिट कॉस्ट रेश्यो 1.74 है। मैं इस माध्यम से विनती भी करना चाहता हूँ कि इस नदी प्रकल्प को, वैन गंगा, पैनगंगा प्रकल्प को राष्ट्रीय प्रकल्प करार देकर केन्द्र सरकार के माध्यम से महाराष्ट्र सरकार को पश्चिम विदर्भ का यह वरदान साबित होने वाला प्रोजेक्ट सुपुर्द करें।

एक बात मैं बताना चाहता हूँ कि किसानों ने इस काल में मोदी जी के आह्वान को इतना अच्छा रिस्पॉंस दिया कि अपेडा के माध्यम से जो एक्सपोर्ट होने वाला था, यह एक्सपोर्ट अप्रैल, 2021 से सितम्बर, 2021 तक 11,056 मिलियन डॉलर का हुआ और इस वक्त यह एक्सपोर्ट 13,771 मिलियन डॉलर हो गया है। एक इम्पोर्टेंट बात है कि मोदी जी के माध्यम से इस कोरोना काल में ही जाहिर हुआ था कि 10,000 फार्मर प्रोड्यूसर ऑर्गेनाइजेशंस का निर्माण करें। आज फार्मर प्रोड्यूसर ऑर्गेनाइजेशंस का निर्माण, उनके सबलीकरण तथा उनके संचालन के माध्यम से एक जनआन्दोलन का निर्माण हुआ है। मैं आपको बताना चाहता हूँ कि एक फार्मर प्रोड्यूसर

ऑर्गेनाइजेशन का निर्माण होगा तो दो हजार रुपये उसके एक-एक सदस्य का शेयर मिलेगा तो उतनी ही ईक्विटी ग्रांट सरकार के माध्यम से दी जाती है, यानी 15 लाख रुपये का कैपिटल किसानों का होता है और 15 लाख रुपये कैपिटल ईक्विटी ग्रांट के माध्यम से सरकार देती है। इतना ही नहीं, फार्मर प्रोड्यूसर ऑर्गेनाइजेशन अच्छी तरह से संचालित हो, उसके लिए 6 लाख रुपये की ऑफिस ग्रांट हर साल सरकार देती है। यानी 18 लाख रुपये उसके संचालन के लिए केन्द्र सरकार देती है। आज 10,000 फार्मर प्रोड्यूसर ऑर्गेनाइजेशन के माध्यम से किसानों को अच्छी तरह से सस्ता इनपुट भी मिल सकता है और किसान डायरेक्टली मार्केट से लिंक अप हो सकते हैं और उसकी वजह से एक अच्छी सौगात सरकार की ओर से दी गई है।...**(समय की घंटी)**...

मैं आपके माध्यम से एक आखिरी विनती करना चाहता हूँ कि एन.डी.आर.एफ. के नॉर्म्स 2015 में सरकार द्वारा तय किये गये थे। एन.डी.आर.एफ. (नेशनल डिज़ास्टर रिलीफ मैनेजमेंट फंड) के नॉर्म्स रेनफेड एरिया के लिए 6,000 रुपये प्रति हेक्टेयर हैं और बागायती के लिए 13,200, यानी इर्रिगेशन और बागायती के लिए 18,000 रुपये हैं। इस वक्त महाराष्ट्र के वित्त मंत्री तथा उप मुख्य मंत्री श्री देवेन्द्र फडनवीस ने सुझाव दिया है कि ...**(समय की घंटी)**...एन.डी.आर.एफ. के नॉर्म्स को दोगुना किया जाये। महाराष्ट्र में ऐसा किया गया है। दो हेक्टेयर से तीन हेक्टेयर तक उसकी लिमिट बढ़ाई गई है, इसलिए मेरी यही विनती है कि एन.डी.आर.एफ. के नॉर्म्स में भी बदलाव किया जाये।

महोदय, मैं इस बिल का समर्थन करता हूँ और इतना ही बोलना चाहता हूँ-

*“सिर्फ बोलने से तय नहीं की जाती है मंजिल,
काम करने की जिद भी दिल जीतने के लिए चाहिए।”*

वह काम करने की जिद नरेन्द्र मोदी जी में है, इसलिए मैं उनके प्रति धन्यवाद व्यक्त करता हूँ, धन्यवाद।

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Mr. Deputy Chairman, Sir, I thank you for permitting me to participate in the discussion.

Sir, at the outset, I extend my wholehearted support to the Bills and also to the proposals contained in the Bills. The total Budget allocation was Rs.39.45 lakh crore and within two quarters, you are further demanding grants of Rs.4.36 lakh crore out of which Rs.1.9 lakh crore are for the fertilizer subsidy. I want to know whether the additional demands for grants are within the purview of budgetary principles. It seems that the PAC has already expressed its displeasure and made specific recommendations in order to adhere to the strict compliance of financial rules. Is it possible to meet the fiscal deficit target of 6.4 per cent when you are spending Rs.4.3 lakh crore as an additional grant? It required a logical explanation from the hon. Finance Minister. There is no doubt that it is a big challenge for India to sustain high

growth rate and lift millions out of poverty. Unemployment is the biggest challenge that we are facing today. The present issues are inflation and price rise. Inflation is above six per cent. Price rise is the resulting effect of the inflation. You are raising the prices of petrol, diesel, natural gas, cooking gas, etc. The Central Government levies 31 per cent and 34 per cent excise duties, which is uniform across the country. But the State tax and value-added tax differ from State to State. The price of crude oil was 76 dollars per barrel recently. It was 129 dollars per barrel in March, 2022. But there is no reduction in the price of petrol and diesel. In addition to that, some of the States including Andhra Pradesh did not reduce the price.

Sir, it is my duty to draw the attention of the hon. Finance Minister towards the pathetic financial conditions prevailing in the State of Andhra Pradesh since it is a federal structure and the Union Finance Ministry coordinates with the Finance Department of Andhra Pradesh. As on 30.9.2022, the total debt of Andhra Pradesh is above Rs.9,53,351 crore; out of which, the present Government debt is about Rs.6,21,481 crore. The State Government is becoming a debt-ridden State. The development works are not moving forward. There is no maintenance of infrastructure in Andhra Pradesh like roads, drainages, etc. The salaries of employees in the State are not coming on time. Pension has not been credited to retired employees on time. Arrears are not being paid to employees. Salaries of some teachers and other employees have not been paid this month till today. Pensions are also not paid to the pensioners. The economic situation, as a whole, becomes chaotic. CAG, RBI and the Ministry of Finance raised several objections since the State Government is not only violating Articles 204, 205, 293(3) and 266(1) of the Constitution of India but also FRBM Rules. But there is no change in the working of the Government. The Fiscal Responsibility and Budget Management Act was enacted in 2003 and subsequent amendments were made by the State Government in order to get more tax.

Sir, the Andhra Pradesh Government issued liquor bonds and raised an amount of Rs.8,000 crore which are supposed to be deposited in the State exchequer.

MR. DEPUTY CHAIRMAN: Ravindra Kumarji, we are discussing Appropriation Bills and not about the State economy.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, it is related to the State Government finances.

Sir, the Central Government is implementing as many as 40 Central schemes in the State of Andhra Pradesh and it has allocated funds to the State for its

implementation. Diversion of funds of all programmes and schemes and total misappropriation of funds meant for Central schemes is so rampant that even a Union Minister had raised a concern about our State during his visit. As per the answer to the Question No.1867 in Lok Sabha, the hon. Finance Minister has given a reply stating that percentage of increase of liabilities of Andhra Pradesh was -9.8 during 2017-18 whereas for 2020-21, it comes around 17.1. Now, Andhra Pradesh's share in total outstanding liabilities as percentage of GSDP, at the end of March, as per the Revised Estimates, is 36.5; and as per Budget Estimates, it is 37.6.

Sir, in respect of our State, Polavaram Irrigation Project is the lifeline, which is running far behind the schedule. There is no time-frame for its completion. I request the hon. Minister to approve the revised cost estimate of Rs.55,548 crore as recommended by Technical Advisory Committee. Promise and dream of farmers of 29 villages, who have given their land for the Capital, have not been fulfilled.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, I am concluding. I request the hon. Finance Minister to implement the provisions of the AP Reorganization Act. Recently, our party leaders were campaigning with regard to financial irregularities in the State of Andhra Pradesh, particularly in Marcherla. The YSRCP Government along with the support of police has arrested and filed false cases, burnt houses, burnt the vehicles of TDP leaders and now there is no rule of law in the State of Andhra Pradesh.

MR. DEPUTY CHAIRMAN: Ravindra Kumarji, I am calling the next speaker. Please conclude.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, unless the financial control is there -- though the Central Government issued notices to the State of Andhra Pradesh -- there is no mechanism. But, still, the Finance Department is facilitating the Andhra Pradesh Government to get into more debts... ...*(Time Bell rings.)*...

MR. DEPUTY CHAIRMAN: Thank you. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: It is already debt trapped in Andhra Pradesh.

श्री उपसभापति : श्रीमती कान्ता कर्दम, आपके पास आठ मिनट का समय है।

श्रीमती कान्ता कर्दम (उत्तर प्रदेश) : माननीय उपसभापति महोदय, आपने मुझे अनुपूरक अनुदान की मांगों पर बोलने का मौका दिया है, इसके लिए मैं आपका और अपनी पार्टी का आभार व्यक्त करती हूँ। मैं अनुपूरक अनुदान मांगों के समर्थन में बोलने के लिए खड़ी हुई हूँ।

महोदय, मैं अपने प्रधान मंत्री जी की जितनी भी तारीफ करूँ, उतनी कम है। उन्होंने सबका ध्यान रखा है। दलित, वंचित, शोषित और गरीब वर्ग के कल्याण के लिए उन्होंने बहुत कुछ किया है। केन्द्र सरकार की योजनाओं के माध्यम से भी, उन्होंने इन सबको राहत देने, आगे बढ़ाने और मजबूत करने का काम किया है। महोदय, हमारी सरकार का बजट विकास को गति प्रदान करने वाला है। इससे सार्वजनिक निवेश को बढ़ावा मिलेगा और आधुनिक इन्फ्रास्ट्रक्चर में बढ़ोतरी होगी।

महोदय, सरकार ने वर्ष 2022-23 के लिए अनुदान की अनुपूरक मांगों के रूप में 3.26 लाख करोड़ रुपये की अतिरिक्त मांग की है, जो उर्वरक सब्सिडी, भोजन और एलपीजी सब्सिडी बिल के वित्तपोषण के लिए है। इस वर्ष इसकी लगभग 10 प्रतिशत राशि का उपयोग सड़कों और रेलवे जैसे क्षेत्रों में पूंजीगत व्यय में वृद्धि करने के लिए किया गया है।

महोदय, जिस प्रदेश से मैं आती हूँ, उस उत्तर प्रदेश के विषय में भी मैं जरूर बोलना चाहूँगी। उत्तर प्रदेश को सरकार ने बहुत कुछ दिया है। जिस ज़िले से मैं आती हूँ, अगर मैं उसकी बात करूँ, तो शिक्षा के क्षेत्र में हमारी सरकार ने स्पोर्ट्स यूनिवर्सिटी देने का काम किया है, जिससे खेल जगत के इतिहास में हमारे प्रदेश के युवाओं को बढ़ावा मिलेगा, हमारे युवा खेल जगत में आगे बढ़ेंगे।

महोदय, सरकार ने सहारनपुर में शाकुम्भरी देवी के नाम से माँ शाकुम्भरी यूनिवर्सिटी देने का काम भी किया है। रैपिड रेल, जो दिल्ली से मेरठ जाती है, उसको देने का काम भी हमारी सरकार ने किया है। यह दोनों शहरों के बीच के डिस्टेंस को कम करने का काम करेगी। इंटरनेशनल हवाई अड्डों की हमारे प्रदेश में बहुत जरूरत थी, इसलिए हमारी सरकार ने उत्तर प्रदेश में नोएडा इंटरनेशनल एयरपोर्ट, जेवर और कुशीनगर इंटरनेशनल एयरपोर्ट देने का काम किया है। इसके साथ-साथ उत्तर प्रदेश में मेट्रो रेल देने का काम भी किया गया है।

महोदय, जो प्राइमरी स्कूल हैं, उनकी तरफ किसी का भी ध्यान नहीं जाता था, लेकिन आज उनके स्ट्रक्चर को मजबूत करने का काम किया है, जिससे गरीब, दलित और शोषित वर्ग के बच्चे पढ़ सकें और उनको आगे बढ़ने में मदद मिल सके।

मान्यवर, इसमें 'राष्ट्रीय ग्रामीण रोजगार गारंटी योजना' के लिए 16,000 करोड़ रुपये के अतिरिक्त परिव्यय की मांग की गई है। आज राष्ट्रीय राजमार्ग कश्मीर से कन्याकुमारी तक और कच्छ से पूर्वोत्तर तक, पूरे देश को जोड़ रहे हैं। जहां मार्च, 2014 तक 90,000 किलोमीटर राष्ट्रीय राजमार्गों का निर्माण हुआ था, वहीं हमारी सरकार के समय में 1,40,000 किलोमीटर से अधिक राष्ट्रीय राजमार्ग बन चुके हैं और देश में एक स्थान से दूसरे स्थान तक पहुंचना आसान हो रहा है। हमारी सरकार सीमावर्ती क्षेत्रों में बॉर्डर तक सड़कों का निर्माण तेज गति से कर रही है। इसका फायदा जहां आम जनता को मिल रहा है, वहीं हमारी आर्मी को भी मिल रहा है।

महोदय, वर्ल्ड इकोनॉमी में भारत आज सबसे अधिक मजबूत स्थिति में है और हम दुनिया की पांचवीं बड़ी इकोनॉमी बन गये हैं, इसके लिए भी हमारे प्रधान मंत्री जी और वित्त मंत्री जी, दोनों बधाई के पात्र हैं।

महोदय, जब देश में कोरोना-19 आया, तो दुनिया के देशों की अर्थव्यवस्था चरमरा गई, लेकिन हमने अपने देश की अर्थव्यवस्था को बनाये रखा और उसे आगे बढ़ाने का काम किया। ये सब कुछ उन्हीं की तपस्या, लगन और मेहनत से ही हो रहा है और देश का चहुंमुखी विकास हो रहा है। कोविड-19 महामारी के कारण दुनिया के देशों की अर्थव्यवस्था चरमरा गई थी, वहीं दूसरी तरफ हमारे देश की अर्थव्यवस्था मजबूत होकर उभरी है और इसका सम्पूर्ण श्रेय हमारी सरकार को जाता है।

महोदय, पिछले आठ वर्षों के दौरान केन्द्र सरकार ने गरीब कल्याण योजना, ग्रामीण विकास, स्वच्छता, साफ जल, पर्यावरण व जलवायु को प्रदूषण मुक्त करने के लिए और सर्वांगीण विकास पर जोर दिया है। हमारी सरकार ने कोविड-19 महामारी के दौरान और बाद में देश के करीब 80 करोड़ गरीबों को अन्न देने का काम किया। हमारी सरकार चाहती है कि पूरे देश में पक्के मकान हों, इसलिए हमारी सरकार ने 'प्रधान मंत्री आवास योजना' के तहत पक्के मकान देने का काम किया। जिनके पास छत नहीं थी, आज उनके पास छत है और ऐसे लोगों की संख्या में लगातार बढ़ोतरी हो रही है। हमारी सरकार गरीबों को लगातार छत देने का काम कर रही है। हमारी सरकार ने आयुष्मान भारत योजना के तहत हेल्थ कार्ड बनाकर सालाना पांच लाख रुपये का इलाज देने की व्यवस्था की है। आपने देखा होगा कि 2014 के पहले यदि कोई गरीब व्यक्ति बीमार पड़ जाता था या उसे कोई गम्भीर बीमारी हो जाती थी, तो उसे कोई पूछने वाला और सहारा देने वाला नहीं होता था और वह पैसे के अभाव में अपनी जान गंवा बैठता था। लेकिन इन सभी चीजों को देखते हुए और गरीब लोगों के हालात को देखते हुए हमारे प्रधान मंत्री जी ने सालाना पांच लाख रुपये का इलाज फ्री में देने का काम किया, जिसके तहत कोई भी गरीब व्यक्ति अपना इलाज करा सकता है। इस योजना के तहत सरकार द्वारा लगातार पैसे देने का काम किया जा रहा है, जिससे कि लोगों की हेल्थ में सुधार हो रहा है।

महोदय, देश में जब कोरोना-19 आया, तो सरकार ने सारे देश में फ्री वैक्सीन देने का काम किया, देश में सभी को फ्री में वैक्सीन लगी, सरकार ने किसी से कोई पैसा लेने का काम नहीं किया।

हमारी सरकार लगातार गरीब और वंचित वर्गों के लोगों के लिए काम कर रही है। 'उज्ज्वला योजना' के तहत हमारी सरकार ने ग्रामीण और शहरी गरीबों में साढ़े नौ करोड़ गैस कनेक्शंस देने का काम किया और इस मद में सब्सिडी देने का काम किया है, जिससे कि गरीबों को राहत मिले।

इसके अलावा 'मनरेगा योजना' के तहत पहले मजदूरों की न्यूनतम मजदूरी 178 रुपये थी, जिसे अब बढ़ाकर 220 रुपये किया गया है। जब आप सरकार में थे, तो यह बात बार-बार सदन में उठाई गई थी कि मजदूरों की मजदूरी कम है, लेकिन आपने उस पर तब ध्यान नहीं दिया, लेकिन हमने उस मजदूरी को बढ़ाकर 220 रुपये किया है।

महिलाओं के स्वास्थ्य को देखते हुए ...(समय की घंटी)...

श्री उपसभापति : मैडम, प्लीज़ खत्म कीजिए, समय कम है।

श्रीमती कान्ता कर्दम : हमारी सरकार ने उत्तर प्रदेश में भी लगातार चहुंमुखी विकास करने का काम किया है, वह किसी से छिपा नहीं है, यह सबके समक्ष है। हमारी केन्द्र सरकार ने उत्तर प्रदेश को उत्तम प्रदेश बनाने की दिशा में लगातार काम किया है, इसमें हमारी सरकार का अनवरत योगदान रहा है। सरकार ने सभी क्षेत्रों में लगातार अनुदान देने का काम किया है।

इन्हीं शब्दों के साथ मैं अपना वक्तव्य समाप्त करती हूँ, धन्यवाद।

श्री उपसभापति : श्री अजय प्रताप सिंह।

श्री अजय प्रताप सिंह (मध्य प्रदेश) : उपसभापति महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। मैं बोलना तो बहुत चाहता था, लेकिन समय की मर्यादा है, सीमा है, इसलिए मैं अपनी बात नहीं बोलूंगा, बल्कि इतना सारा कुछ माननीय सदस्यों ने कहा है, इसलिए प्रमुख रूप से मैं इन्हीं की बात करूंगा।

इस बहस की शुरुआत करते हुए जो बात प्रथम वक्ता ने कही थी और अंतिम बिन्दु के रूप में कही थी, मैं अपनी बात का प्रारम्भ भी वहीं से करना चाहता हूँ।

महोदय, आदरणीय चिदम्बरम जी इस सदन के भी वरिष्ठ नेता हैं और देश के भी वरिष्ठ नेता हैं। उन्होंने बफर ज़ोन का जिक्र किया था और एक प्रश्न उठाया था। इसके संदर्भ में हमारी आदरणीया मंत्री जी उनको उचित जवाब देंगी। लेकिन मैं आदरणीय चिदम्बरम जी से एक प्रश्न पूछना चाहता हूँ कि क्या आदरणीय चिदम्बरम जी कृपया यह बताने की कृपा करेंगे कि इतनी गूढ़ बात, इतनी गहरी बात, जिसकी जानकारी देश के प्रधान मंत्री को नहीं है, जिसकी जानकारी भारत सरकार को नहीं है, जिसकी जानकारी भारत के रक्षा मंत्री को नहीं है, जिसकी जानकारी सीडीएस को नहीं है और जिसकी जानकारी भारतीय सेना को नहीं है, वह जानकारी आपको कहाँ से मिल गयी? इस बार कौन चीनी दूतावास में चाय पीने के लिए चला गया? ...(व्यवधान)... *

श्री उपसभापति : आप प्लीज़ विषय पर बोलें। ...(व्यवधान)... मेरा सबसे यह निवेदन है, आप सब इसका पालन करें। आप प्लीज़ विषय पर आइए।

श्री अजय प्रताप सिंह : माननीय उपसभापति महोदय, आदरणीय चिदम्बरम जी ने ही कहा था कि एप्रोप्रिएशन बिल पर चर्चा हो रही है, तो हम लिबर्टी ले सकते हैं। अगर आदरणीय चिदम्बरम जी लिबर्टी ले सकते हैं, तो हम तो उनके ही पदचिन्हों पर चल रहे हैं। थोड़ी सी लिबर्टी हमने भी ले ली है।

उपसभापति महोदय, हमारे साथी मनोज झा जी अभी तो बैठे हुए थे, अभी चले गये होंगे। मनोज झा जी ने कॉमन मैन की बात कही कि सरकार की जो नीतियाँ हैं, उनका इन्क्लिनेशन कॉरपोरेट्स की तरफ है, कॉमन मैन की तरफ नहीं है। मैं माननीय मनोज झा जी से पूछना चाहता

* Not recorded.

हूँ कि प्रधान मंत्री आवास इस देश के कितने कॉरपोरेट्स को मिला है, प्रधान मंत्री ग्राम सड़क योजना की उन सड़कों पर इस देश के कितने कॉरपोरेट्स चलते हैं, दीनदयाल कौशल विकास योजना के माध्यम से कितने कॉरपोरेट्स ने कौशल का प्रशिक्षण प्राप्त किया है, एनआरएलएम योजना के तहत जो स्वसहायता समूह गठित हैं, उनमें महिलाओं को आत्मनिर्भर बनने की जो ताकत दी गयी है, प्रशिक्षण दिया गया है, मदद की गयी है, वह कितने कॉरपोरेट घरानों की महिलाओं को दी गयी है, आयुष्मान स्वास्थ्य कार्ड के माध्यम से कितने कॉरपोरेट्स का इलाज़ हुआ है और जेनेरिक दवाइयों के स्टोर के माध्यम से कितने कॉरपोरेट्स के लोगों ने दवाइयाँ खरीदी हैं? मैं बहुत सारी योजनाओं का जिक्र कर सकता हूँ। महोदय, आदरणीय झा साहब का सरकार पर यह जो आरोप है कि सरकार का झुकाव कॉरपोरेट्स की तरफ है, आम आदमी की तरफ नहीं है, यह निराधार और मिथ्या है। लेकिन मैं इस सदन में पूरी ताकत से कहता हूँ कि हमारी सरकार कॉरपोरेट्स का भी ध्यान रखती है, क्योंकि कॉरपोरेट्स भी इसी देश के नागरिक हैं, कॉरपोरेट्स की पूँजी इसी देश के विकास में योगदान देती है, कॉरपोरेट्स की पूँजी के माध्यम से इसी देश में लोगों को रोजगार मिलता है, इसी देश में उनका जीवन बेहतर होता है और इस देश में जो तमाम अच्छाइयाँ हैं, उन अच्छाइयों का उपयोग हमारे देश के लोग करते हैं। इसलिए हमें कॉरपोरेट्स से भी परहेज़ नहीं है, लेकिन हमारी सरकार कॉरपोरेट्स और कॉमन मैन, दोनों में संतुलन बनाकर चलती है। एक तरफ हमें गरीबों के कल्याण की भी चिन्ता है, एक तरफ हमें गाँव के विकास की भी चिन्ता है और दूसरी तरफ कॉरपोरेट्स को भी हम अवसर देना चाहते हैं, जिससे वे अपनी पूँजी के माध्यम से इस देश के विकास और कल्याण में अपना योगदान दे सकें।

महोदय, हमारे आदरणीय झा साहब ने मजदूरी का जिक्र किया और कहा कि इस देश में मजदूरी के माध्यम से शोषण हो रहा है, 178 रुपये प्रतिदिन की मजदूरी दी जा रही है। मैं उनसे कहना चाहता हूँ कि अगर 178 रुपये मजदूरी है, तो आप मुझे मजदूर उपलब्ध कराइए, मैं उन सबको रोजगार देने के लिए तैयार हूँ। मुझे एक फिल्म के गाने का मुखड़ा याद आता है-

*"सजन रे झूठ मत बोलो,
खुदा के पास जाना है।"*

झा साहब, आप इस सदन का दुरुपयोग मत करिए, आप तथ्यों से खेलिए, तर्कों से खेलिए, ताकत के साथ अपनी बात कहिए, लेकिन पूरी सच्चाई के साथ वह बात रखिए। यहाँ पर हमारे साथी जॉन ब्रिटान ने भी चर्चा की है और वे हमेशा फेडरलिज़्म की चर्चा करते हैं। वे हमेशा संघवाद की चर्चा करते हैं और संघवाद की चर्चा करते हुए वे हमेशा यह आरोप लगाते हैं कि मोदी सरकार, केन्द्र सरकार प्रांतों के साथ अन्याय कर रही है। हमारे यहाँ बघेलखंडी में एक कहावत है-

*"कि कोदई के काड़व और खकरी के मुदब,
दूनौ एक साथ नहीं होई सकत है।"*

उसका यह अर्थ है कि जब हम मूसल से कोदो काड़ते हैं, तो हम काँख को नहीं छुपा सकते हैं। काँख दिखेगी भी और कुदई भी काड़नी पड़ेगी। उसी तरह से उनका फेडरलिज़्म है। जब जीएसटी

काउंसिल की मीटिंग होती है, तब केरल का भी प्रतिनिधित्व होता है। जीएसटी काउंसिल की मीटिंग में केरल के मुख्य मंत्री भी आते हैं। जब जीएसटी काउंसिल की मीटिंग होती है, तो केरल के भी वित्त मंत्री आते हैं और उस काउंसिल में जो भी निर्णय होता है, वह सर्वसम्मति से होता है। वहाँ पर उन निर्णयों पर वे सहमति में सिर हिलाते हैं और इस सदन का उपयोग करके कहते हैं कि हम अन्याय कर रहे हैं। अगर आपको कोई विरोध है, कोई आपत्ति है, कोई शिकायत है, तो आप जीएसटी काउंसिल की मीटिंग में वह बात रखिए। अगर आपको ऐसा लगता है कि आपको कम हिस्सा मिल रहा है, आपकी बात नहीं सुनी जा रही है, तो आप इसको उस मीटिंग में रखिए। अगर पूरा देश आपके तर्कों और आपकी बातचीत से प्रभावित होगा, तो आपके पक्ष में निर्णय करेगा और उस काउंसिल में जो निर्णय होगा, उसको मानने के लिए हम भी एक स्टैकहोल्डर के नाते सहमत हैं तथा उसको मानेंगे ही।

माननीय उपसभापति महोदय, यहाँ पर 'मनरेगा' की भी चर्चा हुई है, 'मनरेगा' के लिए अपनी पीठ थपथपाई गई और यह कहा गया है कि यह जो 'मनरेगा' योजना है, इसको हम एक्ट बना कर लाए हैं और हमारे कारण आज इतने लोगों को काम मिल रहा है। मैं आज उस 'मनरेगा' योजना की बहुत ज्यादा समीक्षा तो नहीं करना चाहता, लेकिन मैं केवल एक बात याद दिलाना चाहता हूँ कि हमारे प्रधान मंत्री जी ने लोक सभा में बोलते हुए कहा था कि हम 'मनरेगा' को इसकी बहुत अच्छाइयों के कारण कन्टिन्यू नहीं कर रहे हैं, बल्कि हम 'मनरेगा' को आपकी विफलताओं के स्मारक के रूप में रख रहे हैं कि इन 60 सालों में आपने देश को आखिर क्या दिया है। आपने इन 60 सालों में देश को...(समय की घंटी)....केवल घास छिलना सिखाया है।

श्री उपसभापति : माननीय अजय प्रताप जी, कृपया आप खत्म कीजिए। आपका समय समाप्त हो चुका है, इसलिए अब आप खत्म कीजिए।

श्री अजय प्रताप सिंह : इसलिए 'मनरेगा' कोई ऐसा नहीं है, जो बहुत बड़ा कीर्तिमान स्थापित कर रही है।

श्री उपसभापति : कृपया आप कन्क्लूड कीजिए।

श्री अजय प्रताप सिंह : महोदय, मैं एक मिनट में अपनी बात समाप्त कर रहा हूँ। यह योजना कुछ अंशों में अपना योगदान दे रही है।

महोदय, मैं एक बात कह कर अपनी बात समाप्त करूँगा। मुझे काँग्रेस पार्टी के बौद्धिक दिवालियेपन पर भी बड़ा तरस आता है। काँग्रेस के नेता आखिर इस देश को कहाँ ले जा रहे हैं?...**(व्यवधान)**... नक्सलवाद का समर्थन कर रहे हैं।...**(समय की घंटी)**....

श्री उपसभापति : प्लीज़, प्लीज़।

श्री अजय प्रताप सिंह : महोदय, नक्सवादियों ने हमारी नहीं, काँग्रेस के नेताओं की हत्या की है। छत्तीसगढ़ प्रांत की समस्या फूलो देवी नेतम बैठी हुई हैं।...**(समय की घंटी)**....वे अच्छी तरीके से जानती होंगी कि महेंद्र कर्मा कौन थे, विद्याचरण शुक्ल कौन थे, नन्द कुमार पटेल कौन थे।

श्री उपसभापति : अजय प्रताप जी...**(समय की घंटी)**....

श्री अजय प्रताप सिंह : ऐसे नक्सलियों के समर्थन में यहाँ पर वक्तव्य देना कितना निन्दनीय है।...**(व्यवधान)**...

सुश्री दोला सेन : सर, ये क्या बोल रहे हैं? ये असत्य इल्जाम लगा रहे हैं। नक्सली वगैरह क्या बोल रहे हैं?...**(व्यवधान)**....

श्री उपसभापति : प्लीज़, प्लीज़।...**(व्यवधान)**.... Please conclude. ...**(Interruptions)**... अजय प्रताप जी, आप कन्क्लूड कीजिए।...**(व्यवधान)**...

श्री अजय प्रताप सिंह : सर, उन्होंने नक्सलवाद की बात कही है।...**(समय की घंटी)**....

श्री उपसभापति : अजय प्रताप जी, आपका समय खत्म हो गया है। Nothing is going on record. ...**(Interruptions)**... माननीय जी. के. वासन।...**(व्यवधान)**... प्लीज़, प्लीज़।...**(व्यवधान)**... His time is over. ...**(Interruptions)**...

श्री अजय प्रताप सिंह : *

श्री उपसभापति : आपका समय खत्म हो चुका है, कृपया आप बैठ जाइए।...**(व्यवधान)**... Shri A.D. Singh; not present. ...**(Interruptions)**... Dolaji, no cross-talks please. Now, Shri G.K. Vasan.

SHRI G.K. VASAN (Tamil Nadu): Hon. Deputy Chairman, Sir, we are all well aware that the finances of the country are well-managed through implementation of a mixed progressive and welfare oriented policies by the hon. Finance Minister. We all understand that the Indian economy is the fifth largest economy in the world and, of course, we are sure to become the third largest economy in the years to come. This is the result of the serious financial sector reforms and also these reforms have contributed to the growth of economy like road, telecom, information technology, etc. Digitalisation of ration cards, UPI transactions in October, 2022 alone is 732 crore

* Not recorded.

transactions. At the same time, I would say that the Government is keen that the benefits of growth and development reach every Indian household, whereas schemes for the benefit of the less privileged, like essential supplies for the poor which started in Covid pandemic, still continue. Eighty crore people of the country are benefited through the PM Garib Kalyan Yojana. The major part of the Supplementary Demand amount is Rs.4.36 lakh crore brought by the Government goes towards food subsidy and towards fertilizer subsidy. India is basically a farming nation. Crop insurance, bank accounts for farmers, doubling of farming communities' income are the best things given to farmers by the Government.

Regarding the Ayushman Healthcare, previous speakers spoke about it. I would like to say that all institutions in the financial sector are brought to accountability in the country. Regarding infrastructure, on the construction of roads from 12 kilometres per day, today it has gone up to 38 kilometres. It is a special achievement of our country. Today, even the developed nations are backing us.

On the Covid vaccination, when we were suffering to give it to our own people, today we are giving it to other countries. That is to the credit of India. The public sector banks are reporting 40 per cent profit. MUDRA loans have benefited 80 lakh people. I also would like to say that it is only three per cent of NPA. It means, poor and middle-class family members are able to repay their loans respectably.

Sir, to conclude, I would like to say that during the Covid times, even our neighbours like Pakistan, Sri Lanka and Bangladesh were suffering. With 130 crore people, we were able to manage our economy during Covid and even able to support Sri Lanka. The Tamils of Sri Lanka and the world over will never forget the Central Government's help in the crisis.

Sir, when it comes to the State of Tamil Nadu, I would like to request the hon. Finance Minister. Various pending projects are there in Tamil Nadu. Many are supported by the Central Government. At the same time, pending projects in various fields in Tamil Nadu should be helped and see that they are completed. Especially, on the infrastructure projects, AIIMS at Madurai, by the Central Government, is a boon for Tamil Nadu. We expect the Central Government to help Tamil Nadu, in a time-bound manner, to have this AIIMS. Necessary funds for the Chennai International Airport at Parandur may be given to Tamil Nadu for its speedy implementation.

I have only two more points to conclude. Tiruchi-Coimbatore road, Salem-Chennai road and Ulundurpet-Thanjavur road are the major infrastructure projects. I request the hon. Finance Minister to help Tamil Nadu grow. Sir, with these words, I support these two Bills. Thank you, Sir.

(MR. CHAIRMAN *in the Chair.*)

MR. CHAIRMAN: Hon. Members, we will continue the House today till 7 p.m. so that the debate on the Bills is over today. The response can be imparted tomorrow. So, we will take up the Special Mentions after the debate is over. That would require the House to sit a little longer. So, we will sit up to 7 p.m. today. Is that okay?

SOME HON. MEMBERS: Okay, Sir.

श्री राकेश सिन्हा (नाम निर्देशित) : सभापति महोदय, माननीय वित्त मंत्री, श्रीमती निर्मला सीतारमण जी ने जिस प्रकार से आर्थिक अनुशासन के द्वारा देश की अर्थव्यवस्था को दुरुस्त करने का काम किया है, इसके लिए मैं उन्हें बधाई देना चाहता हूँ। आज हम एप्रोप्रिएशन बिल की सप्लीमेंटरी ग्रांट्स पर बोल रहे हैं। सभापति महोदय, बजट डेवलपमेंट का एक टूल होता है। जो आर्थिक विकास होता है, उस आर्थिक विकास के साथ एक राजनीतिक दृष्टि होती है, इसलिए पोलिटिकल इकोनॉमी किस डायरेक्शन में जाती है, यह इस बात पर निर्भर करता है कि हमारा अधिष्ठान, पैराडाइम क्या है।

5.00 P.M.

सर, मैं यहाँ पर सैमुअल जॉनसन को उद्धृत करना चाहता हूँ। उन्होंने एक बार कहा था कि किसी भी सभ्यता की असली परीक्षा इस बात पर होती है कि हम गरीबों को कितना फायदा दे रहे हैं। "The real test of civilization is how much benefit we are giving to the poor." उन्होंने जब यह बात कही थी, तब यूरोप में अर्थव्यवस्था पर लगातार कॉरपोरेट हावी था। 2014 के बाद और उससे पूर्व में जो एक बुनियादी अंतर आया है, उस बुनियादी अंतर ने किस प्रकार देश की अर्थव्यवस्था को सुदृढ़ करने का काम किया है, उसके मैं एक-दो उदाहरण देना चाहता हूँ।

सभापति महोदय, हिन्दुस्तान में जो हाशिए के लोग हैं, उनमें ट्राइबल कम्युनिटी आती है। देश में 8.6 परसेंट ट्राइबल कम्युनिटीज हैं, जिनकी जनसंख्या लगभग 11 करोड़ है। दूसरा, जो ज्योग्रैफिकली हाशिए का क्षेत्र बन गया था, वह नॉर्थ-ईस्टर्न रीजन था, जहाँ देश की 3.76 परसेंट पॉपुलेशन रहती है। वहाँ की 2,62,000 वर्ग किलोमीटर की कुल भूमि में से 28 प्रतिशत भूमि पर ट्राइबल पॉपुलेशन तथा वहाँ के लोग रहते हैं, जबकि 72 प्रतिशत हिस्से में माउंटेन तथा प्लेटू इत्यादि हैं। भारत सरकार ने वहाँ के लिए महत्वपूर्ण कदम उठाया है। वर्ष 2014 से पहले की जो स्थिति थी, 'गरीबी हटाओ' और गरीबों के नाम पर जो लगातार बातें चलती थीं, उन पर एक कवि ने लिखा था:

*"सरकारें आती जाती हैं, वादों के सपने सजाते हैं,
भर के अपनी झोली को फिर दबे पाँव चले जाते हैं।"*

वर्ष 2014 के बाद यह कविता तब अप्रासंगिक हो गई, जब उन गरीबों के लिए अर्थव्यवस्था की बुनियाद मजबूत करने के बाद टॉयलेट्स बनते हैं, दो करोड़ से अधिक लोगों को घर मिलते हैं, 46 करोड़ लोगों के बैंक एकाउंट्स खुलते हैं, लगभग 120 मिलियन लोगों को एलपीजी कनेक्शंस मिलते हैं। यह बुनियाद, जो प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में रखी गई है, इसने उन लोगों को झुठला दिया है, जो इस देश को लगातार वाम और दक्षिण के बीच, लेफ्ट और राइट के बीच बाँट कर, गरीबों का नाम लेकर, 'गरीबी हटाओ' का नाम लेकर गरीबी-रेखा को स्थायित्व देना चाह रहे थे। फिर, 2014 के बाद एक अधिष्ठान परिवर्तन हुआ। उस परिवर्तन के बाद, चाहे ट्राइबल का क्षेत्र हो या कोई दलित समुदाय हो, उन सब पर ध्यान दिया गया है। हमारी इस प्रगति को अब दुनिया के लोग भी स्वीकार करने लगे हैं। आज से पहले कई पत्र-पत्रिकाएँ हमारी विचारधारा और हमारे नेतृत्व को कठघरे में खड़ा करती थीं, लेकिन आज इन तथ्यों के आधार पर 'इकोनॉमिस्ट' पत्रिका ने मई, 2022 के अपने अंक में कई चीज़ों को रेखांकित किया है। उसने 'इंडियाज़ मोमेंट' शीर्षक से एक कवर स्टोरी छापी है। इसमें उसने बताया है कि डिजिटल इंडिया 17 बड़ी डिजिटल इकोनॉमीज़ के बीच में दूसरे स्थान पर पहुँच गया है। इस देश में बेनिफिट्स का जो डिजिटल ट्रांसफर हो रहा है, उससे लोगों को मात्र राहत ही नहीं है, बल्कि उससे लोगों को फायदा भी पहुँच रहा है।

सभापति महोदय, किन्स ने एक बात ठीक कही थी कि इसका प्रभाव मल्टीप्लायर-एक्सेलरेटर की तरह होता है। यदि किसी व्यक्ति की हम मदद करते हैं, तो वह मदद सिर्फ़ पैसे के रूप में नहीं होती है, उसका प्रभाव केवल तात्कालिक ही नहीं होता है, बल्कि उसका अर्थव्यवस्था पर चक्रीय यानी साइक्लिकल इम्पैक्ट पड़ता है और अर्थव्यवस्था सुदृढ़ होती है। वर्ष 2014 के बाद से यह काम प्रधान मंत्री नरेन्द्र मोदी जी ने निरंतर करने का काम किया है। प्रधान मंत्री जी ने इस देश में दूसरा सबसे महत्वपूर्ण परिवर्तन लाने का काम किया है कि वेलफेयर मेज़र्स को सिर्फ़ नारे का विषय नहीं बनाया है, यह हॉलो स्लोगन नहीं था। जो हाशिये के लोग हैं, मार्जिनलाइज़्ड पीपल हैं, उन मार्जिनलाइज़्ड पीपल को मुख्य धारा से जोड़ने के लिए एक इन्क्लूसिव इकोनॉमी देने का काम किया है। इसी कारण से मैं टाटा इंस्टीट्यूट ऑफ़ सोशल साइंसेज़ के एक अर्थशास्त्री को, एक सोशल साइंटिस्ट को उद्धृत करना चाहता हूँ। अश्विनी कुमार जी ने अपने लेख में एक बहुत अच्छी बात कही है। उन्होंने प्रधान मंत्री जी की इस दृष्टि को, इस कदम को वेलफेयर आर्किटेक्चर कहा है और कहते हुए कहा है, a distinct social contract for the poor, यानी वर्ष 1947 के बाद से हिन्दुस्तान में पहली बार गरीब केंद्रित नीति को आज समाजशास्त्र और इकोनॉमिस्ट, यानी दुनिया के अखबार और पत्रिकाएँ, चाहे फाइनेंशियल टाइम्स हो, या इकोनॉमिस्ट हो, वे स्वीकार कर रहे हैं। मुझे आश्चर्य होता है कि जब आर्थिक विकास ने हिंसा को समाप्त किया, लोगों के बीच में असहिष्णुता को समाप्त किया, तब भी हमारे सदन में अर्बन नक्सल के समर्थन में क्यों बात कही जाती है। जब अर्बन नक्सल का विरोध किया जाता है, जिनके कारण समाज में असहिष्णुता बढ़ती है, जिनके कारण समाज में कटुता बढ़ती है, तो लोगों को ऐसा लगता है कि उनकी स्वतंत्रता छिनी जा रही है। जिन अर्बन नक्सल के कारण छत्तीसगढ़, झारखंड सहित ट्राइबल क्षेत्र में लगातार हिंसा की घटनाएँ घटती रही हैं, विकास को रोका जाता रहा है। वर्ष 2014 के बाद से ऐसी ताकतों को हाशिये पर डाला गया और यह सरकार इस बात के लिए कृतसंकल्प है

कि ऐसी कोई भी ताकत जब भी सामने खड़ी होगी, तब हम उसे जड़-मूल से मिटाने के लिए कृतसंकल्प रहेंगे।

सभापति महोदय, जब राष्ट्रीय स्तर पर विकास का कार्य हो रहा है, तो दुनिया में अनेक ऐसे देश हैं, साउथ अमेरिका का ब्राज़ील एक देश है, जिसको विकास के क्षेत्र में Renaissance of Latin America माना जाता था। पूरे लैटिन अमेरिका में, चाहे बोलीविया हो, ब्राज़ील हो, पेरु हो, चिली हो, वेनेज़ुएला हो, वहां एक लेफ्ट एक्सपेरिमेंट हुआ। उस लेफ्ट एक्सपेरिमेंट के बाद वहां दो बार -- एक बार पिंग रिवाल्यूशन 80 के दशक में हुआ, सत्ता से बाहर आए, फिर वामपंथ आया और वह लेफ्ट एक्सपेरिमेंट फेल हो गया। आज लैटिन अमेरिका एक फेल्ड स्टेट के रूप में सामने आ रहा है।

दूसरी तरफ नव-उदारवाद में, जिन लोगों ने नव-उदारवाद नीति के द्वारा सिर्फ पूंजीवाद को आगे बढ़ाया, आज ऐसे विकसित देश संकट में आ रहे हैं। इसलिए मोदी डॉक्टरिन महत्वपूर्ण हो जाती है। प्रधान मंत्री नरेन्द्र मोदी जी ने इन दोनों के बीच में एक थर्ड वेव, एक तीसरे रास्ते को स्थापित किया है, जिस रास्ते का एकमात्र केंद्रबिंदु है, प्रो-पीपल। जनहित के लिए जब हमें पब्लिक सेक्टर के पास जाना पड़ेगा, हम पब्लिक सेक्टर के पास जाएंगे, जब हमें प्राइवेट सेक्टर के पास जाना पड़ेगा, हम प्राइवेट सेक्टर के पास जाएंगे, जब हमें दोनों के पास जाना पड़ेगा, तब हम पब्लिक और प्राइवेट सेक्टर के पार्टिसिपेशन की बात करेंगे। जब इकोनॉमिक फंडामेंटलिज्म ने इस देश का 7 दशकों तक गर्क कर रखा था, उस इकोनॉमिक फंडामेंटलिज्म से प्रधान मंत्री, नरेन्द्र मोदी जी ने साहस के साथ इस देश को अलग किया। इसलिए जब भी कोई नीतियां आती हैं, जब जन-धन योजना आयी थी, तब अच्छी नीयत वाले लोग भी उसका मखौल उड़ा रहे थे, उसकी आलोचना कर रहे थे। आज आठ साल बाद पूरी दुनिया और इकोनॉमिस्ट जैसी पत्रिकाएं दुनिया के देशों को यह प्रेरणा दे रही हैं कि भारत के रास्ते पर चलने की ज़रूरत है, चूंकि भारत का जो रास्ता है, उस रास्ते ने न सिर्फ लोगों तक राज्य का वह अंश पहुंचाया, बल्कि उन्हें भारतीय गणतंत्र का हिस्सा होने का एहसास दिलाया।

महोदय, आर्थिक विकास के क्षेत्र में जब हम कदम बढ़ाते हैं, तब दृष्टिकोणों की आलोचनाएं हो सकती हैं। जब देश दवा के उत्पादन में दुनिया में तीसरे स्थान पर पहुंच जाए, डिजिटल क्षेत्र में दूसरे स्थान पर पहुंच जाए, देश की पांचवीं बड़ी अर्थव्यवस्था बन जाए और पूरी दुनिया में भारत में गरीबी हटाने की प्रक्रिया के प्रति दृष्टिकोण बदल जाए, लेकिन फिर भी भारत का विपक्ष उन बातों पर भी सहमति देने के लिए तैयार नहीं है, जिन बातों का संबंध राष्ट्र से है, जिन बातों का संबंध आम जनता से है और जिन बातों का संबंध देश में कल्याण के कार्यों से है।

महोदय, माननीय प्रधान मंत्री नरेन्द्र मोदी जी ने एक महत्वपूर्ण कदम उठाया है कि अर्थव्यवस्था तब तक सुदृढ़ नहीं हो सकती, जब तक नीचे से लेकर ऊपर तक ऐथिक्स के महत्व को, नैतिकता के महत्व को स्वीकार नहीं किया जाएगा। यदि ऊपर देखें, तो इन्सॉल्वेन्सी एंड बैंकरप्सी कोड के द्वारा जब भारत सरकार के पास पांच लाख करोड़ रुपये वापस आए, तो एनपीए शब्द शब्दकोश से बाहर होने लगता है, जो अर्थव्यवस्था का पहला शब्द बन गया था, वह अब हमारे लिए अंतिम शब्द रह गया है। दूसरी तरफ लगभग 35 मिलियन फेक एलपीजी काडर्स को समाप्त किया गया, 47 मिलियन फेक राशनकाडर्स को समाप्त किया गया और 7.8 मिलियन फेक एम्प्लॉयमेंट गारंटी काडर्स को समाप्त किया गया। अर्थव्यवस्था सिर्फ इस बात से नहीं चलती है

कि आप क्या कार्यक्रम लाते हैं, क्या नीतियां लाते हैं, आपकी नीयत कैसी है। यदि आपकी नीयत में खोट है, तो अच्छी नीतियां भी समाप्त हो जाती हैं। प्रधान मंत्री नरेन्द्र मोदी जी ने अपनी साफ नीयत से, देश के विकास की नीयत से गरीबों को केन्द्र में रखकर जो काम किया, वह अद्भुत और अभूतपूर्व कार्य है, जिसे आज पूरा देश स्वीकार कर रहा है।

सभापति महोदय, हमारी सरहद हमेशा से ऑर्फनेज स्टेज में रही है। चार हजार किलोमीटर चीन की सरहद पर इन्फ्रास्ट्रक्चर का जो विकास हुआ - अभी माननीय प्रधान मंत्री जी ने शिलॉंग में जिस बात को कहा कि सड़क, सेतु और सुरंग बनाने के बाद 2015 में स्टैंडिंग कमेटी के तहत जब मैं गया था और सेना के जवानों से बात हुई, तो वे दबी जुबान से कह रहे थे कि आपात स्थिति में सेना का वहां पहुंचना, सेना के लिए आर्म्स का पहुंचना बहुत ही कठिन है। जब हम 2021 में वहां पहुंचे, तो भारत की सेना भारत सरकार की उन नीतियों पर गर्व कर रही है, जिन नीतियों के कारण आज ये सरहदें सुरक्षित हैं, सेना का आत्मबल बढ़ रहा है और दुनिया में हमसे जलने वाले, चिढ़ने वाले और विस्तारवादी नीति रखने वाले देश आज हमसे आक्रांतित हैं। इससे अर्थव्यवस्था बदली है, तो वह सिर्फ गांव तक ही नहीं पहुंची है, वह सरहद तक भी पहुंची है। वह सिर्फ गरीबों तक ही नहीं पहुंची है, बल्कि मध्यम वर्ग को भी राहत दी गई है। इसलिए मैं अंत में अपनी बात को समाप्त करने से पहले एक बात उद्धृत करना चाहता हूं कि जब एक सफल नेतृत्व होता है, तो उसके लिए इतिहासकार Gibbon ने कहा था - "Winds always favour the ablest navigator". आज प्रधान मंत्री जी जो कदम उठा रहे हैं, उस कदम के पीछे पूरा देश खड़ा है, देश को अनुभूति हो रही है कि भारतीय गणतंत्र उसके पास है और वह गणतंत्र का हिस्सा है। मैं अंत में अपने विपक्ष के साथियों से यह कहना चाहता हूं कि आलोचना कीजिए, लेकिन वह रचनात्मक हो। चुनावी मुद्रा में हर समय आलोचना करने से आपकी अपनी विश्वसनीयता जाती है, देश की सम्प्रभुता का अवमूल्यन करने से आप पर लोग हँसते हैं, शत्रु राष्ट्र आपसे खुश होता है...(समय की घंटी)...

महोदय, देश के उन मुद्दों पर, जो सम्प्रभुता का मुद्दा है, जनता के कल्याण का मुद्दा है, हम सबको उन पर एकमतता रखनी चाहिए और उसी एकमतता के साथ राष्ट्र को आगे बढ़ाने की कोशिश करनी चाहिए।

MESSAGES FROM LOK SABHA - *contd.*

Nomination of Members to a Joint Committee on The Multi-State Co-operative Societies (Amendment) Bill, 2022

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"I am directed to inform you that Lok Sabha, at its sitting held on Tuesday, the 20th December, 2022, adopted the enclosed motion in

regard to the Multi-State co-operative Societies (Amendment) Bill, 2022.

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the members of Rajya Sabha appointed to the Joint Committee, may be communicated to this House."

GOVERNMENT BILLS - *contd.*

***(i) The Appropriation (No.5) Bill, 2022**

*** (ii) The Appropriation (No.4) Bill, 2022**

MR. CHAIRMAN: Now, Dr. Fauzia Khan. You have five minutes.

DR. FAUZIA KHAN (Maharashtra): Sir, I am sincerely thankful. We are discussing Supplementary Demands that equals almost to eight per cent of the Budget. Sir, the way Budgets are discussed these days reminds me of a little anecdote which I had read somewhere. An optometrist was training his assistant on how to present the bill for a pair of spectacles to his assistant. He was coaching him and he said, "You say to the customer, 'It will be of Rs.2,000/-.'; pause, and take a look at the customer. If the customer does not look agitated, you can go on and say 'for the frame'. You further go on to say 'and the glasses will be Rs.1,000/-.' Pause again. Look at the customer. If the customer is still unruffled, you can go on to say, 'for each.' So, Sir, an unruffled customer bears the burden. Had he questioned the assistant, he would have got the spectacles for half the amount. In this, I think, lies a lesson for all of us. Running the finances of such a big economy is a very challenging task. I admire the hon. Finance Minister for being at the steering wheel in difficult times. My colleagues, hon. Members, have spoken elaborately on price rise, inflation, unemployment and a lot of other things. But I shall be limiting myself, since I have a very short time, to one or two different issues.

Sir, a major amount from the Consolidated Fund of India shall be going towards the construction of roads. It is a good thing to have good roads, specially with reference to our spines and our bones. So, I must cite a meaningful example

* Discussed together.

here. I know this because this is an example from my own home district. This is a road which is part of NH-61. It has been sanctioned and allotted. Estimates that were prepared for this 17 kilometer road were for Rs.430 crores. Tenders were floated for a Rs.430 crores road, and the road was sanctioned to the lowest bidder. Sir, can we imagine how low this bid was? This was 31 per cent low. And, it makes it Rs.134 crores lesser than what was estimated, and these estimates are made by our learned officials of the Department. My question is: Why were the estimates so high? In case, this road of 17 kilometers had been sanctioned at Rs.430 crores, we would have been in a loss of Rs.134 crores. So, this one single road of 17 kilometers saved us Rs.134 crores. Then, another road from Parli Vaijnath was allotted 32 per cent below the estimates. There are various works from the Forests Department which I know of, which are being allotted between 30 to 45 per cent below the estimates. This is something which is beyond imagination and is denting our overall budget. These are works only from a small district in Maharashtra. We could imagine the scope for saving in the overall budget of various departments.

Sir, we must not forget that the revenue budget for roadways is one of the highest in our country. ...(*Time-bell rings*)... Sir, if estimates in various Departments are made more wisely, a lot of money could be saved in the overall Budget which could be utilized for more important matters, for instance, for national security. Sir, when we speak about the security of the country, it is not just the Defence Ministry which I am referring to. The consideration for Defence so far has had only three dimensions, land, water and air. A fourth dimension has also emerged in present times, and that, Sir, is space, and the rapidly-emerging technologies around it. Why, Sir? ...(*Time-bell rings*)... Should I stop, Sir?

MR. CHAIRMAN: Half-a-minute.

DR. FAUZIA KHAN: Thank you, Sir.

In the year, 2022 itself, there have been 181 launches into space, the highest that the world has ever seen. Moreover, Sir, out of these launches, a majority of launches were not made by the Government but were made by private players. Our Defence considerations cannot ignore that. I thought, with the changing scenario in the world, we have a World War, we have Russia cornered, we have China in aggression, we have Pakistan always snarling at us, we would have, Sir, asked for some finance, some supplementary demands for Defence this time, as many countries -- Sir, I had some figures which I wanted to present here -- have taken decisions in view of changing situations, and they have enhanced their military

Budget. So, if we would have come even up to 20 per cent from 8 per cent, we wouldn't have mind it because it concerns the security of the nation, and times have changed, Sir. So, we need to evolve. Just as cyber world is evolving, we also need to evolve, and our Space Department, our Defence Department and our IT Department should take consideration of this. Sir, because of shortage of time, I cannot say more. But I had a lot to say, Thank you very much.

MR. CHAIRMAN: Thank you. The hon. Member has demonstrated power of politeness. Politeness can be very disarming. I was speechless when she said, 'Should I stop?' I said, 'Go on.' I am sure, Members will bear in mind, power of decorum, power of discipline and power of humility is beyond imagination when it comes to impactful results.

Shri R. Girirajan; maiden speech in Tamil; 15 minutes.

SHRI R. GIRIRAJAN (Tamil Nadu): Hon. Chairman, Sir, thank you for allowing me to participate in the Supplementary Bill.

Sir, I take great pride that I hail from the land of Dravidian leader, E.V. Ramasamy, popularly called 'Periyar' who was a revolutionary leader and a champion of social equality. His ideologies remain even today as the bedrock of Tamil Nadu's political, social, cultural and economic growth.

At the outset, I begin by expressing my sincere thanks and gratitude to the stalwart of the Dravidian movement, Perarignar C.N. Annadurai, former Chief Minister of Tamil Nadu, founder of the Dravida Munnetra Kazhagam, and former Member of this august House where today I stand to represent the people of Tamil Nadu.

I am also indebted to Kalaigarnar, Dr. M. Karunanidhi, my mentor who inspired me to join the Dravidian Movement to fight for the rights of the oppressed, suppressed, marginalized and the downtrodden.

I am eternally grateful to our DMK Party President and hon. Tamil Nadu Chief Minister, Thiru M.K. Stalin, and to our upcoming leader, DMK Youth Wing Secretary and hon. Minister of Youth Affairs and Sports of Tamil Nadu, Thiru Udhayanidhi Stalin, for choosing me to represent the interests of our State and its people.

At this moment, I remember Thiru Murasoli Maran, former Union Minister and a former Member of this august House and a senior leader of our Party.

Mr. Chairman, Sir, I would like to thank Thiru Tiruchi Siva, floor leader of DMK in Rajya Sabha for giving me this opportunity to make my maiden speech in this House. Sir, as this is my maiden speech, I request the Chair to not allow any interruptions.

Sir, the Dravidian-model Government led by our hon. Chief Minister of Tamil Nadu, Thiru M.K. Stalin, is concentrating not only on the development of the economy while ensuring social justice to everyone but also on providing equal opportunities for women for overall development. Going by the yardstick of performance -- since the formation of Government and even during the pandemic period of Covid -- our hon. Chief Minister, Thiru M.K. Stalin has proved to be the best Chief Minister amongst the Chief Ministers of this largest democratic country. He has declared that he would soon make our State, Tamil Nadu, number one State in the country. The DMK party's leader, Thiru M.K. Stalin, is the leader in protecting the interests and rights of States in the Union of India.

*"Sir, I would like to quote the five slogans of our hon. Chief Minister of Tamil Nadu. (i) Let us preserve the commands of *Kalaigal* as we preserve our eyes; (ii) Let us cherish Tamil language by developing the life of Tamil people; (iii) Let us destroy centralization of power. (iv) Let us protect humanism by destroying communalism. (v) Let us develop Tamil Nadu as a prosperous state."

Being a Member of the Dravida Munnetra Kazhagam, here, I would sincerely act in accordance with our party's motto and speak for the welfare of the people of the State of Tamil Nadu.

Sir, I deem myself as a representative of the common man, more particularly of the toiling masses and of the society at large and would give voice to their legitimate aspirations and desires. In this capacity, I shall strive to be the dignified voice of the voiceless and the unseen.

Dr. B.R. Ambedkar said that the Union and the States are equal in the spirit of a federal policy. Legitimate demands of the States, especially those that are ruled by different political parties from that of the Union, need to be considered in the best and proper perspective without display of any political one-upmanship. Hence, I reiterate the emergent need to revive the constitutional body called the Inter-State Council (ISC) that has since gone into hibernation.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

*English translation of the original speech delivered in Tamil.

Sir, I am reminded of the great Tamil poet, Thiruvalluvar, who wrote in couplet 448 - *"The king, who is without the guard of men who can rebuke him, will perish, even though there be no one to destroy him".

Sir, this House of Elders is well-equipped to turn the wheel of progress in the right direction and at the right pace.

In the same breath, I believe that this House also protects the interests of the States in the federal scheme of things.

Sir, democracy is not only about voting and forming governments. When citizens feel that the mandate, the one that they have given, is reflected in the performance of the Government, the role of the Government stands truly justified. Unfortunately, the National Democratic Alliance-led Government of the day has not gloriously acquainted itself with governance as it should be. The federal scheme as envisaged in our Constitution has been reduced into a farce, further reducing States into subservient units.

Fiscal-federalism that is being practiced by the Union Government is evident in the case of payment of Goods and Services Tax (GST) compensation to States. This is a classic example. Non-payment of the GST dues in time to the States can cripple their administration. In my humble opinion, it clearly tantamounts to penalise the States for performing well.

Sir, I came to know that an amount of more than ten thousand crores of rupees on account of GST dues is pending for our State. In the beginning, the Union Government has been releasing compensation in an *ad hoc* manner based on the provisional claims sent by States. I am aware that the Auditor General certified figures are required. However, it would be fair practice to release the provisional claim and not wait for the Auditor General's certified claims.

At this juncture, I would like to quote from the greatly-venerated leader, our own Anna's speech in the same Rajya Sabha in December, 1963. "The working of the federal structure all these years has created a sense of frustration in the minds of the States. The States are fast becoming dole-getting corporations. They feel that they are relegated to the background and there is a very natural instinct in them that they should be given more power."

Another very important issue I want to address today is inter-State river water dispute. A recent report from NITI Aayog suggests that India is facing an unprecedented water crisis. By the year 2030, the country's water demand is

*English translation of the original speech delivered in Tamil.

predicted to become double of its available resources. It is a matter of grave seriousness that nearly 2,00,000 people die every year in India due to lack of access to clean water. The situation is set to be rapidly getting worse. In a few years from now, the groundwater supply in 21 major cities is likely to dry up which will further complicate the country's urban water demand-supply crisis. The same report predicts that by the year 2050, lack of access to clean and potable water is predicted to lead up to a loss of 6 per cent to India's gross domestic production. Instead of addressing the water issue in an integrated and sustainable manner, what the Union Government is doing is that it is misdirecting itself towards dam building and large irrigation projects. This can be legitimately seen as an attempt to wrestle all the control from the respective States. The Union Government must assess the situation and focus its attention on water harvesting, integrated river basin water management and on ways to use water efficiently.

In a federal polity like ours, if and when there is no institutional space for States even to voice their needs and demands, it will imminently result in feud with the Union.

The recent report from the Committee of Parliament on Official Languages, chaired by the hon. Union Home Minister, has recommended Hindi to be given priority in public offices, in higher educational institutions, such as IITs and IIMs, and in local courts. In this regard, I want to draw your kind attention to Resolution 70/166 adopted by the General Assembly of the United Nations on the 17th day of December, 2015, that has emphasized the importance of growth and the protection of local languages in member states and has considered linguistic development as an essential tool for achieving sustainable development goals. It is important to note that in a heterogeneous democracy like India, singularity in ideas and thoughts cannot be enforced without informed consent. Experiences across the world tell us and have shown that Government intervention to achieve linguistic unification through fiat and diktats have only proved to be counter-productive and has fanned innate disharmony. The idea that there ought to be one language that needs to be promoted as national language is extremely unpopular in my part of the country. The Citizenship Amendment Act and the National Register of Citizens also pose a very grave threat to the delicate secular fabric of our country. The sectarian bias and religious animosity that were always kept under check have started to raise their ugly head rather unfortunately under the auspices of a legislation. The pernicious idea of exclusion cannot be converted into a socio-political project aiming homogeneity and religious majoritarianism in a country that is known worldwide as rich, multi-ethnic, multi-religious, multi-cultural and multi-linguistic.

Sir, I wish to emphasize the fact that the fundamental purpose of my speaking here in the Rajya Sabha today is not to create meaningless controversies but to state positive truths to the best of my knowledge and belief and to draw the attention of the nation to several crucial issues.

The Dravidian model of governance is never just about economy and money-making, but it is also about social justice and the development and equal opportunities for its women folk. It is no wonder then that Tamil Nadu today ranks as one of the best-performing States in India because of its inclusive development model.

Sir, I take this earnest opportunity to exhort the Union Government to adopt the Dravidian model of governance along with its principles of inclusive growth for the entire country. I can guarantee that this will turn out to be a masterstroke for us, the people of this great subcontinent, and also propel our nation to achieve everlasting peace and prosperity to attain further glory.

I will end by recalling Justice V.R. Krishna Iyer, who said that India can be strong only if the Union is strong and the Union can be strong only if the individual units are equally strong and operate on a common wavelength in matters that are fundamental to the governance of the country.

With the assurance that the issues I focused here today will create ripples in all the thinking minds and will be taken kindly in the light of the best intention for the nation's development and reputation, I conclude. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Dr. Anil Jain. You have 13 minutes.

डा. अनिल जैन (उत्तर प्रदेश) : उपसभापति महोदय, मैं एप्रोप्रिएशन बिल्स की अनुदान माँगों के संबंध में चर्चा करने के लिए यहाँ उपस्थित हुआ हूँ। ऐसे समय में जब हम अनुदान माँगों पर चर्चा कर रहे हैं, तब पूरी दुनिया के विकासशील देश और विकसित देश, दोनों तरह के देशों की आर्थिक स्थिति टरमॉयल में है, कठिनाई में है। ऐसे समय में भारत की आर्थिक स्थिति कैसी है, इस संबंध में मैं बताना चाहता हूँ कि माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी के नेतृत्व में और कुशल तथा योग्य वित्त मंत्री के कुशल संचालन में भारत इस समय की कठिन परिस्थितियों में भी अपनी उबरती अर्थव्यवस्थाओं में मजबूत वृद्धि, निजी क्षेत्र पर कम कर्ज और उच्च विदेशी मुद्रा भंडार के साथ बेहतर स्थिति में है। ऐसे में हमें और अधिक प्रयास करने की जरूरत है, ताकि विकास की गति को और तेज किया जा सके।

महोदय, आज भारत तेजी से विश्व का नेतृत्व कर रहा है। हमें इस नेतृत्व का आभास होता है कि अभी भारत को जी-20 देशों के अध्यक्ष का पद भी मिला है। जी-20 की जो समिट हिन्दुस्तान में होने वाली है, उसमें हम दुनिया को किस प्रकार का भारत दिखाना चाहते हैं, इसके लिए भारत सरकार ने जी-20 की 200 मीटिंग्स भारत के 56 शहरों में इस प्रकार से करने की रचना की है,

जिससे दुनिया भारत को देख कर समझे और हम भी दुनिया को समझें। मैं चाहता हूँ कि कम से कम इस बात पर हमारे अपोजिशन बेंच के लोग भी भारत की एकता और सुदृढ़ता के लिए एक साथ खड़े होकर, भारत के साथ खड़े होकर जी-20 को कैसे सक्सेसफुल और ग्लोरियस बनाया जाए, इसके लिए प्रयास करेंगे।

प्रो. मनोज कुमार झा : इसमें हम आपके साथ खड़े हैं।

डा. अनिल जैन : धन्यवाद।

महोदय, हमने उन सरकारों को भी देखा है, जब कहा जाता था कि केन्द्र से एक रुपया चलता है और नीचे 15 पैसे पहुँचते हैं। मतलब 85 पैसे कहाँ चले जाते थे, किन अफसरों पर, किन नेताओं पर, किन व्यवस्थाओं पर जाते थे, यह हम सबने देखा है। कहने में छोटा लगता होगा, लेकिन जब लाल किले की प्राचीर से देश के प्रधान मंत्री, माननीय नरेन्द्र मोदी जी ने घोषणा की कि देश में जन-धन कानून लाया जाए, तो बड़े-बड़े लोगों ने बहुत मजाक बनाने की कोशिश की थी। जब 15 अगस्त से लेकर 26 जनवरी के बीच करीब-करीब 30 करोड़ जन-धन खाते खुल गए -- वे खाते गरीबों के खाते थे, आज वे 46 करोड़ हैं -- वे गरीबों के खाते, इतना बड़ा फाइनेंशियल इंकलूजन दुनिया की हिस्ट्री में नहीं है! सारी दुनिया के अर्थशास्त्री चकित थे कि भारत ने इतना बड़ा फाइनेंशियल इंकलूजन इतने कम समय में करके दिखाया! यह मोदी जी के नेतृत्व में हुआ, कम से कम इस बात की तारीफ करनी चाहिए। पहले लोग हँसते थे, लेकिन आज सारी दुनिया के लोग इसको एक बहुत बड़ा टूल मानते हैं, यह दूरदर्शिता है।

प्रधान मंत्री जी जब जन-धन योजना लाए थे, उसी के साथ-साथ उन्होंने आधार को भी मजबूत किया था। उन्होंने सभी व्यवस्थाओं को आधार लिंक बनाया और मोबाइल्स को भी आधार से जोड़ा। इस तरह जेम के माध्यम से डीबीटी को भी आधार से जोड़ा गया, जिसके लिए विदेशों के इकोनॉमिस्ट्स ने भी भारत की तारीफ की है। डीबीटी में हमारे गरीबों को डायरेक्ट बेनिफिट ट्रांसफर के माध्यम से पैसा जाता है। पहले 2,22,000 करोड़ रुपये छाजन में ही चले जाते थे, लेकिन अब वे देश के विकास में लग रहे हैं, गरीबों के कल्याण में लग रहे हैं। यही दूरदर्शिता है और इसी प्रकार से देश को चलाया जाता है, देश की व्यवस्थाओं को चलाया जाता है, यह हम सबको समझने की जरूरत है।

महोदय, जब देश के प्रधान मंत्री, माननीय नरेन्द्र मोदी जी ने देश के लिए तमाम प्रकार की व्यवस्थाएं दी थीं, वहीं नरेन्द्र मोदी जी जब प्रधान मंत्री पद के दावेदार के रूप में चुन कर संसद के सेंट्रल हॉल में आए थे, तब उन्होंने एक शपथ ली थी। उन्होंने सबसे पहले यही कहा था कि मेरी सरकार देश के शोषित, पीड़ित, वंचित, गरीब, किसान और महिला वर्ग को समर्पित होगी। यही गरीब-कल्याण है, यही अंत्योदय है और यही वैचारिक अधिष्ठान है। अपनी विचारधारा पर चलते हुए हमने अंत्योदय के संकल्प को पूरा करने का काम किया है।

महोदय, गरीबी हटाने के नाम पर आज तक बहुत सारी सरकारें आईं। उन्होंने वोट लिए, सरकार बनाई, लेकिन गरीबी नहीं हटाई, क्योंकि वे कोई योजना ही नहीं ला पाए थे। नरेन्द्र मोदी जी अकेले ऐसे प्रधान मंत्री हैं, जो अपने पांच साल के कार्यकाल में ढेरों योजनाएं लाए, उन योजनाओं को क्रियान्वित किया और उनकी मॉनिटरिंग भी की, जिसका परिणाम देश के गरीबों ने

देखा। इन्हीं गरीबों के आशीर्वाद से वे 305 सीट्स लेकर फिर से सत्तासीन हुए। देश को इसी प्रकार से चलाया जाता है और वैचारिक अधिष्ठान को इसी प्रकार से पूरा किया जाता है।

माननीय उपसभापति महोदय, वित्त मंत्री जी ने अपना एप्रोप्रिएशन बिल रखते समय 3,25,756 करोड़ रुपये के अतिरिक्त धन की मांग की है। जो एस्टिमेटेड बजट था, वह देश के कल्याण की योजनाओं में खर्च हुआ है, जो अत्यंत हर्ष का विषय है। उस तरफ के बहुत सारे लोगों ने यह बात कही कि यह मिसमैनेजमेंट है, लेकिन 2008-09 में ये लोग स्वयं दो बार सप्लीमेंटरी बजट लाए थे और 20 प्रतिशत पर लाए थे, ये लोग तब की बात याद करें। ये किस मुंह से कहते हैं कि हम बजट में सप्लीमेंटरी डिमांड्स क्यों लाते हैं! हमने देश के गरीबों के कल्याण का काम किया है। रूस और यूक्रेन युद्ध के कारण सारी दुनिया में जिस प्रकार का वातावरण बना, हमने उसको डील करने का काम किया। देश के गरीबों का कल्याण किस प्रकार से हो, हमने इसकी चिंता की है। फर्टिलाइजर सब्सिडी पर 1,09,000 करोड़ रुपये जा रहे हैं। 80,000 करोड़ रुपये से ज्यादा धन सिर्फ यूरिया के लिए ही दिया गया है। यह वही यूरिया है, जिसकी आपके राज में कालाबाजारी होती थी। सारा सदन इस बात को जानता है कि जब फर्टिलाइजर्स बंटते थे, तो किस प्रकार से लाठी-मार होता था, लाठी-चार्ज होता था लेकिन फिर भी किसानों को समय पर यूरिया नहीं मिलता था, सिर्फ डंडे मिलते थे। आज यूरिया के लिए ऐसा कुछ नहीं हो रहा है। प्रधान मंत्री जी ने यूरिया को नीम-कोटेड करवाया और वही 4,000 रुपये का यूरिया किसानों को 266 रुपये में मिल रहा है। हमारी सरकार किसानों को 266 रुपये में यूरिया देने का काम कर रही है। ऐसे ही जो डीएपी 3,700 रुपये में मिलता था, उसको 1,350 रुपये में दिया जा रहा है, ताकि देश के किसान पर बोझ न पड़े। हमारे प्रधान मंत्री जी ने कहा कि कीमतें चाहे जितनी भी बढ़ जाएं, लेकिन उनका बोझ देश के किसानों पर नहीं आने दिया जाएगा, देश के किसानों की आमदनी को कम नहीं होने दिया जाएगा, उसको बढ़ाया जाएगा। इसी काम को करने के लिए सप्लीमेंटरी डिमांड्स फॉर ग्रांट्स को लाया गया है।

महोदय, जब देश में महामारी आई थी, तो ऐसे समय में जिस प्रकार से कोविड का मैनेजमेंट हुआ, यह सभी जानते हैं। मैं पेशे से डॉक्टर हूं, मैंने स्वयं देखा है कि भारत में किस प्रकार के स्वास्थ्य संसाधन उपलब्ध थे। दुनिया के समक्ष, स्वास्थ्य की दृष्टि से हम 100 से भी नीचे के पायदान पर खड़े थे। लेकिन देश के प्रधान मंत्री, माननीय मोदी जी के नेतृत्व में इन सब व्यवस्थाओं का जिस प्रकार से संचालन किया गया, उसके लिए दुनिया की सभी रेटिंग एजेंसीज़ ने, चाहे स्वास्थ्य सुविधाओं के मैनेजमेंट की बात हो या अर्थव्यवस्था के संचालन की बात हो, मोदी जी के संचालन की तारीफ की है, भूरि-भूरि प्रशंसा की है। कम से कम आप भी इसमें हमारा साथ देते। 1916-17 में स्पेनिश फ्लू आया था, जिसमें पांच करोड़ लोग मारे गए थे। उस समय जितने लोग इस बीमारी से नहीं मरे थे, उससे ज्यादा लोग भुखमरी से मरे थे।

देश के प्रधान मंत्री जी ने दृढ़ संकल्प किया कि चाहे जो परिस्थिति हो, मेरे देशवासियों, मेरे भारतवासियों को भुखमरी से मरने नहीं दिया जाएगा और उन्होंने 80 करोड़ लोगों को पांच किलो राशन हर महीने फ्री में देने का काम किया। इसके लिए हम सब्सिडी लाये हैं, इसके लिए डिमांड्स फॉर ग्रांट्स लाये हैं, लेकिन इस पर भी आपको आपत्ति होती है। देश के गरीबों को खाना जाएगा, यह कोई छोटी बात नहीं है। उस समय दुनिया के ही नहीं, बल्कि भारत के भी तमाम लोग ऐसे थे, जो यह सोच रहे थे कि अब भारत का मैनेजमेंट कैसे होगा, भारत कोविड-19 से कैसे

निपटेगा, लाखों-करोड़ों लोग मारे जाएंगे। बहुत लोगों ने इधर-उधर चर्चाएं भी कीं, स्टेटमेंट्स भी दिये कि करोड़ों लोग मरने वाले हैं, लेकिन देश के प्रधान मंत्री जी ने देश के 80 करोड़ लोगों को खाना देने का काम किया। कोई भूखा न सोने पाये, इसके साथ-साथ वन नेशन, वन राशन कार्ड की व्यवस्था की कि आप देश में कहीं पर भी हों, आपको वहीं से राशन मिल सकता है, जिससे कि देश का गरीब आदमी भुखमरी का शिकार न हो, देश का गरीब आदमी परेशानी में न हो, इस बात की व्यवस्था देश के प्रधान मंत्री जी ने की। इसके लिए ये सप्लीमेंटरी डिमांड्स लाई गई हैं और आप इनका विरोध करते हैं, इस पर सवाल खड़ा करते हैं, जबकि आप 20 परसेंट के दो-दो सप्लीमेंट्स 2008-09 में लाये थे।

महोदय, तीसरी बड़ी बात यह है कि जो खर्चा रहा है, वह पेट्रोलियम एंड नैचुरल गैस डिपार्टमेंट को जा रहा है, जिसमें 'उज्ज्वला योजना' है। देश में 9.5 करोड़ से ज्यादा एलपीजी कनेक्शंस हैं, उनमें से हर व्यक्ति को दो सौ रुपये प्रति सिलेंडर सब्सिडी दी जाती है, उसमें लगभग आठ हजार करोड़ रुपये खर्च होते हैं। यह पैसा देश के गरीब लोगों के काम आना है, यह पैसा कॉरपोरेट्स के काम नहीं आना है। इस पैसे को गरीब लोगों को देने के लिए देश की वित्त मंत्री जी अनुदान मांगों के माध्यम से आपके सामने लाई हैं, आपको इसको सपोर्ट करना चाहिए, यह विकास का काम है, यह कल्याण का काम है।

इसके अलावा रेलवे पर देश के वित्त मंत्री जी ने 12 हजार करोड़ रुपये का प्रावधान किया है। पहले रेलवे की व्यवस्था कैसे होती थी, अंग्रेजों के जमाने में रेट ऑफ रिटर्न पर रेलवे चलती थी और वही पॉलिसी चालू थी। देश के प्रधान मंत्री, माननीय नरेन्द्र मोदी जी ने रेलवे की यह पॉलिसी खत्म की कि रेल देश के कल्याण के लिए है, देश के गरीबों के लिए है, रेल रेट ऑफ रिटर्न के अनुसार नहीं चलेगी, देश की आवश्यकताओं के अनुसार चलेगी, आम जनता की आवश्यकताओं के अनुसार चलेगी, इसलिए वित्त मंत्री जी ने 12 हजार करोड़ रुपये रेलवे के इन्फ्रास्ट्रक्चर और कैपिटल एक्सपेंडिचर के लिए रखे और उसके ऊपर भी दस हजार करोड़ रुपये का और प्रावधान किया गया है। इस प्रकार रेल सामान्य व्यक्ति के काम में आने वाली जो जरूरत है, उसको बढ़ाने का काम देश के प्रधान मंत्री जी और देश की वित्त मंत्री जी ने इन अनुदान मांगों के माध्यम से हमारे समक्ष रखा है, यह धन उपलब्ध कराने की बात है।

महोदय, यहां बहुत बातें इन्फ्लेशन के बारे में कही गई हैं। आज दुनिया की रेटिंग एजेंसीज़ में भारत की स्थिति क्या है। 'दि इकोनॉमिस्ट' कहता है कि भारत की जो अर्थव्यवस्था है, because of DBT, because of digital, भारत की अर्थव्यवस्था इस समय दुनिया के सब झंझावातों को झेलने की सामर्थ्य रखती है, एक्सटर्नल और स्पिल ओवर को झेलने हिम्मत रखती है, सामर्थ्य रखती है, आज भारत की अर्थव्यवस्था इस प्रकार की है। दुनिया के परिप्रेक्ष्य में अर्थव्यवस्था की दृष्टि से भारत सही मायने में एक ब्राइट स्पॉट है। यह मेरी और आपकी रेटिंग नहीं है, दुनिया के इकोनॉमिस्ट्स और दुनिया के अखबार इस बात को कह रहे हैं। फाइनेंशियल टाइम्स कहता है कि भारत साउथ एशिया में लेंडर का काम करने वाला है, जो चाइना करता था, हालांकि चाइना तो डिपेंडेंसी करता है, जिसे पैसे देता है, उसका बॉर्डर ले लेता है, जिसका पोर्ट बनाता है, उसका पोर्ट ले लेता है, जमीन घेर लेता है। जबकि दूसरी ओर भारत ने श्रीलंका की मदद की है, नेपाल की मदद की है, बंगलादेश की मदद की है और मालदीव की मदद की है, तो

सहयोग और सह-अस्तित्व के साथ की है। साउथ एशिया में भारत की इकोनॉमी रोबस्ट है, इसीलिए भारत लेंडर का काम कर रहा है।

महोदय, इंटरनेशनल मॉनिटरी फंड की एम.डी., श्रीमती क्रिस्टालिना जॉर्जिएवा का कहना है कि भारत इस अंधेरे क्षितिज में चमकता सितारा है।...(समय की घंटी)...

श्री उपसभापति : डा. अनिल जैन जी, अब आप समाप्त करिये।

डा. अनिल जैन : महोदय, अंत में मैं एक बात और कहना चाहता हूं, जो चिदम्बरम साहब ने कहा था कि फिस्कल डेफिसिट 73 बिलियन डॉलर का है, उन्हें ध्यान होगा कि जब अटल जी की सरकार गई थी, तो उस समय चाइना के साथ फिस्कल डेफिसिट 1.49 बिलियन डॉलर का था। वह 1.49 बिलियन का था। आप सुन लीजिए। जब इन्होंने सरकार छोड़ी, तब 36 बिलियन का डेफिसिट था, अर्थात् 2,500 परसेंट अधिक था।...(व्यवधान)... आज 73 है, तो इनसे 100 परसेंट अधिक है।...(समय की घंटी)... इन्होंने 2,500 परसेंट अधिक किया और हमने केवल 100 परसेंट पर ही उसको रोका है।

MR. DEPUTY CHAIRMAN: Please. ...(Time Bell rings.)...

डा. अनिल जैन: हमने उसको 100 परसेंट पर रोका है। यह फिस्कल डेफिसिट है।

MR. DEPUTY CHAIRMAN: Please conclude. ...(Time Bell rings.)...

डा. अनिल जैन : अगर इन्फ्लेशन की बात करें, ...(व्यवधान)... इन्फ्लेशन की आखिरी बात कह कर ...(व्यवधान)...

श्री उपसभापति : डा. अनिल जैन जी, मैं अब दूसरे स्पीकर को बुलाऊंगा। प्लीज़।

डा. अनिल जैन : इन्फ्लेशन की आखिरी बात कह कर मैं अपनी बात समाप्त करता हूँ।

श्री उपसभापति : नहीं, नहीं। आप पार्टी का समय ले रहे हैं।...(समय की घंटी)... प्लीज़।

डा. अनिल जैन : इन्फ्लेशन 1966, 1967, 1983, इंदिरा जी के समय से लेकर ...(व्यवधान)...

श्री उपसभापति : माननीय श्री ए.डी. सिंह।...(व्यवधान)...

डा. अनिल जैन : चिदम्बरम जी के समय तक ...(व्यवधान)...

श्री उपसभापति : नहीं, नहीं। ...**(व्यवधान)**... डा. अनिल जैन जी, प्लीज। ...**(व्यवधान)**... Please. ...**(Interruptions)**... Please conclude. ...**(Interruptions)**... Dr. Anil Jain, Please. ...**(Interruptions)**... No; no. ...**(Interruptions)**... No, no. ...**(Interruptions)**... Nothing is going ...**(Interruptions)**... Shri A.D. Singh ...**(Interruptions)**... Shri A.D. Singh; not present. ...**(Interruptions)**... Now, *Mananiya* Shri Sandosh Kumar P. Now, you have to conclude. ...**(Interruptions)**... Nothing is going on record. ...**(Interruptions)**...

डा. अनिल जैन : *

MR. DEPUTY CHAIRMAN: Please. No; no. ...**(Interruptions)**... You have to keep quiet. ...**(Interruptions)**... Please, Sandosh Kumar P. ...**(Interruptions)**... Please. ...**(Interruptions)**... Please. ...**(Interruptions)**... Dr. Anil Jain, now, nothing is going on record.

डा. अनिल जैन : *

MR. DEPUTY CHAIRMAN: Please, Shri Sandosh Kumar P. माननीय सदस्य कृपया समय का पालन करें। Please, Shri Sandosh Kumar P.

SHRI SANDOSH KUMAR P (Kerala): Sir, as pointed out by most of my fellow speakers, the amount of money sought as Supplementary Grants is indeed a very high amount. As per the calculations, it is around 8-9 per cent of the Budget Expenditure. Either the calculations must have went wrong or mismanagement must have happened. Anyway, I would like to urge, through you, Sir, to the Finance Minister to advice the Ministries and Departments to be more vigilant and more careful while preparing the budgetary proposals. Secondly, we have heard a lot from the Treasury Benches. They all were trying to project a rosy picture of the economy. I would like to remind them of one important fact. We are in the 75th year of Independence and where have we reached? Sir, 77 per cent of the total national wealth is being handled by ten per cent of the population. This is the reality. The Prime Minister must have got annoyed on getting this much of praising from your side. Anyway, that is your own business. I don't want to comment on that. But, kindly understand that this gap is widening day-by-day. The haves and have-nots, this is increasing day-by-day. I would like to ask the Finance Minister, do you have any concrete plan/idea to control this? For example, you are taxing the poor and the

* Not recorded.

common man day-by-day. The petroleum prices have reached an all-time high. No one is here to control it. The only business of the Government has become to de-regulate everything. De-regulation is the main business. Whatever had controlled, had regulated, and you are trying to de-regulate it. Income tax is very high. So, that must be reduced. Corporate Taxes are very less. It must be enhanced. Wealth Tax must be introduced. In the year 2015, Wealth Tax was actually abolished by the then F.M., Shri Arun Jaitley. But, I would like to request this Government to introduce the Wealth Tax once again. Now, the other day, Shri Derek O' Brien was quoting the BJP's Manifesto. But, let me quote from the NITI Aayog Report. NITI Aayog was introduced in place of the Planning Commission, and they came out with a 230 page Report in the year 2018. The topic of the Report was, 'Strategy for New India @ 75'. It means this year. What was the projection? The report provides certain interesting projections. Let me tell you one thing that the prediction was that the GDP growth will be ten per cent by 2022. Where have we reached? According to the World Bank, next year, it will be going down to 4.8 per cent. Another interesting projection was that by 2022, every Indian will have a bank account, accident insurance, pension retirement planning services, etc.

Now, we have become the second largest unbanked population in the world. What you have to say? Thirdly, talking about malnutrition, when we talk about international agencies, they don't have any faith in it. They say that the whole world is looking for India, their leader. Okay. But when we talk about the international reports, they have no faith. Take for example, the Global Hunger Index. They say, "No, it is a foreign report; no point in it." But let me tell you; according to our own Family Health Survey-2021, the rate of underweight children is 32.1 per cent in many States and 35 per cent of children below five years actually were stunted. So this is the reality. Kindly understand. Leave the case of common man for the time being. Take the Central Government Health Scheme (CGHS). It started in the year 1954. It has become irrelevant in this country because of improper payment. It is slowly losing its relevance, low rate of reimbursement and excessive delay in payments. This has to be addressed. One more thing I would like to tell you is about the manual scavengers. Last year, 330 manual scavengers died in this country. The projection of the Report of the NITI Aayog was that this will be abolished by 2022. This is 2022. What happened? Nothing happened and nothing is going to happen. (*Time-bell rings.*) I would like to say one thing about NITI Aayog. NITI Aayog has become a *niti ka durupayog* like thing. My fellow speaker from Kerala also pointed out that. Niti Aayog wanted to dismantle the Rubber Board. The other day, Biplab Debji brought a Private Member's Resolution to start a new board, Agarwood Board. Now the NITI

Aayog has suggested to dismantle the Rubber Board. Now I am coming to MGNREGA. Sir, please allow me two minutes.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI SANDOSH KUMAR P: Please. I did not make even my maiden speech. The Finance Minister was saying the other day in the Lok Sabha that demand has reduced. It is not that, Sir. MGNREGA has actually become a kind of exploitation because there is not that much payment. We demand that, at least, Rs.700 must be paid to the workers. Otherwise, this will not survive. (*Time-bell rings.*) The rural economy is facing a lot of issues. Finally, I would like to conclude by saying that the majority of the ruling dispensation has become a menace to the federal structure of this country and they want to dismantle everything. This is against the idea of India. With these words, I conclude.

6.00 P.M.

MR. DEPUTY CHAIRMAN: Now Shri Ghanshyam Tiwari; eight minutes.

श्री घनश्याम तिवाड़ी (राजस्थान) : उपसभापति महोदय, मैं पाँच मिनट में ही समाप्त कर दूँगा।

माननीय उपसभापति महोदय, अनुपूरक अनुदान की माँगें और एप्रोप्रिएशन बिल पर काफी लंबी बहस हो चुकी है और जितने आँकड़े तथा तथ्य आने चाहिए थे, वे सदन के पटल पर आए हैं, लेकिन मैं आपसे दो-तीन निवेदन करना चाहता हूँ। पहली बात तो यह है कि संविधान के अनुच्छेद 114 (1) और 115 के अनुसरण में एप्रोप्रिएशन बिल आता है और जब तक एप्रोप्रिएशन बिल पास नहीं होता है, तब तक भारत की संचित निधि से या कंसॉलिडेटेड फंड से सरकार को रुपए निकालने का अधिकार प्राप्त नहीं होता है। यहाँ पर यह प्रश्न उठाया गया कि ये अनुपूरक अनुदान की माँगें क्यों लाई गईं, पहले ही क्यों नहीं देखा गया? इस संबंध में मैं यह बताना चाहता हूँ कि इसमें साफ है कि कुछ अनसीन एक्सपेंसेज होते हैं, जो पहले दिखाई नहीं देते हैं। बाद पहले दिखाई नहीं देती है, अकाल पहले दिखाई नहीं देता है, और कोई नैचुरल कलैमिटी पहले दिखाई नहीं देती है। अगर कोई युद्ध छिड़ जाए, वह पहले दिखाई नहीं देता है। इन सबको पूर्ण करने के लिए कल्याणकारी सरकार कल्याण की योजनाओं के लिए इस प्रकार की अनुपूरक अनुदान की माँग लेकर आती है। वित्तीय मामलों के जानकार यह कहते हैं कि अगर यह दस परसेंट से अधिक नहीं हो, तो उसको आर्थिक व्यवस्था के अंतर्गत उचित माना जाता है। यह 3,26,000 करोड़ रुपए का है और बजट 40 लाख करोड़ रुपए का था, तो इस प्रकार से यह उस सीमा के अंतर्गत है।

माननीय उपसभापति महोदय, एक बात जो यहाँ पर बहुत महत्वपूर्ण है, वह यह है कि जिस समय भारत के बारे में चर्चा कर रहे थे, हमने महँगाई के बारे में चर्चा की, अन्य विषयों के बारे में चर्चा की, लेकिन क्या हम आज के दिन यह कह सकते हैं कि भारत अकेला देश है, जहाँ पर

ऐसी स्थिति है? क्या उसकी अकेले चर्चा की जाए? आज दुनिया एक हो गई है, विश्व एक गाँव में बदल गया है, इसलिए विश्व की परिस्थितियों का भारत पर भी असर पड़ता है।

माननीय उपसभापति महोदय, मैं दावे से कहना चाहता हूँ कि भारत एक इस प्रकार के देश के रूप में उभर कर आया है, जिसने यह दिखा दिया...

श्री उपसभापति : माननीय घनश्याम तिवाड़ी जी, एक मिनट रुकिए। छः बज गए हैं। माननीय मंत्री, श्री वी. मुरलीधरन जी।

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, the Appropriation Bill is being discussed and we had allotted eight hours for that discussion. Yesterday, we concluded the discussion almost forty-five minutes prior to six-o'clock and took up the Special Mentions. So, I would request that if the House agrees, we will conclude the discussion today and the House may sit further to complete the Special Mentions also.

श्री उपसभापति : आप सबकी सहमति से था। घनश्याम तिवाड़ी जी, आप बोलिए। ...**(व्यवधान)**... आप सबकी सहमति थी। ...**(व्यवधान)**... नहीं। ...**(व्यवधान)**... प्लीज़ ...**(व्यवधान)**...

श्री घनश्याम तिवाड़ी : माननीय उपसभापति महोदय, यूएसए में ग्रोथ रेट 1.7 परसेंट और महंगाई 8.1 परसेंट, चाइना में ग्रोथ रेट 3.3 परसेंट और महंगाई 2.2 परसेंट, जापान में ग्रोथ रेट 1.5 परसेंट और महंगाई 2.5 परसेंट, जर्मनी में ग्रोथ रेट 1.6 परसेंट और महंगाई 8.4 परसेंट, लेकिन अगर हम भारत की इकोनॉमी देखें, तो ग्रोथ 7 परसेंट और महंगाई 6.9 परसेंट है। हम कह सकते हैं कि इस संपूर्ण कार्यकाल में भारतीय अर्थव्यवस्था ही ऐसी रही और यह सिर्फ हम ही नहीं कह रहे हैं, यह इकोनॉमिक टाइम्स ने भी लिखा है, 'दि टाइम्स' ने भी लिखा है और हमें भारत की अर्थव्यवस्था के बारे में बताया।

दूसरा, मैं एक प्वाइंट बैंकों के काम के संबंध में ध्यान में लाना चाहता हूँ। अक्टूबर में समाप्त हुए पखवाड़े में कर्ज की वृद्धि दर 17.9 परसेंट रही, अतः हमारी बैंकिंग व्यवस्था की स्थिति नौ वर्षों में उच्चतम शिखर पर है। इसी प्रकार से, मार्च, 2020 की तुलना में सात अक्टूबर को समाप्त हुए पखवाड़े में बैंक जमा में 27.27 परसेंट की वृद्धि हुई। इस प्रकार से, अगर हम सारे तर्क और वितर्क के आधार पर देखें, तो उनमें भारतीय अर्थव्यवस्था ठीक रही है, लेकिन उपसभापति महोदय, मैं आपका ध्यान विशेष रूप से एक विशेष प्वाइंट की ओर आकर्षित करना चाहता हूँ। कल जब यह चर्चा प्रारंभ हुई थी, तब माननीय सदस्य, पी. चिदम्बरम जी ने पाँच बड़ी बातें कही थीं, जिनमें तीन बातों को तो वार्डएसआर काँग्रेस पार्टी के माननीय सदस्य, श्री वि. विजयसाई रेड्डी साहब ने ध्वस्त कर दिया था। पहली बात मुद्रस्फीति के बारे में थी। उन्होंने कहा कि आपके टाइम पर यह 19.9 परसेंट थी और आज 5.5 परसेंट है। आपको उस समय मुद्रास्फीति ज्यादा नहीं लगी, लेकिन आज ज्यादा लग रही है। इसी प्रकार से, उन्होंने उनकी दो-तीन बातों को ध्वस्त कर दिया, लेकिन एक

बात मैं आज बहुत विरोध के साथ कहना चाहता हूँ कि कल माननीय सदस्य, पी. चिदम्बरम साहब ने प्रधान मंत्री के पद का अवमूल्यन करने की कोशिश की। उन्होंने चीन की बात कही। प्रधान मंत्री की जी-20 में जो बातचीत हुई... ..(व्यवधान)... उपसभापति महोदय, उन्होंने केवल नरेन्द्र मोदी जी का नहीं, बल्कि भारत के प्रधान मंत्री पद का अवमूल्यन करने की कोशिश की।...(व्यवधान)...

श्री उपसभापति : प्लीज़, प्लीज़।...(व्यवधान)...

श्री घनश्याम तिवाड़ी : उपसभापति महोदय, जो शर्मनाक है, जो निंदनीय है।...(व्यवधान)...

श्री उपसभापति : माननीय तिवाड़ी जी, प्लीज़... ..(व्यवधान)...

श्री घनश्याम तिवाड़ी : माननीय उपसभापति महोदय, मैं अपनी बात समाप्त करता हूँ।...(व्यवधान)... केवल प्रधान मंत्री जी की आलोचना करने से प्रधान मंत्री जी का पद कम नहीं होता है।...(व्यवधान)... माननीय उपसभापति महोदय, मैं एक वाक्य कहकर अपनी बात समाप्त करूँगा।...(व्यवधान)... संस्कृत में एक सुभाषित है, जो पहले था - "विक्रमार्जितराज्यस्य स्वयमेव मृगेंद्रता", अब मैंने इसमें परिवर्तन किया है -- "विक्रमार्जितकार्येषु स्वयमेव नरेन्द्रता" -- और वह श्री नरेन्द्र मोदी हैं। अपने विक्रमजीत कार्य के अंतर्गत, जो अपना साम्राज्य विस्तार करते हैं, अपने को स्थापित करते हैं, उसे नरेन्द्र मोदी कहते हैं, यह बात माननीय पी. चिदम्बरम साहब को समझ में आ जानी चाहिए, धन्यवाद।

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : श्रीमन्, मैं कोई अर्थशास्त्री नहीं हूँ और न ही मैं आँकड़ों की बात करूँगा, क्योंकि मैं बहुत वर्षों से यह देखता आया हूँ कि आँकड़े जैसे होते हैं, वैसे दिखते नहीं और जैसे दिखते हैं, वैसे होते नहीं, इसलिए मैं उन पर जाना ही नहीं चाहूँगा। मैं यहाँ पर आलोचना करने के लिए भी खड़ा नहीं हुआ हूँ। मैं नहीं समझता हूँ कि ये जो सप्लिमेंटरी डिमांड्स हैं, इनका कोई विरोध कर रहा है, बल्कि लोग अपने सजेशन दे रहे हैं या अपनी बात कह रहे हैं। इसमें कोई विरोध की बात नहीं है, जैसा कि जैन साहब कह रहे थे कि इसका लोग विरोध कर रहे हैं। विरोध कौन कर रहा है? अगर इसका विरोध पूरी राज्य सभा भी करे, तो इससे क्या फ़र्क पड़ता है? अगर पूरी राज्य सभा यह कहे कि हम इसको स्वीकार नहीं करते हैं, तब भी जैसा लोक सभा ने पास किया है, वैसा ही 14 दिन बाद मान लिया जाएगा। इसका विरोध यहाँ कौन कर रहा है? यहाँ हर कोई केवल अपनी बात कह रहा है और अपना सजेशन दे रहा है।

मैं इस पर यह सजेशन देना चाहूँगा कि जब आप पैसा खर्च करने के लिए स्वीकार करते हैं, तो उसकी जो प्राथमिकताएँ हैं, उनको बहुत सोच-समझकर तय करना चाहिए। जन-सरोकार के लिए, किस पर कितना पैसा खर्च हो और प्राथमिकता के आधार पर कितना पैसा खर्च हो, अगर यह तय हो तो लोगों का ज्यादा कल्याण हो सकता है। बजट में भी और आगे भी, चाहे हेल्थ रहा हो, एजुकेशन रहा हो या एग्रीकल्चर रहा है, जितना होना चाहिए, उतना नहीं है। हिन्दुस्तान का जो आउट ऑफ पॉकेट एक्सपेंडिचर है, उसका 90 परसेंट इस वक्त मरीजों की जेब से खर्च हो रहा है। 'आयुष्मान भारत' के कार्ड को तमाम प्राइवेट अस्पताल तो मान ही नहीं रहे हैं और अगर वे

मान भी रहे हैं, तो जब वे 100 रुपये की दवा देंगे, तो 5,000 का बिल बना देंगे, ताकि 5 लाख जल्दी खत्म कर दें। एक आँकड़ा हमारे यहाँ का ही है और वह यह है कि मरीजों का जो प्रति वर्ष आउट ऑफ पॉकेट एक्सपेंडिचर होता है, उससे पाँच परसेंट लोग गरीबी की रेखा के नीचे आ जाते हैं। अगर हम ऐसी व्यवस्था करें, जैसा कि दुनिया के कई देशों में है कि बीमार लोगों का सारा खर्च गवर्नमेंट वहन करेगी तो लोगों का बहुत बड़े पैमाने पर कल्याण हो सकता है।

रेवेन्यू के जो दूसरे रिसोर्सेज हैं, उनके स्रोत धीरे-धीरे सूखते जा रहे हैं। पहले जहाँ से हमें काफी रेवेन्यू मिलता था, जहाँ से लोगों को बहुत रोजगार मिलता था, वे सब आप लगभग बेचने के कगार पर हैं। लोगों को सबसे ज्यादा रोजी-रोटी और रोजगार रेलवे से मिलता था, जो कि हिन्दुस्तान का सबसे बड़ा संस्थान है। सिविल एविएशन भी लोगों को बड़े पैमाने पर रोजगार देते थे। इसी प्रकार, ऐसे कई संस्थान हैं, जो पहले लोगों को बड़े पैमाने पर रोजगार देता था, जिनमें से एक एलआईसी भी है। एलआईसी से लाखों लोगों को रोजी-रोटी मिलती थी। उसमें कोई डेवलपमेंट ऑफिसर होता था तो कोई किसी और पद पर होता था। वह इतने लाभ में है कि गवर्नमेंट उससे लाखों करोड़ रुपये कर्ज लेती है और फिर उसे विकास के काम में लगाती है। ये जो सारी चीजें हो रही हैं, ये जाने-अनजाने गलत हो रही हैं और इनसे बहुत नुकसान हो रहा है।

महोदय, मैं एक बात यह कहना चाहूँगा कि जहाँ तक बेरोजगारी का सवाल है, जो रोजगार देने वाले संस्थान हैं, उनको तो आप बेच ही दे रहे हैं, लेकिन बिना पढ़े-लिखे लोगों तथा सामान्य व्यक्तियों को रोजी-रोटी देने का काम वे रिटेल दुकानें करती थीं, जिन्हें आपने हर गाँव में देखा होगा। अब एफडीआई इन रिटेल ने गाँव में दुकान चलाने वाले आदमी को बेकार कर दिया है, जो परिवार के पाँच लोगों को पूरी तरह से पालता था। उसके जैसे करोड़ों लोग थे और ऐसी करोड़ों दुकानें थीं, चाहे वे परचून की दुकानें थीं, सब्जी की थीं या अन्य चीजों की थीं, क्या अब वे रिलायंस या वॉलमार्ट आदि से मुकाबला कर लेंगी? वे नहीं कर सकती हैं। चाहे यह नेतृत्व हो अथवा पहले वाला नेतृत्व रहा हो, जिसने भी यह लागू किया है, उसने करोड़ों लोगों को बेरोजगार कर दिया है। हमें सोचना पड़ेगा कि इसके लिए क्या किया जाए, लोगों को हम रोजगार कैसे दें?

दूसरा, राज्यों में शेड्यूल्ड कास्ट्स, शेड्यूल्ड ट्राइब्स और ओबीसीज के जो पढ़ने वाले बच्चे हैं, उनको सेंट्रल गवर्नमेंट कुछ पैसे स्कॉलरशिप के रूप में देती थी, लेकिन अब वह पैसा ही नहीं जाता है। वह पैसा अब इतना कम जाता है कि एससी/एसटीज के लड़कों को ही पूरा नहीं मिल पाता है और ओबीसीज वालों को तो वह लगभग मिलना ही बन्द हो गया है। हमारे जैसे लोग जब गरीबी में पड़े, तो केवल स्कॉलरशिप से ही एमएससी कर ली। यह बहुत महत्वपूर्ण फैक्टर है। यहां राज्य मंत्री जी बैठे हुए हैं तो मैं माननीय मंत्री जी से कहना चाहूँगा कि कोई ऐसी व्यवस्था करें, पैसे का ऐसा अलॉटमेंट करें कि राज्यों में बैकवर्ड और एस.सी./एस.टी. के बच्चों को विधिवत तरीके से स्कॉलरशिप मिलनी शुरू हो जाए। ऐसा नहीं है कि हर चीज़ में देश नम्बर एक हो गया है। अगर नम्बर एक हो गया है तो मैं वित्त मंत्री जी से अनुरोध करना चाहूँगा कि नीचे की 30 परसेंट आबादी की पर-कैपिटा इन्कम अलग से बताएं, उससे ऊपर की 30 परसेंट आबादी की अलग बताएं और 10 परसेंट ऊपर के लोगों की पर-कैपिटा इन्कम हिन्दुस्तान में क्या है, यह बताएं तो मालूम पड़ जाएगा कि कितने लोग गरीब हैं और कितने लोग भुखमरी के कगार पर हैं। ...**(समय की घंटी)**... जैसे अभी अनिल जैन साहब कह रहे थे, उनको प्रसन्न करने के लिए मैं भी कह सकता हूँ कि हम दुनिया में नम्बर एक हैं, हम विश्वगुरु तो हैं ही, अर्थव्यवस्था में भी नम्बर एक पर आ गए

हैं, हर तरह से नम्बर एक पर आ गए हैं, जी-20 के भी सिरमौर हो गए। जी-20 क्या है! आज कल आप देख रहे होंगे कि तमाम लोग नई पोलिटिकल पार्टी बना लेते हैं और राष्ट्रीय अध्यक्ष बन जाते हैं। इस तरह से दुनिया में बहुत से देश हैं, कुछ सम्पन्न देश हैं, कुछ गरीब देश भी हैं। यह तो रूटीन है, यह चलता रहता है, इसमें कोई फर्क नहीं पड़ता है। इसे बहुत ज्यादा लेवल देने की कोशिश मत कीजिए। यह सही है कि हमारे प्रधान मंत्री जी ने देश का नाम बढ़ाया है। इसमें दो राय नहीं हैं, लेकिन अतिशयोक्ति भी ठीक नहीं होती है।...(समय की घंटी)... कई बार बात पूरी न हो तो जनता पर उसका अपोजिट असर पड़ता है। महोदय, समय नहीं है तो मैं इस पर क्या बोलूँ? इसलिए मैं सिर्फ एक-दो सुझाव देना चाहूँगा। मैंने पहले ही कहा कि आंकड़े जैसे दिखते हैं, वैसे होते नहीं हैं। अभी दो दिन पहले कहा गया कि निम्न स्तर पर इन्फ्लेशन है। जब सब्जी लेने गए और भाव पूछा तो वे बोले कि कल इस भाव पर थी, आज एक रुपया बढ़ गया है। सर, इन्फ्लेशन कम हो जाता है और सब्जी के दाम बढ़ जाते हैं, क्या ऐसा कहीं होता है! व्यवहार में बिल्कुल डिफरेंट है। मोदी जी, आप कभी आज़ादपुर मंडी में भी चले जाइए, तब भी पाएंगे कि भाव कम नहीं हुए हैं। अब आलू खुद कर किसानों के पास आने लगेगा, तो थोड़ा आलू सस्ता हो जाएगा।...(समय की घंटी)...

श्री उपसभापति : प्लीज़ कन्क्लूड।

प्रो. राम गोपाल यादव : सर, धन्यवाद।

श्री उपसभापति : डा. राधा मोहन दास अग्रवाल जी, आपके पास आठ मिनट का समय है।

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश) : माननीय उपसभापति महोदय, कल जब पूर्व वित्त मंत्री माननीय पी. चिदम्बरम जी की बहस शुरू हुई थी, तब उन्होंने पांच बिंदु उठाए थे। मैं अपनी सारी बहस को उन बिंदुओं तक केंद्रित रखना चाहता हूँ। पहली बात उन्होंने स्टंटिंग, वेस्टिंग और मालन्यूट्रीशियन को लेकर कही। नेशनल फैमिली हेल्थ सर्वे-5 की रिपोर्ट को लेकर उन्होंने इस बात को कहा कि भारत सरकार बच्चों के स्वास्थ्य के प्रति लापरवाही बरत रही है। महोदय, यह बात तथ्यात्मक रूप से पूरी तरह गलत है, चूंकि यह बात सदन में कही गई है, इसलिए इसे दुरुस्त करना भी बहुत ज़रूरी है। फैमिली हेल्थ सर्वे-4 वर्ष 2016 में आया था, फैमिली हेल्थ सर्वे-5 वर्ष 2019 से लेकर 2021 के बीच का था। फैमिली हेल्थ सर्वे-4 में स्टंटिंग 38.4 प्रतिशत थी। फैमिली हेल्थ सर्वे-5 में वह 38.4 परसेंट से घटकर 35.5 परसेंट हो गई, यानी 3 परसेंट की कमी आयी। वेस्टिंग में नेशनल फैमिली हेल्थ सर्वे-4 में 21 परसेंट बच्चे वेस्टेड थे और नेशनल फैमिली हेल्थ सर्वे-5 में सिर्फ 19.3 परसेंट बच्चों को वेस्टिंग मिली है। इसी प्रकार से अंडर न्यूट्रीशन में फैमिली हेल्थ सर्वे-4 में 35.8 परसेंट बच्चे अंडर न्यूट्रीशन के शिकार थे और 5वें सर्वे में सिर्फ 32.1 परसेंट बच्चे अंडर न्यूट्रीशन के शिकार हैं। यानी जो कुछ कल सदन में कहा गया, वह पूरी तरह गलत बोला गया है। आप कहेंगे तो मैं पूरी ज़िम्मेदारी के साथ डॉक्यूमेंट प्रस्तुत करूँगा। इसे नोटिस में लिया जाना चाहिए। ऐसा इसलिए हुआ, क्योंकि भारत सरकार ने आईसीडीएस में 26 हजार करोड़ रुपये दिए और वर्ष 2018 में जो नया पोषण अभियान शुरू किया गया, उसमें सरकार ने 46,068

करोड़ रुपये की व्यवस्था की। दूसरी बात जो माननीय पी. चिदम्बरम जी के कहने की थी... उनकी सारी चिंता 4 लाख, 35 हजार करोड़ रुपये के बजट में 500 करोड़ पर सिमटी हुई थी। हमारे यहां कहा जाता है कि गिद्ध चाहे जितना भी ऊंचा उड़ ले, निगाहें उसकी ज़मीन की लाशों पर होती हैं। भारत सरकार ने न जाने कितना पैसा कितने विभागों को दे दिया। उन्होंने ग्रामीण विकास को 89 हजार करोड़ रुपये, पेट्रोलियम को 25 हजार करोड़ रुपये, खाद्य नागरिक सुरक्षा को 80 हजार करोड़ रुपये, खाद को 1 लाख, 9 हजार करोड़ रुपये दिए, लेकिन माननीय चिदम्बरम जी की निगाहें सिर्फ 500 करोड़ रुपये पर थीं और वे चीन के बारे में चिंतित थे। काश उनकी पार्टी 1962 में चीन के बारे में चिंतित रही होती। हमने 43 हजार स्क्वेयर किलोमीटर ज़मीन दे दी है और यह तब दी, मैं नाम नहीं लूंगा, किसी ने बहुत बड़े पद पर कहा कि वह ऐसी जगह थी, जहां अनाज का एक दाना नहीं उगता है। यह सब संसदीय कार्यवाही का हिस्सा है।

श्री उपसभापति : आप विषय पर बोलिए।

डा. राधा मोहन दास अग्रवाल : उन्होंने चीन के व्यवसाय और बढ़ते हुए इम्पोर्ट की चिंता की। मैं सवाल खड़ा करता हूं। वर्ष 1984 में जब चीन को मोस्ट फेवर्ड नेशन का दर्जा दिया गया, तब सरकार किसकी थी, 1992 में जब लिपुलेख पास खोला गया, तब सरकार किसकी थी, 1993 में जब शिपकी ला पास खोला गया, तब किसकी सरकार थी और 2006 में नाथुला पास खोला गया, तब सरकार किसकी थी? इतना ही नहीं, 2010 में जब चीन के प्रीमियर, जो भी उनका नाम रहा हो, उनके साथ एक टीम आई, जिसमें 400 बिज़नेस लीडर्स चीन के साथ भारत में व्यापार करने के लिए आए थे, तब सरकार किसकी थी? क्या यह भी बताएंगे कि 2008 में जब कम्युनिस्ट पार्टी ऑफ चाइना और कांग्रेस पार्टी ऑफ इंडिया के बीच में लिखित समझौता हुआ, तब सरकार किसकी थी?

श्री उपसभापति : आप विषय पर बोलिए।

डा. राधा मोहन दास अग्रवाल : यह विषय इसलिए जरूरी है, क्योंकि पूर्व माननीय वित्त मंत्री जी ने कहा। दूसरी बात उन्होंने यह कही कि क्या देश का विकास प्रभावित होगा। वे इन सवालों के जवाब चाहते थे। उनका कहना था कि आने वाले समय में...

श्री उपसभापति : प्लीज़, मैं हरेक माननीय सदस्य से रिक्वेस्ट करता हूं कि please follow the rules.

डा. राधा मोहन दास अग्रवाल : सर, मैं वही बातें कहूंगा, जो इस सदन में कही गई हैं। आप मेरा स्वभाव जानते हैं। उन्होंने यह कहा कि क्या आने वाले तीन-चार सालों में देश का विकास प्रभावित होने वाला है। वे एक अर्थशास्त्री हैं और इस बात को कहने से पहले सोच सकते थे। मैं तथ्यों के आधार पर उन्हें बताने जा रहा हूं कि भारत सरकार का हम लोगों जैसा एक सामान्य कार्यकर्ता उन्हें आश्वस्त करता है कि भारत का बहुत बेहतर भविष्य हम लोगों के सामने है। सर,

जब परचेज़िंग मैनेजर्स इंडेक्स के आंकड़े आ चुके हैं, वे आंकड़े अगर 50 परसेंट से ऊपर होते हैं, तो यह बेहतर भविष्य का सिम्बल होते हैं। ये आंकड़े भारत के नहीं होते हैं, अमेरिका के होते हैं। लगातार पूरे एक साल में ये आंकड़े हमेशा 53, 54, 55 और 56 प्रतिशत की ऊंचाई पर रहे हैं। इसी प्रकार से आउटस्टैंडिंग नॉन फूड बैंक क्रेडिट अक्टूबर, 2021 में 2.7 खरब का था और पिछले आठ महीने में कुल मिलाकर 10.3 खरब रुपये का नॉन फूड क्रेडिट लिया गया है। रिज़र्व बैंक की रिपोर्ट के हिसाब से प्राइवेट फाइनेंशियल कंज़म्प्शन एक्सपेंडिचर सितम्बर महीने में 9.7 प्रतिशत बढ़ा है और प्रोफेशनल फोर्कास्टर रिपोर्ट के अनुसार 9.9 प्रतिशत बढ़ा है, अर्थात् वहां भी हम बहुत बढ़िया हैं। सर, इकोनॉमी को लेकर ग्रॉस फिक्स्ड कैपिटल फॉर्मेशन की बहुत चर्चा होती है, 2016 में ग्रॉस फिक्स्ड कैपिटल फॉर्मेशन-सीएफ 11 लाख करोड़ था, प्री-कोरोना में 14 से 15 लाख करोड़ था, कोरोना काल में घटकर 8 लाख करोड़ हो गया और सितम्बर 2022 में यह बढ़कर 19 लाख करोड़ हो गया। आरबीआई ने एक कंज्यूमर कॉन्फिडेंस सर्वे किया है। यह सर्वे 7 दिसम्बर, यानी दस दिन पहले हम लोगों के सामने आया है। इस सर्वे की रिपोर्ट यह कहती है कि जनवरी में 64 परसेंट लोगों को और नवम्बर में आज के दिन 75 परसेंट लोगों को यह विश्वास है कि उनका भविष्य इस देश में बहुत बेहतर होने वाला है।

उपसभापति महोदय, एक्सपोर्ट और इम्पोर्ट के बारे में चर्चा की गई है। मैं अपनी बातें जल्दी से जल्दी खत्म करूंगा। पिछले एक साल के देश और पूरी दुनिया के आंकड़े आ चुके हैं। जर्मनी में 17 परसेंट एक्सपोर्ट बढ़ा है, जापान में 18 परसेंट बढ़ा है, यू.के. में 20 परसेंट बढ़ा है, चीन में 24 परसेंट बढ़ा है और भारत में 47 परसेंट एक्सपोर्ट बढ़ा है। यह मोदी जी के कार्यकाल में हुआ है। आयरन और स्टील का एक्सपोर्ट 2014 में 763 करोड़ डॉलर था, 2022 में मोदी जी के कार्यकाल में बढ़कर वह 19,245 करोड़ डॉलर हो गया। ट्रेक्टर का एक्सपोर्ट 2014 में 59 करोड़ डॉलर था, यह 2022 में बढ़कर 102 करोड़ डॉलर हो गया। इलेक्ट्रॉनिक गुड्स का एक्सपोर्ट 2014 में 660 करोड़ डॉलर था, जो 2022 में बढ़कर 1,240 करोड़ डॉलर हो गया। इंजीनियरिंग गुड्स का एक्सपोर्ट 2014 में 55 अरब डॉलर था, जो 2022 में बढ़कर 82 अरब डॉलर हो गया। समुद्री प्रोडक्ट्स का एक्सपोर्ट 2014 में 30.21 हजार करोड़ था, वह 2022 में 57.59 करोड़ हो गया। दवा और फार्मा का एक्सपोर्ट 2014 में 904 करोड़ था, वह 2022 में बढ़कर 1,833 अरब करोड़ हो गया। यहां तक कि खिलौने, जो हम चीन से मंगाया करते थे, मोदी जी ने एक बार इसका जिक्र भी किया था, हम 2014 में 3 करोड़ डॉलर का एक्सपोर्ट करते थे, यह 2022 में बढ़कर 15 करोड़ डॉलर हो गया है। इसका फल क्या है? सर, मैं अपनी बात खत्म कर रहा हूं। पूरी दुनिया को हमारी अर्थव्यवस्था पर कितना विश्वास है - 2014 में सिर्फ 45.15 अरब डॉलर एफडीआई आया था और 2022 में 83.57 अरब डॉलर का एफडीआई भारत में आ चुका है। इसी तरीके से एफपीआई, फॉरेन पोर्टफोलियो इन्वेस्टमेंट में दुनिया में जितना इन्वेस्टमेंट जाता है, उसका 26 परसेंट इन्वेस्टमेंट अकेले भारतवर्ष में आता है।

महोदय, इन सारे तथ्यों के आधार पर...(समय की घंटी)... चीजें तो मैं बहुत सारी कहना चाहता था, लेकिन मैं सिर्फ अंतिम बात कहकर अपनी बात खत्म करूंगा। मॉर्गन स्टेनली बहुत बार क्वोट किया जाता है। मॉर्गन स्टेनली ने कहा, कोरोना के पहले, प्री-एन्डेमिक, हमारी इंडस्ट्रीज का कैपेसिटी यूटिलाइजेशन सिर्फ 69 परसेंट था और इस महीने वह कैपेसिटी यूटिलाइजेशन बढ़कर 75 परसेंट हो गया है। उन्होंने गणना की है - 2021 में 8.68 परसेंट

...(समय की घंटी)... 2022 में 6.82 परसेंट, 2023 में 6.0 परसेंट, 2024 में 6.81 परसेंट, 2025 में 6.78 परसेंट, 2027 में 6.17 परसेंट ...

MR. DEPUTY CHAIRMAN: Please conclude now. ...(*Interruptions*)...

डा. राधा मोहन दास अग्रवाल : भारत 2027 में दुनिया की तीसरी सबसे बड़ी इकोनॉमी बन जाएगा।

श्री उपसभापति : धन्यवाद, माननीय डा. राधा मोहन दास अग्रवाल जी। डा. के. लक्ष्मण। यह आपकी मेडन स्पीच है।

DR. K. LAXMAN (Uttar Pradesh): Thank you, Mr. Deputy Chairman, Sir. At the outset, I would like to congratulate our Finance Minister, Madam Nirmala Sitharamanji, for her successful tenure as Finance Minister.

Some of our friends talk a lot about women empowerment. I feel proud that under Modi's Government, Madam Nirmala Sitharaman had been the first woman Defence Minister in the seventy-five years of Independent India. Not only she was a Defence Minister, at present, she is also a full-fledged first woman Finance Minister of India. We all feel proud because Madam Nirmala Sitharaman, as a Finance Minister, has given her best to the country.

[THE VICE-CHAIRMAN (DR. SASMIT PATRA) *in the Chair.*]

Coming to the Supplementary Demands for Grants, I stand here to support the grants, which have 75 Demands and 6 Appropriations, in a cash outgo which comes to Rs. 3,25,756 crores. I do not want to go into the details about the issues raised by many of our friends. But, I would like to enlighten on a few points.

This particular Supplementary Demands for Grants mostly relate to farmer subsidies, and also relate to concern for the poor. An amount of Rs. 1.10 lakh crore, in this Budget, is being given as fertilizer subsidy. Hats off to Modi's Government! He revived the five fertilizer plants in the country, particularly the Ramagundam Fertilizer Plant in Telangana, the State from which I come. It is worth about Rs. 6,300 crores and provides employment to 3,000 people of that area. Now, it has started manufacturing 40,000 metric tonnes of fertilizer. Earlier, we used to see farmers standing in queues for days together. They used to put their slippers in the queue to obtain a bag of urea in a village. There used to be lathi charge. Now, totally, the scenario has changed. Not only the farmers are getting fertilizer or urea at a

subsidized rate, but Modi ji also want to make agriculture profit-oriented. Almost 25 per cent of the allocations in the Supplementary Demands are for fertilizer subsidy and it will serve the poor. I would like to mention about the Jan Dhan Yojana. Earlier, when Shri Rajiv Gandhi was the Prime Minister of this country, he himself said in the capacity of Prime Minister कि दिल्ली से जब मैं एक सौ रुपए गरीब के हित के लिए भेजता हूं, तो सिर्फ 15 रुपए उन तक पहुंचते हैं, बाकी 85 रुपए दलाल ही खाता है। मगर आज मोदी जी के ज़माने में दिल्ली से कितनी भी राशि अंतिम व्यक्ति तक पहुंचानी हो, वह डीबीटी के माध्यम से गरीब के बैंक खाते में सीधे पहुंचती है, उसमें एक भी रुपए की कटौती नहीं होती है। This is the Modi ji's Government, a transparent and an accountable governance.

Coming to PM Kisan Samman Nidhi, 85 per cent farmers are getting benefitted. You can imagine, on the capital investment, how much burden a farmer has! So, to lessen that burden, Modi ji is sending Rs.6,000/- per annum installment wise. About 11.5 crore farmers are getting benefitted from the Pradhan Mantri Kisan Samman Nidhi. As far as my State Telangana is concerned, 81 per cent of the farmers are getting benefitted from the Pradhan Mantri Kisan Samman Nidhi. Almost 33 lakh farmers are directly benefitting from this Scheme. 'प्रधान मंत्री आवास योजना' में मोदी जी का संकल्प है कि इस देश में जितने भी गरीब हैं, हर गरीब के सिर पर छत होनी है। इस माध्यम से आज लगभग साढ़े तीन करोड़ गरीब इस देश के अंदर - चाहे वे ग्रामीण क्षेत्र में हों या शहरी क्षेत्र में हों - लगभग चार लाख करोड़ रुपए खर्च करते हुए आज साढ़े तीन करोड़ आबादी को मोदी जी ने पक्का मकान दिलाया है। मैं तेलंगाना से आता हूं, वहां पर 2.5 lakh houses have been sanctioned by Modi ji's Government. Unfortunately, the Government which is in power could not provide *pucca* houses to them. In the name of double bed room, they have diverted the funds, they have misused the funds and, finally, not more than 30,000 people have been allotted the two bed room houses in Telangana. Most unfortunate. Rs.3,444 crores have been released to the Telangana State. मैं उत्तर प्रदेश से राज्य सभा का सदस्य चुनकर आया हूं, I feel proud कि वहां के मुख्य मंत्री योगी आदित्यनाथ ने पांच साल के अंदर पचास लाख गरीब आबादी को पक्का मकान दिलाया है, यह काम उत्तर प्रदेश की सरकार ने किया है। This is the concern for the welfare of the poor by the BJP Government. रोजगार के बारे में बहुत सारे सदस्य बोले थे। जब रोजगार की बात आती है, तो हमारे देश के अंदर जितने भी नौजवान हैं, हर नौजवान पढ़ा-लिखा है, वह रोजगार देने वाला बनना चाहता है, वह रोजगार मांगने वाला व्यक्ति नहीं बनना चाहता। He wants every youth of this country to become a job creator rather than a job seeker चाहे स्टैंड-अप इंडिया हो या स्टार्ट-अप्स हों, उनको मुद्रा योजना के माध्यम से लोन दिया जा रहा है। As far as 'Stand-up India' is concerned, Modi ji has given clear instructions that every bank should provide loan to SCs or STs or women throughout the country. As far as my knowledge goes, not less than 25,000 banks are there in the country. Every year, they have to provide loans to these under-privileged sections of the society.

Every year, they have to provide loans to these particular sections which are underprivileged. This is the Modi Government which is concerned to the poor. लगभग दो महीने पहले 'मिशन मोड' के नाम से मोदी सरकार ने किस तरह से काम किया है - डेढ़ साल के अंदर आज 10 लाख नौजवानों को सरकारी नौकरी देने का 'मिशन मोड' के नाम पर प्रोग्राम चालू किया गया है। Almost one-and-a-half lakh people have already got jobs in either Railways or banks or BSNL. यह हमारे मोदी जी का रोजगार का आंकड़ा है।

When it comes to North-East States, my friend Biplabji will also speak more about North-East States' development, but मोदी जी ने पहली बार, the North-East States which were totally discriminated during the Congress regime are now seeing great developments there. There is allocation of more than Rs. 3 lakh crores since 2014 to the North-Eastern States. There is an increase of 110 per cent in GBS support from Rs. 36,000 crores to Rs. 76,000 crores; and 84 per cent increase in DoNER project. This shows how much concern is there towards the North-Eastern States. Earlier, these North-East people used to feel that they are away from India, they are away from Delhi. आज किस तरह से रेल कनेक्टिविटी, रोड कनेक्टिविटी, वॉटर कनेक्टिविटी के माध्यम से these North-East people now feel and proudly say that 'We are Indians, part of India and we have come closer to the capital city of India, Delhi.'

As far as Railways is concerned, there is 251 per cent increase in average allocation to the North-Eastern States. When compared to UPA-2 for rail connectivity, from Rs. 2,542 crores, it is now Rs. Rs. 6,377 crores. This is the concern towards the North-Eastern States by Modiji's Government. All State Capitals of North-East States are connected with broad-gauge now. Not only that, there is an increase of 1,544 kilometres in railway tracks. Apart from that, the world's tallest pier bridge of 141 metres at Manipur -- Jiribam Imphal Rail -- is being provided by Modiji's Government.

As far as roads are concerned, projects worth Rs. 3 lakh crores will be completed by 2024.

While coming to the air connectivity, 36 new projects worth Rs. 1,100 crores have been completed since 2014-15, and there are 12 ongoing projects worth Rs. 1,492 crores, and the number of airports has increased from 9 to 16 from 2014 to 2022. This is the mode of development; this is the height of development in the North-Eastern States.

When it comes to waterways, till 2014, there was only one national waterway in the North-Eastern Region. Now, there are 18 national waterways. So, you can imagine how concerned Modiji is towards these North-Eastern States.

While coming to education and skill development, Rs. 14,009 crores spent on higher education since 2014-15 and Rs. 7,142 crores released by UGC as grants to

the North-East. Apart from that, the Indian Institute of Mass Communication campus was inaugurated in Aizwal in 2022.

Not only that, eight new medical colleges are sanctioned in Assam, Arunachal Pradesh, Meghalaya, Mizoram and Nagaland, and two new Indian Institutes of Information Technology, IIIT, are established at Agartala and Manipur. So, this is how जब मोदी जी 'सबका साथ-सबका विकास' नाम का नारा देते हैं, तो सिर्फ कहने के लिए नहीं देते हैं, बल्कि हकीकत में ऐसा करके दिखाने वाले मोदी जी हैं। मोदी जी जब बार-बार 'सबका साथ-सबका विकास-सबका विश्वास' बोलते हैं, तो हमारे प्रतिपक्षी दल, विरोधी दल सभी हमारे साथ हैं, मगर हम तो हमारे परिवार के साथ हैं - यह इनका इरादा है और इनका संकल्प भी है। हमारे क्षेत्रीय दल के काफी नेता सामाजिक न्याय के बारे में बात कर रहे हैं।

I would like to make it very clear, Sir, through you, to the Opposition Parties that for the first time in the annals of Indian history, 27 OBC Ministers have been inducted in Modiji's Government, which comes to 40 per cent. Not only OBCs, 11 women Ministers were inducted in Modiji's Government which is supposed to be the highest. Apart from women Ministers, there are 8 women Governors that have been made by this Government in this country. Apart from that, आजादी के 75 साल में पहली बार एक आदिवासी महिला को, जो संघर्ष करके एक गरीब परिवार से आई है, हमारी महामहिम द्रौपदी मुर्मू जी को राष्ट्रपति बनाया। यह भारतीय जनता पार्टी और मोदी जी की सरकार ने किया है। You have no moral right to speak about social justice. जब मैं सोशल जस्टिस के बारे में बात करता हूं तो जब बी.जे.पी. के पास राष्ट्रपति बनाने का मौका आया तो एक बार हमारे एक मुसलमान वैज्ञानिक को हमने राष्ट्रपति बनाया है, दूसरी बार एक दलित सामाजिक वर्ग से आये हमारे नेता श्री रामनाथ कोविंद को राष्ट्रपति बनाया है और तीसरी बार हमने एक एस.टी. को राष्ट्रपति बनाया है। आजादी के 75 साल में यह पहली बार है, first time in history of India, कि a most backward, एक अति पिछड़ा वर्ग समाज से आये, गरीब परिवार से आये-हमारे लोकप्रिय नेता मोदी जी को प्रधान मंत्री बनाया, यह भारतीय जनता पार्टी में ही संभव है। आपके नेतृत्व में आपने कई बार सरकार बनाई, जो भी हमारे क्षेत्रीय दल हैं, जो अपने आपको पिछड़ा वर्ग समाज का ठेकेदार समझते हैं, आप सिर्फ परिवार और परिवार के लिए काम करते हैं, लेकिन मोदी जी पूरे देश को अपना परिवार समझते हुए काम करते हैं, हर गरीब की उन्नति के लिए काम करते हैं।

इतना ही नहीं, आज पहली बार मोदी जी ने 27 परसेंट रिजर्वेशन नीट के माध्यम से, जो मेडिकल सीट्स में एग्जाम होता है, उसके अंदर मोदी जी की सरकार ने, चाहे अंडर-ग्रेजुएट हो या पोस्ट-ग्रेजुएट हो, उसके माध्यम से पहली बार इस वर्ष ओ.बी.सी. के लिए 27 परसेंट रिजर्वेशन दिया है। इस वर्ष पहली बार जो केन्द्रीय विद्या संस्थाएं हैं, चाहे केन्द्रीय विद्यालय हों, चाहे नवोदय विद्यालय हों, चाहे सैनिक स्कूल हों या अन्य नये विश्वविद्यालय हों, पहली बार ओ.बी.सी. के छात्रों को आरक्षण देने से लगभग 4 लाख छात्र आज अच्छी पढ़ाई कर पा रहे हैं। यह आपके समय में क्यों संभव नहीं हुआ? यू.पी.ए. में आप 10 साल हुकूमत में थे। पिछड़ा वर्ग आयोग को संवैधानिक दर्जा देने के लिए -- जितने भी क्षेत्रीय दल थे, you claim to be the champions of OBCs -- why were you not able to do it? यह मोदी जी की सरकार है, जिसने पहली बार

एक काँस्टीट्यूशनल स्टेटस नेशनल बैकवर्ड कमीशन को दिया है, जिससे आज 27 प्रतिशत आरक्षण ठीक ढंग से लागू किया जा रहा है।

इसी तरह से आज महंगाई के बारे में यहां पर बहुत सारी बातें बताई गयीं। वे विमेन एम्पावरमेंट के बारे में ज़िक्र कर रहे थे। I would like to make it clear that in our State, Telangana, a newly-formed State, there was no woman minister for the last five years. फर्स्ट जो रिजीम था, उसमें उनके लिए विमेन मिनिस्टर ही नहीं थी, उनका सिर्फ परिवार का राज था। एक परिवार के अंदर चार लोग मंत्री बन सकते हैं, मगर वे किसी महिला को मंत्री नहीं बना सकते। यह हमारे क्षेत्रीय दलों का रवैया है। ...**(समय की घंटी)**...इतना ही नहीं, जो महंगाई के बारे में बार-बार ज़िक्र कर रहे हैं, आज मैं यह बताना चाहता हूं कि पेट्रोल और डीज़ल के बारे में...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude your speech.

DR. K. LAXMAN: I am concluding, Sir. Please give me two more minutes. Sir, only in the BJP-ruled States, हमने पांच रुपये पेट्रोल के ऊपर, डीज़ल के ऊपर कम किये। Apart from that, Modi Government ने 15 रुपये हर लीटर पर आज कम किए, मगर no non-BJP ruled State has decreased a rupee on petrol or diesel और ये कॉमन मेन के बारे में, आम आदमी के बारे में बात करते हैं - As far as Telangana is concerned, पेट्रोल पर वे 35 परसेंट VAT वसूल करते हैं और डीज़ल पर 27 परसेंट वसूल करते हैं। महोदय, आज तेलंगाना में 110 रुपये प्रति लीटर पेट्रोल है, इसकी पूरी जिम्मेदार वहां की सरकार की है। हमारे यहां उत्तर प्रदेश में हमारे योगी आदित्यनाथ की सरकार has reduced it by fifteen rupees per litre. इसलिए इस माध्यम से मैं आपसे इतना ही कहना चाहता हूं कि मोदी जी जब बोलते हैं तो करके दिखाते हैं, इसलिए आज पूरे देश के अंदर 'सबका साथ-सबका विकास' का जब हम नारा देते हैं तो उसमें there is inclusive governance. Apart from OBCs, SCs, STs or women, it includes even the people who come from forward communities. Modi Government has given 10 per cent reservation to EWS category people. गरीब सवर्णों के लिए भी, उनके हित के लिए भी आज 10 प्रतिशत आरक्षण दिया गया है - यह मोदी जी का काम है।

आपका ज्यादा समय नहीं लेते हुए, I support the Appropriation Bills moved by hon. Minister, Nirmala Sitharaman ji. Thank you.

उपसभाध्यक्ष (डा. सस्मित पात्रा) : श्रीमती महुआ माजी जी।

श्रीमती महुआ माजी (झारखंड) : माननीय वाइस-चेयरमैन महोदय, आपका धन्यवाद कि आपने मुझे बोलने का अवसर दिया। मैं एप्रोप्रिएशन बिल्स पर बोलने के लिए खड़ी हुई हूँ। माननीया वित्त मंत्री जी से मेरा आग्रह है कि वे उस तरफ भी ध्यान दें, जिस पर केन्द्र सरकार ने कभी ध्यान ही नहीं दिया, कभी उनके लिए कोई विशेष पैकेज भी नहीं बनाया। मैं उन कैज़ुअल पेड लेबरर्स,

माइग्रेंट आदिवासी मजदूर भाइयों के बारे में बात कर रही हूँ, जो अत्यंत कठिन परिस्थितियों में जान हथेली पर लेकर बॉर्डर एरिया में सड़क बनाने के लिए बॉर्डर रोड्स ऑर्गेनाइजेशन, यानी बीआरओ के अंडर काम करते हैं। देश की सुरक्षा के लिए लेह-लद्दाख, हिमाचल प्रदेश, अरुणाचल प्रदेश, सिक्किम, नॉर्थ-ईस्ट जैसे तमाम सरहदी इलाकों में अत्यंत कठिन परिस्थितियों में सड़क बनाने, पुल बनाने, सैनिक छावनी बनाने और इस तरह के जो भी कंस्ट्रक्शंस होते हैं, उन्हें बनाने के दौरान ठंड से, दुश्मनों की गोली से, लैंड माइंस के विस्फोट से या दुर्गम पहाड़ी घाटियों में काम करते-करते एक्सिडेंट से हर साल बड़ी संख्या में उनकी मौतें होती हैं। केन्द्र सरकार न तो कभी ऐसे मजदूर भाइयों के उन आँकड़ों को सार्वजनिक करती है और न ही उनकी कोई सुध लेती है। उन मजदूर भाइयों की शहादत सरहद पर, बॉर्डर इलाकों में देश के लिए जान देने वाले सैनिकों से कम नहीं है। सैनिकों के लिए, देश की सुरक्षा के लिए सड़क, पुल, सैनिक छावनी आदि बनाने के दौरान जब वे अपनी जानें गँवाते हैं, तो उन्हें भी शहीद का दर्जा मिलना चाहिए या नहीं? क्या उनके बारे में कभी किसी ने सोचा है? क्या सरकार ने उन्हें कभी कोई विशेष आर्थिक मदद देने के लिए कोई पॉलिसी बनाई है? आप लोगों को यह जान कर आश्चर्य होगा कि इस देश में बीआरओ, यानी बार्डर रोड्स ऑर्गेनाइजेशन में काम करने वाले 90 परसेंट मजदूर भाई झारखंड के होते हैं। उनमें से ज्यादातर संथाली समाज के हैं, उसी संथाली समाज के, जिस समाज से हमारी माननीया राष्ट्रपति, श्रीमती द्रौपदी मुर्मू जी आती हैं। वर्षों से संथाली समाज के मजदूर भाई बॉर्डर इलाकों में काम कर रहे हैं। दुर्गम इलाकों में काम करने के लिए उन्हें विशेष रूप से बुलाया जाता है, क्योंकि माइनस टेम्परेचर में और विषम परिस्थितियों में जान हथेली पर लेकर काम करने की हिम्मत बहुत कम इलाके के लोगों में होती है। इन फैक्ट, वे इतने कर्मठ और मेहनती होते हैं कि उन्हें बार-बार बुलाया जाता है। उन माइग्रेंट आदिवासी मजदूर भाइयों के वेलफेयर के लिए, उनकी सुरक्षा के लिए, उन्हें सोशल सिक्योरिटी बेनिफिट्स देने के लिए क्या कभी केन्द्र सरकार ने कुछ किया और क्या उन्हें कोई आर्थिक पैकेज दिया? जब सैनिक शहीद होते हैं, तो उन्हें श्रद्धांजलि दी जाती है और शहीद के परिजनों को आर्थिक मदद दी जाती है, मगर उन मजदूर भाइयों की शहादत किसी को नहीं दिखती और देश की जनता को भी पता नहीं चलता। उनकी शहादत गुमनामी के अंधेरे में खो जाती है। उनके लिए केन्द्र सरकार द्वारा इंश्योरेंस पॉलिसी होनी चाहिए और पेंशन की भी व्यवस्था होनी चाहिए। जब उनका एक्सिडेंट होता है, तो कोई भी जिम्मेदारी लेने को तैयार नहीं होता है। कई बार उनके परिजन लाश लेकर इधर-उधर भटकते हैं कि कैसे उनको घर लाएँ। 2020 में वर्तमान झारखंड सरकार ने डीजी, बीआरओ के साथ उन मजदूर भाइयों के हित में एक एमओयू साइन करने की बात की थी, मगर अभी तक केन्द्र सरकार द्वारा कोई ठोस कदम नहीं उठाया गया और न ही कोई वित्तीय मदद देने की तैयारी हुई। माननीया वित्त मंत्री जी से मेरा अनुरोध है कि वे अविलंब उन मजदूर भाइयों के बारे में सोचें और बॉर्डर इलाकों में काम करने के लिए जो मजदूर जाते हैं, उनके लिए अविलंब कोई व्यवस्था करें।

महोदय, कोविड के समय में माननीय मुख्य मंत्री, श्री हेमंत सोरेन जी ने लेह-लद्दाख में फँसे सैकड़ों मजदूर भाइयों को हवाई जहाज से वापस लाने का काम किया था। केन्द्र द्वारा सिर्फ झारखंडी मजदूरों की ही अनदेखी नहीं की जाती, बल्कि केन्द्र सरकार वित्तीय मामलों में पूरे झारखंड के साथ ही सौतेला व्यवहार कर रही है। झारखंड प्राकृतिक रूप से अत्यंत समृद्ध है। आप सभी जानते हैं कि झारखंड कीमती खनिज संपदाओं से भरा है। वहाँ कोयला, लोहा,

बॉक्साइट, अभ्रक, यूरेनियम, तरह-तरह के मिनरल्स मिलते हैं। शायद ही कोई ऐसा खनिज पदार्थ है, जिसे झारखंड पूरे देश को सप्लाई नहीं करता है। इसके बावजूद जो रॉयल्टी आती है, उस रॉयल्टी के मामले में केन्द्र सरकार बहुत ही कंजूसी करती है। झारखंड की कोयला कंपनियों, जैसे सीसीएल, बीसीसीएल, ईसीसीएल पर कुल 1.36 लाख करोड़ का बकाया है, जिसे केन्द्र सरकार दे ही नहीं रही है। पिछले 10 वर्षों से अपना ही पैसा वापस लेने के लिए झारखंड सरकार भीख माँग रही है, लेकिन वह अभी तक नहीं दिया जा रहा है। माननीय मुख्य मंत्री जी परेशान हैं। इसके पहले योजना आयोग, फिर नीति आयोग और भारत सरकार को सीएम की चिट्ठी लगातार आ रही है। दूसरी ओर केन्द्र सरकार के अधीन काम करने वाला दामोदर वैली कॉरपोरेशन, यानी डीवीसी बिजली की कटौती कर रहा है। इससे हमारी स्टेट में बिजली की किल्लत हो गई है। वह पैसा देने में असमर्थ है, तो बिजली नहीं दी जा रही है। दूसरी तरफ अडाणी पावर प्लांट झारखंड से बिजली उत्पन्न करके बंगलादेश को बेच रहा है... जबकि नियमतः उन्हें 25 प्रतिशत बिजली अपने राज्य, झारखंड को देनी थी, लेकिन वे नहीं दे रहे हैं। चूंकि वहां बकाया था, इसलिए केन्द्र सरकार अब तक झारखंड को कहीं और से बिजली खरीदने भी नहीं दे रही थी। अभी हाल में माननीय मुख्य मंत्री जी ने इनकी पेमेंट की है, उसके बाद अब बिजली दी जा रही है।

महोदय, अब ऐसा है कि केन्द्र सरकार जीएसटी कम्पन्सेशन नहीं दे रही है। जहां कीमती मिनरल्स के माध्यम से केन्द्र सरकार झारखंड से हजारों करोड़ रुपये का मुनाफा कमा रही है, वहीं हमारे राज्य को हजारों करोड़ रुपये का नुकसान उठाना पड़ रहा है। जीएसटी कम्पन्सेशन, यानी जीएसटी टैक्स का शेयर न देने की वजह से, जहां पहले राज्य सरकार टैक्स के पैसों से डेवलपमेंट का काम करती थी, उन कामों को अब वह कैसे करे? कोविड के समय में कोविड मैनेजमेंट पर सरकार को काफी बड़ा खर्च करना पड़ा, पिछली भाजपा सरकार ने हजारों करोड़ रुपये का बकाया रखा था, जिसके कारण ट्रेजरी खाली थी, इसके बावजूद भी वे काम कर रहे हैं।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : आप कन्क्लूड करें।

श्रीमती महुआ माजी : केन्द्र सरकार एक साजिश के तहत उसे बदनाम करने के लिए बिजली का कनेक्शन काट देती है और बकाया भी नहीं देती है।

अतः मैं माननीय वित्त मंत्री जी से अनुरोध करूंगी कि सबसे पहले तो वे बॉर्डर पर काम करने वाले मजदूर भाइयों के लिए सोचें, दूसरा, झारखंड के साथ भेदभाव न बरता जाए, बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : श्री धनंजय भीमराव महादिक, आपके पास आठ मिनट का समय है।

श्री धनंजय भीमराव महादिक (महाराष्ट्र) : माननीय उपसभाध्यक्ष महोदय, आपने मुझे डिमांड्स फॉर ग्रांट्स बिल पर बोलने का मौका दिया, इसके लिए बहुत-बहुत धन्यवाद। भारत को

आत्मनिर्भर बना कर विश्व गुरु बनने की ओर ले जा रहे हमारे आदरणीय प्रधान मंत्री, श्री मोदी जी और वित्त मंत्री, श्रीमती निर्मला सीतारमण जी को भी मैं धन्यवाद देना चाहता हूँ।

सर, यह बिल विकास को गति प्रदान करता है, जिसकी वजह से देश में सार्वजनिक निवेश को बढ़ावा मिलता और इन्फ्रास्ट्रक्चर में बढ़ोतरी होती नज़र आ रही है। मैं इस बिल का पूरी तरह से समर्थन करता हूँ। सर, यह बिल हमारे देश के लोगों की प्राथमिकता दर्शाता है। बिल में डिफेंस, किसान और गरीब का खास ध्यान रखा गया है, यह हमें महसूस होता है। डिफेंस के लिए लगभग 32,600 करोड़ रुपये का बजट एलॉट किया गया है। हमारा देश कृषि प्रधान देश है और हमारे प्रधान मंत्री जी ने हमेशा किसानों की चिंता की है।

महोदय, मैं पहले लोक सभा में भी सांसद रह चुका हूँ। पिछली सरकार के समय में यूरिया के लिए हमें यहां पर झगड़ना पड़ता था। किसी सांसद ने यहां पर यह जिक्र भी किया था कि यूरिया के लिए लाठी-चार्ज होता था। यहां आकर हर सांसद अपने राज्य के लिए यूरिया की मांग करता था। जब से मोदी जी की सरकार आई, तो उन्होंने यहां पर नीम-कोटेड यूरिया इंट्रोड्यूस किया। आज देश के सभी राज्यों में पर्याप्त मात्रा में यूरिया उपलब्ध हो रहा है। फर्टिलाइजर के लिए इस सरकार ने 1,09,000 करोड़ रुपये की सब्सिडी दी है। मैं प्रधान मंत्री मोदी जी का अभिनन्दन करना चाहता हूँ कि उन्होंने इतना बड़ा डिसीजन लिया है। आज यूरिया के प्रति बैग की कीमत लगभग 4,000 रुपये है और डीएपी के प्रति बैग की कीमत लगभग 3,700 रुपये है, लेकिन जो सब्सिडी हमारी सरकार दे रही है, उससे मात्र 266 रुपये में यूरिया और 1,350 रुपये में डीएपी किसानों को मिल रहा है। अगर यह सब्सिडी नहीं दी गई होती, तो किसानों की हालत आज क्या होती, यह आप समझ सकते हैं।

महोदय, एक बहुत ही रिवॉल्यूशनरी इनोवेशन किया है, वह है नैनो-यूरिया का इनोवेशन। हमारे कृषि मंत्री जी ने सभी के घरों में नैनो यूरिया की 500 एमएल की एक-एक बोतल भेजी है। 50 किलोग्राम यूरिया का जो बैग होता है, उतनी मात्रा का काम यह 500 एमएल की एक छोटी सी बोतल करेगी।

सर, मैं एक किसान हूँ, जब हम बाज़ार में यूरिया की 50 बोरी लेने जाते हैं, तो ट्रैक्टर भेजना पड़ता है, लेकिन अब उसकी जगह 25 लीटर नैनो यूरिया को किसी बाइक पर भी लाकर किसान अपने यहां इस्तेमाल कर सकता है। आप समझ सकते हैं कि इस नये तंत्र की वजह से किसान की कितनी बड़ी बचत हो सकती है। इस तरह का रिवॉल्यूशनरी इनोवेशन करने वाला दुनिया का पहला देश भारत ही है। मैं इसके लिए माननीय कृषि मंत्री जी और माननीय प्रधान मंत्री मोदी जी का अभिनन्दन करता हूँ। यही नहीं, रूरल डेवलपमेंट के अंतर्गत, ग्रामीण क्षेत्र के विकास के लिए 45,178 करोड़ रुपये का प्रावधान किया गया है। इसमें 'मनरेगा' के लिए 16,400 करोड़ रुपये और 'पीएम आवास योजना' के लिए 28,420 करोड़ रुपये दिए गए हैं। 'पीएम आवास योजना' के तहत लगभग 3,20,00,000 लोगों को पक्की छतों के घर ऑलरेडी दिए जा चुके हैं। ऑयल कंपनी सपोर्ट के लिए 22 हजार करोड़ रुपये की राशि आवंटित की गई है। 'उज्ज्वला योजना' में 72 हजार करोड़ रुपये की राशि दी गई है, ये सब महिलाओं के हित की बात है। नौ करोड़ से ज्यादा महिलाओं को इसका लाभ हुआ है। नेशनल हाईवेज के लिए 19,198 करोड़ रुपये, रेलवे के लिए 12 हजार करोड़ रुपये, बीएसएनएल के लिए 13 हजार करोड़ रुपये का प्रावधान किया गया है। जो पहला बजट था, वह 39 लाख, 45 हजार करोड़ रुपये का था, इन सारी

डिमांड्स को जोड़कर अब यह 43 लाख, 81 हजार करोड़ रुपये का हो गया है। आम आदमी को ध्यान में रखकर यह बजट बनाया गया है, ऐसा प्रतीत होता है।

(उपसभापति महोदय पीठासीन हुए।)

महोदय, हमने देखा कि कोविड-19 पेंडेमिक के बाद दुनिया की क्या स्थिति रही है, जितने विकसित देश हैं, वे अभी तक इस महामारी से उबर नहीं पाये हैं, लेकिन इस निराशाजनक समय में भी भारत एक सितारा बनकर उभरा है, यह बात हमें माननी पड़ेगी। विपक्ष के कुछ लोगों ने पूछा कि टैक्स का पैसा और इतने सारे लोन का क्या हुआ? मैं कुछ आंकड़े रखना चाहूंगा - हमारी सरकार ने 80 करोड़ लोगों को प्रति व्यक्ति पांच किलो अनाज दिया है, जिसका मूल्य 3 लाख, 90 हजार करोड़ रुपये है, इस मद में इतनी बड़ी राशि खर्च की गई है। मोदी जी की योजना की वजह से हमारे देश में किसी भी व्यक्ति की भूख से मृत्यु नहीं हुई है। यदि आप नजदीकी देशों में देखेंगे, तो गरीबी का स्तर बढ़ गया है, लेकिन भारत की गरीबी का स्तर 0.8 परसेंट तक सीमित रखने में हम कामयाब हुए हैं।

महोदय, वैक्सीन की बात हुई, हमारे देश में पहले यदि कोई बीमारी या महामारी आती थी, तो हमें वैक्सीन के डोजेज इम्पोर्ट करने पड़ते थे, लेकिन इस बार जो कोविड-19 की सिचुएशन आई, तो हमने देखा कि प्रधान मंत्री, श्री नरेन्द्र मोदी जी की पहल की वजह से एक बहुत बड़ा रिवाँल्यूशन सफल हुआ है। इस दुनिया में लगभग 195 देश हैं और सिर्फ 15 देश कोविड-19 की वैक्सीन्स बनाते हैं। मोदी जी के सपोर्ट से हमारे देश में तीन कंपनियों ने वैक्सीन्स बनाई, सरकार द्वारा सिर्फ उनको सपोर्ट ही नहीं किया, बल्कि उन्हें राशि भी दी गई और देश के 130 करोड़ लोगों को मुफ्त में वैक्सीन लगाने का काम किया गया। आज भी आप यदि बाहर के किसी भी देश में जायेंगे, तो दो से तीन हजार रुपये इस वैक्सीन की कीमत है। इस तरह से एक बहुत बड़ा कदम मोदी जी ने उठाया था, इसकी हमें सराहना करनी पड़ेगी।

'प्रधान मंत्री गरीब कल्याण योजना' में 80 हजार करोड़ रुपये की फंडिंग हुई है। 'पीएम किसान सम्मान योजना' जिसमें किसानों को प्रति वर्ष 6 हजार रुपये दिये जाते हैं, 11.5 करोड़ किसानों को इससे लाभ हुआ है और तकरीबन दो लाख करोड़ रुपये इस पर खर्च हुए हैं। 'पीएम आवास योजना' में मैंने बताया कि सवा तीन करोड़ लोगों को पक्की छत दी गई है। पिछली सरकार उन्हें तीस हजार रुपये देती थी, लेकिन मोदी जी की सरकार ने 1 लाख, 20 हजार रुपये देकर इन लोगों की मदद की है।

महोदय, हमारा देश बहुत विशाल देश है, यहां पीने के शुद्ध पानी के लिए एक बहुत महत्वपूर्ण योजना 'जल जीवन मिशन' मोदी सरकार ने बनाई है, हर घर शुद्ध जल योजना अभी चालू है और देश के कोने-कोने में यह काम चल रहा है।

नई 'उड़ान योजना' जो सरकार ने घोषित की, उसमें भी वायबिलिटी गैप फंडिंग की व्यवस्था की गई है। इस 'उड़ान योजना' में उड़े देश का आम नागरिक में पहले पचास प्रतिशत लोगों को सब्सिडाइज्ड रेट में टिकट मिलते हैं, बाकी उसका पैसा सरकार देती है, यह एक बहुत ही महत्वपूर्ण योजना है।

'आयुष्मान भारत योजना' में पांच लाख रुपये का सालाना इलाज का लाभ देश के तकरीबन 80 प्रतिशत लोगों को मिल रहा है। मुद्रा लोन से 19 करोड़, 18 लाख लोगों को 63 करोड़ रुपये का लोन अब तक दिया गया है, जिसके कारण देश के युवा इसमें काम कर रहे हैं। इस तरह से गरीब, पिछड़े, महिला, युवा आदि लोगों की चिंता यह सरकार कर रही है, यह स्पष्ट नजर आ रहा है।

इसके साथ ही एक बहुत बड़ा रिवाँल्यूशनरी कदम डिजिटलाइजेशन के माध्यम से उठाया गया है, डिजिटलाइजेशन इन्फ्रास्ट्रक्चर में बहुत भारी निवेश किया गया है। 120 करोड़ लोगों को आधार कार्ड्स दिये गये हैं, 47 करोड़ लोगों के जनधन के खाते खोले गये हैं। इससे यह फायदा हुआ कि चाहे वह गैस की सब्सिडी हो, पेंशन की हो या आवास की हो या अन्य कोई भी सब्सिडी हो, यह सब पैसा डायरेक्ट बेनिफिट ट्रांसफर के रूप में लोगों के खातों में जाता है और अब तक 26 लाख करोड़ रुपये लोगों के खातों में ट्रांसफर किये जा चुके हैं। कोविड-19 के डिजिटल सर्टिफिकेट्स भी हमने देखे, जो मोबाइल में आए, अभी भी कई सारे विकसित देशों में यह प्रणाली नहीं है, लेकिन हमारे देश में यह अवेलेबल हो चुकी है।

अब मोबाइल वॉलेट की योजना को लीजिए, अब हमें कहीं जाते वक्त जेब में वॉलेट रखकर जाने की जरूरत नहीं है, मोबाइल ही हमारा वॉलेट है, इससे हम पैसे खर्च कर सकते हैं। पहले हम यदि किसी देश में घूमने के लिए जाते थे, तो वहां की देशी करेंसी हमें खरीदनी पड़ती थी, लेकिन अभी तीन देशों में भारत का रुपया भी चलता है, यह भी एक बहुत रिवाँल्यूशनरी काम है। आधुनिक प्रणाली का उपयोग करके फास्ट टैग फॉर व्हीकल्स प्रणाली भी शुरू हुई है। इससे लोगों को बहुत सुविधा हो रही है। सर, सबसे महत्वपूर्ण राशन कार्ड की बात है। करीब-करीब सारे राशन कार्ड्स डिजिटलाइज हो चुके हैं। अभी कोई कालाबाजारी नहीं होती है। पहले बहुत कालाबाजारी होती थी। अभी करीब-करीब 4 करोड़, 70 लाख बोगस राशन कार्ड्स सामने आये हैं, जिनको रद्द किया गया है, 4 करोड़, 11 लाख फर्जी गैस कनेक्शंस रद्द किये जा चुके हैं और 7 करोड़, 8 लाख फेक इम्प्लॉयमेंट कार्ड्स इस डिजिटलाइजेशन की वजह से रद्द किये जा चुके हैं। डिजिटलाइजेशन की वजह से, डीबीटी की वजह से अब तक 222 हजार करोड़ की बचत हमारी सरकार ने की है। ग्लोबल ग्रोथ की स्थिति और फोरकास्ट हम देखें, तो आज दुनिया में बहुत स्लो-डाउन हो रहा है। ...**(समय की घंटी)**... सर, मैं दो मिनट में खत्म करूँगा।

पूरी दुनिया का ऐवरेज हम देखें, तो औसतन 2021 में यह 6 प्रतिशत थी, 2022 में 3.2 परसेंट है और 2023 में 2.7 परसेंट होने का अनुमान लगाया गया है, लेकिन भारत के बारे में वर्ल्ड बैंक की रिपोर्ट है कि भारत की ग्रोथ 6.7 परसेंट है। यह दुनिया की सबसे ज्यादा ग्रोथ है।

सर, ग्लोबल इन्फ्लेशन का भी फोरकास्ट है। 2021 में दुनिया का इन्फ्लेशन 4.7 परसेंट था, 2022 में 8.8 परसेंट है और 2023 में 6.5 परसेंट होने वाला है। भारत का इन्फ्लेशन रेट 5.1 परसेंट तक सीमित रखने में हम कामयाब हो चुके हैं। अमेरिका और यूरोप जैसे देशों का भी 9 प्रतिशत, 10 प्रतिशत इन्फ्लेशन रेट है। श्रीलंका का तो हम जानते हैं कि 17 प्रतिशत है और पाकिस्तान डिफॉल्ट में जा चुका है। ...**(समय की घंटी)**...

श्री उपसभापति : प्लीज, अब आप कन्क्लूड कीजिए।

श्री धनंजय भीमराव महादिक : सर, मैं एक मिनट में खत्म कर रहा हूँ। यह मेरी मेडन स्पीच है। मैं एक मिनट में खत्म कर दूँगा।

सर, बंगलादेश द्वारा 37,000 करोड़ रुपये माँगने से संबंधित न्यूज़ हमने पढ़ी है। विपक्ष कर्ज और बेरोजगारी की बात करता है। देश में रोड्स बन रही हैं, नेशनल हाईवेज़ बन रहे हैं, पोर्ट्स बन रहे हैं, एयरपोर्ट्स बन रहे हैं, सोलर पार्क्स बन रहे हैं, फूड पार्क्स बन रहे हैं, इंडस्ट्रियल कॉरिडोर बन रहा है। अगर ग्रोथ का प्रोजेक्शन हो, इंफ्रास्ट्रक्चर बढ़ रहा हो, तो लोन्स की जरूरत होती है। रोजगार भी बढ़ रहे हैं। इंडस्ट्रियल कॉरिडोर के बारे में हमने कभी सोचा भी नहीं था कि रोड के दोनों तरफ इंडस्ट्रीज़ बनेंगी, इसमें इन्वेस्टमेंट लगेगी और इसमें रोजगार का भी निर्माण होगा। ...**(समय की घंटी)**... भारत की इकोनॉमी बढ़ रही है।

श्री उपसभापति : अब आप कन्क्लूड कीजिए। यह आपकी मेडन स्पीच नहीं है। आपकी मेडन स्पीच हो चुकी है।

SHRI DHANANJAY BHIMRAO MAHADIK: Sir, thirty seconds, please.

सर, भारत अभी पाँचवीं लार्जस्ट इकोनॉमी है और प्रोजेक्शन है कि 2027 में जर्मनी और 2030 में जापान को ओवरटेक करके हम तीसरी इकोनॉमी बन जायेंगे। भारत दुनिया का बेस्ट इन्वेस्टमेंट डेस्टिनेशन हो रहा है। प्रधान मंत्री मोदी जी के विज़न से बन रहे विकसित भारत में ...**(समय की घंटी)**... मैं महाराष्ट्र की जनता की ओर से सर्व-सहयोग करने की ग़ुहार लगाता हूँ और इसी के साथ इस बिल का समर्थन करता हूँ, धन्यवाद।

श्री उपसभापति : धन्यवाद। श्रीमती सीमा द्विवेदी, not present. Again, Shri A.D. Singh, not present.

माननीय सदस्यगण, The Appropriation (No.5) Bill, 2022 and the Appropriation (No.4) Bill, 2022 पर माननीय सदस्यों की बहस हो चुकी है। अब माननीय मंत्री जी इसका जवाब कल में देंगी। अब स्पेशल मेंशंस।

Shri Jawhar Sircar, not present. Dr. Anil Sukhdeorao Bonde.

SPECIAL MENTIONS

Need to conduct an enquiry into alleged substandard quality of construction work of Railway Wagon Repair Workshop in Badnera, Amravati

डा. अनिल सुखदेवराव बोंडे (महाराष्ट्र) : महोदय, महाराष्ट्र के अमरावती जिले में रेलवे वैगन रिपेयर वर्कशॉप है, जिसका काम प्रेमको रेल इंजीनियर्स लिमिटेड, कोलकाता को दिया गया है। यह कॉन्ट्रैक्ट उसको वर्ष 2018 में दिया गया था और वर्ष 2021 तक कार्य को पूरा करने का समय था। अभी तक इन्होंने सिर्फ 90 प्रतिशत कार्य ही पूरा किया है। शुरुआत में इसकी लागत 163

करोड़ रुपये थी, लेकिन विलम्ब होने के कारण आज इसकी लागत 299.37 करोड़ रुपये तक पहुँच गयी है।

महोदय, मैं आपके माध्यम से रेल मंत्री महोदय से विनती करता हूँ कि इसके काम की क्वालिटी की जाँच की जाए। इसका थर्ड पार्टी ऑडिट भी कराना चाहिए। यह वैगन कारखाना रिपेयर में है। इसकी दीवार के ऊपर अभी से क्रैक आ गया है। इसकी दीवार के ऊपर जो क्रैक आया है, उसकी जाँच होनी चाहिए। यह काम 100 प्रतिशत सुरक्षित एवं जल्द से जल्द पूरा होना चाहिए। मैं आपके माध्यम से रेल मंत्री जी से यह विनती करता हूँ, धन्यवाद।

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the Special Mention made by the hon. Member.

Need to reserve the Beach Sand Mineral Area in favour of Andhra Pradesh Mineral Development Corporation (APMDC)

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Sir, Andhra Pradesh is the State with the second longest coastline in India. This translates to a huge scope for mining of beach sand minerals (BSM) like Uranium and Thorium. The A.P. Government plans to develop Integrated Beach Sand Minerals Project including downstream plants for value added products that will help utilize these minerals for national benefit.

7.00 P.M.

Sir, the State Government has submitted proposals to the Central Government for reservation of 16 BSM bearing areas in favour of APMDC. The clearance for 14 mineral bearing areas is still pending with the Department of Atomic Energy. I request the Ministry of Mines to relax the area limit permitted under Rule 6(1) of Mines and Minerals Development and Regulation Act, 1957. This step will further aid in

establishment of the Integrated Beach Sand Minerals Project and help utilise the minerals which are otherwise not being utilised.

I urge the Government to look into the matter and impart speedy redressal.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Now, *Mananiya* Shri Neeraj Dangi.

Need to amend the Companies Rules for representation of SC, ST and OBC on the Board of Directors

SHRI NEERAJ DANGI (Rajasthan): Thank you Mr. Deputy Chairman, Sir, for allowing me to raise this important issue in the House. As per Rule 3 of Companies (Appointment and Qualification of Directors) Rules, 2014, every listed company or any other public company, having certain paid-up share capital or turnover shall appoint, at least, one woman Director. This step was taken by the Government to have a fair representation of women in the Corporate Board Room, who constitute around 50 per cent of population.

Why can't a similar provision be made for SC-ST-OBCs who constitute around 85 per cent of the country's population and have negligible representation in the Board of Directors?

The SC-ST-OBCs communities rarely enter into board room even though they are meritorious and qualified enough. This has not only demoralised them but most of them have also lost confidence in top management.

Recently, the Parliamentary Standing Committee has expressed its displeasure that there is no SC or ST member in the Board of Directors of most of the PSUs to adequately safeguard their interests.

Therefore, Mr. Deputy Chairman, Sir, through you, I would like to request the Government of India to amend the companies rules for representation of SC-ST-OBC in the Board of Directors.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI A. A. RAHIM (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Now, Shri V. Vijayasai Reddy.

Need to provide support to MSMEs through extension of repayment limits and revival of credit facilities

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Mr. Deputy Chairman, Sir, MSMEs are the backbone of our economy. They contribute to 27 per cent of our GDP, 45 per cent of our exports and create jobs for 11 crore people. They play a crucial role in bringing the benefits of industrialisation to rural and backward areas. Their success is critical to the Indian economy. However, there are two key issues plaguing their effective functioning.

First, MSMEs are struggling to repay their credit dues within the stipulated 90-day limit. This limit is irrational because the working cycle of most MSMEs exceeds 90 days. Since MSMEs do not receive timely payments from buyers, they are unable to repay loans within time and end up defaulting. The rising NPAs in MSME sector has made banks reluctant to give them credit.

Second, MSMEs have been unable to get institutional finance for upgrading technology due to discontinuation of the Credit Linked Capital Subsidy Scheme for Technology Upgradation. Although a new MSME Champions Scheme is being implemented, it is not exclusively targeted at technology upgradation and it has not been able to address the technology deficit in MSME sector.

Sir, with the Budget-making exercise for next year underway, I request the Government to provide support to MSMEs through: (1) Extension of repayment limits from 90 days to 180 days, which will enable MSMEs to repay loans; and (2) Revival of Credit Linked Capital Subsidy Scheme for Technology Upgradation, which will enable MSMEs to become globally competitive.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI A. A. RAHIM (Kerala): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I too associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Now, Shri Rajmani Patel.

Difficulties faced by street vendors in Connaught Place

श्री राजमणि पटेल (मध्य प्रदेश): महोदय, एनडीएमसी द्वारा वर्ष 2007 में विक्रेताओं के फॉर्म्स भरवाए गए थे, उनमें से 82 विक्रेताओं को सामान बेचने के लिए पटरी पर बैठने की अनुमति दी गई, लेकिन कुछ वर्षों के बाद अतिक्रमण के नाम पर उन्हें हटा दिया गया। उपरोक्त कार्रवाई के खिलाफ प्रभावित 82 विक्रेताओं द्वारा उच्च न्यायालय, दिल्ली में याचिका दायर की गई, जिसमें प्रकरण क्रमांक 819, दिनांक 22.06.2016 को न्यायालय द्वारा 82 विक्रेताओं को वैकल्पिक व्यवस्था नहीं होने तक यथावत पुराने स्थान पर बैठ कर सामान बेचने की अनुमति देने का आदेश पारित किया गया, लेकिन 82 में से 22 विक्रेताओं को न्यायालय के आदेश के बावजूद बैठने की अनुमति न देना न्यायालय के आदेश की अवमानना है।

मैं माननीय मंत्री जी से आग्रह करना चाहता हूँ कि शेष 22 विक्रेताओं को बैठने की अनुमति दी जाए, ताकि उनके परिवार को भुखमरी का शिकार होने से बचाया जा सके।

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the Special Mention made by the hon. Member.

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

SHRI SANDOSH KUMAR P (Kerala): Sir, I too associate myself with the Special Mention made by the hon. Member.

श्री उपसभापति : माननीय सदस्यगण, हम एपूव्ड टेक्स्ट ही पढ़ सकते हैं; अपनी ओर से इसमें कुछ और नया जोड़ या घटा नहीं सकते हैं। श्री विनय दीनू तेंदुलकर।

*** Security of information stored in imported communication equipment in various Government offices**

श्री विनय दीनू तेंदुलकर (गोवा) : महोदय, चीन से आयातित संचार उपकरण वर्ष 2014 के पूर्व कितने शासकीय और अर्ध-शासकीय प्रतिष्ठानों में स्थापित किए गए थे? इनको स्थापित करने के पूर्व क्या यह सुनिश्चित किया गया था कि इन उपकरणों में कोई ऐसी व्यवस्था तो स्थापित नहीं है, जिसकी वजह से संग्रहित जानकारियाँ प्रदाता देश से साझा हो रही हैं? क्या उपरोक्त संचार उपकरणों की जाँच कर कोई ऐसी प्रणाली स्थापित की गई थी, जहाँ इन खामियों को खोज कर निष्क्रिय करने की व्यवस्था हो?

महोदय, विदेश में बैठे हैकर्स ने अखिल भारतीय आयुर्विज्ञान संस्थान में संचार जानकारी संग्रहण केन्द्र की महत्वपूर्ण गोपनीय संचार जानकारी में सेंध लगाई है। इसके लिए भिन्न-भिन्न शासकीय एवं अशासकीय संस्थानों में स्थापित संचार उपकरणों की संपूर्ण जानकारी सर्वप्रथम देश के ही अन्य सुरक्षित संग्रह स्थल पर एकत्रीकरण की व्यवस्था को सुनिश्चित करते हुए उपरोक्त संचार उपकरणों का पुनः निरीक्षण-परीक्षण कर उनके स्थान पर सुरक्षित संचार तंत्र को रखने की कार्रवाई सुनिश्चित की जानी चाहिए और ऐसी जानकारी को असुरक्षित और देश विरोधी ताकतों से साझा करने वालों को सख्त से सख्त दण्ड देने की प्रक्रिया को सुदृढ़ किया जाना चाहिए।

महोदय, मैं एक और निवेदन यह करना चाहता हूँ कि इस प्रकार के कार्य बाहरी निजी प्रतिष्ठानों से कराए जाने की स्थिति में यह सुनिश्चित किया जाए कि उन निजी प्रतिष्ठानों के लिए संचार उपकरणों की जाँच एवं निरीक्षण-परीक्षण को प्रामाणिक करने वाले विकसित संस्थानों से परीक्षण प्रमाण-पत्र अवश्य ही अनिवार्य किया जाए। आपने मुझे अपने विचार रखने का अवसर प्रदान किया, इसके लिए आपका धन्यवाद।

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Shri P. Wilson.

Need to consider linking CGHS with private medical insurance coverage for better medical treatment for CGHS beneficiaries

SHRI P. WILSON (Tamil Nadu): Sir, this is with regards to the pressing problems of Central Government Health Scheme and its lakhs of beneficiaries which include Central Government employees, Central Armed Police forces, railway and pensioners as detailed below. There are only 2014 empanelled hospitals/diagnostic centres under the CGHS schemes across the country with only 49 hospitals/centres for Tamil Nadu which are understaffed and located in remote areas. Even in populated cities such as Chennai, there is no reputable or multi-speciality hospitals in the CGHS-approved list of hospitals. Beneficiaries have to travel considerable distances for procedures and to obtain blood tests, x-rays or scans, posing logistical and cost obstacles. The eligible reimbursement limit under CGHS scheme is very meagre compared to cost of treatment, thereby, impeding employees to get effective treatment while approaching these hospitals. Only few CGHS units practise alternative medical systems like Ayurveda, Homeopathy, Unani. There are no experts at CGHS, and staff members perform just reference work. Delays in reimbursing recipients is one of the most often lodged grievances. Clinics are only open a few days a week for a few hours and are closed on national holidays making them inaccessible when it comes to emergencies. Since many hospitals are tied with insurance companies, I request the Ministry of Health and Family Welfare and Ministry of Personnel, Public Grievances and Pensions Departments to immediately consider linking CGHS with private medical insurance coverages for better medical treatment for CGHS beneficiaries and save their life, health and families.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I too associate myself with the Special Mention made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I too associate myself with the Special Mention made by the hon. Member.

Need for subsidy in rail fare and provision of special AC coaches with all facilities in trains for cancer patients

श्री सकलदीप राजभर (उत्तर प्रदेश) : महोदय, भारतीय रेल द्वारा कैंसर रोगियों को टिकट मूल्य पर सब्सिडी देने से रुग्ण व्यक्ति देश के किसी भी अस्पताल में जाकर उपचार की सुविधा पाते हैं। इसके लिए मैं माननीय प्रधान मंत्री जी व रेल मंत्री जी का आभार व्यक्त करता हूँ।

देश के मज़लूम, गरीब, किसान, मज़दूर तथा आर्थिक रूप से दबे-कुचले लोगों को भी कभी-कभी उचित अस्पताल न मिलने से और रुग्ण अवस्था में खर्चीली एम्बुलेंस का व्यय न दे पाने के कारण लाखों लोगों का जीवन असमय समाप्त हो जाता है। वैश्विक स्तर के अस्पतालों में महानगरों के रोगियों का उपचार बेहतर स्तर पर होता है, जबकि ग्रामीण अंचल में गंभीर बीमारी के उपचार की व्यवस्था बहुत कम है। ऐसे में ग्रामीण अंचल के मरीजों को दिल्ली, मुम्बई, कोलकाता, चेन्नई आदि बड़े महानगरों में ले जाना-ले आना पड़ता है, जिसमें एयर एम्बुलेंस की व्यवस्था बहुत महँगी पड़ती है। ऐसी सूरत में गंभीर रोगियों को ट्रेन का सहारा लेना पड़ता है। इसलिए गरीब लोगों के उपचार हेतु भारत की समस्त ट्रेनों में एक एसी कोच की व्यवस्था होनी चाहिए, जिसके दरवाजे व गैलरी चौड़ी हों; जो टॉयलेट, स्ट्रेचर, व्हील चेयर और ऑक्सीजनयुक्त बेड से युक्त हो और जिसका आरक्षण आईआरसीटीसी एप्लिकेशन के माध्यम से होना अति आवश्यक है।

अतः आपके माध्यम से सरकार से मेरी माँग है कि वह इस विषय में व्यापक स्तर पर जनहित का ध्यान रख कर पूरे भारत की ट्रेनों में माँग की गई समस्त सुविधाओं की व्यवस्था करने की कृपा करे।

SHRI ABHIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

**Need to enhance gratuity ceiling upto Rs. 20 lakhs for workers during period from
01.01.2006 to 29.03.2018**

SHRI M. SHANMUGAM (Tamil Nadu): Sir, the 7th Central Pay Commission has enhanced ceiling of gratuity to Rs.20 lakhs from 1.1.2016 for the Government servants. However, on persistent demand from the workers for payment of gratuity on par with Government employees, the Payment of Gratuity Act was modified by issuing the Notification only on 29th March, 2018 to the effect that the amount of gratuity shall not exceed Rs.20 lakhs but it is done prospectively, instead of from 1.1.2016. Hence, for the workers who retired during this intervening period of 27 months, and whose eligibility of gratuity is more than Rs.10 lakh, their gratuity is restricted to Rs.10 lakh. For earning a gratuity of Rs.20 lakh, the worker should be at least drawing salary above Rs.1,15,550 per month. Therefore, I demand that the ceiling limit of gratuity should be enhanced to Rs.20 lakhs during the intervening period January, 2016 to March, 2018. It would also not impinge on the finance of the companies, since there will be very few people left. Even some employers are also ready to pay enhanced gratuity as they will get tax relief but since the ceiling has been fixed, they are not able to do so. Hence, I request the hon. Minister of Labour and the hon. Minister of Finance to take the initiative by notifying the provision for the intervening period, without delay so that those who are eligible during the intervening period of 27 months would get their gratuity above Rs.10 lakh but restricted to Rs.20 lakh.

SHRI ABHIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

**Need for air connectivity between Kerala and Lakshadweep
and amongst its islands**

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश) : महोदय, भारत सरकार 'उड़ान योजना' के अंतर्गत बहुत सफलता के साथ छोटे-छोटे महानगरों के बीच सस्ते वायु मार्ग पर जहाजों/हेलीकॉप्टरों का संचालन कर रही है, लेकिन अत्यंत दुःख के साथ कहना पड़ता है कि अंतरराष्ट्रीय महत्व के केन्द्रशासित प्रदेश, लक्षद्वीप तथा उसके आइलैंड्स अगत्ती, कवरात्ती, एन्ड्रोत्त, मिनीक्वाँय, चेटलाट, बित्रा, किल्टान, केडमत, अमीनी, बंगारम और कालपेनी तक आने-जाने के लिए हवाई सेवा प्रारंभ नहीं की गई है। पूरे आइलैंड से बड़ी संख्या में मरीजों, शिक्षकों तथा छात्रों को उच्च शिक्षा के लिए केरल आना पड़ता है। लक्षद्वीप में उद्योग-धंधे और बड़े बाज़ार नहीं होने से बहुत से नागरिकों को रोज केरल आना होता है, लेकिन अगत्ती एयरपोर्ट से सिर्फ एक 72-सीटेड जहाज ही आता है। गम्भीर मरीज इलाज के अभाव में मर जाते हैं। दस द्वीपों के बीच में आवागमन के साधन सिर्फ एकाध समुद्री नाव है, जो समय बहुत लेती है। केरल आने-जाने के लिए कम से कम 5-6 जहाज की प्रतिदिन ज़रूरत है और अंतरद्वीपीय यात्रा सुगम बनाने के लिए प्रातःकाल 8 बजे से सांयकाल 6 बजे के बीच हैली-सेवा प्रारम्भ करना राष्ट्रीय एवं सामाजिक एकता और अखंडता के लिए अत्यंत आवश्यक है। 95 परसेंट मुस्लिम बाहुल्य होने के कारण अंतर्राष्ट्रीय आतंकी संगठनों जमीयत इस्लामी, पीएफआई की नज़र लगी हुई है। मुस्लिम समाज के राष्ट्रवादी होने के कारण उनके मंसूबे कामयाब नहीं हो रहे हैं, लेकिन अगर हम किसी भी समाज को इस प्रकार शेष भारत से काटे रहेंगे, तो षड्यंत्रकारियों को अपने देशघाती मनसूबों में कामयाबी मिलने की संभावना बढ़ जाएगी।

अतः मेरा निवेदन है कि केरल से लक्षद्वीप जहाजों की संख्या तथा सभी दस द्वीपों के बीच अंतरद्वीपीय उड़ान की हैली-सेवा प्रारम्भ करायी जाए।

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. ANIL SUKHDEORAO BONDE (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need to release pending compensation along with arrears to farmers of Ramgarh District in Jharkhand by Coal India Limited

श्री खीरू महतो (बिहार) : उपसभापति महोदय, आपने मुझे बोलने के लिए समय दिया, इसके लिए मैं आपका बहुत आभारी हूँ।

महोदय, झारखंड प्रदेश के रामगढ़ जिले में कोल बियरिंग एक्ट, 1957 के तहत भारत सरकार की अधिसूचना संख्या -343/ दिनांक 03.02.2004 के माध्यम से सेंट्रल कोल फील्ड्स लिमिटेड (कोल इंडिया) द्वारा ग्राम केदला में 475.40 एकड़, जो लगभग 192.46 हेक्टेयर है, ज़मीन का अधिग्रहण किया गया था।

उपरोक्त भूमि अर्जित करने के पहले वर्ष 1974-75 से सी.सी.एल. (कोल इंडिया) कार्य करती चली आ रही है और रैयतों/ग्रामीण भू-विस्थापितों के साथ वर्ष 1978-79 में सी.सी.एल. (कोल इंडिया) ने एग्रीमेंट किया था कि जब तक भूमि का मुआवज़ा सी.सी.एल. प्रबंधन नहीं देता है, तब तक फसल क्षतिपूर्ति का भुगतान प्रतिवर्ष दिया करेगी, परंतु वर्ष 2004 में कोल बियरिंग एक्ट, 1957 के तहत अधिसूचना के बाद वह न तो फसल क्षतिपूर्ति का भुगतान कर रही है और न ही भूमि मुआवज़ा का भुगतान कर रही है। भारत सरकार आज तक 20 वर्षों का एकमुश्त फसल क्षतिपूर्ति भुगतान एरियर के साथ दे। इसके साथ ही साथ भू-विस्थापितों को वर्तमान दर से मुआवज़ा भी दे।

SHRI SANDOSH KUMAR P (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

**Need to provide new trains and additional stoppages on Salem-Namakkal-Karur
Railway line**

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Mr. Deputy Chairman, Sir, the Namakkal Railway line which provides direct connectivity between Salem-Karur started during the financial year 1996-97, at an estimated cost of Rs. 229.88 crore, but the project has been completed in the year 2013-14 at a total cost of Rs.750 crore due to delays. However, it is not utilised to its fullest potential.

Mallur, Rasipuram, Kalangani, Namakkal and Mohanur are the stations in this railway line. It is really pathetic that the district headquarters of Namakkal has only 21 train stoppages per day altogether, and it is even more pathetic, because the other stations in this line get less than 10 train stoppages per day altogether. Only one train via this route is connecting the State capital and that too does not halt at other stations than Namakkal. Also, there are no day-time trains in this route except a passenger, and the worst is on Sundays where this passenger train is not operated.

The tourists visiting famous Kolli hills which is now becoming a favourite tourist destination, and visitors to Namakkal-Anchaneya temple are affected majorly due to non-availability of trains and they are changing to road transport from Salem Junction.

For more than eight years, the people are demanding additional trains through Salem-Namakkal-Karur route, but it has not materialised till date. I have demanded the same twice via D.O. letters to GM-Southern Railway, but the response was negative, like 'not possible', 'low patronage' etc., etc.

Therefore, I humbly request the hon. Railway Minister through this Special Mention that the Railways should operate more new trains and provide additional stoppages on the Salem-Namakkal-Karur line by taking necessary action. Thank you, Sir.

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI N. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need for restarting regular hiring to the Indian Armed Forces

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, at a moment when China is sitting at our borders, Pakistan is on another side, there is possibility of a two-front war as well, the Government's decision to stop regular hiring in the Indian Armed Forces is a threat to our national security. The Government has submitted before the Delhi High Court that all recruitment into Armed Forces will now be conducted only through the *Agnipath* Scheme. As per a reply in this House, the Government has recruited only 13,000 people in the Army for the year 2020-21. No recruitment has been made in 2021-22. And now in the current year, the regular hiring has completely stopped. With shortage in recruitment, there is huge operational challenges faced by Indian Army as around 50,000 *jawans* retire each year from the 1.4 million-strong Army which adds to the potential operational challenges with regard to its manpower-intensive deployments along India's disputed borders. Moreover, last year, it was told to Parliament that Army faced a shortage of 104,653 troops, including junior commissioned officers who were essential as a link between officers and other ranks, particularly during field operations. Of them, 7,476 were officers and 97,177 were *jawans*. Given the urgency of the situation, I would request the Government of India to intervene in this matter and immediately take steps to start the regular hiring in Armed Forces especially in view of the Chinese threat at our borders.

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need to protect agricultural land from water logging

श्री राकेश सिन्हा (नाम निर्देशित) : महोदय, कृषि योग्य भूमि में जल जमाव की समस्या का प्रत्यक्ष प्रभाव किसानों के जीवन और कृषि उत्पादकता पर पड़ता है। असम, उत्तर प्रदेश, बिहार जैसे राज्यों में लाखों हेक्टेयर भूमि पर यह समस्या विद्यमान है। अकेले बिहार में कुल कृषि भूमि का 10 प्रतिशत, लगभग डेढ़ लाख हेक्टेयर भूमि पर जल जमाव तीन महीने से सात महीने तक रहता है। गंडक, गंगा, कोसी नदियों एवं लो लैंड में वर्षा के पानी के कारण यह समस्या है। मेरे गृह जिला बेगूसराय में 16,238 हेक्टेयर भूमि पर जमाव की समस्या का जटिल असर किसानों के जीवन पर है। ये सभी सीमांत और लघु किसान हैं। चौकी, वीरपुर, भगवानपुर, छौड़ाही, नावकोठी, गढ़पुरा, तेघरा, बछवाड़ा, चेरिया बरियारपुर, खोदावंदपुर, बखरी और बरौनी में जल जमाव है। ऐसे क्षेत्र को चौर कहा जाता है। मोकामा टाल लगभग चार, पांच जिलों में विस्तृत है और लगभग 85,000 हेक्टेयर भूमि जल जमाव से पूर्ण रूप से उपयोग में नहीं आ पाती है। मुंगेर, लखीसराय, बेगूसराय, पटना, नालंदा को टाल क्षेत्र स्पर्श करता है। लो लैंड का निदान एवं अन्य क्षेत्रों से जल की निकासी करना ही इसका समाधान है। मैं इन क्षेत्रों में गया और किसानों से मिला, उनके दर्द को बयान करना कठिन है। गुजरात में नर्मदा का पानी 400 किलोमीटर से अधिक ले जाया गया। यह रास्ता दिखाता है। बेगूसराय में तो मात्र दो किलोमीटर पानी की निकासी से इस भूमि को जल जमाव से मुक्त किया जा सकता है, अतः मैं आपके माध्यम से अपील करता हूँ कि इस समस्या को गंभीरता से लेकर जल जमाव को समाप्त करने के लिए ग्रामीण विकास मंत्रालय समुचित कदम उठाए।

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need to address the issue of human-animal conflict in Sundarbans

SHRIMATI MAUSAM NOOR (West Bengal): Sir, Sundarbans in West Bengal has been described by the International Union for Conservation of Nature as the global hotspot for human-tiger conflict. It has seen over thirty tiger-related deaths since April, 2020. Between 2019 and 2021, there were eleven elephant deaths caused by trains in West Bengal. The depleting forest land also raises problems of man-animal conflict. Since last year, 108 people and 14 elephants have died in Bengal. Bengal's forestry projects have regenerated large patches of degraded forest, thus providing shelter and migration of corridors to elephants. The main reason for human-wild life conflict is the loss of forest, movement of human beings to forest for illegal collection of forest produce, loss of fodder for animals in the forests.

The State Government pays compensation to those who have lost lives or crops, but this can only do so much. While there is the need to protect these majestic species, there is also a need to ensure that people living on fringes of forests or the corridor trails used for elephant migration are not adversely affected by the natural activities of wild life.

I urge the Government to look into this matter urgently as the issue of human-animal conflict is one costing lives of both humans and animals.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

Need to provide mobile connectivity to all villages of Odisha

SHRI MANAS RANJAN MANGARAJ (Odisha): Sir, mobile service is fast moving and has become an essential part of the daily life of common people. In this context, it is highly disappointing that Odisha has been a connection-deficit State for a long period. The tele-density of Odisha is 74.38 per cent against the national average of 84.88 per cent as on 31st March, 2022. The State of Odisha has the highest number of uncovered villages among all States in India w.r.t. mobile connectivity. In the most recent survey carried out by the DoT, LSA, Odish, 6,278 number of such villages have been identified as of March, 2021, out of approximately 51,000 villages. Considering their geographical location, about 1,000 mobile towers are required to provide mobile network connectivity to these villages.

I urge the Government to take cognizance of this issue and make efforts to improve the mobile connectivity of Odisha.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the submission made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

Man-Tiger conflict in area around Valmiki Tiger Reserve in West Champaran district of Bihar

श्री सतीश चंद्र दूबे (बिहार) : उपसभापति महोदय, मैं आभार व्यक्त करता हूँ कि आपने मुझे इस लोक महत्व के विषय को रखने का मौका दिया। मेरे गृह जिला पश्चिमी चंपारण के अंतर्गत आने वाले वाल्मीकि टाइगर रिजर्व (वीटीआर) में बाघों और मनुष्यों के बीच संघर्ष होना चिंता का विषय है। यह बाघ अभयारण्य लगभग 900 वर्ग किलोमीटर क्षेत्र में फैला है, जो उत्तर प्रदेश के वन रेंज से निकलकर हिमालय की तलहटी तक फैला हुआ है। यहां वर्ष 2014 में 32 बाघ थे, जो 2018 में बढ़कर 50 हो गए और वर्ष 2022 की गणना में बाघों की संख्या और बढ़ी होगी। वन्य जीवों और जंगल के आस पास रहने वालों के बीच संघर्ष की खबरें आती रहती हैं, पर आजकल यह आम

घटना जैसा प्रतीत होने लगा है। यहां के आस-पास रहने वाले परिवार हमेशा दिन-रात एक डर के साये में जीवनयापन कर रहे हैं। अभी हाल ही में लगभग दो महीने पहले एक बाघ ने लगभग 8 से 9 लोगों को मार दिया था, जिसके बाद उस बाघ को वन विभाग के द्वारा मार दिया गया। उक्त बाघ ने पश्चिमी चंपारण वीटीआर इलाके के आसपास आतंक मचा रखा था।

अतः आपके माध्यम से मेरा वन पर्यावरण मंत्री जी से विनम्र अनुरोध है कि वाल्मीकि टाइगर रिजर्व की जो क्षमता है, उतने ही बाघों को वहां रहने दिया जाए और अन्य बाघों को किसी अन्य उपयुक्त जंगल में ले जाने का प्रबंध किया जाए। इसके साथ ही जंगल के आसपास रहने वाले ग्रामीणों के पालतू मवेशियों के लिए टेक्निकल आवास बनाया जाए, जिससे वीटीआर के आस पास रह रहे आम लोग बिना डर के रह सकें।

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

Need to include Satara-Pandharpur-Kurul-Kamti Road on NH-166 upto Solapur in Maharashtra

श्री धनंजय भीमराव महादिक (महाराष्ट्र) : महोदय, महाराष्ट्र में सतारा-पंढरपुर-करुल-कामटी मार्ग महाबलेश्वर, सतारा, पंढरपुर, सोलापुर, तुलजापुर, अक्कलकोट प्रमुख पर्यटन स्थलों और धार्मिक स्थलों को जोड़ता है तथा चार प्रमुख पंढरपुर सर्किट इस सड़क से होकर पंढरपुर के धार्मिक स्थल तक जाते हैं। इनमें आषाढी यात्रा, कार्तिकी यात्रा, चैत्री यात्रा और माघी यात्रा के लिए आने वाले कई दिंडी (पदयात्रा) यात्रा करते हैं।

उक्त सड़क राष्ट्रीय राजमार्ग संख्या 4 पश्चिमी तरफ है (मुंबई-पुणे-बेंगलुरु इस मार्ग से जुड़ा हुआ है) जबकि पूर्वी राष्ट्रीय राजमार्ग संख्या 166 (रत्नागिरी-सोलापुर) इस सड़क से जुड़ा है।

इस सड़क पर लगभग 15 चीनी मिलें हैं, जो इस सड़क का उपयोग गन्ना और चीनी के परिवहन के लिए कर रहे हैं।

मैं आपके माध्यम से अनुरोध करना चाहता हूं कि सतारा-पंढरपुर-करुल-कामटी मार्ग को राष्ट्रीय राजमार्ग संख्या 166 में सोलापुर तक शामिल करें, धन्यवाद।

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

Need for comprehensive Cancer Control Programme for Assam

SHRI KAMAKHYA PRASAD TASA (Assam): Sir, the State of Assam is witnessing an alarming rise in the number of cancer patients and a corresponding high fatality rate in recent years. As per a report, the North-East has the highest incidences of cancer in India. And, the number of cancer cases is projected to increase in the region by 13.25 per cent by 2025.

The cancer cases in Assam have increased rapidly and Kamrup reported 170 cancer cases, per one lakh population, among women, according to data released by the ICMR. The above alarming facts have been revealed in the National Cancer Registering Programme Report for 2020, released by the ICMR and the National Centre for Disease Informatics and Research (NCDIR). In Assam, around 33,000 people are affected with cancer, per year. The number is based upon the crude number of cancer patients registered in three Population-based Cancer Registries of Assam, stationed at Guwahati, Dibrugarh and Cachar districts, considering 60 per cent of the population are from rural areas. In India, Kamrup district showed the highest annual increase in the incidents of cancer at 3.8 per cent. Dibrugarh district showed a decline of 1.3 per cent in the incidents of cancer among men. In Assam, the population of tobacco-related cancers for men was 52 per cent and 22 per cent for women.

The Assam Government, in collaboration with a private trust, established nineteen cancer hospitals in Assam. Though Ayushman Card and Atal Amrit Card provide financial help, yet I think it will not solve the problem. Hospital will be used after the disease takes place.

So, I urge upon the Government, through you, that there is an urgent need for developing a comprehensive cancer control programme in Assam. A special study should be done in the area. A special awareness drive should also be undertaken to prevent cancer.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI PABITRA MARGHERITA (Assam): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JUGALSINH LOKHANDWALA (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI DINESHCHANDRA JEMALBHAI ANAVADIYA (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, I also associate myself with the matter raised by the hon. Member.

Need to declare ostomy patients as specially-abled i.e. “Divyang”

श्री पबित्र मार्गेरिता (असम) : महोदय, मेरी आपसे ऑस्टोमी मरीजों को दिव्यांग श्रेणी में लाने की विनती है। जिन मरीजों के मल-मूत्र मार्ग में कैंसर, कोलाइटिस अल्सर हो जाता है, उनके जीवन की रक्षा करने के लिए एक शल्य चिकित्सा द्वारा उनका रेक्टम या ब्लैडर निकाल दिया जाता है और पेट पर एक संरचना बनाकर उस पर बैग चिपका दिया जाता है, जिसमें लगातार रिसाव होता रहता है। यह बैग आजीवन बदलते रहना पड़ता है, जिसके कारण वे दर्दनाक जीवन जीते हैं। यह बीमारी भयावह है, इसका कोई विकल्प नहीं है। एक सर्वे के अनुसार भारत में ऐसे 4,00,000 मरीज हैं। महाराष्ट्र में ऐसे 1,00,000 लोग हैं और असम में हजारों लोग इस बीमारी से पीड़ित हैं। इसमें महिलाओं की संख्या अधिक है। ऐसे मरीजों को दिव्यांग श्रेणी में रखने से इनकी जिंदगी में सुधार आएगा। उनको लगने वाला बैग और अन्य सामग्री, जो विदेश से मंगाई जाती है, उसको भारत में निर्मित करने का अवसर प्राप्त होगा और विभिन्न सरकारी योजनाओं में भी उनको लाभ मिलेगा। महोदय, विकसित देशों में इन मरीजों को दिव्यांग का दर्जा दिया गया है। भारत के भी अनेक बड़े-बड़े डॉक्टर्स और अस्पतालों ने माना है कि इस प्रकार के जरूरतमंद मरीजों को सरकार द्वारा दिव्यांग का दर्जा देकर विभिन्न जनकल्याणकारी योजनाओं से लाभान्वित करें। महोदय, मैं देश भर के ऑस्टोमी मरीजों की इस समस्या को देखते हुए उनकी परेशानी का सहानुभूतिपूर्वक समाधान करने के लिए सरकार से अनुरोध करता हूँ।

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SHAMBHU SHARAN PATEL (Bihar): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI KAMAKHYA PRASAD TASA (Assam): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. ANIL SUKHDEORAO BONDE (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need to start the operations on India-Bangladesh Maitri Bridge on Feni River

श्री बिप्लव कुमार देब (त्रिपुरा) : महोदय, मैं आपके माध्यम से विदेश मंत्रालय से आग्रह करना चाहूंगा कि भारत सरकार बंगलादेश सरकार के साथ हस्तक्षेप कर फेनी नदी पर बने भारत-बंगलादेश मैत्री ब्रिज का ऑपरेशन जल्द शुरू कराने का प्रयास करे।

महोदय, 9 मार्च, 2021 को माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी और बंगलादेश की प्रधान मंत्री शेख हसीना जी ने वर्चुअल रूप से भारत-बंगलादेश के बीच फेनी नदी पर बने मैत्री ब्रिज का उद्घाटन किया था, मगर बंगलादेश की तरफ से अभी तक लैंड कस्टम स्टेशन नहीं खोला गया है, जिसकी वजह से इस अति महत्व की परियोजना का लाभ नहीं मिल पा रहा है। महोदय, ऐसा बताया गया है कि राज्य सरकार ने इस विषय में विदेश मंत्रालय के साथ संवाद किया है, मगर मैत्री ब्रिज का ऑपरेशन अभी तक शुरू नहीं हो पाया है। हमारी तरफ, यानी भारत की तरफ से सारी जरूरी सुविधाएं बना ली गई हैं, मगर बंगलादेश की तरफ से लैंड कस्टम स्टेशन का कार्य अधूरा है। अतः आपसे आग्रह है कि भारत सरकार बंगलादेश सरकार से बात कर ऑपरेशन शुरू होने में व्याप्त कमियों को दूर करे, ताकि यात्रियों की आवाजाही कम से कम शुरू हो सके।

भारत-बंगलादेश मैत्री ब्रिज का ऑपरेशन शुरू न होने की वजह से त्रिपुरा उस एसओपी का लाभ नहीं ले पा रहा है, जिसके जरिये हमें चट्टोग्राम और मोंगला पोर्ट के उपयोग की अनुमति मिली हुई है। मैत्री ब्रिज के चालू होने से त्रिपुरा समेत पूरे नॉर्थ-ईस्ट के राज्यों को लाभ होगा और दोनों देशों के बीच आर्थिक गतिविधि बढ़ेगी।

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

श्री उपसभापति : प्रमोद तिवारी जी।

श्री प्रमोद तिवारी (राजस्थान) : उपसभापति जी, स्पेशल मेंशन पढ़ने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद। आज आपने इस सत्र में सबसे ज्यादा समय तक सदन चलाने का रिकॉर्ड बना लिया है। मैं इसके लिए सभी माननीय सदस्यों को बधाई देता हूँ, जिससे मैं यह विषय उठा सका। यह राजस्थान के जैन लोगों का बड़ा स्थान है।

श्री उपसभापति : प्रमोद तिवारी जी, आप अपना स्पेशल मेंशन पढ़िए।

Need to exclude Shri Sammed Shikharji Parasnath Hill in Giridih district of Jharkhand from the List of Environmental and non-religious tourism

श्री प्रमोद तिवारी (राजस्थान) : महोदय, जहाँ श्री सम्मेद शिखर जी पारसनाथ पर्वतराज, गिरिडीह, जैन तीर्थकरों और अनन्त संतों की मोक्ष स्थली है, वहीं सम्मेद शिखर का कण-कण जैन समाज के लिए पूजनीय है। 2 अगस्त, 2019 को तत्कालीन झारखंड सरकार की अनुशंसा पर केन्द्रीय वन मंत्रालय द्वारा झारखंड के गिरिडीह जिले के मधुबन में स्थित सर्वोच्च जैन शाश्वत तीर्थ सम्मेद शिखर को वन्य जीव अभयारण्य का एक भाग मानकर 'ईको सेंसेटिव' के अंतर्गत पर्यावरण, पर्यटन और अन्य गैर धार्मिक गतिविधियों की अनुमति दे दी गई थी, जिससे वहाँ पर होटलों आदि का निर्माण तथा पर्यटकों की आवाजाही बढ़ने से मांस-मदिरा का उपयोग शुरू हो जाएगा। पर्यटन गतिविधियों से जैन समाज की आस्था के स्थल श्री सम्मेद शिखर की पवित्रता, आस्था एवं श्रद्धा प्रभावित होने की संभावना को देखते हुए जैन समाज पिछले तीन साल से आंदोलन कर रहा है और अब तो जैन समाज के हजारों लोगों ने अन्न भी त्याग दिया है।

अतः मेरा आपके माध्यम से निवेदन है कि श्री सम्मेद शिखर पारसनाथ पर्वतराज को वन्य जीव अभयारण्य पर्यटन के लिए 'ईको सेंसेटिव' ज़ोन के अंतर्गत ज़ोनल मास्टर प्लान, पर्यटन मास्टर प्लान व पर्यटन स्थल को धार्मिक पर्यटन सूची से बाहर किया जाये।

डा. लक्ष्मीकांत बाजपेयी (उत्तर प्रदेश) : महोदय, मैं माननीय सदस्य द्वारा उठाये गये विषय के साथ स्वयं को सम्बद्ध करता हूँ।

DR. AMAR PATNAIK (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

Non-repatriation of gangsters operating from abroad

SHRI RAGHAV CHADHA (Punjab): Thank you, Mr. Deputy Chairman, Sir, for allowing my notice for Special Mention.

Sir, the topic of my Special Mention is, 'Concern over Non-repatriation of Gangsters operating from abroad.'

महोदय, आज मैं जिस मुद्दे पर बोलने के लिए खड़ा हुआ हूँ, वह आज मेरे सूबे पंजाब ही नहीं, बल्कि पूरे देश के लिए एक बड़ा मुद्दा है। * जिस तरह से आज गैंग क्राइम्स दिन-प्रतिदिन बढ़ते जा रहे हैं, वह चिंतनीय है। आज से कुछ महीनों पहले ही पंजाब में एक मशहूर गायक की गैंगस्टर्स ने हत्या कर दी थी।

इन अपराधों के चलते माँओं के जवान बेटे जान से हाथ धो रहे हैं। ये गैंगस्टर्स आज देश ही नहीं, दुनिया के कोने-कोने में बैठकर इन क्राइम्स को अंजाम दे रहे हैं।

श्री उपसभापति : माननीय राघव जी, जो अप्रूव्ड टैक्स्ट है, वह पढ़िये। आप वह भी पढ़ रहे हैं, जो कटा हुआ है।

श्री राघव चड्ढा : मीडिया में छप रही खबरों के अनुसार, अब गैंगस्टर्स कथित तौर पर थाईलैंड और दुबई जैसे स्थानों पर चले गये हैं, जहाँ से वे भारत में अपने गैंग्स संचालित कर रहे हैं।

* Not recorded.

इसके अलावा, भारत सरकार की खुफिया एजेंसी खुद मान रही है कि ये गैंगस्टर और आतंकवादी समूह अब मानव तस्करी और नशीले पदार्थों के नेटवर्क का संचालन करने लगे हैं। यह इनके पैसे, बाहुबल और प्रभाव को और भी बढ़ा रहा है।

मैं केन्द्र सरकार से मांग करता हूँ कि वह अपना कूटनीतिक कौशल दिखाए और विदेशों में बैठे गैंगस्टरों को वापस देश में लाए और उन्हें कड़ी से कड़ी सजा दिलवाए।

DR. AMAR PATNAIK (Odisha): Sir, I would like to associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

Need to establish a Central School in Belgaum

श्री ईरण्ण कड़ाड़ी (कर्णाटक) : महोदय, बेलगाम कर्णाटक का दूसरा सबसे बड़ा जिला है और प्रशासनिक दृष्टि से महत्वपूर्ण है। बेलगाम के अंतर्गत गोकक भी स्थित है, जो इस जिले का तालुका मुख्यालय है और यह शहर उद्योग, व्यवसाय, चिकित्सा, साथ ही शिक्षा, कला, साहित्य और लोक कला के क्षेत्र में तेजी से बढ़ रहा है। इस क्षेत्र में हमारे ग्रामीण बच्चों के लिए कोई केंद्रीय विद्यालय नहीं है। बेलगाम जिले के कल्लोली गांव के मुदलगी तालुक में नए केन्द्रीय विद्यालय की स्वीकृति के लिए शिक्षा मंत्रालय से भी अनुरोध किया गया था। जनता की मांग है कि ग्रामीण बच्चों की शिक्षा की बेहतरी के लिए हमारे क्षेत्र में एक नया केंद्रीय विद्यालय स्थापित किया जाये, जिसके लिए जिला प्रशासन निर्धारित के.वी.एस. मानदंडों के अनुसार उपयुक्त भूमि प्रदान करेगा।

मेरा सरकार से निवेदन है कि बेलगाम जिले के मुदलगी तालुका के कल्लोली गांव में एक नया केंद्रीय विद्यालय खोलने के लिए आवश्यक प्रस्ताव के लिए स्वीकृति दें और समय सीमा में इसको शुरू किया जाये, जिससे इस क्षेत्र के छात्रों को अच्छी शिक्षा की सुविधा मिले और उनके भविष्य को सुरक्षित किया जा सके। केन्द्रीय विद्यालय की स्थापना से मुदलगी तालुका के अतिरिक्त गोकक तालुका और उसके आस-पास स्थित सावदत्ती, रायबाग, यारागट्टी और अन्य बड़े गांव के बच्चों को भी अच्छी शिक्षा की सुविधा मिलेगी और यह केंद्रीय विद्यालय हमारे प्रधान मंत्री श्री नरेन्द्र मोदी जी के आत्मनिर्भर और सक्षम भारत के लक्ष्य की भी पूर्ति करेगा।

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Shri Tiruchi Siva; not present.

Hon. Members, the House stands adjourned to meet at 1100 hours on Wednesday, the 21st December, 2022.

The House then adjourned at forty-six minutes past seven of the clock till eleven of the clock on Wednesday, the 21st December, 2022.

